BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 735/2023

In re:

News item appearing in News Himachal dated 04.12.2023 titled *"Ashwani Khad: The Most Polluted River in Himachal Pradesh"*

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Place: Shimla
Dated: 30.11.2024

Chief Engineer (D&M)
Jal Shakti Vibhag,
Tutikandi, Shimla-5

Chief Engineer (D&M)
Jal Shakti Vibhag
State of Himachal Pradesh

Through

(DIVYANSHU KUMAR SRIVASTAVA)
Advocate for State of H.P.
48, Lawyer's Chamber, Supreme Court of India
Tilak Marg, New Delhi-110001
Ph.: 9711872319, **Email**: dksrivastava0511@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 735/2023

In re:

News item appearing in News Himachal dated 04.12.2023 titled *"Ashwani Khad: The Most Polluted River in Himachal Pradesh"*

REPLY AFFIDAVIT ON BEHALF OF CHIEF SECRETARY TO THE GOVERNMENT OF HIMACHAL PRADESH IN COMPLIANCE TO ORDER DATED 23. 08.2024.

May it please your lordships:-

1. The Hon'ble NGT vide order dated 26.02.2024 in OA No 735/ 2023 "In re: News item titles "Ashwani Khad: The Most Polluted River in Polluted River in Himachal Pradesh" directed CPCB to submit sample analysis reports. Accordingly an interim report dated 6.05.2024 was filed by CPCB. Further State of H.P. flied itsaffidavit in Hon'ble NGT on dated 12.08.2024.

2. Subsequently, CPCB filed report on dated 22.08.2024 wherein CPCB has recorded the findings in respect of the all the STPs which have been set up to prevent the discharge of Sewage in river Beas, Sirsa, Pabbar, Ashwani Khad& Ratta of Himachal Pradesh (enclosed as **Annexure-I**).

3. Thereafter, the Hon'ble NGT vide order dated 23.08.2024 directed: -

   "State of Himachal Pradesh has filed the reply dated 12.08.2024 which is taken on record. Since the reply of CPCB is of subsequent date, therefore, the prayer for filing response to the reply of CPCB made by State of Himachal Pradesh is accepted"

4. In view of the CPCB report dated 22.08.2024 and Hon'ble NGT direction vide order dated 23.08.2024, the point wise reply of the findings of CPCB report is as under:

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Advocate-cum-Notary Public
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1. Ashwani Khad in Shimla Town

CPCB observations	Reply
a. 03 STPs at Lalpani, Malyana, Dhalli were operating without valid Consent to Operate.	• The Consent to Operate (CTO) for all STPs has now been obtained on 16.08.2024 and are valid till 31.03.2029 (Copy enclosed as **Annexure-II**). Previous CTOs were valid till 31.03.2024 Issue date: STP Lalpani -20-09-2022 STP Malyana – 08-09-2022 STP Dhalli - 22-09-2022
b. All 03 STPs are found non complying as per the prescribed norms by Hon'ble NGT vide order dated 30.04.2019.	• Now all the STPs are upgraded and operating on SBR (Sequencing Batch Reactors) Technology. • The upgraded STP Malyana is commissioned in November, 2023, STP Dhalli in June, 2024, and STP Lalpani in August, 2024. • The reports of effluent tested by HPSPCB are also within limits except few reports and are attached herewith as **Annexure-III.** • Online Continuous Effluent Monitoring System (OCEMS) are installed at STP Malyana, STP Lalpani, and at STP Dhalli. The OCEMS is connected with CPCB and SPCB server for STP Malyana and STP Dhalli and process of connectivity for STP Lalpani is in progress. The effluent test report of both STPs connected through OCEMS for the last 06 months are well within limit and are attached as **Annexure-IV** • The STPs are meeting the MoEF, 1986 and CC 2017 norms. However the attempts are being consistently made to adhere to the 2019 norms as the plants have been upgraded from Extended Aeration technology with latest SBR technology. The plants are now fully automated with

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	online Continuous Effluent Monitoring System (OCEMS) and the EPC contractor has been asked to adhere to the 2019 norms. • The copy of the NGT norms, 2019 is attached.
c. Records for sludge disposal were only maintained by STP Malyana. And records of sludge disposal were not maintained at STP Lalpani and Dhalli.	• The Sludge is dried in beds and is provided to farmers/horticulturist for use as manure. The record of sludge generation and disposal of STP Dhalli and STP Lalpani is being maintained and is enclosed as **Annexure-V** and already Complied for STP Malyana.

2. Pabbar River STP Rohru

CPCB observations	Reply
a. STP at Rohruwas operating without valid Consent to Operate.	• The STP at Rohru has obtained Consent to Operate from HPSPCB till 31.03.2025 (Copy enclosed as **Annexure-II**).
b. STP is found non-complying as per the prescribed norms of Hon'ble NGT vide order dated 30.04.2019.	• The STP was commissioned during the year 2000 and it was designed as per old norms of 1986. However, the STP is being upgraded to comply with the latest MoEF & CC norms of 2017 in a phased a manner as per availability of funds. • The reports of effluent tested by HPSPCB are attached herewith as **Annexure-III.** • **The upgradation work to improve the working of STP being undertaken is as under:-** ➢ **Aeration:** Non-functional diffusers have been replaced to ensure adequate aeration. ➢ **Standby Equalization Tank**: Construction of an additional equalization tank is underway. ➢ **Chlorination:** A chlorination contact tank has been installed at the effluent outlet to ensure proper mixing, with residual chlorine maintained at 0.2-0.5 mg/L to control fecal coliform levels. ➢ **Tertiary Treatment:** Media in the tertiary units (ACF and PSF) has been replaced for better suspended solids removal, improving effluent quality.
c. Records of Sludge	• Sludge disposal record has now been maintained

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disposal were not maintained.	since 01-04-2024. The record of sludge maintained is annexed at **Annexure V.** • Sludge is dried in beds and provided to farmers for use as manure. The department is also coordinating with local horticulture authorities to promote its use.

3A. Pabbar River STP Jubbal

CPCB observations	Reply
d. STP Jubbal was operating without valid Consent to Operate.	• The STP has obtained Consent to Operate from HPSPCB till 31.03.2027 (Copy enclosed as **Annexure-II**).
e. STP is found non-complying as per the prescribed norms of Hon'ble NGT vide order dated 30.04.2019.	• The STP was commissioned during the year 2010 and it was designed as per old norms of 1986. However the STP is being upgraded to comply with the latest MoEF & CC norms of 2017 in a phased a manner as per availability of funds. • The reports of effluent tested by HPSPCB are attached herewith as **Annexure-III.** • **The upgradation work to improve the working of STP being undertaken is as under:-** ➢ **Maintenance:** the damaged components of the STP including diffusers and blowers have been replaced and restored to ensure proper aeration. ➢ **Sludge Drying Bed:** A new drying bed is now operational for proper sludge management. ➢ **Seasonal Adjustments:** Lab-grown bacteria are now being added to aid MLSS formation in winter, addressing issues due to low temperatures. ➢ **Chlorination:** Bleaching powder dosage is now being controlled to maintain residual chlorine levels between 0.2-0.5 mg/L to keep feacal coliform within limits.
f. Records of Sludge disposal were not maintained.	• Sludge disposal record has now been maintained since 10-04-2024. The record of sludge maintained is annexed at Annexure V. • Sludge is dried and given to farmers for agricultural use.

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3. SukhanaKhad STP Parwanoo

CPCB observations	Reply
a. STP was operating with valid Consent to Operate.	• The STP has obtained Consent to Operate from HPSPCB till 31.03.2025 (Copy enclosed as **Annexure-II**).
b. STP is found non-complying as per the prescribed norms of Hon'ble NGT vide order dated 30.04.2019.	• The STP was commissioned during the year 2022 and was designed as per MoEF & CC Notification 2017. • The STP is complaint to most of the parameters except faecalcoliform for which options are being worked out for shifting from bleaching powder based chlorination to automated gaseous chlorination to minimize human error and ensure proper dosage of chlorination. • The reports of effluent tested by HPSPCB are attached herewith as **Annexure-III.**
c. Records for sludge disposal was maintained by the STP, As reported, sludge was utilized for Soil application in gardening within the premises of STP.	• Complied.

4. River Ratta STP Nalagarh

CPCB observations	Reply
a. STP was operating without valid Consent to Operate.	• The STP at Nalagarh holds valid consent to operate up to 31.03.2026 (Copy enclosed as **Annexure-II**).
b. STP is found non-complying as per the prescribed norms of Hon'ble NGT vide order dated 30.04.2019.	• The STP was commissioned during the year 2020 and was designed as per MoEF & CC Notification 2017. • The STP is complaint to most of the parameters except faecal coliform for which options are being worked out by continuously monitoring the STP and increasing the chlorination as per requirement. • The reports of effluent tested by HPSPCB are

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	attached herewith as **Annexure-III.**
c. Records for sludge disposal were maintained by STP. As reported, sludge was given to parks of Irrigation and Public Health Department.	• Complied

5. River Beas of Mandi

CPCB observations	Reply
a. 02 STP at BBMB Sunder Nagar, Joginder were operating with valid Consent to Operate. Another 05 STPs at Sarkaghat, RaghunathkaPadhar, Khaliar, Sunder Nagar, BBMBPandoh were not operating without valid Consent to Operate.	• 2 STPs of BBMB, are located at Sundernagar and Pandoh. STP BBMB Pandoh is non-operational. CTO of BBMB Sundernagar is valid. There is no STP of BBMB at Jogindernagar. • Valid Consent to Operate for 04 STPs i.e. Sarkaghat, Raghunath ka Padhar, Khaliar, Sunder Nagar has now been obtained. (Copy enclosed as **Annexure-II**).
b. All 06 STPs are found non-complying for the prescribed norms by Hon'ble NGT vide order dated 30.04.2019.	• 2 STPs of BBMB, are located at Sundernagar and Pandoh. STP BBMB Pandoh is non-operational. CTO of BBMB Sundernagar is valid. There is no STP of BBMB at Jogindernagar.

	• **STP Jogindernagar:** The STP was commissioned during the year 2008-09 and was designed as per the old norms of 1986. However, STP is being upgraded to comply with MoEF & CC norms of 2017 in phased a manner as per availability of funds. • **STP Sarkaghat:** The STP was commissioned during the year 2015 and was designed as per the old norms of 1986. However, STP is being upgraded to comply with MoEF & CC norms of 2017 in phased manner as per availability of funds. • **STP Raghunath ka Padhar**: The STP was commissioned during the year 1998 and was designed as per the old norms of 1986. However, STP is being upgraded to comply with MoEF & CC norms of 2017 in phased manner as per availability of funds. • **STP Khaliyar**: The STP was commissioned during the year 1998 and was designed as per the old norms of 1986. However, STP is being upgraded to comply with MoEF & CC norms of 2017 in a phased manner as per availability of funds. • **STP Sundernagar:** The STP was commissioned during the year 2006 and was designed as per the old norms of 1986. However, STP is being upgraded to comply with MoEF & CC norms of 2017 in a phased manner as per availability of funds. • The above STPs have generally been compliant as per the test conducted by HP State Pollution Control Board from time to time the results are annexed at **Annexure-III.** The work of upgradation as per MoEF & CC norms of 2017 of STP Ragunath ka Pathar, STP Khaliyar and STP Sundernagar is in progress which will further improve the performance of these STPs.
c. Records for sludge disposal were only maintained by 01 STP namely STP Khaliar, and sludge was given to	• **STP Jogindernagar:** Sludge disposal record has now been maintained since 01-01-2024. The record of sludge maintained is annexed at Annexure V.

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farmers. In remaining 05 STPs, records of Sludge disposal were not maintained."	• **STP Sarkaghat:** Sludge disposal record has now been maintained since 01-06-2023. The record of sludge maintained is annexed at Annexure V. • **STP Raghunath ka Padhar**: Sludge disposal record has now been maintained since 03-06-2024. The record of sludge maintained is annexed at Annexure V. • **STP Khaliyar**: Sludge disposal record has now been maintained since 01-04-2024. The record of sludge maintained is annexed at Annexure V. • **STP Sundernagar**: Sludge disposal record has now been maintained since 06-01-2022. The record of sludge maintained is annexed at Annexure V. • **BBMB Sundernagar:** It is certified that, the digester tank at STP Bhrajwanu BBMB Sundernagar having diameter 15.80 m and depth 6 m have sufficient capacity to accommodate sludge and the overflow of sludge from tank enter through pipes into the sludge drying beds. Thereafter the sludge in drying beds as manure is sold to local farmers as well as utilized in nursery BBMB Colony Sundernagar.

6. River Bald/Sirsa Baddi CETP

CPCB observations	Reply
a. STP cum CETP was operating without valid Consent to Operate.	• STP cum CETP at Baddi is a Single Integrated Unit, and Consent has now been obtained on 27.05.2024 valid upto 31.03.2025. (Copy enclosed as **Annexure-II**)
b. STP cum CETP is found non-complying as per the prescribed norms notified by MoEF&CC Notification dt. 01/01/2016 for CETP. The STP cum CETP has been granted CTO by	• The compliance status of the CETP is enclosed herewith as **Annexure-III.** • The CETP is meeting all the norms notified by MoEF&CC Notification dt. 01/01/2016 except Bio-assay test. • 3 MLD Effluent Refractory Management & TDS Reduction in in the CETP is proposed. The technology as per the Revised DPR for the Project

HPSPCB for meeting the prescribed norms of CETP for discharge of treated effluent.	"Phase-I –API Removal as part of Refractory Management" has been duly verified and validated, by the technical experts of IIT Ropar & PU Chandigarh after conducting Final Pilot Plant trials at Ahmedabad and the same has been submitted to the Govt. of India and Govt. of HP for their information and records. Date of completion of the project is May/June 2025.
c. Records for sludge disposal was maintained by the STP cum CETP. As reported, sludge was disposed in TSDF.	• Complied.

Remediation Measures

Sr. No.	Recommendations by CPCP	Action by State of H.P.
1.	Concerned authority shall ensure that STPs shall be operated effectively so as to comply with the prescribed discharge standards.	• 7 STPs have been designed as per the old norms of 1986 and 2 STPs have been designed as per the MoEF & CC Notification 2017. The STPs are being upgraded in view of the latest norms being notified from time to time as per the availability of funds in a phased manner. • The 03 STPs (Dhalli, Malyana and Lalpani) of SJPNL are upgraded to SBR technology designed to 2017 norms. • The other remedial steps are being taken as elaborated in Para. Supra and requirement at site.
2.	The disinfection units shall be operated effectively so as to comply with the prescribed standards for Fecal coliform (FC) levels.	• The disinfection system is being monitored by the officials of Jal Shakti Vibhag and proposal for shifting from bleaching powder-based chlorination to automated gaseous chlorination has been installed on trial basis at STP Sundernagar, since August 2024. The dosage of chlorination is also being increased as per requirement. • The automated gaseous chlorination have

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		been installed at all 03 STPs of SJPNL.
3.	The total installed and utilization capacity of STPs in the river stretches are 48.615 MLD and 27.8 MLD (excluding STPs at BBMB, Sunder Nagar and BBMB, Pandoh) respectively. The authorities shall take action to operate the STP at optimum capacity.	• The STPs are designed for 15 or 30 years, keeping in view on the requirement for the population after 15 or 30 years by projecting the present population based on the decadal growth rate. The larger STPs generally have 2-3 working units which are made operational in a phased manner as per the increase in population and the consequent sewage generation. Hence for the first few years after commissioning of STPs only one of the units is operated to run the plant at optimum capacity and it is only near the completion of design period of the STPs that the full capacity of STPs is utilized. • In respect of utilization of 27.80 MLD capacity out of 48.615 MLD capacity installed, it is submitted the total installed capacity of 48.615 MLD indicates the Ultimate sewerage generation in their ultimate design year after 15-30 years. This is not surplus capacity but it is designed capacity of newly constructed STPs designed to cater sewage needs for the next 15 years as prescribed in the CPHEEO (Central Public Health and Environmental Engineering Organization) Manual. • The utilization is expected to reach its full capacity in the ultimate design year of respective STPs due to increase of sewage flow in view of the increase in population overtime.
4.	As per the analysis results of Bio Assay Test performed on outlet CETP cum STP at Baddi Infrastructure, the unit is not complying with the prescribed standards of MoEF&CC Notification dated 01/01/2016 for CETP. The individual units	• The individual units (456 nos.) connected to CETP Baddi. The inlet norms for the CETP has been notified by the State. HPSPCB is ensuring that all such units shall comply with the inlet norms and consent under Water Act are considered accordingly. • Further a 3 MLD Effluent Refractory Management & TDS Reduction in in the CETP is proposed. The technology as per the

	discharging their effluent shall meet the inlet quality standards at inlet. The 04 no. of listed rivers were identified as Polluted River Stretches (PRS) by CPCB during the year 2018. All 15 STPs identified in the catchment of rivers highlighted in directions of Hon'ble NGT on 06.05.2024 discharges their treated / partially treated wastewater in catchment of PRS. Among 04 rivers, 03 belonged to Priority Class- V (Ashwani Khad. River Beas, River Pabbar) and 01 belonged to Priority Class-1 (Sukhana). The action plans were prepared by River Rejuvenation Committee (RRC) constituted by the Himachal Pradesh State Government in compliance to Hon'ble NGT order dated 20.09.2018 for bringing the polluted river stretches identified by CPCB fit for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 ml). The prepared action plans cover aspects such as Source control. River catchment/Basin Management, Flood Plain Zone protection and its management, Ecological/Environmental Flow (E-Flow). Watershed management including interception and diversion of	Revised DPR for the Project "Phase-I –API Removal as part of Refractory Management" has been duly verified and validated, by the technical experts of IIT Ropar & PU Chandigarh after conducting Final Pilot Plant trials at Ahmedabad and the same has been submitted to the Govt. of India and Govt. of HP for their information and records. Date of completion of the project is May/June 2025. • In compliance of above order, The River Rejuvenation Committee (RRC) was notified on 17.11.2018 by Government of HP and District Level Special Environment Surveillance Task Forces were also notified on dated 04.12.2018. • The RRC conducted 06 meetings under chairmanship of Additional Chief Secretary (EST) and based on recommendation of RRC, the Action Plans (PR-I to Pr-V) for 7 Polluted River Stretches of Himachal Pradesh were prepared by State Court and submitted to CPCB on dated 31.01.2019, which was approved by CPCB for River Sirsa on 22.05.2020. • In the meeting of Central Monitoring Committee constituted by Hon'ble NGT vide order in OA No. 673 of 2018 held under the Chairmanship of Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 12.05.2023, it was directed that "State should submit detailed action plan with timelines for the polluted river stretches, especially those under Priority I".

	drains. The progress of implementation of action plans is reviewed by the RRC at State Level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary. Ministry of Jal Shakti at Central Level. So far, CMC has conducted 18 meetings with States/UTs to review the progress on execution of action plans for rejuvenation of polluted river stretches and the last meeting was held on 11.01.2024. The Minutes of the meeting are attached as **Annexure- V**	
5.	• As on date, action plan for river Sarsa in Baddi and river Rana in Nalagarh are not formulated. State Government shall prepared action plan for river Sarsa and Ratta covering aspects such as Source control. River catchment/Basin Management, Flood Plain Zone protection and its management, Ecological/Environmental Flow (E-Flow), Watershed management including interception and diversion of drains. Further, concerned authorities may identify the storm water drains carrying untreated /	• In compliance of above order, The River Rejuvenation Committee (RRC) was notified on 17.11.2018 by Government of HP and District Level Special Environment Surveillance Task Forces were also notified on dated 04.12.2018. • The RRC conducted 06 meetings under chairmanship of Additional Chief Secretary (EST) and based on recommendation of RRC, the Action Plans (PR-I to Pr-V) for 7 Polluted River Stretches of Himachal Pradesh were prepared by State Court and submitted to CPCB on dated 31.01.2019, which was approved by CPCB for River Sirsa on 22.05.2020. • In the meeting of Central Monitoring Committee constituted by Hon'ble NGT vide order in OA No. 673 of 2018 held under the Chairmanship of Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 12.05.2023, it was directed that "State should submit detailed action plan with timelines for the polluted river stretches, especially those under Priority I".

	partially treated wastewater and prepare action plan for laying of sewerage network and their connectivity to STPs so as to avoid discharge of untreated wastewater into storm water drains.	• In compliance of the said directions, a State level meeting under the Chairmanship of Chief Secretary to GoHP was conducted on 1st Nov. 2023 wherein the action plan for Priority-I stretches (i.e. Ashwani Khad, Bald, **Sirsa** and Sukhana) was finalised and the same has been submitted by the State Govt. to Department of Water Resources, RD & GR, Ministry of Jal Shakti and Central Pollution Control Board vide letter dated 7th **December, 2023.** • It is pertinent to mention here that action plan for River Markanda Pabbar Giri are already under progress and the river Shikari Khad & River Ratta are the tributaries of River Pabbar and Sirsa respectively thus may not need a separate action plan.

5. The above response of the State has been filed with full *bonafides* and in good faith compliance of the Hon'ble tribunal's order dated 23.08.2024.

Place: Shimla

Dated: 30/11/2024 ~~09.11.2024~~

Chief Engineer (D&M)
Jal Shakti Vibhag
State of Himachal Pradesh

Through

(DIVYANSHU KUMAR SRIVASTAVA)
Advocate for State of H.P.
48, Lawyer's Chamber, Supreme Court of India
Tilak Marg, New Delhi-110001
Ph.: 9711872319, **Email**: dksrivastava0511@gmail.com

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BEFORE THE NATIONAL GREEN TRIBUNAL

(PRINCIPAL BENCH), NEW DELHI

ORIGINAL APPLICATION NO.735/2023

IN THE MATTER OF:

In re: News item appearing in News Himachal dated 04.12.2023 titled *"Ashwani Khad: The Most Polluted River in Himachal Pradesh"*

AFFIDAVIT

I, Anil Mehta, S/o Sh. C.L. Mehta aged about 55 years, presently posted as Chief Engineer (D&M), Jal Shakti Vibhag, Shimla-05 Government of Himachal Pradesh, do hereby solemnly affirm and state as under: -

1. That I am the Chief Engineer (D&M), Jal Shakti Vibhag, Shimla-05 Government of Himachal Pradesh and authorised on of behalf of Chief Secretary to the Government of Himachal Pradesh in the present matter. I am fully conversant with the facts and circumstances of the case and I have been duly authorized and am, therefore, competent to affirm this affidavit.

2. I state that I have read the contents of the Reply from paras 1 to 5 and pages 1 to 14. I state that the facts contained therein are true to the best of my knowledge and belief as derived from the record.

3. I state that the legal argument in the Reply is based on the legal advice given to me by my Counsel and factual statements are based on documents/records relied upon.

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Advocate-cum-Notary Public
Sub Div. Shimla (U) H.P.

Chief Engineer (D&M)
Jal Shakti Vibhag
Tutikandi, Shimla-5

DEPONENT

VERIFICATION

I, Anil Mehta, the Deponent above named, do hereby verify that the contents of paragraph no. 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on this 30th day of ~~November~~ NOV 2024.

Chief Engineer (D&M)
Jal Shakti Vibhag,
Tutikandi, Shimla-5
DEPONENT

IDENTIFIED BY:-
6289259439807

NOTARY PUBLIC
Bishma Nand Bhardwaj
NOTARIAL
Advocate cum Notary Public
Sub Division Shimla (U)
Regd. No. 473
Valid till 30.09.2027
GOVT. OF H P INDIA

Certified that the above/over deponent was declared before me on solemn affirmation on this 30th day of Nov 2024 at District Shimla by Sh. Anil Mehta who was identified by Sh. Pawan Kumar personally known to me and the contents of the affidavit have been read over & explained to the deponent in vernacular who admitted the contents to be correct & true at the of making there of.

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Advocate-cum-Notary Public
Sub Div. Shimla (U) H P

B.N. BHARDWAJ
Advocate-cum-Notary Public
Sub Div. Shimla (U) H P
30/11/2024

30/11/2024

Annexure R -I

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 735 OF 2023

In the matter of: -

News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023

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Sr. No.	Particulars	Page No.
1.	**Report** of CPCB in compliance to Hon'ble NGT order dated 26/02/2024 and 07/05/2024, in O.A. No. 735/2023; titled as "In re: News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023"	
2.	**Annexure I:** A copy of Hon'ble NGT order dated 26.02.2024 & 07.05.2024, in O.A. No. 735 of 2023.	
3.	**Annexure II:** A copy of Interim Report of CPCB in compliance to the orders of Hon'ble National Green Tribunal dated 26/02/2024, in the matter of Original Application No. 735/2023; "In re: News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023"	
4.	**Annexure III:** A copy of results of analysis of the samples collected from various STPs located in the catchment of River Beas of Mandi.	
5.	**Annexure IV:** A copy of the details of STPs as per format prescribed in the orders of Hon'ble National Green Tribunal.	
6.	**Annexure V:** A copy of the minutes of the 18th meting Central Monitoring Committee in the NGT, PB matter in OA No. 673 of 2018, held on 11.01.2024.	

Adv. Saurabh Balwani
(On behalf of Central Pollution Control Board)

Dated: 22.08.2024
Place: Delhi

Report of CPCB in compliance to the orders of Hon'ble National Green Tribunal dated 26/02/2024 and 07/05/2024, in the matter of Original Application No. 735/2023; "In re: News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023"

1. Background and the Orders of Hon'ble National Green Tribunal

Hon'ble National Green Tribunal, while considering the report of Chief Secretary, Government of Himachal Pradesh on 26/02/2024, observed as follows:

Para 3: *"In the report, we also find following deficiencies:*

i. *For none of the river, information about sewage discharge, has been disclosed. For interception of sewage carrying drain; the proposals are at DPR stage only.*

ii. *Water quality criteria has been matched with respect to BOD only and no mention has been made about Fecal Coliform.*

iii. *Performance data of existing STPs has not been furnished particularly with reference to Fecal Coliform.*

iv. *For rivers like Sukhna, Markanda, Sirsa, Beas (at Mandi), channelization of river stretches has been indicated. This needs to be properly checked that they do not cause hydrological disturbances and in line with MoEF&CC approvals as required".*

The Hon'ble National Green Tribunal vide order dated 26/02/2024 directed CPCB as follows:

***Para 4**: **Having regard to above, we direct issuance of notice to the Member Secretary, CPCB who will ensure taking of samples from the STPs releasing their treated discharge in the rivers in question and get sample analysis done and submit the sample analysis reports along with the response** at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. **The said report will specifically disclose the fecal coliform contents**.*

Para 5: The requisite information in respect of the performance of STPs be furnished by the CPCB in the following format:

Sewage received from	Quantity MLD	Treatment facility available (type of STP) with installed and utilization capacity	Disinfection Method	Quantity of chlorine kg/MLD	Quality of discharge MLD	Electricity consumed by STP per month	Discharge quantity MLD	Water quality at discharge point	Receiving water body	Sludge disposed tons/ day	Final Disposal site of Sludge
Through sewerage								All parameter as per EP Rules including Fecal Coliform Total Colifrom	Drain		
Drain/ Nalla									Nalla		
Through Septage Tankers									Land		
Other									River		
									Other		

Further, vide order dated 07/05/2024 (**Annexure-I**), Hon'ble National Green Tribunal directed as follows:

> ***Para 7: CPCB is also required to suggest remediation measures to restore water quality of receiving water body by tapping the drains carrying untreated/partially treated STP water etc.***

2. Report of CPCB in compliance to the Orders of Hon'ble National Green Tribunal

In compliance to the directions of Hon'ble NGT dated 26.02.2024, CPCB has submitted interim report on status of 15 STPs in the catchment of rivers highlighted in directions of Hon'ble NGT on 06.05.2024. It was also submitted that analysis of samples from 07 STPs namely STP Sarkaghat, STP Joginder Nagar, STP Pandoh, STP Raghunath ka Padhar, STP Khaliar, STP Sundernagar, STP Sunder Nagar in catchment of River Beas of Mandi were in progress for various parameters and final report shall be submitted after incorporating all analysis results. Copy of interim report is attached as **Annexure-II**.

2.1 Status of 07 STPs located in the catchment of River Beas of Mandi

There are 07 STPs installed in catchment of River Beas of Mandi. 04 STPs are designed on Extended Aeration based technology, 01 STP are designed on MBBR, 01 STP is designed on Sedimentation cum Settling Tank with Chlorination. As informed by representative of Bhakra

Beas Management Board(BBMB), the STP (1 MLD), Town ship Division District Mandi is non – operational for last one year due to non-availability of sewage on account of limited number of families residing in the BBMB colony.

The Analysis results of the said 07 STPs are presented in **Annexure-III.** The details of STPs as per the format provided by Hon'ble NGT is annexed in **Annexure-IV.** Disinfection facility is available in 06 STPs and chlorination is being carried out.

i. Treated water from Sarkaghat STP is discharged into Paplog Nalla towards Sone Khad; STP Joginder Nagar discharging treated wastewater into Neri Khad tributary. Discharges of said STPs finally meets into river Beas;

02 STPs (Ward No. 10 Ropa Tehsil Sundernagar and BBMB Township, Sundernagar) discharging treated wastewater into Ghangal Khad (tributary of Sukhedi Khad). Discharges of said STPs finally meets into river Beas;

02 STPs (Raghunath Ka Padhar and Khaliar) is discharging treated wastewater directly into River Beas.

ii. Records for sludge disposal were only maintained by 01 STP namely STP Khaliar, and sludge was given to farmers. In remaining 05 STPs, records of Sludge disposal were not maintained.

iii. In terms of performance, all 06 STPs are found non-complying for COD and BOD parameters; 05 STPs (located at Sakaghat, Joginder Nagar, Raghunath ka Padhar, Khaliar and BBMB Township, Sundernagar) are found non complying for TSS parameter; 05 STPs (located at Joginder Nagar, Raghunath ka Padhar, Khaliar, Ropa and BBMB Township, Sundernagar) are found non-complying for T-N parameter and 01 STP at Joginder Nagar is found non-complying for Faecal Coliform parameter w.r.t. the prescribed norms by Hon'ble NGT vide order dated 30.04.2019.

3. Findings

Based on the monitoring of STPs carried out by CPCB during April 08-09, 2024. And results of 08 STPs submitted on 06.05.2024 and 06 STPs presented in this report, following findings are made:

i. **Ashwani Khad in Shimla:**

a. 03 STPs at Lalpani, Malyana, Dhalli were operating without valid Consent to Operate.

b. All 03 STPs are found non complying as per the prescribed norms by Hon'ble NGT vide order dated 30.04.2019.

c. Records for sludge disposal were only maintained by STP Malyana. And records of sludge disposal were not maintained at STP Lalpani and Dhalli.

ii. **Pabbar River in Rohru**

a. 02 STPs at Rohru, Jubbal were operating without valid Consent to Operate.

b. All 02 STPs are found non-complying as per the prescribed norms of Hon'ble NGT vide order dated 30.04.2019.

c. Records of Sludge disposal were not maintained

iii. **Sukhana Khad in Parwanoo**

a. STP was operating with valid Consent to Operate.

b. STP is found non-complying as per the prescribed norms of Hon'ble NGT vide order dated 30.04.2019.

c. Records for sludge disposal was maintained by the STP. As reported, sludge was utilized for Soil application in gardening within the premises of STP.

iv. **River Ratta in Nalagarh**

a. STP was operating without valid Consent to Operate.

b. STP is found non-complying as per the prescribed norms of Hon'ble NGT vide order dated 30.04.2019.

c. Records for sludge disposal were maintained by STP. As reported, sludge was given to parks of Irrigation and Public Health Department.

v. **River Bald / Sarsa in Baddi**

a. STP cum CETP was operating without valid Consent to Operate.

b. STP cum CETP is found non-complying as per the prescribed norms notified by MoEF&CC Notification dt. 01/01/2016 for CETP. The STP cum CETP has been granted CTO by HPSPCB for meeting the prescribed norms of CETP for discharge of treated effluent.

c. Records for sludge disposal was maintained by the STP cum CETP. As reported, sludge was disposed in TSDF.

vi. **River Beas of Mandi**

a. 02 STP at BBMB Sunder Nagar, Joginder were operating with valid Consent to Operate. Another 05 STPs at Sarkaghat, Raghunath ka Padhar, Khaliar, Sunder Nagar, BBMB Pandoh were not operating without valid Consent to Operate.

b. All 06 STPs are found non-complying for the prescribed norms by Hon'ble NGT vide order dated 30.04.2019.

c. Records for sludge disposal were only maintained by 01 STP namely STP Khaliar, and sludge was given to farmers. In remaining 05 STPs, records of Sludge disposal were not maintained.

4. Remediation Measures

i. Concerned authority shall ensure that STPs shall be operated effectively so as to comply with the prescribed discharge standards.

ii. The disinfection units shall be operated effectively so as to comply with the prescribed standards for Fecal coliform (FC) levels.

iii. The total installed and utilization capacity of STPs in the river stretches are 48.615 MLD and 27.8 MLD (excluding STPs at BBMB, Sunder Nagar and BBMB, Pandoh) respectively. The authorities shall take action to operate the STP at optimum capacity.

iv. As per the analysis results of Bio Assay Test performed on outlet CETP cum STP at Baddi Infrastructure, the unit is not complying with the prescribed standards of MoEF&CC Notification dated 01/01/2016 for CETP. The individual units discharging their effluent shall meet the inlet quality standards at inlet.

v. The 04 no. of listed rivers were identified as Polluted River Stretches (PRS) by CPCB during the year 2018. All 15 STPs identified in the catchment of rivers highlighted in directions of Hon'ble NGT on 06.05.2024 discharges their treated / partially treated wastewater in catchment of PRS.

Among 04 rivers, 03 belonged to Priority Class- V (Ashwani Khad, River Beas, river Pabbar) and 01 belonged to Priority Class-I (Sukhana). The action plans were prepared by River Rejuvenation Committee (RRC) constituted by the Himachal Pradesh State Government in compliance to Hon'ble NGT order dated 20.09.2018 for bringing the polluted river stretches identified by CPCB fit for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 mL).

The prepared action plans cover aspects such as Source control, River catchment/Basin Management, Flood Plain Zone protection and its management, Ecological/Environmental Flow (E-Flow), Watershed management including interception and diversion of drains.

The progress of implementation of action plans is reviewed by the RRC at State Level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level. So far, CMC

has conducted 18 meetings with States/UTs to review the progress on execution of action plans for rejuvenation of polluted river stretches and the last meeting was held on 11.01.2024. The Minutes of the meeting are attached as **Annexure-V**.

vi. As on date, action plan for river Sarsa in Baddi and river Ratta in Nalagarh are not formulated. State Government shall prepared action plan for river Sarsa and Ratta covering aspects such as Source control, River catchment/Basin Management, Flood Plain Zone protection and its management, Ecological/Environmental Flow (E-Flow), Watershed management including interception and diversion of drains.

Further, concerned authorities may identify the storm water drains carrying untreated / partially treated wastewater and prepare action plan for laying of sewerage network and their connectivity to STPs so as to avoid discharge of untreated wastewater into storm water drains.

(Vishal Gandhi)
Scientist 'E',
WQM-I Division

Annexure- I

Item No. 13 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 735/2023

In re: News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023

Date of hearing: 26.02.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Respondent: Mr. Divyanshu Srivastava, Adv. for the State of Himachal Pradesh (Through VC)
Ms. Navya Nanda, Adv. for HP SPCB (Through VC)

ORDER

1. This Original Application is registered on the basis of the news item disclosing the state of pollution of rivers and streams in Himachal Pradesh. Ashwani Khad in Shimla was found to be most polluted river in the State. It was further noted that the water quality assessed by the CPCB at 136 locations across 37 rivers in the region had revealed disturbing trends and the samples from 9 rivers and streams had witnessed the failure of meeting the requisite parameters. The rivers namely Ashwani Khad, Bald of Baddi, Giri of Sirmaur, Markanda of Rampur, Pabbar of Rohru, Ratta of Nalagarh, Shikari Khad of Rohru, Sarsa of Nalagarh and Sukhna Khad of Parwanoo were found to be exceeding the prescribed polluting standards.

2. Accordingly, the Tribunal had sought for a response from Chief Secretary, Government of Himachal Pradesh which has been submitted on 22.02.2024. Along with the said response, the revised action plan for different rivers and the status of implementation of action plan has been

enclosed. A perusal thereof reveals that though in respect of domestic sewage management, certain timelines have been mentioned but in respect of industrial effluent management, ground water management and surface water quality management, no specific particulars have been disclosed. Along with the report, the discharge analysis report from the STPs have not been enclosed. The following are the observations emerging out of report:-

- Pollution in Ashwani Khad primarily stems from the discharge of effluents from sewage treatment plants.
- The BOD Level in Ashwani Khad escalated from 70 mg/l in 2022 to an alarming level of 80 mg/l in the current assessment making it a category of Priority V.
- There are seven river stretches of such rivers (including Ashwani Khad in State of Himachal Pradesh). Out of them, River Ashwani Khad, Beas, Giri and Pabbar fall in Priority V.
- BOD level of 6.8 mg/l has been observed in Ashwani Khad downstream after the confluence of Lift Nallah during year 2023 compared to 2.4 mg/l during year 2021.

3. In the report, we also find following deficiencies:-

i. For none of the river, information about sewage discharge, has been disclosed. For interception of sewage carrying drain; the proposals are at DPR stage only.

ii. Water quality criteria has been matched with respect to BOD only and no mention has been made about Fecal Coliform.

iii. Performance data of existing STPs has not been furnished particularly with reference to Fecal Coliform.

iv. For rivers like Sukhna, Markarda, Sirsa, Beas (at Mandi), channelization of river stretches has been indicated. This needs to be properly checked that they do not cause hydrological disturbances and in line with MoEF&CC approvals as required.

4. Having regard to above, we direct issuance of notice to the Member Secretary, CPCB who will ensure taking of samples from the STPs releasing their treated discharge in the rivers in question and get sample analysis done and submit the sample analysis reports along with the response at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The said report will specifically disclose the fecal coliform contents.

5. The requisite information in respect of the performance of STPs be furnished by the CPCB in the following format:-

Sewage received from	**Quantity MLD**	**Treatment facility available (type of STP) with installed and utilization capacity**	**Disin fection Method**	**Quantity of chlorine kg/MLD**	**Quality of discharge MLD**	**Electricity consumed by STP per month**	**Discharge quantity MLD**	**Water quality at discharge point**	**Receiving water body**	**Sludge disposed tons/ day**	**Final Disposal site of Sludge**
Through sewerage								All parameter as per EP Rules including Fecal Coliform Total Colifrom	Drain		
Drain/ Nalla									Nalla		
Through Septage Tankers									Land		
Other									River		
									Other		

6. In the meanwhile, let the fresh affidavit on behalf of the Chief Secretary, Himachal Pradesh be filed disclosing the work completed in

terms of the timeline mentioned in the report dated 22.02.2024 and also further proposed action in view of the observations made above.

7. List on 07.05.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

February 26, 2024
Original Application No. 735/2023
SN

Item No.10 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 735/2023

News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023

Date of hearing: 07.05.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Saurabh Balwani, Adv. for CPCB (Through VC)
Mr. Divyanshu Kumar Srivastava, Adv. with Mr. Sanjeev Kumar Soni, Superintending Engineer, Jal Shakti Vibhag, State of Himachal Pradesh (Through VC)
Mr. Pursoth Kannan, Adv. for HP SPCB (Through VC)

ORDER

1. In this Original Application, registered *suo-moto*, the issue under consideration relates to pollution of rivers and streams in Himachal Pradesh. In the order dated 26.02.2024, Tribunal had taken note of fact that water quality assessed by CPCB at 136 locations across 37 rivers in the region had revealed disturbing trends and the samples from 9 rivers and streams had witnessed the failure to meet the prescribed parameters. The rivers namely Ashwani Khad, Bald of Baddi, Giri of Sirmaur, Markanda of Rampur, Pabbar of Rohru, Ratta of Nalagarh, Shikari Khad of Rohru, Sarsa of Nalagarh and Sukhna Khad of Parwanoo were found to be exceeding the prescribed polluting standards.

2. The Tribunal by order dated 26.02.2024 had sought the information in the chart form quoted therein from the CPCB and had also called for the fresh affidavit on behalf of the Chief Secretary, Himachal Pradesh disclosing the work completed in terms of the timeline mentioned

in the earlier report dated 22.02.2024 and further proposed action in view of the observation made in the order dated 26.02.2024.

3. The interim report dated 06.05.2024 has been filed by the CPCB reflecting the position as under:-

> ***"2. Interim Report of CPCB in compliance to the Orders of Hon'ble National Green Tribunal:***
>
> *In compliance to the directions of Hon'ble NGT, following actions have been taken by CPCB:*
>
> *i) Himachal Pradesh State Pollution Control Board (HPSPCB) was requested to provide the details of STPs located in the catchment of the following River Stretches and release of their treated discharge in the rivers vide email dated March 14, 2024 followed by reminders vide emails dated March 22, 2024, March 26, 2024 and March 28, 2024 (**Annexure-2**):*
>
> *1) Ashwani Khad of Shimla, 2) Pabbar of Rohru, 3) Shikari Khad of Rohru, 4) Giri of Sirmour, 5) Markanda of Rampur, 6) Beas of Mandi, 7) Sukhna Khad of Parwanoo, 8) Ratta of Nalagarh, 9) Bald of Baddi*
>
> *ii) HPPCB vide email dated March 28, 2024, provided details of STPs in the catchment of above river stretches and release of their treated discharge in the rivers, along with consent to operate (CTO) status, location, capacity and contact details (**Annexure-3**). As per details received from HPSPCB, total 15 STPs have been installed in the catchment of 06 out of 09 river stretches as mentioned in Hon'ble NGT Order. There are no STPs in the catchment of Shikari Khad in Rohru, River Giri in Sirmour and River Markanda in Rampur (Sirmour), as per information provided by HPSPCB. The River Stretch wise details of STPs as provided by HPPCB are reproduced, as follows:*
>
> ***1. Details of STPs in the catchment area of Ashwani Khad in Shimla***

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Lalpani, Baragaon, (Ghilli), P.O. Beolia, Tehsil & District Shimla (H.P.) 171013	19.35 MLD	Er. Sanjay Thakur, JE, SJPNL 85808-74699, Er. Meharban Bharti, JEE, HPSPCB, 70187-46007	Longitude: -77.1582953 Latitude: -31.0668925	CTO/BOTH/RENEW/RO/2022/681231 Valid till 31.03.2024. Presentlyopera without valid CTO.

2.	STP Malyana, Malyana, P.O. Sanjauli, Tehsil & District Shimla (H.P.) 171006.	4.44 MLD	Er. Sanjay Thakur, JESJPNL85808-74699, Er. Meharban Bharti, JEE, HPSPCB, 70187-46007	Longitude: - 77.1910384 Latitude: - 31.0815890	CTO/BOTH/RENEW/ RO/2022/6814918 Valid till 31.03.2024. Presentlyopera without valid CTO.
3.	STP Dhalli, Bhattakuffer, P.O. Beolia, Tehsil & District Shimla (H.P.) 171013	0.76 MLD	Er. Navneet,JE, SJPNL 70183-17480, Er. Meharban Bharti, JEE, HPSPCB, 70187-46007	Longitude: - 77.2149520 Latitude: - 31.1043595	CTO/BOTH/RENEW/ RO/2022/6813507 Valid till 31.03.2024. Presentlyopera without valid CTO.

2. Details of STPs in the catchment area of Pabbar River in Rohru

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Rohru, Village, P.O. & Tehsil Rohru, District Shimla (H.P.)171207.	1.75 MLD	Er. Nitish Mahant, JE, JSV 70184-01687, Er.Meharban Bharti, JEE, HPSPCB,	Longitude: 77.7414391 Latitude: 31.1975153	HPPCB/CD/I&PH Rohru/07-20757-58 Valid till 31.03.2024. Presently operating without valid CTO.
2.	STP Jubbal. Village P.O. and Tehsil Jubbal and District Shimla (H.P.)	0.65 MLD	Er. Nitish Mahant, JE, JSV 70184-01687, Er.Meharban Bharti, JEE, HPSPCB, 70187-46007	Longitude: 77.6723454 Latitude: 31.1120309	EPPCB/CD/26/STP/ Jubbal/2005/259/21-22 Valid till 31.03.2024. Presently operating without valid CTO.

3. Details of STPs in the catchment area of Shikari Khad in Rohru

S. No.	Name of the STP	Capacityin MLD		Detail of contact person	Geo Co-ordinates	Consent status
1.	There is no STP in the catchment area of Shikari River.					

4. Details of STPs in the catchment area of River Giri in Sirmour

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	There is no STP in the catchment area of Giri River in Sirmour.				

5. Details of STPs in the catchment area of River Markanda in Rampur (Sirmour)

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	There is no STP in the catchment area of River Markanda at Rampur				

6. Details of STPs in the catchment area of River Beas of Mandi

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Sarkaghat Zone-B, Tehsil. Sarkaghat, Distt. Mandi	0.7	Er. Vivek Hazri, JSVSarkaghat 9418454637	31°42'45.5904"N 76°43'44.1912" E	CTO has expired on31.03.2024 and Not applied for itsrenewal till date.
2.	STP Joginder Nagar, Vill. Masaharu, P.O Jogindernagar	1.74	Er. Parkash Chand 8580628528	31° 58' 54.732" N 76° 47' 48.588" E	CTO No. HPPCB/stp JOGINDER Nagar/15-20164-65, valid till 31.03.2025.
3.	Bhakra Beas Management Board, Pandoh (STP at Pandoh), Township Division BBMB Pandoh, Mandi	1	Er.Vivek Chopra, Executive Engineer, BBMB Pandoh	Lat. 31.688777 Long. 77.042705	Not obtained
4.	STP at Raghunathka Padhar, NH-20 Sain Mohalla, Mandi H.P	3.83	Jal Shakti Vibhaag,Mandi. Er. Rohit Gupta, AE JSV Mandi 9418466551	Lat. 31.72395 Long. 76.93306	CTO has expired on31.03.2021 and applied for its renewal with application no. 4261198.
5.	STP at Khaliar	0.47	Er. Rohit Gupta, AE JSV Mandi 9418466551	Lat. 31.724663 o Long. 76.934813	CTO has expired on31.03.2021 and applied for its renewal with application no. 4610777.
6.	STP Sundernagar, Ward No. 10, Ropa, Tehsil. Sundernagar Distt. Mandi.	3.55	Er. RajatGarg, Executive Engineer, JSV Sundernagar 9418047872	31°32'42.3456"N 76°53'41.4924" E	CTO has expired on31.03.2024 and not applied for itsrenewal till date.
7.	Bhakhra Beas Management Board, BSL (P) BBMB Sunder Nagar, Sundernagar, Mandi	1.0	Er. Ishan, JE, BBMB Sundernagar	Lat. 31.550359 Long: 76.894087	CTO No. 7176360valid till 31.03.2026

7. Details of STPs in the catchment area of Sukhna Khad in Parwanoo

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Zone-I (Jal Shakti Vibhag),Near HPMC Sector 02, Parwanoo (Solan)	01 MLD	Mr. Bhuvnesh, JE, Jal Shakti Vibhag 077279-90425 Er. Punesh, JEE, HPSPCB70183-50429	Longitude: - 76.9472951 Latitude: - 30.8428778	

8. Details of STPs in the catchment area of River Ratta in Nalagarh

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	Executive Engineer IPH Nalagarh Distt. Solan HP. (Jal Shakti)	3.62 MLD	Er. Mewa Singh JE, 9816816360 IPH Nalagarh, Er. Roop Lal, JEE HPSPCB Baddi 9805395251	Latitude: - 31.024606, Longitude: - 76.682922	Valid upto 31/03/2021 and applied. Presently operating without valid CTO.

9. Details of STPs in the catchment area of River Bald/Sarsa in Baddi

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	Baddi Infrastructure, (CETP), Village Kenduwal (Baddi) Tehsil Baddi Distt Solan H.P.	5.5 MLD (STP) And 25 MLD (CETP)	Sanjeev Kumar Executive Process, 9816130824, Baddi Infrastructure, Er. Abhishek Thakur, JEE HPSPCB Baddi 8278790215	Latitude:- 30.937629, Longitude:- 76.773242	Valid uto 31/03/2020 and applied. Presently operating without valid CTO.

iv) *Samples were collected from from Inlet and Outlet of 14 of the above 15 STPs listed above during April 8-9, 2024 and with the objective of analysis for parameter such as pH, BOD, COD, TSS, Total Nitrogen, Total Coliform, Fecal Coliform. One STP namely Bhakra Beas Management Board, Pandoh (STP at Pandoh), Township Division, BBMB Pandoh, Mandi, was found non-operational for the last one year due to non-availability of sewage on account of limited number of families residing in the BBMB colony, as informed by the representative of the BBMB STP.*

v) ***Results of Analysis :***

Out of total 15 STPs, 14 Nos. STPs were monitored by CPCB Teams. Status of analysis of samples collected are summarised below –

*a) Analysis of **six STPs** located in the catchment of **River Beas in Mandi** are under process at CPCB laboratory.*

*b) All the results of analysis including Faecal Coliform have been received for the three STPs located in the catchment of **Ashwani Khad** (STP Lalpani, District Shimla, STP Malyana, District Shimla, STP Dhalli, District Shimla) and two STPs located in the catchment of **Pabbar River in Rohru** (STP Rohru, Village, District Shimla, STP Jubbal, District Shimla)*

*c) All the results **except Faecal Coliform** for the STPs located in the catchment of **Sukhana Khad in Parwanoo** (JSV, Zone-1 STP, Parwanoo), **River Ratta in Nalagarh** (STP Nalagarh) and **River Bald / River Sarsa in Baddi** (CETP cum STP Baddi) have been received.*

*d) The analytical results are presented in **Table 1.***

*vi) **Performance of STPs**:*

*CPCB was directed by Hon'ble NGT to furnish the requisite information in respect of the performance of STPs in the format prescribed in the NGT Order. As per directions of Hon'ble NGT, information on quantity of sewage treated, treatment facility available (type of STP) with installed capacity and utilization capacity, disinfection method, quantity of chlorine kg/MLD, quality of discharge MLD, electricity consumed by STP per month, discharge quantity MLD, water quality at discharge point, receiving water body, sludge disposed tons/day, final disposal site of sludge were collected from each STP. The details of STPs as per the format provided by Hon'ble NGT is tabulated in **Table 2**.*

a) Status of STPs located in the catchment of Ashwani Khad in Shimla

i. As mentioned above, 03 STPs are installed in the catchment of Ashwani Khad. 02 STPs are designed on SBR based technology, 01 STP is designed on ASP.

ii. Disinfection facility is available in all three STPs and chlorination being carried out.

iii. Treated water of all 03 STPs are discharged into Nalla leading to Ashwani Khad.

iv. Records for sludge disposal were only maintained by 01 STP namely STP Malyana. In remaining 02 STPs, records of Sludge disposal were not maintained. As reported, sludge was given to farmers.

v. Electricity consumption for March 2024 was reported in the range of 27531 KWh to 56413 KWh

vi. In terms of performance, 02 STPs (Lalpani, Malyana) are found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) and 01 STP at Dhali is found non complying for concentration parameters (BOD, COD, T-N and Fecal Coliform) wrt to

the prescribed norms by Hon'ble NGT vide order dated 30.04.2019.

b) Status of STPs located in the catchment of Pabbar River in Rohru

i. 02 STPs are installed in catchment of Pabbar River in Rohru. 01 STPs namely STP Rohru is designed on MBBR based technology and STP Jubbal is designed on EA.

ii. Disinfection facility is available in all 02 STPs and chlorination being carried out.

iii. Treated water of these 02 STPs are discharged into Nalla leading to Pabbar River.

iv. Records of Sludge disposal were not maintained by concerned agency.

v. Electricity consumption for March 2024 was reported in the range of 1639 KWh to 7830 KWh

vi. In terms of performance, both STPs are found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) wrt to prescribed norms of Hon'ble NGT vide order dated 30.04.2019

c) Status of STPs located in the catchment of Sukhana Khad in Parwanoo

i. 01 STP is installed in catchment of Sukhana Khad which is designed on MBBR technology.

ii. Disinfection facility is available in the STP and chlorination being carried out.

iii. Treated water of STP is discharged into drain leading to Sukhana Khad.

iv. Records for sludge disposal was maintained by the STP. As reported, sludge was utilized for Soil application in gardening within the premises of STP.

v. Electricity consumption for March 2024 was reported 21109 KWh

vi. In terms of performance, STP is found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) wrt to prescribed norms by Hon'ble NGT vide order dated 30.04.2019.

d) Status of STPs located in the catchment of River Ratta in Nalagarh

i. As mentioned above, there is 01 STP installed in catchment of River Ratta in Nalagarh designed on SBR based technology.

ii. Disinfection facility is available in the STP and chlorination is being carried out.

iii. Treated water is discharged into Nalla leading to River Ratta.

iv. Records for sludge disposal were maintained by STP. As reported, sludge was given to parks of Irrigation and Public Health Department.

v. *In terms of performance, STP is found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) wrt to prescribed norms by Hon'ble NGT vide order dated 30.04.2019 except pH.*

e) ***Status of STPs located in the catchment of River Bald / Sarsa in Baddi***

i. *There is 01 CETP cum STP installed in catchment of Bald / Sarsa, which is designed on EAT (Extended Aeration Tank) based technology.*

ii. *Disinfection facility is not available in the STP.*

iii. *Treated water of the STP is discharged into Drain leading to Sarsa River.*

iv. *Records for sludge disposal was maintained by the STP. As reported, sludge was disposed in TSDF.*

v. *Electricity consumption for March 2024 was reported 722610 KWh*

vi. *In terms of performance, this CETP cum STP found non-complying for concentration parameters (BOD, COD and TSS) as specified in MoEF&CC Notification dt. 01/01/2016 for CETP. As per CTO, HPSPCB has prescribed norms of CETP for discharge of treated effluent.*

f) Status of STPs located in the catchment of River Beas of Mandi,

i. *There are 07 STPs installed in catchment of River Beas of Mandi. 04 STPs are designed on Extended Aeration based technology, 01 STP are designed on MBBR, 01 STP is designed on Sedimentation cum Settling Tank with Chlorination. And 01 STP is non-operational for last 1 year.*

ii. *Disinfection facility is available in the 06 STPs and chlorination is being carried out.*

iii. *Treated water from Sarkaghat STP is discharged into Paplog Nalla towards Sone Khad; STP Joginder Nagar discharging treated wastewater into Neri Khad tributary. Discharges of said STPs finally meets into river Beas; 02 STPs (Ward No. 10 Ropa Tehsil Sundernagar and BBMB Township, Sundernagar) discharging treated wastewater into Ghangal Khad (tributary of Sukhedi Khad). Discharges of said STPs finally meets into river Beas; 02 STPs (Raghunath Ka Padhar and Khaliar) is discharging treated wastewater directly into River Beas.*

iv. *Electricity consumption for March 2024 was reported in the range of 1157 KWh to 19672 KWh*

v. *Records for sludge disposal were only maintained by 01 STP namely STP Khaliar, and sludge was given to farmers. In remaining 05 STPs, records of Sludge disposal were not maintained.*

It is humbly submitted that analysis of samples from 06 STPs are in progress for various parameters and expected to be completed by 10.05.2024. Accordingly, Hon'ble NGT may kindly consider granting time for 02 weeks to submit final report along with all analysis results."

4. The above report clearly reveals that most of the STPs are operating without CTO and are found to be non-conferment with the norms. Along with the report, the results of analysis of samples collected from various STPs located in the catchment river stretch in the tabulated form has been filed as under:-

"Table 1: Results of analysis of the samples collected from various STPs located in the catchment of River Stretched under reference in the NGT Order.

Name of the River Stretch	Name of the STP	pH		COD (mg/L)		BOD (mg/L)		TSS (mg/L)		Total Nitrogen (mg/L) (TKN +nitrate+nitrite)		TC (MPN/100ml)		FC (MPN/100ml)	
	*Prescribed Standard (NGT)	*5.5-9.0*		*50 mg/L*		*10 mg/L*		*20 mg/L*		*10mg/L*				*<230*	
		I	O	I	O	I	O	I	O	I	O	I	O	I	O
Ashwani Khad in Shimla	STP Lalpani, District Shimla (H.P.)	6.7	7.2	1261	582	521	249	515	118	68.5	74.9	$16x10^{14}$	$92x10^{13}$	$16x10^{14}$	$54 x 10^{13}$
	STP Malyana, District Shimla (H.P.)	6.8	7.3	650	118	263	37	231	27	51.5	19.51	$54x10^{12}$	$92x10^{8}$	$35x10^{12}$	$61x10^{6}$
	STP Dhalli, District Shimla (H.P.)	6.9	7.3	806	105	370	33	302	BDL	87.8	26.94	$35x10^{12}$	$24x10^{7}$	$35x10^{12}$	$13x10^{7}$
Pabbar River in Rohru	STP Rohru, Village, District Shimla (H.P.)	6.7	7.8	1119	431	462	177	358	222	75.2	35.9	$16x10^{14}$	$47x10^{10}$	$16x10^{14}$	$14x10^{10}$
	STP Jubbal, District Shimla (H.P.)	6.5	7.4	590	275	237	90	210	94	39.7	37	$16x10^{14}$	$16x10^{12}$	$28x10^{13}$	$92x10^{11}$
Sukhana Khad in Parwan oo	JSV, Zone-1 STP, Near HPMC, Sector-2 Parwanoo , Himachal Pradesh.	7.4	7.9	494	135	168	47	349	37	83.5	33.74	$22x10^{10}$	$54x10^{5}$	$33x10^{9}$	$68x10^{3}$
River Ratta in Nalagarh	Executive Engineer, IPH Nalagarh, Distt. Solan, Himachal Pradesh (Jal Shakti)	7.7	7.9	642	90	271	22	334	21	87.62	23.94	$43x10^{11}$	$43x10^{3}$	$35x10^{11}$	$12x10^{3}$
	# Prescribed	*6.0-9.0*		*250 mg/l*		*30 mg/l*		*100 mg/l*		*Not specified*		*Not Specified*		*Not specified*	

	Standards (MoEF&CC)	I	O	I	O	I	O	I	O	I	O	I	O	I	O
River /River Sarsa in Baddi	Baddi Infrastructure (CETP Cum STP), Village kenduwal, Baddi, Distt. Solan, Himachal Pradesh	7.6	7.9	357	356	121	119	241	52	54.4	58.43	$48x10^{10}$	$17x10^{11}$	$55x10^{9}$	$14x10^{11}$

I: Inlet, O: Outlet
****NGT Standards**: Norms prescribed by Hon'ble NGT vide order dt 30.04.2019 in the matter of OA no. 1069/2018 (pH – 5.5-9.0, BOD < 20mg/l, COD< 50mg/l; Faecal Coliform – desirable < 230 MPN/100 ml, Nitrogen-Total < 10 mg/l*
***#** MoEF&CC Notification dt. 01/01/2016 for CETP (pH 6.0-9.0, BOD< 30mg/l, COD< 50 mg/l, TSS <100 mg/L)"*

5. The above table reveals that the quality of discharge from the STP is much beyond the prescribed standards. Submission of the Learned Counsel for CPCB is that the results in respect of six STPs of river Bias are still pending and the said water discharge analysis report will be received within one week. Thereafter, the final report will be filed.

6. We also find that an affidavit by the Superintending Engineer, Jal Shakti Vibhag, Circuit Solan, Government of HP dated 03.05.2024 has been filed which is stated to be an affidavit on behalf of the Chief Secretary but no details relating to the authorization by the Chief Secretary have been disclosed. In that affidavit, the relevant information has not been disclosed. There is no disclosure that the STPs in question, (the details of which are given in para 4) are having the valid CTO. The report also does not contain the status of compliance, capacity utilization and functionalities of these STPs.

7. CPCB is also required to suggest remediation measures to restore water quality of receiving water body by tapping the drains carrying untreated/partially treated STP water etc.

8. Hence, in the above circumstances, we grant three week's time to the CPCB to file the final report by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and also direct the Chief Secretary, Himachal Pradesh to file a further affidavit within the same period disclosing full particulars relating to the operational status of the STPs and also the analysis report of discharge from these STPs. In case the Chief Secretary fails to file such an affidavit, he will appear through virtual mode to apprise the Tribunal about the status.

9. List on 23rd August, 2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 07, 2024
Original Application No. 735/2023
SN

Annexure-II

Interim Report of CPCB in compliance to the orders of Hon'ble National Green Tribunal dated 26/02/2024, in the matter of Original Application No. 735/2023; "In re: News Item titled "Ashwani Khad: The Most Polluted River in Himachal Pradesh" appearing in News Himachal dated 04.12.2023"

1. Background and the Orders of Hon'ble National Green Tribunal:

Hon'ble National Green Tribunal, while considering the report of Chief Secretary, Government of Himachal Pradesh on 26/02/2024, observed as follows:

Para 3: *"In the report, we also find following deficiencies:*

i. *For none of the river, information about sewage discharge, has been disclosed. For interception of sewage carrying drain; the proposals are at DPR stage only.*

ii. *Water quality criteria has been matched with respect to BOD only and no mention has been made about Fecal Coliform.*

iii. *Performance data of existing STPs has not been furnished particularly with reference to Fecal Coliform.*

iv. *For rivers like Sukhna, Markanda, Sirsa, Beas (at Mandi), channelization of river stretches has been indicated. This needs to be properly checked that they do not cause hydrological disturbances and in line with MoEF&CC approvals as required".*

Further, vide order dated 26/02/2024 (**Annexure-1**), Hon'ble National Green Tribunal directed as follows:

> ***Para 4**: **Having regard to above, we direct issuance of notice to the Member Secretary, CPCB who will ensure taking of samples from the STPs releasing their treated discharge in the rivers in question and get sample analysis done and submit the sample analysis reports along with the response** at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. **The said report will specifically disclose the fecal coliform contents**.*

Para 5: The requisite information in respect of the performance of STPs be furnished by the CPCB in the following format:

Sewage received from	Quantity MLD	Treatment facility available (type of STP) with installed and utilization capacity	Disin fection Method	Quantity of chlorine kg/MLD	Quality of discharge MLD	Electricity consumed by STP per month	Discharge quantity MLD	Water quality at discharge point	Receiving water body	Sludge disposed tons/ day	Final Disposal site of Sludge
Through sewerage								All parameter as per EP Rules including Fecal Coliform Total Colifrom	Drain		
Drain/ Nalla									Nalla		
Through Septage Tankers									Land		
Other									River		
									Other		

2. Interim Report of CPCB in compliance to the Orders of Hon'ble National Green Tribunal:

In compliance to the directions of Hon'ble NGT, following actions have been taken by CPCB:

i) Himachal Pradesh State Pollution Control Board (HPSPCB) was requested to provide the details of STPs located in the catchment of the following River Stretches and release of their treated discharge in the rivers vide email dated March 14, 2024 followed by reminders vide emails dated March 22, 2024, March 26, 2024 and March 28, 2024 (**Annexure-2**):

1) Ashwani Khad of Shimla; 2) Pabbar of Rohru; 3) Shikari Khad of Rohru; 4) Giri of Sirmour; 5) Markanda of Rampur; 6) Beas of Mandi; 7) Sukhna Khad of Parwanoo; 8) Ratta of Nalagarh; 9) Bald of Baddi

ii) HPPCB vide email dated March 28, 2024, provided details of STPs in the catchment of above river stretches and release of their treated discharge in the rivers, along with consent to operate (CTO) status, location, capacity and contact details (**Annexure-3**). As per details received from HPSPCB, total 15 STPs have been installed in the catchment of 06 out of 09 river stretches as mentioned in Hon'ble NGT Order. *There are no STPs in the catchment of Shikari Khad in Rohru, River Giri in Sirmour and River Markanda in Rampur (Sirmour), as*

per information provided by HPSPCB. The River Stretch wise details of STPs as provided by HPPCB are reproduced, as follows:

1. Details of STPs in the catchment area of Ashwani Khad in Shimla

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Lalpani, Baragaon, (Ghilli), P.O. Beolia, Tehsil & District Shimla (H.P.) 171013	19.35 MLD	Er. Sanjay Thakur, JE, SJPNL 85808-74699, Er. Meharban Bharti, JEE, HPSPCB, 70187- 46007	Longitude: - 77.1582953 Latitude: - 31.0668925	CTO/BOTH/RENEW/ RO/2022/681231 Valid till 31.03.2024. Presently operating without valid CTO.
2.	STP Malyana, Malyana, P.O. Sanjauli, Tehsil & District Shimla (H.P.) 171006.	4.44 MLD	Er. Sanjay Thakur, JESJPNL 85808-74699, Er. Meharban Bharti, JEE, HPSPCB, 70187-46007	Longitude: - 77.1910384 Latitude: - 31.0815890	CTO/BOTH/RENEW/ RO/2022/6814918 Valid till 31.03.2024. Presently operating without valid CTO.
3.	STP Dhalli, Bhattakuffer, P.O. Beolia, Tehsil & District Shimla (H.P.) 171013	0.76 MLD	Er. Navneet, JE, SJPNL 70183-17480, Er. Meharban Bharti, JEE, HPSPCB, 70187-46007	Longitude: - 77.2149520 Latitude: - 31.1043595	CTO/BOTH/RENEW/ RO/2022/6813507 Valid till 31.03.2024. Presently operating without valid CTO.

2. Details of STPs in the catchment area of Pabbar River in Rohru

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Rohru, Village, P.O. & Tehsil Rohru, District Shimla (H.P.)171207.	1.75 MLD	Er. Nitish Mahant, JE, JSV 70184-01687, Er. Meharban Bharti, JEE, HPSPCB,	Longitude: - 77.7414391 Latitude: - 31.1975153	HPPCB/CD/I&PH Rohru/07-20757-58 Valid till 31.03.2024. Presently operating without valid CTO.
2.	STP Jubbal. Village P.O. and Tehsil Jubbal and District Shimla (H.P.)	0.65 MLD	Er. Nitish Mahant, JE, JSV 70184-01687, Er. Meharban Bharti, JEE, HPSPCB, 70187-46007	Longitude: - 77.6723454 Latitude: - 31.1120309	EPPCB/CD/26/STP/ Jubbal/2005/259/21-22 Valid till 31.03.2024. Presently operating without valid CTO.

3. Details of STPs in the catchment area of Shikari Khad in Rohru

S. No.	Name of the STP	Capacity in MLD		Detail of contact person	Geo Co-ordinates	Consent status
1.	There is no STP in the catchment area of Shikari River.					

4. Details of STPs in the catchment area of River Giri in Sirmour

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	There is no STP in the catchment area of Giri River in Sirmour.				

5. Details of STPs in the catchment area of River Markanda in Rampur (Sirmour)

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	There is no STP in the catchment area of River Markanda at Rampur				

6. Details of STPs in the catchment area of River Beas of Mandi

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Sarkaghat Zone-B, Tehsil. Sarkaghat, Distt. Mandi	0.7	Er. Vivek Hazri, JSV Sarkaghat 9418454637	31°42' 45.5904"N 76°43'44.1912" E	CTO has expired on 31.03.2024 and Not applied for its renewal till date.
2.	STP Joginder Nagar, Vill. Masaharu, P.O Jogindernagar	1.74	Er. Parkash Chand 8580628528	31° 58' 54.732" N 76° 47' 48.588" E	CTO No. HPPCB/stp JOGINDER Nagar/15-20164-65, valid till 31.03.2025.
3.	Bhakra Beas Management Board, Pandoh (STP at Pandoh), Township Division, BBMB Pandoh, Mandi	1	Er.Vivek Chopra, Executive Engineer, BBMB Pandoh	Lat. 31.688777 Long. 77.042705	Not obtained
4.	STP at Raghunath ka Padhar, NH-20 Sain Mohalla, Mandi H.P	3.83	Jal Shakti Vibhaag, Mandi. Er. Rohit Gupta, AE JSV Mandi 9418466551	Lat. 31.72395 Long. 76.93306	CTO has expired on 31.03.2021 and applied for its renewal with application no. 4261198.
5.	STP at Khaliar	0.47	Er. Rohit Gupta, AE JSV Mandi 9418466551	Lat. 31.724663 o Long. 76.934813	CTO has expired on 31.03.2021 and applied for its renewal with application no. 4610777.
6.	STP Sundernagar, Ward No. 10, Ropa, Tehsil. Sundernagar Distt. Mandi.	3.55	Er. Rajat Garg, Executive Engineer, JSV Sundernagar 9418047872	31°32'42.3456" N 76°53'41.4924" E	CTO has expired on 31.03.2024 and not applied for its renewal till date.
7.	Bhakhra Beas Management Board, BSL (P) BBMB Sunder Nagar, Sundernagar, Mandi	1.0	Er. Ishan, JE, BBMB Sundernagar	Lat. 31.550359 Long: 76.894087	CTO No. 7176360 valid till 31.03.2026

7. Details of STPs in the catchment area of Sukhna Khad in Parwanoo

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	STP Zone-I (Jal Shakti Vibhag), Near HPMC Sector 02, Parwanoo (Solan)	01 MLD	Mr. Bhuvnesh, JE, Jal Shakti Vibhag 077279-90425 Er. Punesh, JEE, HPSPCB 70183-50429	Longitude: - 76.9472951 Latitude: - 30.8428778	

8. Details of STPs in the catchment area of River Ratta in Nalagarh

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	Executive Engineer IPH Nalagarh Distt. Solan HP. (Jal Shakti)	3.62 MLD	Er. Mewa Singh JE, 9816816360 IPH Nalagarh, Er. Roop Lal, JEE HPSPCB Baddi 9805395251	Latitude: - 31.024606, Longitude: - 76.682922	Valid upto 31/03/2021 and applied. Presently operating without valid CTO.

9. Details of STPs in the catchment area of River Bald/Sarsa in Baddi

S. No.	Name of the STP	Capacity in MLD	Detail of contact person	Geo Co-ordinates	Consent status
1.	Baddi Infrastructure, (CETP), Village Kenduwal (Baddi) Tehsil Baddi Distt Solan H.P.	5.5 MLD (STP) And 25 MLD (CETP)	Sanjeev Kumar Executive Process, 9816130824, Baddi Infrastructure, Er. Abhishek Thakur, JEE HPSPCB Baddi 8278790215	Latitude:- 30.937629, Longitude:- 76.773242	Valid uto 31/03/2020 and applied. Presently operating without valid CTO.

iv) Samples were collected from from Inlet and Outlet of 14 of the above 15 STPs listed above during April 8-9, 2024 and with the objective of analysis for parameter such as pH, BOD, COD, TSS, Total Nitrogen, Total Coliform, Fecal Coliform. One STP namely Bhakra Beas Management Board, Pandoh (STP at Pandoh), Township Division, BBMB Pandoh, Mandi, was found non-operational for the last one year due to non-availability of sewage on account of limited number of families residing in the BBMB colony, as informed by the representative of the BBMB STP.

v) **Results of Analysis :**

Out of total 15 STPs, 14 Nos. STPs were monitored by CPCB Teams. Status of analysis of samples collected are summarised below –

a) Analysis of **six STPs** located in the catchment of **River Beas in Mandi** are under process at CPCB laboratory.

b) All the results of analysis including Faecal Coliform have been received for the three STPs located in the catchment of **Ashwani Khad** (*STP Lalpani, District Shimla, STP Malyana, District Shimla, STP Dhalli, District Shimla*) and two STPs located in the catchment of **Pabbar River in Rohru** (*STP Rohru, Village, District Shimla, STP Jubbal, District Shimla*)

c) All the results **except Faecal Coliform** for the STPs located in the catchment of **Sukhana Khad in Parwanoo** (*JSV, Zone-1 STP, Parwanoo*), **River Ratta in Nalagarh** (*STP Nalagarh*) and **River Bald / River Sarsa in Baddi** (*CETP cum STP Baddi*) have been received.

d) The analytical results are presented in **Table 1.**

vi) **Performance of STPs***:*

CPCB was directed by Hon'ble NGT to furnish the requisite information in respect of the performance of STPs in the format prescribed in the NGT Order. As per directions of Hon'ble NGT, information on quantity of sewage treated, treatment facility available (type of STP) with installed capacity and utilization capacity, disinfection method, quantity of chlorine kg/MLD, quality of discharge MLD, electricity consumed by STP per month, discharge quantity MLD, water quality at discharge point, receiving water body, sludge disposed tons/day, final disposal site of sludge were collected from each STP. The details of STPs as per the format provided by Hon'ble NGT is tabulated in **Table 2**.

a) Status of STPs located in the catchment of Ashwani Khad in Shimla

i. As mentioned above, 03 STPs are installed in the catchment of Ashwani Khad. 02 STPs are designed on SBR based technology, 01 STP is designed on ASP.

ii. Disinfection facility is available in all three STPs and chlorination being carried out.

iii. Treated water of all 03 STPs are discharged into Nalla leading to Ashwani Khad.

iv. Records for sludge disposal were only maintained by 01 STP namely STP Malyana. In remaining 02 STPs, records of Sludge disposal were not maintained. As reported, sludge was given to farmers.

v. Electricity consumption for March 2024 was reported in the range of 27531 KWh to 56413 KWh

vi. In terms of performance, 02 STPs (Lalpani, Malyana) are found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) and 01 STP at Dhali is found non complying for concentration parameters (BOD, COD, T-N and Fecal Coliform) wrt to the prescribed norms by Hon'ble NGT vide order dated 30.04.2019.

b) Status of STPs located in the catchment of Pabbar River in Rohru

i. 02 STPs are installed in catchment of Pabbar River in Rohru. 01 STPs namely STP Rohru is designed on MBBR based technology and STP Jubbal is designed on EA.

ii. Disinfection facility is available in all 02 STPs and chlorination being carried out.

iii. Treated water of these 02 STPs are discharged into Nalla leading to Pabbar River.

iv. Records of Sludge disposal were not maintained by concerned agency.

v. Electricity consumption for March 2024 was reported in the range of 1639 KWh to 7830 KWh

vi. In terms of performance, both STPs are found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) wrt to prescribed norms of Hon'ble NGT vide order dated 30.04.2019

c) **Status of STPs located in the catchment of Sukhana Khad in Parwanoo**

i. 01 STP is installed in catchment of Sukhana Khad which is designed on MBBR technology.

ii. Disinfection facility is available in the STP and chlorination being carried out.

iii. Treated water of STP is discharged into drain leading to Sukhana Khad.

iv. Records for sludge disposal was maintained by the STP. As reported, sludge was utilized for Soil application in gardening within the premises of STP.

v. Electricity consumption for March 2024 was reported 21109 KWh

vi. In terms of performance, STP is found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) wrt to prescribed norms by Hon'ble NGT vide order dated 30.04.2019.

d) **Status of STPs located in the catchment of River Ratta in Nalagarh**

i. As mentioned above, there is 01 STP installed in catchment of River Ratta in Nalagarh designed on SBR based technology.

ii. Disinfection facility is available in the STP and chlorination is being carried out.

iii. Treated water is discharged into Nalla leading to River Ratta.

iv. Records for sludge disposal were maintained by STP. As reported, sludge was given to parks of Irrigation and Public Health Department.

v. In terms of performance, STP is found non-complying for concentration parameters (BOD, COD, T-N, TSS and Fecal Coliform) wrt to prescribed norms by Hon'ble NGT vide order dated 30.04.2019 except pH.

e) **Status of STPs located in the catchment of River Bald / Sarsa in Baddi**

i. There is 01 CETP cum STP installed in catchment of Bald / Sarsa, which is designed on EAT (Extended Aeration Tank) based technology.
ii. Disinfection facility is not available in the STP.
iii. Treated water of the STP is discharged into Drain leading to Sarsa River.
iv. Records for sludge disposal was maintained by the STP. As reported, sludge was disposed in TSDF.
v. Electricity consumption for March 2024 was reported 722610 KWh
vi. In terms of performance, this CETP cum STP found non-complying for concentration parameters (BOD, COD and TSS) as specified in MoEF&CC Notification dt. 01/01/2016 for CETP. As per CTO, HPSPCB has prescribed norms of CETP for discharge of treated effluent.

f) Status of STPs located in the catchment of River Beas of Mandi,

i. There are 07 STPs installed in catchment of River Beas of Mandi. 04 STPs are designed on Extended Aeration based technology, 01 STP are designed on MBBR, 01 STP is designed on Sedimentation cum Settling Tank with Chlorination. And 01 STP is non-operational for last 1 year.
ii. Disinfection facility is available in the 06 STPs and chlorination is being carried out.
iii. Treated water from Sarkaghat STP is discharged into Paplog Nalla towards Sone Khad; STP Joginder Nagar discharging treated wastewater into Neri Khad tributary. Discharges of said STPs finally meets into river Beas;
02 STPs (Ward No. 10 Ropa Tehsil Sundernagar and BBMB Township, Sundernagar) discharging treated wastewater into Ghangal Khad (tributary of Sukhedi Khad). Discharges of said STPs finally meets into river Beas;
02 STPs (Raghunath Ka Padhar and Khaliar) is discharging treated wastewater directly into River Beas.
iv. Electricity consumption for March 2024 was reported in the range of 1157 KWh to 19672 KWh
v. Records for sludge disposal were only maintained by 01 STP namely STP Khaliar, and sludge was given to farmers. In remaining 05 STPs, records of Sludge disposal were not maintained.

It is humbly submitted that analysis of samples from 06 STPs are in progress for various parameters and expected to be completed by 10.05.2024. Accordingly, Hon'ble NGT may kindly consider granting time for 02 weeks to submit final report along with all analysis results.

Table 1: Results of analysis of the samples collected from various STPs located in the catchment of River Stretched under reference in the NGT Order.

Name of the River Stretch	Name of the STP	pH		COD (mg/L)		BOD (mg/L)		TSS (mg/L)		Total Nitrogen (mg/L) (TKN +nitrate+nitrite)		TC (MPN/100ml)		FC (MPN/100ml)	
	*Prescribed Standard (NGT)	*5.5-9.0*		*50 mg/L*		*10 mg/L*		*20 mg/L*		*10mg/L*				*<230*	
		I	O	I	O	I	O	I	O	I	O	I	O	I	O
Ashwani Khad in Shimla	STP Lalpani, District Shimla (H.P.)	6.7	7.2	1261	582	521	249	515	118	68.5	74.9	$16x10^{14}$	$92x10^{13}$	$16x10^{14}$	$54 x 10^{13}$
	STP Malyana, District Shimla (H.P.)	6.8	7.3	650	118	263	37	231	27	51.5	19.51	$54x10^{12}$	$92x10^{8}$	$35x10^{12}$	$61x10^{6}$
	STP Dhalli, District Shimla (H.P.)	6.9	7.3	806	105	370	33	302	BDL	87.8	26.94	$35x10^{12}$	$24x10^{7}$	$35x10^{12}$	$13x10^{7}$
Pabbar River in Rohru	STP Rohru, Village, District Shimla (H.P.)	6.7	7.8	1119	431	462	177	358	222	75.2	35.9	$16x10^{14}$	$47x10^{10}$	$16x10^{14}$	$14x10^{10}$
	STP Jubbal, District Shimla (H.P.)	6.5	7.4	590	275	237	90	210	94	39.7	37	$16x10^{14}$	$16x10^{12}$	$28x10^{13}$	$92x10^{11}$
Sukhana Khad in Parwanoo	JSV, Zone-1 STP, Near HPMC, Sector-2 Parwanoo, Himachal Pradesh.	7.4	7.9	494	135	168	47	349	37	83.5	33.74	$22x10^{10}$	$54x10^{5}$	$33x10^{9}$	$68x10^{3}$
River Ratta in Nalagarh	Executive Engineer, IPH Nalagarh, Distt. Solan, Himachal Pradesh (Jal Shakti)	7.7	7.9	642	90	271	22	334	21	87.62	23.94	$43x10^{11}$	$43x10^{3}$	$35x10^{11}$	$12x10^{3}$
	# Prescribed Standards (MoEF&CC)	*6.0-9.0*		*250 mg/l*		*30 mg/l*		*100 mg/l*		*Not specified*		*Not Specified*		*Not specified*	
		I	O	I	O	I	O	I	O	I	O	I	O	I	O
River Bald /River Sarsa in Baddi	Baddi Infrastructure (CETP Cum STP), Village kenduwal, Baddi, Distt. Solan, Himachal Pradesh	7.6	7.9	357	356	121	119	241	52	54.4	58.43	$48x10^{10}$	$17x10^{11}$	$55x10^{9}$	$14x10^{11}$

I: Inlet; O: Outlet

***NGT Standards**: Norms prescribed by Hon'ble NGT vide order dt 30.04.2019 in the matter of OA no. 1069/2018 (pH – 5.5-9.0, BOD < 20mg/l, COD< 50mg/l; Faecal Coliform – desirable < 230 MPN/100 ml, Nitrogen-Total < 10 mg/l*

~~*# **MoEF&CC notification dt. 13.10.2017** : Standard for treated sewage from STPs for cities other than metro cities, state capitals and union territories were notified as pH 6.5- 9.0, BOD as 30mg/L, Total suspended solids (TSS) as less than 100mg/L and Faecal coliform as less than 1000MPN per 100ml*~~

MoEF&CC Notification dt. 01/01/2016 for CETP (pH 6.0-9.0, BOD< 30mg/l,COD< 50 mg/l, TSS <100 mg/L)

Table 2: The Performance of STPs as per format prescribed in the orders of Hon'ble National Green Tribunal

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
					Type	Installed Capacity, MLD, as per CTO	Utilization Capacity, MLD, Avg of Mar, 24							As per STP's Record, Avg. of Mar, 2024	
1.	Ashwani Khad in Shimla	STP Lalpani, Distt. Shimla	08-04-2024	Sewerage	ASP; (Comprising of Primary, Secondary and Tertiary Treatment)	19.35	13.52	Chlorination (as Bleaching Powder dosing)	3.698 Kg/ MLD (as bleaching powder) 1.20 Kg/ MLD (as Chlorine)	13.52 (No Flow meter installed)	40169	Given in Table:1	Nalla leading to Ashwani Khad	No proper record maintained	Sludge beds provided, however no records of final disposal maintained.
		STP Malyana, Malyana, Distt. Shimla	08-04-2024	Sewerage	SBR; (Comprising of Primary, Secondary and Tertiary Treatment)	4.44	3.2	Chlorination (dosing through Chlorine Tonners)	11.47 Kg/ MLD	3.2	56143	Given in Table:1	Nalla leading to Ashwani Khad	0.835	Given to farmers after drying on sludge drying beds.
		STP Dhalli, Distt Shimla	08-04-2024	Sewerage	SBR; (Comprising of Primary, Secondary and Tertiary Treatment)	0.76	1	Chlorination (dosing through Chlorine Tonners)	6.44 Kg/ MLD	1.0 (No Flow meter installed)	27531	Given in Table:1	Nalla leading to Ashwani Khad	No proper record maintained	Given to farmers after drying on sludge drying bed

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
2.	Pabbar River in Rohru	STP Rohru, , District Shimla	09-04-2024	Sewerage	MBBR; (Comprising of Primary, Secondary and Tertiary Treatment)	1.015	0.622	Chlorination (as Bleaching Powder dosing)	16.07 Kg/ MLD (as bleaching powder) 4.87 Kg/ MLD (as Chlorine)	0.622 (No Flow meter installed)	7830	Given in Table:1	Nalla leading to Pabbar River	No proper record maintained	Sludge beds provided, however no records of final disposal maintained.
		STP Jubbal, District Shimla	09-04-2024	Sewerage	EA; (Comprising of Primary, Secondary and Tertiary Treatment)	0.65	0.104	Chlorination (as Bleaching Powder dosing)	11.54 Kg/ MLD (as bleaching powder 3.48 Kg/ MLD (as Chlorine)	0.161	1639	Given in Table:1	Nalla named Bishkulti Khad leading to Pabbar River	0.135	Sludge beds provided, however no records of final disposal maintained.
		STP Sarkaghat Zone-B, Tehsil. Sarkaghat, Distt. Mandi	08-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary	0.7	0.27	Chlorination (as Bleaching Powder dosing)	17.92 Kg/ MLD (as bleaching powder 5.376 Kg/ MLD (as Chlorine)	0.27 (No Flow meter installed)	5270	Given in Table:1	Discharge into Paplog Nalla toward Sone Khad finally submerged into Beas River	0.027	No record maintained

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
					Treatment)										
6.	Beas of Mandi	STP (1.73 MLD), Joginder Nagar, Distt Mandi	08-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatme	1.73	1.21	Chlorination (as Bleaching Powder dosing)	14.8 Kg/ MLD (as bleaching powder 4.44 Kg/ MLD (as Chlorine)	1.21 (No Flow meter installed)	6678	Given in Table:1	Discharge into Neri Khad tributary Beas River finally submerged into Beas River	0.028	No record maintained
		STP (1 MLD), Township Divison Distt Mandi	09-04-2024	1. STP found non-operational and was informed that the STP was non-operational for 1 year. 2. Undertaking for non-operational STP was submitted by the representative											

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
		STP (3.83, Raghunath Ka Padhar NH-20, San Mohalla, District Mandi	09-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatment)	3.83	1.83	Chlorination (as Bleaching Powder dosing)	7.08 Kg/ MLD (as bleaching powder 2.124 Kg/ MLD (as Chlorine)	1.83 (No Flow meter installed)	9380	Given in Table:1	Discharge into Beas River	0.017	Storage in Pits and recycled to maintained MLSS in Aeration Tank. No records of disposal maintained
		STP 0.47 MLD), at Khaliar, Distt. Mandi	09-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatment)	0.47	0.34	Chlorination (as Bleaching Powder dosing)	11.8 Kg/ MLD (as bleaching powder 3.54 Kg/ MLD (as Chlorine)	0.34 (No Flow meter installed)	1157	Given in Table:1	Discharge into Beas River	0.012	Storage in Pits and recycled to maintained MLSS in Aeration Tank. . No records of disposal maintained
		STP (3.55 MLD), Ward No. 10, Ropa Tehsil, Sundernagar	09-04-2024	Sewerage	MBBR: Comprising of Primary, Secondary and Tertiary Treatment)	3.55	4.4	Chlorination (as Bleaching Powder dosing)	1.74 Kg/ MLD (as bleaching powder 0.522 Kg/ MLD (as Chlorine)	4.4 (No Flow meter installed)	19672	Given in Table:1	Discharge into Ghangal Khad (tributry of Sukhedi Khad finally submerged into Beas River	1.318	Storage in drying bed sand given to farmers.

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
		STP(1 MLD), BBMB Township, Sundernagar	09-04-2024	Sewerage	Sedimentation cum settling tank with chlorine dosing tank	1	No Flow meter installed	Chlorination (as Bleaching Powder dosing)	2.5 Kg/ MLD (as bleaching powder 0.75 Kg/ MLD (as Chlorine)	No Flow meter installed	Details not provided (No separate electricity meter found at STP site)	Given in Table:1	Discharge into Ghangal Khad (tributry of Sukhedi Khad)finally submerged into Beas River	No proper record maintained	No records maintained.
4	Sukhana Khad in Parwanoo	STP Zone-I ,Parwanoo (Solan)	09-04-2024	Sewerage	MBBR: Comprising of Primary, Secondary and Tertiary Treatment)	01	0.207	Chlorination (as hypochlorite dosing)	1.30 as sodium hypochlorite ; 0.659 kg/MLD as chlorine	0.113	21109	Given in Table:1	Drain leading Sukhana Khad	0.004	Soil application in gardening within the premises of STP
5	River Sarsa & River Ratta in Nalagarh	Executive Engineer IPH Nalagarh Distt. Solan HP. (Jal Shakti)	09-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary	3.62	0.324	Chlorination (as Bleaching Powder dosing)	4kg as bleaching powder; 1.212 kg/MLD as chlorine	0.322		Given in Table:1	Drain leading Ratta River	0.12	Used in I&PH Parks

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
					Treatment)										
6	River Bald / Sarsa in Baddi	Baddi Infrastructure, (CETP), Village Kenduwal (Baddi) Tehsil Baddi Distt Solan H.P.	09-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatment)	5.5	1.143	No disinfectant Used	No disinfectant Used	1.143 (discharged along with CETP effluent	722610 (Consumption of entire CETP cum STP)	Given in Table:1	Drain leading Sarsa River	49.51	Disposed off in TSDF

Annexure- III

Annexure-III: Results of analysis of the samples collected from various STPs located in the catchment of River Beas of Mandi.

Name of the River Stretch	Name of the STP	pH		COD (mg/L)		BOD (mg/L)		TSS (mg/L)		Total Nitrogen (mg/L) (TKN +nitrate+nitrite)		TC (MPN/100ml)		FC (MPN/100ml)	
	*Prescribed Standard (NGT)	*5.5-9.0*		*50 mg/L*		*10 mg/L*		*20 mg/L*		*10mg/L*				*<230*	
		I	O	I	O	I	O	I	O	I	O	I	O	I	O
Beas of Mandi	STP Sarkaghat Zone-B, Tehsil. Sarkaghat, Distt. Mandi	7.1	7.9	413	101	180	32	289	22	53.9	8.5	$43x10^7$	230	$43x10^7$	45
	STP (1.73 MLD), Joginder Nagar, Distt Mandi	7	8.2	458	200	176	65	113	83	35.6	37.2	$15x10^7$	$79x10^5$	$38x10^6$	23x105
	STP (1 MLD), Town ship Divison Distt Mandi	STP was found non-operational and sample not taken.													
	STP (3.83 MLD, Raghunath Ka Padhar NH-20, San Mohalla, District Mandi	8	8.2	284	100	112	32	111	43	39.1	10.43	$17x10^8$	BDL	$17x10^7$	BDL
	STP (0.47 MLD), at Khaliar, Distt. Mandi	7.9	8	216	178	70	61	76	69	42	40.5	$35x10^{11}$	BDL	$21x10^{11}$	BDL
	STP (3.55 MLD), Ward No. 10, Ropa Tehsil, Sundernagar	7.3	7.6	350	130	134	36	195	BDL	39.7	35.24	$17x10^7$	23	$14x10^7$	7.8
	STP (1 MLD), BBMB Township, Sundernagar	7.5	7.9	155	121	55	38	76	53	24.05	23.4	$11x10^5$	BDL	$7x10^5$	BDL

I: Inlet; O: Outlet

***NGT Standards**: Norms prescribed by Hon'ble NGT vide order dt 30.04.2019 in the matter of OA no. 1069/2018 (pH – 5.5-9.0, BOD < 20mg/l, COD< 50mg/l; Faecal Coliform – desirable < 230 MPN/100 ml, Nitrogen-Total < 10 mg/l*

Annexure-IV: The details of STPs as per format prescribed in the orders of Hon'ble National Green Tribunal

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
					Type	Installed Capacity, MLD, as per CTO	Utilization Capacity, MLD, Avg of Mar, 24							As per STP's Record, Avg. of Mar, 2024	
1. .	Beas of Mandi	STP Sarkaghat Zone-B, Tehsil. Sarkaghat, Distt. Mandi	08-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatment)	0.7	0.27	Chlorination (as Bleaching Powder dosing)	17.92 Kg/ MLD (as bleaching powder 5.376 Kg/ MLD (as Chlorine)	0.27 (No Flow meter installed)	5270	Given in Table:1	Discharge into Paplog Nalla toward Sone Khad finally submerged into Beas River	0.027	No record maintained
		STP (1.73 MLD), Joginder Nagar, Distt Mandi	08-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatme	1.73	1.21	Chlorination (as Bleaching Powder dosing)	14.8 Kg/ MLD (as bleaching powder 4.44 Kg/ MLD (as Chlorine)	1.21 (No Flow meter installed)	6678	Given in Table:1	Discharge into Neri Khad tributary Beas River finally submerged into Beas River	0.028	No record maintained

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity		Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
		STP (1 MLD), Town ship Divison Distt Mandi	09-04-2024	1. STP found non-operational and was informed that the STP was non-operational for 1 year. 2. Undertaking for non-operational STP was submitted by the representative										
		STP (3.83, Raghunath Ka Padhar NH-20, San Mohalla, District Mandi	09-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatment)	3.83	1.83	Chlorination (as Bleaching Powder dosing)	7.08 Kg/ MLD (as bleaching powder 2.124 Kg/ MLD (as Chlorine)	1.83 (No Flow meter installed)	9380	Given in Table:1	Discharge into Beas River	0.017	Storage in Pits and recycled to maintained MLSS in Aeration Tank. No records of disposal maintained
		STP 0.47 MLD), at Khaliar, Distt. Mandi	09-04-2024	Sewerage	Extended Aeration Tank; Comprising of Primary, Secondary and Tertiary Treatment)	0.47	0.34	Chlorination (as Bleaching Powder dosing)	11.8 Kg/ MLD (as bleaching powder 3.54 Kg/ MLD (as Chlorine)	0.34 (No Flow meter installed)	1157	Given in Table:1	Discharge into Beas River	0.012	Storage in Pits and recycled to maintained MLSS in Aeration Tank. . No records of disposal maintained
		STP (3.55 MLD),	09-04-2024	Sewerage	MBBR: Comprising of	3.55	4.4	Chlorination (as Bleaching	1.74 Kg/ MLD	4.4	19672	Given in Table:1	Discharge into Ghangal Khad	1.318	Storage in drying bed

S. No	River Stretch, as mentioned in NGT Order	Name & Address of STP	Date of Monitoring	Sewage received from (Through Sewerage/Drain/Nalla/Sepatage Tankers/Others	Treatment facility available (Type of STP) with installed and utilization capacity			Dis-infection Method	Quantity of chlorine Kg/ MLD	Quantity of Discharge MLD (Average of March, 2024), Approx	Electricity consumed by STP per month, KWh	Water quality and discharge point (All parameter as per EP Rules including FC)	Receiving water body (Drain/Nalla/Land/River)	Sludge disposed tons/day	Final disposal site of sludge
		Ward No. 10, Ropa Tehsil, Sundernagar			Primary, Secondary and Tertiary Treatment)			Powder dosing)	(as bleaching powder 0.522 Kg/ MLD (as Chlorine)	(No Flow meter installed)			(tributry of Sukhedi Khad finally submerged into Beas River		sand given to farmers.
		STP(1 MLD), BBMB Township, Sundernagar	09-04-2024	Sewerage	Sedimentation cum settling tank with chlorine dosing tank	1	No Flow meter installed	Chlorination (as Bleaching Powder dosing)	2.5 Kg/ MLD (as bleaching powder 0.75 Kg/ MLD (as Chlorine)	No Flow meter installed	Details not provided (No separate electricity meter found at STP site)	Given in Table:1	Discharge into Ghangal Khad (tributry of Sukhedi Khad)finally submerged into Beas River	No proper record maintained	No records maintained.

Annexure-V

Legal/OA673/2018/NMCG/2019
National Mission for Clean Ganga
Department of Water Resources, River Development
& Ganga Rejuvenation, Ministry of Jal Shakti

1st Floor,
Major Dhyan Chand National Stadium
India Gate, New Delhi-110002
Dated: 30th January, 2024

OFFICE MEMORANDUM

Subject: Minutes of the 18th meeting of Central Monitoring Committee in the NGT Matter OA No.673 of 2018 held on 11.01.2024 from 10.00 AM on-wards

A copy of Minutes of the 18th Meeting of Central Monitoring Committee in the NGT matter O.A. No. 673 of 2018 held through Video Conferencing on 11.01.2024 from 10.00 AM on-wards, under the Chairmanship of Secretary, DoWR, RD&GR, Ministry of Jal Shakti is forwarded herewith for information/ necessary action.

30.01.2024

(Anup Kumar Srivastava)
Executive Director-Technical, NMCG
ed-technical@nmcg.nic.in

Encl: As above.

To,

1. Chief Secretary, Government of Andhra Pradesh, 1st Block, A.P Secretariat Office, Velagapudi – 522503
2. Chief Secretary, Government of Assam, Block- C, 3rd Floor, Assam Sachivalaya, Dispur 781006, Guwahati
3. Chief Secretary, Government of Bihar, Main Secretariat, Patna – 800015
4. Chief Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Naya, Raipur – 492002
5. Chief Secretary, Government of Goa, Secretariat, Porvorim, Bardez, Goa – 403521
6. Chief Secretary, Government of Gujarat, 1st Block, 5th Floor, Sachivalaya, Gandhinagar – 382010
7. Chief Secretary, Government of Haryana, 4th Floor, Haryana Civil Secretariat, Sector-1, Chandigarh 160019
8. Chief Secretary, Government of Himachal Pradesh, H P Secretariat, Shimla 171002
9. Chief Secretary, Government of Jammu & Kashmir, R. No. 2/7, 2nd Floor, Main Building, Civil Secretariat, Jammu -180001

10. Chief Secretary, Government of Jharkhand, 1st Floor, Project Building, Dhurwa, Ranchi-834004
11. Chief Secretary, Government of Karnataka, Room No. 320, 3rd Floor, Vidhana Soudha, Bengaluru -560001
12. Chief Secretary, Government of Kerala, Secretariat, Thiruvananthapuram -695001
13. Chief Secretary, Government of Madhya Pradesh, MP Mantralaya, Vallabh Bhavan, Bhopal 462004
14. Chief Secretary, Government of Maharashtra, CS office main Building, Mantralaya, 6th floor, Madame Cama Road, Mumbai – 400032
15. Chief Secretary, Government of Manipur, South Block, Old Secretariat, Imphal 795001
16. Chief Secretary, Government of Meghalaya, Main Secretariat Building, Room no 316, Shillong – 793001
17. Chief Secretary, Government of Mizoram, New Secretariat Complex, Aizwal – 796001
18. Chief Secretary, Government of Nagaland, Civil Secretariat, Kohima – 797004
19. Chief Secretary, Government of Odisha, General Administration Department, Odisha Secretariat, Bhubaneswar – 751001
20. Chief Secretary, Government of Punjab, Chandigarh – 160001
21. Chief Secretary, Government of Rajasthan, Secretariat, Jaipur – 302005
22. Chief Secretary, Government of Sikkim, New Secretariat, Gangtok – 737101
23. Chief Secretary, Government of Tamil Nadu, Secretariat, Chennai-600009
24. Chief Secretary, Government of Telangana, Block C, 3rd floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
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Minutes of the 18th meeting of the Central Monitoring Committee held on 11.01.2024 through Video Conferencing regarding 351 polluted river stretches based on the directions of Hon'ble NGT in the matter OA No. 673 of 2018

The 18th meeting of the Central Monitoring Committee (CMC) constituted by Hon'ble NGT in the matter OA No. 673 of 2018 was held in hybrid mode with States on 11.01.2024 in Conference Room, NMCG under the Chairmanship of Secretary, DoWR, RD & GR, Ministry of Jal Shakti (MoJS). The list of participants is at ***Annexure-I.***

Director General, NMCG welcomed all the participants and compared past two CPCB reports about polluted stretches across the country and told that reduction in such stretches in latest report. The Chair, in her opening remarks, highlighted that river health is a major area of emphasis particularly in managing climate change and ensuring water security. States/ UTs needs to ensure that the existing treatment infrastructures are being optimally utilized.

Executive Director (T), NMCG presented a brief background of the periodical review meeting at central level on action plans developed by various State Govts following Hon'ble NGT Order in 2018. It was informed that the number of polluted river stretches identified by CPCB has come down from 351 in 2018 to 311 in 2022 with noticeable improvement in polluted river stretches in Priority-V and slight improvement in river stretches across Priority I-IV.

Subsequently, State-wise discussions were held one after another after state-specific presentation made reflecting progress by individual States on host of issues, such as sewage, industrial and solid waste management, etc. submitted by them in Monthly Progress Reports,

1. Tamil Nadu

Joint Director, NRCD informed that 4 new polluted river stretches have been added to the existing river stretches increasing the number to 10. State in the MPR has reported estimated sewage generation as 3938.29 MLD while in the CPCB 2021 report it is indicated as 6421 MLD. Capacity utilization of the existing STPs is only 34%. The gap in sewage treatment capacity is 365.071 MLD. State needs to indicate incremental progress with regard to 6 under construction STPs in MPR. 10 CETPs of 41 MLD is reported to be at proposal stage since past 2 years. State may address the gap of 5.667 TPD in solid waste management. Action plan for restoration of newly identified polluted river stretches - Palar, Amravathu, Cooum, and Adyar needs to be prepared by the State.

The Chair stressed over the gap in installed sewage treatment capacity and its low utilization capacity. State was directed to provide timeline by which the utilization capacity shall improve.

MS, TNPCB responded that underground drainage system works are still under progress and several projects are in pipeline due to which the capacity utilization of the existing STPs is low. Further, it was assured to expedite the completion of UGD works and furnish timeline for completion of the same.

On enquiry by DG, NMCG with regard to low utilization capacity of STPs and State's plan for faecal sludge management, Executive Engineer, Chennai Metropolitan Water Supply and Sewerage informed that out of 1082 MLD of STP capacity in Chennai,

200 MLD is for rehab and average sewage collected is 600 MLD. Action plan for gap in sewage management is being carried out by addressing non-point source of pollution by providing decanting facility for septage generated in added areas. There are 20 ongoing projects at an estimated cost of Rs 3000 crores for expanding UGD in newly added areas. I&D works are being implemented for Cooum and Adyar. Tender for works in respect to improvement of Adyar river restoration has been floated with due date as 19.01.2024. The project envisages objective towards propagation of wildlife and fisheries. Detailed study for Cooum is being undertaken.

DG, NMCG highlighted that in respect of Nadanthai Vaazhi Cauvery project, NRCD had sent communication to the State three months back for submission of commitment towards bearing the 40% project cost by State funds. Response of which is still awaited.

The Chair expressed displeasure over the non-comprehensive response being received from the State officers. The officers present could not respond to the queries being raised in the meeting and update the status to the Committee. It was directed that the State may be represented by higher officials well versed with the subject in the CMC meetings. Further, NRCD to issue a DO letter addressed Chief Secretary of the State addressing the issue of absence of well-versed officer in the meeting and to expedite the issues pending at State level.

2. Gujarat

State vide email dated 09.01.2024 had expressed its inability to participate in the meeting on account of Vibrant Gujarat Global Summit being held from 10th-12th January, 2024, and had requested to take up the State at a later date.

3. Karnataka

Joint Director, NRCD informed that the number of polluted river stretches in the State remains the same. However, previously there were no river stretches in Priority I&II, now there are 3 river stretches in Priority-I. The estimated sewage generation as reported by the State in MPR is 3356.5 MLD while as per CPCB's 2021 report it is 4458 MLD. Utilization capacity of existing STPs is 76.48%. There is gap in sewage treatment capacity of 690 MLD. 15 STPs are reported to be non-operational. The gap in solid waste management is 5501 TPD. Action Plan for Coastal Pollution Prevention is submitted to CPCB for approval.

Principal Secretary (Env), Karnataka informed that a World Bank assisted project is being taken up involving the rural and urban development bodies for three coastal districts. Regular meeting are being held for solid waste management. Recently, Action Plan for setting up material recovery facilities in all ULBs has been approved. A separate company has been set up for solid waste management for Bangalore city and has taken up work from BBMP. Further, as per the State, only 10 river stretches are polluted, therefore a joint inspection is proposed to be held in January to ascertain the number of polluted river stretches. Arkavathi and Dakshina Penakini are high priority polluted river stretches, for which STPs are being constructed under BBMP to cater to the sewage generated from Bangalore city.

DG, NMCG indicated that the STP works have been going on from a long time and State may ensure timely completion.

The Chair directed State to submit the timelines with regard to restoration of Priority I polluted river stretches.

PS (Env), Karnataka assured improvement within 6 to 7 months in the two Priority-I polluted river stretches of Arkavathi and Dakshina Penakini and informed that the STP works in the catchment area of these rivers would be completed by December 2024. Further, it was informed that capacity utilization of the existing STPs has increased from 71% to 76%. The treated water is being supplied to Kolar and Chikbalapura districts.

The Chair directed that the quality of treated water must be maintained to prevent contamination of aquifers. Action Plan for bridging the gap in solid waste management was sought.

PS (Env), Karnataka informed that Karnataka State PCB is regularly testing the water quality before discharging the treated water and also in the bore-wells. Further it was informed that entire operation of SWM is being handed over to the Company for addressing the gap of 5501 TPD in solid waste treatment. A Waste to Energy plant in Bidadi (25 kms away from Bangalore city) is under completion and shall be made operational soon.

4. Andaman & Nicobar

JS, NRCD highlighted that there is a gap of 16.183 MLD in sewage treatment capacity. There are 9 non-complying STPs. 10 MLD capacity STPs are under construction whose progress is only 5% since many months. 18 STPs are in DPR stage for a long time and no progress indicated. Quantification of effluent generated from industries is not done yet. As reported in the MPR, coastal plan has been submitted to CPCB and CPCB is yet to approve the plan.

Secretary (Env, Science & Technology), Andaman informed that the island receives rainfall for 8-9 months due to which construction works are possible only during the remaining 3-4 months. The quarry that provides stones was closed due to permit issue. The issue with the quarry has been resolved recently. Thus, the deadline for completion of STP works is now extended from March 2024 to September 2024. The proposal in DPR stages would attain work orders soon. It was assured to pursue the works which are under the Port Blair Municipal Corporation and PWD implementing the Smart city projects. Regular meetings in Urban Development are being conducted to ensure progress. Chief Secretary is also conducting fortnightly meetings. It was assured to submit the Industrial effluent generation estimation within two months. 7 units were issued closure notice. There are 33 operational ETPs. The industrial activity in the Island is meagre. Also, many industries have been registering but are not functional yet.

The Chair emphasized the State to expedite completion of the 10 MLD plant, industrial effluent generation estimation and to get Coastal Plan approved.

Secretary (EST), Andaman informed that the work order has been issued and as quarry problem has been resolved, all works would be expedited.

5. Punjab

Director, NRCD informed that there are now 5 polluted river stretches in the State against 4 identified earlier. The stretches on river Sirsa along Baddi Industrial area and river Swan along Santoshgarh, have been identified as new ones under Priority-I & V

respectively, whereas those on rivers Ghaggar and Satluj remain under Priority-I. The stretch on river Kali Bein has been placed under Priority-V (earlier Priority-IV), whereas that on river Beas stands delisted. There is a gap of 327 MLD in sewage treatment capacity in the State. 45 STPs of 218 MLD are under construction and 60 STPs are proposed including 58 under tendering projects. Land issues are involved in case of 13 STPs. Out of 113 STPs monitored, 86 are reported to be complying, while 27 are non-compliant. With regard to industrial effluent management, it was informed that out of 7 CETPs in the State, 3 major CETPs of capacity 40, 50 & 15 MLD at Ludhiana were non-compliant in respect of TDS. Works on one of the proposed CETP of 0.15 MLD at Jalandhar is held up due to litigation. Another CETP of 5 MLD for leather complex at Jalandhar is under up-gradation.

About Buddha Nallah project, it was informed that the new STPs of 225 MLD at Jamalpur and 60 MLD at Balloke in Ludhiana have now been commissioned. Rehabilitation works on STPs of 50 MLD & 111 MLD at Bhattian and 105 MLD at Balloke have been completed which are now under trial run. Work of 152 MLD STP at Balloke is delayed and now scheduled for completion by March, 2024.

Director (Env), Punjab informed that a joint meeting with the State of Himachal Pradesh is proposed to be convened to sort out the issue of Sirsa river pollution and accordingly CPCB shall be communicated. In the Satluj river catchment, 4 new STPs have been completed, 8 STPs are under construction and 13 STPs are under tendering. In the Ghaggar river catchment, 28 STPs are operational and 15 STPs are under-construction. Further, it was informed that the 36 under construction STPs shall be completed by March 2024. The non-complying 27 STPs are based on WSP and are having issue with FC compliance. 50 MLD CETP is now compliant and Env Compensation have been imposed on non-complying 40 and 15 MLD CETP. With regard to Buddha Nallah Project, it was informed that 5 STPs have been made operational and the 6th STP shall be commissioned shortly. For treatment of waste water from two dairy complexes (Tajpur Road & Haibowal), works on two ETPs of capacity 2.25 & 3.75 MLD are in progress (incremental progress from 35% to 75%) with the completion timelines revised to March, 2024. To tackle solid waste from these dairy complexes, one Biogas plant of 300 TPD at Tajpur Dairy Complex, in addition to the existing one of 200 TPD at Haibowal Dairy Complex, is under construction through PEDA and likely to be completed by November, 2024.

The Chair directed that water quality testing of Buddha Nallah may be taken up by CPCB and State PCB in order to ascertain the improvement in water quality in the drain and ensuring the effectiveness of the completed STP projects. NRCD is to review the Buddha Nallah Rejuvenation Project separately before the next CMC meeting.

6. UT of Jammu & Kashmir

Director, NRCD informed that as per CPCB Report of November 2022, polluted river stretches in the UT of J&K are reduced from 9 (identified earlier) to 8 with two of Priority-V stretches (on rivers Chenab and Sindh) deleted and addition of one Priority-IV (river Lidder). Against the total estimated sewage generation of 523 MLD, existing sewage treatment capacity is 139.40 MLD (6 STPs of 74.60 MLD in Jammu Region and 9 STPs of 64.78 MLD in Kashmir Region) with the capacity utilization of 88.18 MLD. Substantial quantum of sewage of 242.40 MLD is reported to have been treated through septic tanks/soak pits/FSTPs. However, there being no details mentioned in the MPR in this regard, the said reporting may not be acceptable for the present and to be

treated as a gap in sewage treatment. Accordingly, there is a huge gap of 384 MLD between sewage generation and the treatment capacity available. Capacity utilization of the existing STPs mainly those of 30, 27 & 10 MLD in Jammu, has been low due to required house service connections and/or the sewer networking not in place.

Regarding Devika river conservation project at Udhampur under NRCP, it was informed that all the 3 STPs of 8, 4 & 1.6 MLD have been commissioned. Overall physical progress achieved so far was reported to be 98% with some left out laterals, house connections and minor non-core items yet under progress.

JS, NRCD raised the issue of non-utilization of Rs.10 crore released in first week of December, 2023 due to the said funds yet to be transferred to SNA account. It was clarified that next tranche of Rs.10 crore could be released only after 75% utilization of the earlier release.

Chief Engineer, UEED, Govt of J&K acknowledged series of discussions held on Devika river conservation project to adhere to the respective timelines for different components under the project by mobilizing all possible efforts and resources. Regarding utilization of funds, it was informed that the issue has already been taken up by the H&UDD with the Finance Department, Govt of J&K for the needful on priority. With regard to the project for pollution abatement and conservation of river Jhelum, approved under NRCP in December, 2023, it was informed that the process for engagement of Project Management Consultants (PMC) has been started. For remaining polluted river stretches, efforts are being made to pose the proposals under SBM 2.0. Further, as suggested earlier, Govt of J&K is also trying to explore funding from PMGATI SHAKTI for early approval of the projects.

The Chair asked for time bound implementation of action plans for identified polluted river stretches in the UT of J&K giving due priority to the most polluted ones, but at the same time, maintaining cleanliness of other rivers not identified polluted for the present. She insisted for commissioning of newly completed STPs (5 nos in Jammu region) by providing branch sewers and/or house connections, and also, expediting STPs presently under construction to minimize the huge sewage treatment gap to some extent. NRCD was directed to have a separate meeting with the Govt of J&K especially to examine the reported treatment of 242 MLD of sewage through soak pits/FSTPs or other non-conventional means.

7. Maharashtra

Director, NRCD informed that polluted river stretches in the State has increased from 53 in 2018 to 55 in 2022. It was highlighted that sewage generation in the State was earlier estimated at 9758 MLD which was revised to 8193 MLD in the MPRs of 2023, and now it has been reported to be 10547 MLD. Sewage treatment capacity in the State is 6700 MLD with 148 nos of STPs and their utilization as 4266 MLD, and thus leaving a treatment gap of 3847 MLD. In view of CPCB's estimation of sewage generation for the State as 9107 MLD, the State Govt is required to reconcile the figures.

Out of 148 STPs, 6 STPs of total capacity 181.2 MLD were reported to be non-operational. 60 STPs are reported to be non-compliant, including major STP of 757 MLD at Worli in Mumbai. In case of polluted river stretches, to address the gap of 1023.26 MLD between sewage generation and treatment, 64 STPs of total capacity 1279.70 MLD are proposed in the identified towns. Out of it, 27 STPs of total capacity

336.6 MLD are reported to be under construction, and were scheduled for completion by December, 2023. However, there being minimal progress during last 2-3 years on these STPs, completion target needs to be reworked out vis-à-vis the actual progress on site. As many as 60 STPs of total capacity 4220 MLD are proposed in the State including 7 major STPs of 2464 MLD in Mumbai undertaken by Municipal Corporation of Greater Mumbai. In view of many discrepancies, the State Govt is required to look into the details in terms of STPs under tendering process, awaiting administrative/technical sanction and/or proposal yet under formulation.

MS, MPCB informed that the actual sewage generation in the State at present is 10547 MLD. 148 STPs of 7003 MLD are existing leaving the gap of sewage treatment of 3544 MLD. Out of these, 143 STPs are operational with capacity utilization of 4266 MLD. Urban Development Department is making all efforts towards enhancement in capacity utilization by providing sewer networking and house service connections. Six STPs are non-operational and all efforts are being put in to make these operational. Non-complying STPs (60 nos) are discharging treated effluent of more than 30 mg/l. ULBs have been directed to improve the treatment quality of the plants to achieve the prescribed standards.

27 STPs of 337 MLD are under construction and 90 STPs of total capacity 4220 MLD are proposed to bridge the gap of sewage treatment. Present implementation status of these STPs would be sought from Urban Development Department and MPRs shall be updated accordingly. In Mumbai, Municipal Corporation of Greater Mumbai (MCGM) has undertaken up-gradation of 7 STPs of total capacity 2464 MLD with their likely completion varying from March, 2025-2028. In case of ETPs and CETPs, preventive measures are being taken through Department of Industries, respective CETP societies and the MPCB to ensure their compliance with respect to the prescribed discharge norms.

The Chair noted that the State has maximum polluted river stretches and no perceptible improvement has been observed since long. She insisted for time bound implementation of action plans for identified polluted river stretches in the State giving due priority to the most polluted ones, and to expedite networking and/or house service connections to ensure adequate inflow to these STPs for their optimal utilization. State to provide action proposed for enhancing the utilization capacity of the existing STPs along with timelines. The action plans for coastal areas/towns needs to be submitted.

8. Odisha

Director, NRCD informed that as per the earlier Report of CPCB, there were 19 polluted river stretches identified under different priorities. As per the last Report of November, 2022, stretches have now been reduced to 7, with 12 of the earlier ones removed on account of improved water quality. Out of these, river Gangua along Bhubaneswar remains under Priority-I, Daya, Kuakhai & Mangala in Priority-IV, and Brahmani, Kathajodi & Serua are in Priority-V. Total sewage generation in the State is estimated at 880 MLD, including 302 MLD from six major towns in the State (Bhubaneswar, Cuttack, Puri, Sambalpur, Rourkela and Talcher) covering 41% of the State population. It was informed that sewage treatment capacity created so far is 375.50 MLD with 13 STPs installed in these 6 towns. Two of the STPs, 40 MLD at Dhanupalli, Sambalpur and 48 MLD at Rokat in Bhubaneswar have been commissioned recently. As such, there would be no gap between sewage generation and treatment for these towns. However, due to

sewer network and/or house service connections not in place for newly commissioned STPs, capacity utilization of the STPs is nearly 159 MLD.

For black water treatment, it was informed that FSTPs are proposed to cover all 115 ULBs in the State. Out of these, 113 FSTPs are operational in major ULBs/towns with the installed capacity of 1947 KLD. In the remaining ULBs, 7 FSTPs of total capacity 140 KLD are under construction with the likely completion of December, 2023. In case of industrial effluent management, it was informed that the no CETP exists in the State. There are 1373 water polluting industries in the State generating 818 MLD of effluent, and all are equipped with ETPs. Out of total municipal waste generation of 2227 TPD in the State, adequate processing facilities in the form of open dumping, micro-composting, etc are available and operational. For Bhubaneswar and Cuttack, agreement has been signed for setting up 550 TPD centralized Waste to Energy Plant.

Engineer-in-Chief, OWS&SB informed that gap of 502 MLD in sewage treatment capacity is proposed to be addressed through de-centralized non-sewered approach for black and grey water separately in two phases. In first phase, black water is proposed to be treated through FSTPs. In 2nd phase, grey water management has been taken up in 11 ULBs after pilot projects at Jatani and Dhenkanal. These include interventions at household level, lane level, community and outfall level.

Chief Env Officer, Odisha PCB informed that CPCB communicated few observations on the draft Action Plan for Coastal Pollution Management submitted by the State. Response against the observations is being collected from the different line departments.

The Chair directed State to ensure better utilization of the existing STPs in the State and to work on the Priority-I polluted river stretches.

9. Tripura

Director, NRCD informed that number of polluted river stretches in the State have been reduced from 6 (all in Priority-V) to only one along Agartala city on river Haora under Priority-V. Out of total sewage generation of 82.4 MLD in the State, sewage treatment capacity exists only for 8.72 MLD (8 MLD STP & 720 KLD FSTP at Agartala), thus leaving a gap of 73.68 MLD in sewage treatment which needs to be addressed urgently. Low capacity utilization of existing STP of 8 MLD at Barjala, Lankamura in Agartala due to incomplete laterals/house service connections and slow progress on STP of 8 MLD under construction at Akhaura ICP, Agartala was highlighted.

Secretary (Science & Technology), Tripura informed that present sewage generation is 82.4 MLD for urban areas. One STP of 8 MLD is operational under Agartala Municipal Corporation and its capacity utilization has been increased to 5 MLD now. To address the gap in sewage treatment of 73.68 MLD, another STP of 8 MLD is under construction under Smart Cities Mission with 90% progress and shall be completed by March, 2024. New proposals submitted for 66.7 MLD. These include 31.5 MLD STPs at Kantakhal and Kalapaniakhal under Agartala Municipal Corporation, 9.7 MLD through bioremediation of drains in 8 ULBs & 17.5 MLD STPs in 11 ULBs. The State has ring fenced the required funds to execute these projects to bridge the gap of sewage treatment with utmost priority. Bio-remediation on 5 drains discharging to Haorah river in Agartala has been taken up under Smart Cities Mission and shows improvement in water quality.

The Chair suggested State to explore low cost sewage treatment technologies and verify its feasibility.

10. Goa

Director, NRCD informed that number of polluted river stretches in the State have been reduced from 11 to 6 (1 in Priority-IV & 5 in Priority-V). Sewage generation in the State is indicated as 52.09 MLD (which is reported to be based on actual assessment of wastewater generation mainly from urban areas). However, as per CPCB's 2021 Report, sewage generation is estimated to be 176 MLD. State Government may look into the matter and reconcile the figures to arrive at the restoration measures required.

The Chair suggested that CPCB may have a meeting with the States and reconcile the data with regard to sewage generation as there seems to be vast difference in the data reported by the States in their MPRs and CPCB's 2021 Report.

Scientist F, CPCB informed that the sewage generation data in CPCB's 2021 Report is based on the survey conducted by CPCB in 2020 with the State Urban Local Bodies along with State Urban Development Department and State PCBs.

Official from Goa State informed that the sewage generation of 52.09 MLD is for urban areas and sewage generation for the whole State is 176 MLD, which includes both urban and rural areas. The sewage generation figure is estimated considering the rate of water supply at 150 LPCD plus for urban areas and 135 LPCD plus for rural areas. Floating population is also considered while estimating the sewage generation. Rural areas are scarcely placed in the State and the sewage treatment is through soak pits and septic tanks. Further, majority of the hotels are having individual STPs and are treating & reutilizing the treated water in their premises. The existing STPs are having 66% utilization capacity as they have a design period of 30 years. Now the adjoining areas are also being connected to the STPs. 2 under constructed STPs have been completed and are under trial run.

JS, NRCD highlighted that the a project for River Zuari has been sanctioned by NRCD for which details of SNA account is yet to be submitted by the State. State agreed to provide the details at the earliest.

11. Andhra Pradesh

JS, NRCD highlighted the major issues in the State - 6 STPs are non-operational/ non-complying, capacity utilization of the existing CETPs is 48%, gap of 35% remains in solid waste management and State to inform the updated status of Action Plan for Coastal Pollution.

Commissioner (Municipal Administration), AP informed that there are three rivulets arising from Godavari river that passes through major urban area called Narsapuram and due to flooding, the BOD level in the River Vashishta (Priority-I) increases and was recorded as 58 mg/l in August however during non-monsoon season the BOD levels are usually lower and is below 2 mg/l.

The Chair remarked that usually during monsoons there is improvement in river water quality due to dilution and directed CPCB to verify the same with the State.

Chief Env Engineer, APPCB informed that the BOD value of 58 mg/l in River Vashishta was reported once in 2019 and at present it is reported to be in the range of 1.2-2 mg/l.

Senior Consultant, NMCG informed that CPCB while identifying and classifying the polluted river stretches considers the maximum BOD value observed in the river stretches for 2 years. This issue has already been highlighted to CPCB and it has been suggested to provide a range of BOD values for identifying/classifying the river stretches.

Scientist F, CPCB informed that BOD levels have been reported by the State Pollution Control Boards to CPCB through their own monitoring stations, based on which the river stretches are identified. The criteria adopted for identification of polluted river stretches in the CPCB's 2018 & 2022 Report is by observing the maximum BOD value reported. However based on the suggestion made by MoJS, a Committee has been constituted for revision of the criteria for assessment of Polluted River Stretches.

Commissioner (Municipal Administration), AP informed that last 2 years river water quality monitoring data shall be submitted by the State. The existing gap in sewage treatment is 890 MLD. Capacity utilization of the existing STP is 499 MLD. At present, the sewage treatment capacity increased to 640.35 MLD. 209 STPs of 706 MLD are under construction. These STPs would be operationalized from March 2024 to December 2024.

JS, NRCD highlighted that NRCD sanctioned a project of 50.6 MLD STP at Rajahmundry and funds were released in 2022-2023, however, the works have not started yet. This questions the authenticity of the commitment made with regard to the timelines submitted for completion of 209 STPs by December 2024.

The Chair highlighted the slow-progress observed in on-going STPs since 2023. Further, NRCD was directed to issue a DO letter addressed to Chief Secretary, AP.

Commissioner (Municipal Administration), AP informed that 209 STPs are on-going since 2023, majority of the projects are under final stages and shall be completed by the end of this year. Works at Srikakulam, Machlipatnam and Vizianagaram the contractors left the works in midway and tendering was done again. Further, it was informed that under SBM 2, tender for 146 STPs are under process. 82 STP works out of 146 have already been awarded while the tendering of remaining works would be complete by March 2024. 37 STPs under AMRUT are in tendering process and works will be awarded by March, 2024. Cumulative 869.26 MLD STPs capacity works would be under construction from March, 2024. These works will be completed by December 2025. 712 MLD capacity is being constructed for future purpose.

Chief Env Engineer, APPCB informed that the coastal action plan was submitted to CPCB in 2020. Recommendations of CPCB were received in 2021, which is being worked upon by the State Government. The action plan requires approval of RRC which is in process. Regarding CETP capacity utilization, maximum capacity of CETP is 9.53 MLD in Vishaka Pharma city and 6 MLD at Brandix in Vizag. At present, only few industries are operational at Brandix and it was created to accommodate the upcoming industries. At Pharma city, 90% units have been commissioned and 10 to 15% units are under commissioning which will enhance the utilization capacity of the CETPs.

12. Telangana

Scientist E, NRCD informed that there were 8 polluted river stretches in 2018 and as of 2022, there are 9 polluted river stretches.

JS, NRCD highlighted that sewage treatment gap in the State is 1532.7 MLD. The cumulative capacity of under construction STPs is 1100 MLD. However, a gap of around 400 MLD would still remain. The capacity utilization of existing STPs is 80%. As reported in MPR, work order for 1 STP of 100 MLD at Reddypuram has been cancelled due to land acquisition issue. 655 MLD STPs are reported to be under Administrative Approval stage since long. Huge gap of 2356 TPD exists for municipal solid waste management.

The Chair raised concern over river stretches of Musi and Maner remaining same in Priority I & III respectively and showing no improvement. There is deterioration in water quality of Godavari stretch from Priority IV to II.

MS, TSPCB informed that by June 2024 around 25 STPs of 950 MLD capacity would be completed and by December, 2024 the remaining would be completed.

Executive Director, HMWSSB informed that total sewage generated from Hyderabad is 1950 MLD and 878 MLD of sewage is being treated (in 25 STPs of 772 MLD). 3 new STPs of 63.5 MLD have been commissioned recently. Thus total sewage treatment capacity for Hyderbabad is 835 MLD. Further, 6 under trial STPs are now under commissioning. This would add around 264 MLD capacity. 19 STPs are under construction. By April 2024, 627 MLD STP capacity would be completed and by June 2024, 110 MLD STP would be under commissioning. By October 2024, another 40 MLD would be under commissioning. Chief Secretary is closely reviewing the progress of works for these 3 packages of STPs under HAM Model. By December 2024, STPs of 1259 MLD capacity would be completed to bridge the gap of sewage treatment in Hyderabad.

Further, it was submitted that the two STPs of 320 MLD at Nagore and 212.5 MLD at Ambarpet located on the banks of river Musi would help in improving the water quality of river Musi. To address the capacity utilization, OCEMS have been installed at all STPs. All STPs are running at 93% efficiency and are complying with the standards. There is also one Chief Engineer, 2 Superintendent Engineers and 4 Executive Engineers have been assigned exclusively for STP management and construction.

Engineer in Chief Public Health submitted that there are 141 ULBs other than Hyderabad. The sewage generation from 141 ULBs are about 800 MLD. The gap in sewage treatment identified was 734.5 MLD. For this, 5 STPs of 32.75 MLD have been completed, 2 STPs of 5.5 MLD will be completed by January 2024. 8 STPs are under construction, of which 4 will be completed by March, 2024. The 100 MLD STP which has been cancelled is due to land issue and was under Smarty City mission. Now State is proposing it through AMRUT 2 tranche 3 under HAM Model. 72 STPs of 315 MLD capacity are proposed for Polluted river stretches. Almost 789 MLD is proposed under SBM 2, DPRs have been prepared and permission have been sought to call for RFPs under HAM Model. These works are under active consideration. To bridge the gap, planning has been done for 1174 MLD with prospective year of 2038.

The Chair directed the State to review the Action Plans for priority I, II and III polluted river stretches. Significant improvement in water quality of Musi river is expected by next meeting of CMC.

13. Lakshadweep

Official from Lakshadweep informed that for bridging the gap in sewage treatment, mobile treatment unit is being procured by the UT as conventional treatment unit

deployment requires large land areas, which is a constraint in the UT. Non-biodegradable solid waste of the UT is treated at Kochi.

The Chair directed the UT to expedite the gap in sewage treatment of 2.6 MLD.

14. Kerala

Scientist E, NRCD informed that there were 21 polluted river stretches in the State as per 2018 report and now it is reduced to 18. Out of the 22 STPs installed in the State, 7 are non-operational. The gap in sewage treatment capacity is 967.545 MLD. State needs to reconcile the data of water polluting industries and CETP capacity. The reason for non-operational status of 0.25 MLD CETP and compliance status of individual STPs needs to be incorporated in the MPR. CETPs at Kinfra Apparel Park, Thiruvananthapuram (4.5 MLD), Kinfra Small Industry Park, Nallad Ernakulam (0.4 MLD) & Rubber Park, Ernakulam (0.25 MLD) are not complying with the standards. Works for 2 CETPs of 3 & 0.1 MLD needs to be started. There exists a gap of 241 TPD in Municipal Solid Waste management.

JS, NRCD highlighted that around 20% of sewage is being treated. The under construction STP capacity will cover 20% more. Around 60% sewage will still remain untreated.

Secretary (Env), Kerala informed that State has under taken short term and long term measures based on directions of Chief Secretary who convenes meeting on regular basis. In Periyar river stretch, the BOD was 3.71 mg/l in 2017 and now BOD has come down to 1.7 mg/l. Heavy metals that used to be detected earlier are not found presently. In respect of sewage management, monitoring is being done to ensure completion. For the sewage management in residential area, it is being done as per CPHEEO manual. Asset mapping and Sanitation survey is under way by the Water Resource Department, this would help to provide insights of actions to be taken. Based on direction of High Court for solid waste management, there is a good action plan prepared by Local Self Government Department. The Hon'ble CM has taken a meeting in this regard. 39,000 authorized collectors have been deputed in the State. With regard to the non-functional CETP in Rubber park, a new treatment plant has been established and for the CETP in Rice Mill there were deviations in standards found. KSPCB has done sampling to look into the details and will take appropriate actions.

The Chair highlighted the improvement seen in water quality of the river stretches, with Priority I river stretch coming down to Priority III. Overall Kerala seems to be taking comprehensive action in addressing the pollution. However, State was directed to take appropriate measures to bridge the gap in treatment of sewage & solid waste.

Secretary (Env), Kerala informed that ground truthing for Ernakulum was pending, which has been given to NSS. NSS was supposed to give the report on January 10, 2024. As soon it is received, it will be sent to National Centre for Sustainable Coastal Management (NCSCM) Chennai and finally to the Ministry.

Scientist B, NRCD informed that DPR for 'Pollution abatement of River Karmana' was submitted by the State to NRCD. Observations of NRCD were communicated to State Government and the response of State is awaited. Further, it was highlighted that the existing sewerage lines in Thiruvunanthapuram city was commissioned in 1955 to

1960. The State is yet to develop a rehabilitation plan for this sewage line. Secretary (Env), Kerala assured to respond to the observations.

15. Puducherry

Scientist E, NRCD informed that earlier there were 2 polluted river stretches, now there are 3 polluted river stretches in the UT with deletion of one river stretch and addition of three river stretches. 2 STPs are non-operational and 1 ETP is non-compliant. No significant progress reported in the 4 proposed STPs of 20.5 MLD. The capacity utilization of existing Municipal Solid Waste facility is only 17 %.

Secretary (Env), Puducherry along with senior officials of the UT attended the meeting. It was informed that the 4 STPs of 20.5 MLD are to be constructed. Work has already commenced for 15 MLD STP at Puducherry and the progress is 10%. 11 MLD STP at Karaikal has gained pace and 10 to 15% progress achieved. With regard to proposed STPs at Mahe and Yanam regions, tenders were floated earlier. Technical evaluation is under process for Mahe STP and bids were opened on 4th January, 2024. Work order is expected to be issued within a month time. For STP at Yanam, even after third call, the cost discovered was 40% more than the estimated cost. The decision to retender the works for Yanam STP works were taken at the level of Chief Secretary today. A 3 MLD STP in the catchment of Shankarabarni river is to be established along with FSTP. The DPR was revised again and tenders will be floated by the end of January, 2024. These projects shall address the gap in sewage treatment. One of the non-operational STP has been renovated and made operational and the other STP will be renovated within three to four months. There are 97 water polluting industries existing and only 1 ETP was found to be non-compliant. Directions have been issued to the same and time has been given for compliance. Earlier there were no Solid Waste Management treatment facilities. However with the intervention of CS, L&D Department and Env Dept, 100% processing at Karaikal municipality has started. For Puducherry, work order issued in September 2023. Mobilization of machineries and equipment taking place, processing will start from the end of January, 2024. For Mahe, in-situ composting is in place. At Yanam, tenders were floated. Concessionaire has been identified. Machineries are being mobilized. There was delay due to resistance from local residents. Processing is likely to commence from next week.

The Chair remarked deterioration observed in Chunambar river stretch and sought status of Action Plan for the new river stretches - Gautami Godavari and Coringa.

Secretary (Env), Puducherry informed that Chunambar is the Shankarbarani river, for which 3 MLD STP along with FSTP is proposed to be established. All discharge points were identified and closed. The Gautami Godavari and Coringa river falls in the Yanam region, the pollution in this part will be addressed with the STPs being put up. Immediate short term measures applicable will be taken up meanwhile. Further, it was assured to submit comprehensive action plan shortly.

16. Assam

Scientist-B, NRCD informed that the State currently lacks sewage treatment facility. There is a sewage generation of 437.23 MLD in the State. Slow progress is observed in implementation of proposed STP projects at Silsakoo Beel (65 MLD), Borsola Beel (62 MLD) and Pachim Boragaon (60MLD) at Guwahati; scheduled date of completion of 2 MLD on-going STP at Nagaon and 7 KLD FSTP at Goalpara not mentioned in the MPR;

slow progress observed in implementation of projects for construction of 8 STPs of total capacity of 47.5 MLD at Silchar, Dibrugarh, Jorhat, Tezpur, Bongaigaon, Dhubri, Tinsukia and Mangadaloi; status of construction of 150 TPD Compost cum RDF at Belortol and 10 TPD MRC at Adabari needs to be indicated.

Secretary (Env), Assam along with Secretary (Urban), Assam and other State officials attended the meeting.

Secretary (Urban), Assam informed that two FSTPs of 10 KLD and 7 KLD at Titabor and Goalpara respectively are now operational presently. It was informed that Administrative Approval has already been issued and appointment of Project Management Consultant is underway for setting up STPs at Silsakoo Beel (65 MLD), Borsola Beel (62 MLD) and Pachim Boragaon (60MLD) at Guwahati under JICA funding. Construction of 2 MLD STP at Nagaon is 75% complete and scheduled for completion by March, 2024. Tendering process has started setting up STP at Silchar. Whereas, it was informed that there has been some land issues for setting up of STP at Dibrugarh.

The Chair directed NRCD to issue a DO letter to Chief Secretary, Assam to highlight the issues prevailing in the State especially Guwahati region.

17. Sikkim

Scientist-B, NRCD informed that the low capacity utilization (71.33%) of the existing STPs capacity is reported. State may indicate status of under construction STP of 3.25 MLD at Gangtok Zone III having completion timeline of December, 2023. There is a need to expedite completion of sewage treatment projects at Mangan (1.0 MLD STP), Geyzing (1.0 MLD STP), Chungthang (0.75 MLD STP), Namchi 3.63 MLD & Jorethang 1.6 MLD.

State representative informed that the capacity utilization of existing STPs in Gangtok will be enhanced on completion of the project at Zone I Gangtok. Due to the occurrence of flash flood in October 2023, there has been slight delay in the progress of implementation of 3.25 MLD STP at Gangtok Zone III and it will be completed by March, 2024. Similarly, newly sanctioned projects under NRCP at Mangan and Chungthang have been greatly affected by the said flash flood but, work was not halted completely and 20% progress is achieved so far. Same progress is with newly sanctioned NRCP project at Geyzing.

The Chair instructed the State Government to expedite completion of the ongoing projects by March, 2024 as committed and it was suggested that given the prevailing topography and terrain of the State, to explore adoption of on-site technologies for treatment of untapped sewage in the State.

18. Mizoram

Scientist-B, NRCD informed that persistently low capacity utilization (of only 1 MLD) reported in the existing 10 MLD STP due to pending sewerage network/house connections. Capacity of STPs being proposed under AMRUT not mentioned in the MPR. Lack of treatment facility for 51.132 MTA hazardous waste generated from 24 industrial units. State to indicate status of construction of common TSDF proposed at Luangmual, Aizawl, status of construction of 45 TPD and 25 TPD solid waste management centres at Lunglei and Champhai Towns, status of 240 TPD treatment facility proposed for 19 towns and status of one CBMWTF proposed at Tuirial.

Secretary (Urban), Mizoram informed that low capacity utilization of 10 MLD STP at Aizawl, is mainly due to the inadequate water supply in the city at present which is expected to be enhanced with the completion of the new 37 MLD WTP by the end of this financial year and also due to difficulty in laying of sewerage line in the already congested city of Aizawl. Further, under AMRUT, MoHUA has sanctioned for setting up of small bore-sewer system equipped with STPs of 5 MLD and implementation has started. For treatment of hazardous waste, it was informed that common TSDF at Luangmual, Aizawl is being set up under Smart City Mission and is likely to complete in this financial year. It was informed that solid waste management centre at Lunglei is 60% complete and likely date of completion is March, 2024 and at Champhai is 50% complete. Further, under Swachh Bharat Mission (SBM) 2.0, the State is going to set up more solid waste management centres in all District Head Quarters and Urban towns. On account of the NGT hearing in December, 2022, the State Government has earmarked certain State funds for setting up solid waste management centres and this will be converged with SBM for holistic address of solid waste in the State. As far as CBMWTF proposed at Tuirial is concerned, the project is likely to be completed in January, 2024 and on completion, this will cater to 5 major districts of Mizoram including Aizawl.

The Chair directed the State Government to expedite and complete the ongoing projects within their respective timelines.

19. Manipur

Scientist B, NMCG informed that State needs to closely monitor the progress 1 MLD STP at Imphal scheduled for completed by March 2024. Status of implementation of 49 MLD STP at Imphal remains same. DPR for 315 KLD FSSM and 16.75 MLD In-situ Bio—remediation for 27 ULBs is under active consideration of NRCD. Present status of DPRs for setting up 3 ETPs of total capacity of 400 KLD at Takyelpat, Tera Urak & Kuraopokpi Industrial Estates of Manipur, status of 0.3 TPD composting facility, status of 5 TPD C&D waste processing unit, status of upgradation of CBMWTF and status of DPR for setting up TSDF for treatment of hazardous waste to be indicated by the State.

Director (Env), Manipur informed that trial run for 16 MLD STP completed and likely to be commissioned by February, 2024. However, the 1 MLD capacity STP though civil and mechanical works are completed, it is yet to be made operational as about 1-2% I&D portion is pending due to social unrest in the State. Construction work of 49 MLD STP at Imphal, started and expected to complete in December, 2026. It is requested that Ministry of Jal Shakti may consider and expedite sanctioning of the project for setting up 315 KLD FSSM and 16.75 MLD in-situ Bio—remediation for 27 ULBs for pollution abatement of Imphal-Manipur River which has been kept on hold due to paucity of funds. As reported earlier there are 34 water polluting industries in the State. However, due to their non-compliance, these industries have been closed down. At present a 400 KLD capacity CETP is operational for catering waste waters from few water polluting industries existing in the industrial estates. Another 3 ETPs of collective capacity of 400 KLD are under construction and 65% complete.

Construction of 0.3 TPD composting facility for one ULB is 50% complete and likely to be commissioned in March, 2024. For 5 TPD C&D waste processing unit, fund is being sought in the XV Finance Commission and work will commence soon. TSDF for treatment of hazardous waste will be set up at the same sites after completion of the under construction ETPs. There are 534 hospitals/ health care facilities in the State and

54 ETPs installed. The CBMWTF has been upgraded from 25 kg/hr to 100 kg/hr and made operational since January, 2022.

DG, NMCG raised concern over the increasing pollution in Loktak Lake which is one of the Ramsar Sites and the only habitat of the rare species of dancing deer which is also known the Sangai.

Director (Env), Manipur informed that preparation of DPR for Loktak Lake conservation.

The Chair instructed State Government to expedite completion of the projects in time and informed that the Ministry will take a view on the DPR submitted by the State for 315 KLD FSSM and 16.75 MLD In-situ Bioremediation for 27 ULBs.

20. Meghalaya

Scientist B, NMCG informed that MPR is not being received timely from the State. 49 MLD of gap in sewage treatment remains in the State. Updated status of construction of 5 Onsite STPs of 13.42 MLD at Shillong, 0.35 MLD FSSM at Shillong, 50 KLD FSTP at Jowai to be indicated by the State. Status of project related to Phyco-remediation for Kyrhukhla and Lukha rivers and Bio-remediation in 3 drains of Myntdu River to be indicated. Status of 10 TPD Waste to Energy plant at Tura, 100 TPD Waste to Energy plant at Shillong, 0.04 MLD FSTP at Khliehriat, Compost facilities – 50 TPD at Tura, 0.1 TPD at Khliehriat & 15 TPD at Nongpoh reported as yet to be made operational for more than year. Slow progress in implementation of treatment facilities of 248.5 TPD total capacity for 10 towns since December, 2020. Action of State Government against 19 industries generating about 498.44 KL/annum hazardous Waste needs to be provided.

State representative assured that MPRs will be sent regularly. As regards to Umkhrah and Umshyrpi rivers with Priority-I stretches, it was informed that survey of their respective catchments for identification of sites for setting up STPs and it is likely to be completed in the next 2-3 months and after which, consultant from Smart City will be assigned for working out on technologies to treat the waste waters discharged in to the above mentioned rivers. In case of a number of facilities created but not yet operational even after a period of one year, it was informed that this is due to pending electricity connections which are still awaited.

The Chair urged the State Government to take immediate actions to address the pollution in Priority-I river stretches in Shillong. State to ensure submission of MPRs timely.

21. Nagaland

Scientist B, NMCG informed that MPR is not being received timely from the State. There is gap of 65.67 MLD in sewage treatment and one STP of 25.4 MLD exists with a capacity utilization of only 5.5 MLD. State may update about the status of construction of 1 ETP of 90 KLD at Kohima. There is lack of treatment facility for 19.03 MTA Hazardous waste generated in the State.

Official from State informed that the existing 25.4 MLD STP at Dimapur currently receives 12.6 MLD of sewage. Another STP of 10.43 MLD at Kohima is sanctioned under AMRUT and work is yet to start. One ETP of 90 KLD at Kohima slaughterhouse is

completed. It was informed that 80-90% of Hazardous waste (Spent Oil) generated in the State is collected and sent to Ludhiana, Punjab for refining.

The Chair instructed the State Government to enhance the utilization capacity of the existing STP and to ensure further improvement in the polluted river stretches in the State.

22. Daman, Diu & Dadra Nagar Haveli

Scientist B, NMCG informed that there is low capacity utilization of 13 MLD STP at Silvassa. As out of 24,105 households, only 6146 are connected to the STP at DNH. Status of under construction 7 MLD STP at Diu needs to be indicated. Status of installation of In-Situ treatment/bioremediation/phyto-remediation in Daman remains same as in November, 2021. Status of Integrated Coastal Zone Management Plan for Daman & Diu remains same as reported in November, 2021. Since November 2022, river water quality monitoring data is not being included in the MPR submissions.

District Collector, Daman informed that the low capacity utilization of STP at DNH was mainly due to incomplete house connections because of the foreclosure of the Smart City project. However, now work has been re-tendered and work order will soon be issued. The 7 MLD STP at Diu, both STP and sewerage lines have been completed. Out of 8500 households, 2150 are connected and the capacity utilization will be about 3-4 MLD in a 2-3 months' time. In-Situ treatment/bioremediation/phyto-remediation of one drain will be carried out by NEERI. Treatment of 4-5 drains are being carried out through CSR by the industries located near to the drains. With regard to Integrated Coastal Zone Management Plan for Daman & Diu, it was informed that there was an issue with the notification from Daman & Diu Coastal Management Authority which has been done in December, 2023 from the Ministry of Env & Forest. Subsequently, the 2019 notification map will be finalized and thereafter, implementation of Integrated Coastal Management Plan will follow. Work order has been issued for carrying out of river quality monitoring at 14 locations and the same is in progress.

The Chair directed the UT to expedite completion of sewer network and house connections so as to enhance the utilization capacity of the STP at Silvassa. Also to expedite implementation of Integrated Coastal Management Plan. Further to ensure more effort in improving the water quality of Damanganga River.

23. Haryana

Director (T), NMCG briefed the current status as per MPR of November 2023. As per CPCB Report of 2022, the entire stretch of Ghaggar and Yamuna River are now under Priority-I as compared to limited stretch in CPCB 2018 report. Further, a new polluted river stretch of Markanda river has been added. Despite State having overall surplus treatment capacity (with some deficiency in Faridabad & Gurgaon) against the total sewage generation, the condition of the drains in the State is bad. This can be seen from the reported BOD levels >100 mg/litre in Dhanaura Escape Drain near Karnal, Drain No. 2 & Drain No.6. Similarly, BOD is >60 mg/litre in River Yamuna at the Confluence of Budhiya Nallah.

The Chair emphasised the concern of polluted river stretches in Priority-I and BOD levels of drains way beyond the required parameter, despite surplus treatment facilities reported in the State. Further, the issue of regularly reported high ammonia levels in Yamuna river, leading to constant friction between Delhi & Haryana was also

highlighted. And it was directed that the State should introspect on these two issues & submit its report in the matter.

MS, HSPCB informed that to address the BOD levels in the drains of Yamuna catchment area and to address the present treatment gap of 232.5 MLD, an additional under construction STPs of 180 MLD shall be ready for Faridabad by March 2024. It was assured that the balance gap of 52.5 MLD shall also be taken up soon through required measures. Similarly, in Gurgaon region, an additional capacity of 340 MLD has been proposed at Dhanwapur, Behrampur, Naurangpur & Sec-107 of Gurgaon to address the shortfall of 93 MLD in this area. Likewise, in Ghaggar catchment, the upgradation of some STP's is almost complete, which will address the BOD concerns of the area. With regard to the high ammonia levels in Yamuna, it was reported that an exercise to check the pollution levels from industries operating in Sonipat area shall be taken up soon with required action against the defaulters, in addition to installation of real time monitoring stations in the area in next 3-4 months.

ACS (Env), Haryana responded that the main concern in the State is in the initial Yamuna stretch of Yamunanagar area, for which a 70 MLD CETP has been planned and he reiterated the efforts quoted by MS, HSPCB for Faridabad & Gurgaon as above. It was reported that the State has added appreciable treatment capacity in last few years and hopefully things will be better in next 6 months.

The Chair emphasised that the State should specially focus on remedial actions for Panipat to Sonipat of river Yamuna. The focus should not be restricted to STP capacity addition only, but all other required measures to improve the water quality of the river like compliances & better monitoring of all major industries etc.

DG, NMCG informed that a project has been initiated by NMCG in solidarity with GIZ for zero liquid discharge from Industries for a comprehensive solution to Panipat area, similar strategies may be adopted by the State.

ACS (Env), Haryana assured to take required action as recommended.

24. Delhi

Director (T), NMCG informed that the existing treatment capacity reported is 667 MGD with utilization of 570 MGD against the estimated sewage generation of 792 MGD. The treatment capacity deficit of 125 MGD is planned to be addressed through a Capacity augmentation plan of 147 MGD with a target date of June 2024. The Status of trapping of 22 drains in the State was also briefed with 10 drains already reported fully trapped/lying dry and 2 drains partially trapped. The State has total 28 approved Industrial clusters out of which only 17 are presently connected with existing 13 CETP's (all complying as per MPR November 2023). The State may respond regarding the provision of CETP's for these balance 11 Industrial clusters. The land allocation issue of Delhi Gate STP may be looked into.

DG, NMCG asked about the completion deadline of Okhla STP which was assured by Member (Drainage) DJB as March 2024, same as reported in the MPR.

The Chair enquired about the status of Interceptor Sewer Project (ISP) and the quantum of sewage being treated by the State at 10/10 standards.

Member (Drainage), DJB responded that the ISP has already been completed with trapping of about 238 MGD of effluent. However, STP capacity and augmentation is

being carried out to treat it fully. Further, significant improvement in the quality of Yamuna river water as reported in the 8th HLC Meeting dated 10.01.2024 (BOD/COD improvement reported at Okhla Barrage from 68/240 in Dec 22 to 43/154 in Dec 2023).

Director (T), NMCG reported that as per Nov 23 MPR the State is treating about 275 MGD of sewage at 10/10 standards out of total sewage generation of 792 MGD. He further requested that the State should take required measures for further improvement of water quality in the Yamuna river, at least initially to the tune of <20 mg/lit and ultimately to the required 3 mg/lit.

DG, NMCG informed that the issue of the proposal to disperse treated effluent of Okhla STP in Yamuna river through Abul Fazal Drain has been resolved through the NMCG Gazette Amendment Notification dated 10.01.2024. So the State can now apply for seeking permission to disperse the Okhla STP treated effluent.

25. Himachal Pradesh

Director (T), NMCG informed that the no. of polluted river stretches have increased from 7 in 2018 to 9 in 2022 as per CPCB's report, with delisting of one river stretch and addition of three new river stretch. Water quality of 2 river stretches also deteriorated. The notable stretches of concern are Ashwani Khad, Bald (along Baddi), Sirsa & Sukhna now falling under priority-I. The treatment capacity reported is sufficient ~126 MLD against the sewage generation of ~91 MLD. Despite, State having sufficient treatment capacity, there is increase in polluted river stretches and also changes in priority. The water quality data at Exit point of the State, as reported in Nov 2023 MPR (BOD ranging from BDL {below detectable level} to 0.7 in 6 out of 7 reported stretches) is in streak contrast to the categorization of polluted river stretches as per the CPCB report 2022.

MS, HP SPCB responded that with regard to the Ashwani Khad river stretch, 2 out of 3 contributing STP's have recently been upgraded and the third one will also be done in a couple of months. So there is likelihood to drive a shift of this stretch from Priority-I to lower Priority. Similarly, with regard to the Sirsa river stretch, the earlier contributing non-compliant CETP has now become compliant and this shall improve the categorization of the river stretch. As Bald is a tributary of Sirsa river, improvement will also be seen in this stretch. Sukhna is basically a nallah & not a river, having limited flow during lean period. The Phytoremediation work taken up in this section was considerably affected during the recent floods. The State is taking up 2 STP's for this stretch, out of which one is already in place and the other one is in progress, which may lead to improvement in the Sukhna stretch. In addition to all this continuous monitoring is being done in the State and the no. of household connections are also being continuously added.

The Chair directed the State to take up all required measures to ensure shifting of polluted river stretches from Priority-I to a lower Priority. The issue of Punjab-Himachal interstate matter was highlighted regarding the pollution of Punjab river stretch allegedly due to Industrial effluent of Baddi in Himachal Pradesh.

MS, HP SPCB responded that the interstate issue is being taken up. Recently a joint Meeting was held between officials of Punjab PCB and Himachal PCB, wherein it was decided to collect samples in the 1st week of February 2024, in the area so that the cause could be pinpointed consensually, and the responsible State could take up the required action to address the issue.

The Chair directed that in the next CMC the review of Punjab & Himachal Pradesh should be taken up simultaneously and a report in the matter may be presented by the State to the CMC.

26. Madhya Pradesh

Director (T), NMCG informed that presently against the estimated sewage generation of 2184 MLD, treatment facility exists for 1295 MLD through 56 STPs. Further, 8 STPs of 142.39 MLD are under trial run, 43 STPs of 359.55 MLD are under construction and 25 STPs of about 340 MLD are proposed. Therefore, after completion of these under construction/ proposed STPs, a gap of 59 MLD will remain which needs to be addressed by the State. There were 22 polluted river stretches in the State in 2018. As per the 2022 CPCB report, 7 stretches have been removed and 4 new stretches have been added, making it to 19 polluted river stretches. There are 2 stretches in Priority-I, 1 stretch in Priority-III and rest 16 are in category IV and V.

Inconsistency in the progress of on-going STP works reported in the MPR of November 2023 was also mentioned. The Chair raised concern over reduction in physical progress of the said STPs in November 2023 as compared to October 2023, asked them to reconcile it. The Chair instructed State to thoroughly review the MPR and provide a written reply along with remarks in the subsequent MPR.

State has informed that a few STPs were re-tendered due to contract termination owing to non-performance and the inconsistencies in data for the remaining STPs will be re-examined.

27. West Bengal

Director (T), NMCG informed that against the estimated sewage generation of 2758 MLD, treatment facility exists for 1774.6 MLD (through 47 STPs and 910 MLD East Kolkata Wetlands). There are 11 STPs of 222.6 MLD under construction, 6 STPs of 234.7 MLD are under renovation and 30 STPs of 665 MLD are under proposal/tender. Therefore, after completion of these under construction/proposed STPs no gap in sewage treatment will be left. There were 17 polluted river stretches in the State in 2018. As per the 2022 CPCB report, 4 stretches have been removed and now 13 river stretches are remaining. There is 1 stretch in Priority-I, 2 stretches in Priority-II, 1 stretch in P-III and rest are in Priority IV &V. The issues raised by NMCG have already been responded by the State. State has informed that Durgapur and Asansol DPR will be forwarded to NMCG by 15.01.2024, progress of the said STPs will be incorporated in the subsequent MPR. Regarding Naihati STP repairing of the embankment is going on, work is almost complete and treatment will start as soon as the work is finished. SWM with respect to 43 Ganga Towns have been given however, SWM in the 125 ULBs are being provided in the report under O.A. No. 606. From now onward it will be included in the report under O.A. No. 673 as well. With regard to North Barrackpore, State informed that alternative land for setting up of 8 MLD STP at Monirampore is being explored.

PS (Env), West Bengal informed that water quality of polluted river stretches in the month of November 2023 has improved.

DG, NMCG highlighted that a Ganga Tarang Portal has been developed in NMCG to get real time monitoring status of the existing STPs. The State may nominate a nodal officer coordinating with NMCG officials for integration of State STPs details into the Portal.

PD, SMCG West Bengal informed that 4 polluted river stretches – Jalangi, Kansi, Dwarakeshwar and Rupnarayan in Priority V are now achieving the desired BOD levels may be de-listed. CPCB to look into the matter for delisting of polluted river stretches.

PS (Env), West Bengal informed that the pollution in river Mathbhanga & Churni is also due to the discharge of distillery unit from Bangladesh. Further, for the pollution abatement of river Churni, 3 STPs of 11.80 MLD are being constructed.

DG, NMCG informed that the matter of discharge from Bangladesh has been flagged with MEA for resolving the issue. The Chair directed NMCG to put it in the list of issues for discussion in Joint River Commissions with Bangladesh.

28. Uttarakhand

Director (T), NMCG informed that number of polluted river stretch in the State remains the same (9). River Ganga along Haridwar to Sultanpur which was in Priority IV has been removed from the list and River Banganga along Idrishpur has been added as Priority V. 69 STPs of 428 MLD exists and as per latest November 2023 MPR, 61 STPs were reported to be operational. 61 STPs are complying with the standards notified by MoEF &CC. However, as per standard prescribed by Hon'ble NGT, 45 STPs are complying with the discharge norms while 16 STPs major in Kumaon Mandal (8 old STPs) are non-complying in the parameter of BOD, TSS & Fecal Coliform as per standard prescribed by Hon'ble NGT. 3 CETPs existing in the State are reported to be complying. State to ensure compliance and initiate measures to operationalize the non-functional STPs. It was also highlighted that few on-going STP projects seems to have no progress since March 2023 and State may closely monitor the implementation works. Land acquisition process is long-pending for I&D & 15 MLD STP project at Sapera Basti, Dehradun, sanctioned on 25.10.2022.

Secretary (Drinking Water), Uttarakhand informed that 5 out of 8 non-operational STPs are actually operational however these are receiving less quantity of influent flow, thus their operational timing is only for 1 and 2 hours a day at early morning. It was also informed that out of 3 non-operational STP, 1 STP in Rusi, Nainital is non-operational because a new STP is being constructed at the same location and the effluent from the existing STP is being sent to a nearby 5 MLD STP for treatment. 10 KLD STP at Badrinath was non-operational due to ongoing master plan re-development demolition work and remaining 1 STP at Rudrapryag was damaged due to natural calamity for which forest department land has been identified as alternate site. With regard to 15 MLD STP at Sapera Basti project, estimate for land acquisition has been approved and LoA will be issued by 15 February 2024. It was also informed that the work of 09 STPs under Udham Singh Nagar will be completed by October 2024.

DG, NMCG directed the State to closely supervise and expedite activities to ensure the timely completion of the 04 STPs under the project of Udham Singh Nagar by February 2024. The project shall issue of the 7 polluted river stretches. Further, the issue of solid waste dumps piling along the banks of river and roads near the river in Uttarkashi was highlighted and directed that these pilings should be removed immediately to avert pollution to the adjacent river. The municipalities concerned and tourists should also be sensitized about this issue and watch should be kept on the mid-way villages also.

ED (T), NMCG advised the State to verify e-flow being released in the rivers should be in accordance with the provisions embedded in Ministry's Notification dated 9th October 2018.

29. Bihar

Director (T), NMCG informed that the number of polluted have increase from 6 to 18 in the State, with most of the newly added river stretches in Priority IV and V. There is deterioration in water quality of Sirsia, Ganga Poonpun, Ramrekha, Sikhrahana. The total sewage generation is 1100 MLD and 7 STPs of 224.5 MLD exists. Utilization capacity of STPs is 106.85 MLD. 16 projects of 396.5 MLD are under-construction (including newly executed projects of Kahalgaon & Dehri in Sep'23). 8 sewerage and STP schemes of 102.6 MLD are under tendering. 541 MLD of sewage is being treated through In-situ treatment technology. Current gap in sewage treatment of 875.5 MLD exists. For which 499.1 MLD projects have been sanctioned; 396.5 MLD are ongoing and 102.6 MLD are under tendering. A new I&D with 13 MLD STP at Raxaul has been sanctioned (for Priority of River Sirsia). There are 317.84 MLD projects under consideration of NMCG. After completion of these projects, gap of 45.56 MLD in sewage treatment will remain. Further, DPR for FSTPs are also under preparation/ sanction.

8 MLD STP at Mokama is complete from 3-4 months however it is non-operational as electricity connection is pending due to permission delay from Railways. Similarly, 9 MLD STP at Naughachia is yet to be operationalized due to issue with effluent disposal. The State has been directed to submit proposal for treated effluent disposal line variation to NMCG. The progress of on-going STP projects is good. The existing 7 STPs have adequate disinfection facilities, still are reported to be non-compliant to the Faecal Coliform norms. Work yet to be awarded by the State for 10.5 MLD STP at Daudnagar and 23 MLD STP at Motihari, which were approved by NMCG in early November 2023. Updated status regarding present and proposed solid waste management facilities need to be provided in the MPR. Further, a nodal officer may be appointed for integration of STP details into Ganga Tarang Portal of NMCG.

The Chair remarked that there is huge gap in sewage treatment, capacity utilization of the existing STPs remains an issue and certain established infrastructure are yet to be operationalized.

Managing Director, BUIDCO informed that the sewer networks of few of the STPs (Karmalichak and Phari) have just been completed and are under commissioning. The capacity utilization shall be enhance within 2-3 months. Variation proposal with regard 9 MLD STP at Naughachia shall be submitted within 2 weeks. Power supply for Mokama STP needs to come from other side of Railway lines and the matter is being taken up with Railways (Danapur Division). There are pending issue with Railways and NHAI for STP projects at Hajipur and Baktiyapur. As per the December 2023 STP quality report, 7 STPs are complying with the standards. Letter of award is to be issued for projects at Daudnagar and Motihari.

Director (T), NMCG informed that proposal having variations shall be taken up in upcoming EC meeting.

MS, Bihar PCB informed that as per the latest water quality monitoring reports of 2022 and 2023, there is improvement in the water quality of the 18 polluted river stretches and at least 6 of the stretches can be delisted from the list.

The Chair directed NMCG for a DO letter to Railways. State was directed to ensure regular compliance monitoring of the STPs including surprise inspections to verify whether the disinfection units in the STPs are operational. State to ensure that the water quality of River Ganga does not deteriorate further and efforts should be put in improving the water quality of the rivers.

30. Chhattisgarh

Director (T), NMCG informed that the number of polluted river stretches increased in the State from 5 to 6. River Kharoon which was previously in Priority IV is now in Priority II. Estimated sewage generation in the State is approx. 600 MLD (Urban) and 14 STPs of 360.5 MLD are operational and complying. Capacity utilization of STPs is 226.33 MLD. 11 STPs of 87.8 MLD are under construction and 10 STPs of 423.7 MLD are proposed. 3.95 MLD of sewage is treated through FSTP.

The Chair directed State to review the Action Plan for restoration of River Kharoon, where deterioration in river quality is seen. The State may take comprehensive action with committed timelines to address the issue in Raipur area and the river catchment.

PS (Env), Chhattisgarh assured to provide details of the action being taken up/ proposed by the State.

31. Jharkhand

Director (T), NMCG informed that the number of polluted river stretches increased in the State from 7 to 9, with deletion of three river stretches and addition of five river stretches. Estimated sewage generation in State is 452 MLD and 35 STPs of 123.74 MLD are existing. Capacity Utilization of the existing STPs is 73%. There is gap of 328.26 MLD in treatment capacity. 5 STPs of 143 MLD are under construction and 2 STPs of 224.8 MLD are proposed. The on-going STP projects are having slow progress. MPRs are not being submitted on monthly basis despite repetitive direction. No information provided for industrial pollution in the latest MPR. Updated status with regard to the floodplain demarcation of river Swarnrekha, Konar, Damodar, Garga & Sankh needs to be provided in the MPR.

The Chair enquired about the action proposed for the newly identified Priority III stretch of river Harmu and the reasons for delay in on-going STP projects.

State SMCG representative informed that the MPR till December 2023 was submitted on 10th January, 2024. Floodplain zone marking for River Ganga has been done, for remaining river stretches; a new Consultant is being hired for the work. Pollution in River Harmu shall be addressed through the proposed 200 MLD STP in Ranchi. Land issues and NOC from Forest Department were pending with regard to the on-going projects, these have been resolved and the progress in these projects shall improve.

The Chair NMCG to issue DO letter to Chief Secretary, Jharkhand highlighting the issue and the absence of senior officials in the meeting.

32. Uttar Pradesh

Senior Specialist, NMCG informed that in 2018 there were 12 polluted river stretches which have increased to 18 in 2022. 2 new stretches namely Bahela and Kali (W) are

under Priority I and remaining 4 new stretches namely Banganga, Pilkhar, Rihand & Sone are under Priority V. Earlier 4 stretches were under Priority I which continue to remain in Priority I, 1 stretch remained in Priority III, water quality of Ganga has improved and is moved from Priority IV to V, whereas water quality of Ramganga has degraded and has moved from Priority IV to III. During the last meeting, it was informed that for the new stretches study needs to be done and Action Plan needs to be prepared. Action Plans for 4 stretches have been prepared and submitted to CPCB for approval. Further, status of action on approval of projects identified for other polluted stretches has not been reported in the MPR.

Regarding sewage management, it was indicated that out of 5500 MLD sewage generation, presently about 4110 MLD is being treated through 133 STPs. Further, there are 44 STPs (25 projects) of 883 MLD capacity which are under construction and 19 STPs of 942 MLD capacity which are under tendering, thereby leaving no gap in treatment capacity. Regarding operational status of existing STPs, it was indicated that out of `33 STPs, 124 STPs are operational with capacity utilization to the tune of 80% (3296 MLD). There are 4 non-operational STPs at Banda, Baniyapur – Kanpur, Paharigaon – Rampur & Moradabad since long. In addition, there are 5 STPs at Aligarh, Shahjahpur, Jhunsi, Lucknow – CG city & Hathi park which are under trial run and likely to be commissioned shortly. With respect to compliance status of STPs, it was informed that 32 STPs are non-compliant to the design standards. There are 16 STPs which are likely to completed by January 2024 and close monitoring by State needs to be ensured for timely completion.

Regarding industrial pollution, it was informed that there are 7 existing CETPs and 5 CETPs are under construction. Recently, Jajmau CETP has been completed. The CETP at Tronica city, Ghaziabad is reported to be non-compliant. The issue of concern is that completion timelines indicated in the MPR for CETP at Jainpur – Kanpur and Gorakhpur seems to be unrealistic whereas no timelines have been provided for Bhadohi & Moradabad CETPs. The issue of pending permission from NHAI for laying HDPE pipeline and power connection issue in Jajmau CETP was also highlighted.

Project Director, UP SMCG informed that during the recent visit of PS, it was informed by KESCO officials that tender for providing permanent power connection has been done and officials were directed to complete the work at the earliest.

The Chair raised concern over the increase in number of Priority-I polluted river stretches in the State and no improvement seen in the already identified Priority-I river stretches.

Director-T, NMCG informed that STP projects have already been sanctioned or are under active consideration of NMCG with regard to the Priority I Rivers - Hindon/ Kali Nadi/ Varuna/ Yamuna and Priority-III River Gomti for addressing the pollution from domestic sewage.

DG, NMCG informed that in last one year, projects have been taken up in tributaries of River Ganga and the projects are under different stages of implementation. The sewerage pollution sources have been identified and are being addressed however the issue of industrial pollution management needs to be addressed by the State Pollution Control Board. Further, it was highlighted that data with regard to few STPs under UP Jal Nigam (urban) needs to be integrated with NMCG's Ganga Tarang Portal.

MS, UPPCB informed that action is being taken against the non-complying STPs/ industrial unit/ CETPs. Further, UP SIDA has been directed to ensure construction of CETPs in the industrial zones for treatment of the effluents.

Director-T, NMCG highlighted that 3 land pockets for construction of IPS needs to be provided for the CETP project at Banthar and UPPCB may take up the matter with UP SIDA for the same.

Scientist F, CPCB informed that CPCB had prepared Action Plan for River Hindon, Assi, Varuna and Kali East and had submitted it to the State Government for consideration and implementation. It was requested that implementation status of these Action Plan prepared by CPCB may also be taken up by CMC. He further told that while comparing the Action Plan prepared and being implemented in Uttar Pradesh, it has been found that there is lack of reporting of ground truth. The data on paper/ inventory do not match with the ground reality.

Senior Specialist, NMCG highlighted that the issue of O&M of STPs remain an issue with regard to the STPs sanctioned under State funds/ AMRUT.

MD, UP Jal Nigam (Urban) informed that out of 54 STPs under urban, 29 STPs are operated under One City One Operator scheme and funds are paid centrally by the State Government. The remaining 25 STPs are operated by Finance Commission funds available with the respective Nagar Nigam. However, these are now proposed to be taken up under One City One Operator for ease of management.

The Chair directed NMCG to guide the States in applying for the NOC required with regard to reuse of treated water.

ED (T), NMCG enquired about floodplain zones for Hindon, Yamuna, Varuna, Gomti, Kali East, Ramganga, Betwa, Ghaghra, Rapti, Sai & Sarayu. Official from Irrigation Department, UP informed that floodplains have been decided for State records however the same is not yet been notified.

33. Rajasthan

Senior Specialist, NMCG highlighted that the number of polluted river stretches increased in the State from 2 to 14, with deterioration in River Banas from Priority III to I. Estimated sewage generation in the State is 1551 MLD and 118 STPs with treatment capacity of 1298.68 MLD are existing. Capacity utilization of existing STPs is 955.97 MLD (73.61 %). 77 STPs of 586.35 MLD are under construction STPs. There is no gap in sewage treatment. However, in 16 on-going STPs progress is stagnant since 4 months. State needs to closely monitor the progress in 15 on-going STPs having physical progress of more than 90%. The number of water polluting industries is 1359 (having ETPs) and 3764 (connected with CETPs). 1307 ETPs are complying and action taken against the 52 non-complying ETPs. 16 CETPs with 140.78 MLD are existing of which 14 CETPs of 119.4 MLD are operational. 1 CETP of 12.3 MLD is partially operational at Sanganer and 1 CETP of 9.08 MLD is closed. 8 CETPs are reported to be complying and 7 are non-complying. 4 CETPs are under upgradation and DPR for up-gradation of 2 CETP is under preparation. Current Municipal Solid Waste Generation in the State is 6523 TPD. Existing processing facilities of 4122.20 TPD exists. 71 Plants with total capacity of 4059.80 TPD are under construction. State may closely monitor the progress as the completion timelines are varying with each MPR submission.

MPRs are not being submitted on monthly basis despite repetitive directions. As per directions during last review meeting, the real time data of STPs/ CETPs for integration with PRAYAG portal of NMCG to be shared by RUIDP, the same is yet to be shared. The issue of delisting of Banas & Chambal river stretches was reportedly taken up with CPCB - present status to be indicated. Implementation status of Action Plan for Banas river stretch yet to be shared. For other polluted river stretch - the findings/ outcome and proposed actions of the meeting to be held in September 2023 with local bodies/ other departments regarding identification of pollution sources/ STP requirement is yet to be received. State to provide the current status of concept note for handling sewage & industrial pollution of Jodhpur town along river Jojhri. No Model river decided by the State yet.

Chief Engineer (LSG), Rajasthan ensured that the MPRs shall be submitted in time. The issue with Bhiwadi STP has been resolved. It was informed that real time STP analysis is not being displayed on RUIDP website, the data analysis report are being manually fed into the website. In 92 STPs, OCEMS have been installed and have been connected to RSPCB's website. Remaining STPs shall also be connected within 2-3 months. It was informed that the 16 on-going STPs having slow progress are in initial phase of implementation and progress shall be seen in upcoming months. For bridging the gap in solid waste management, work order issued for 221 processing plants of 3074 TPD.

About Jojhri river, it was informed that Jodhpur generates 210 MLD of sewage and 3 STPs of 120 MLD are operational. 2 STPs of 40 MLD are on-going and are expected to be completed by January 2025. For remaining 50 MLD, the concerned department has been directed to prepare DPRs. ED (Technical), NMCG informed that he held a meeting with DM, Jodhpur and Commissioner, Jodhpur Development Authority at Jodhpur. He told that State has agreed to submit response to the observations made by NRCD with regard to upgradation of 2 CETPs of 18.5 MLD and 0.75 MLD at Jodhpur. State needs to expedite the submissions.

The Chair directed NMCG to issue DO letter to Chief Secretary, Rajasthan highlighting the issues prevailing in the State.

General observations from CPCB- During the course of review meeting, Scientist-F, CPCB stated that observations on Action Plans submitted to it have been communicated to the States and there is no Action Plan pending. He further underlined that the Action Plans prepared by States dates back to 2018/2019 completion by June 2021, but they are still under implementation. Thus, there is a need to revisit them.

He further remarked that no significant progress is observed in Priority I to Priority III reaches. Thus, the Action Plans for Priority I, II and III needs to be revisited. These priority stretches indicates absence of fresh water and therefore needs implementation of Action Plan for restoration of natural wetlands & constructed wetlands. No State/UTs have submitted any Action Plan for natural and constructed wetlands. With regard to the sewage treatment capacity, hardly 30 to 35% has been addressed. The Action Plans of States/UTs may also envisage decentralized treatment units for rapid implementation.

The Chair, in her concluding remarks, urged all the States/ UTs to immediately take necessary actions for restoring the water quality of the polluted river stretches in Priority-I, II and III. States/ UTs need to prepare Action Plan for the newly identified polluted river stretches and to implement them accordingly. Efforts should also be put

in to ensure that the non-polluted rivers remain clean. States were urged to bring the issues discussed in the meeting to notice of the Chief Secretaries so that a coordinated action is taken at State Level. Further, the team at NMCG/ NRCD to bring out the list of Best Performing States/ UTs based on certain indicators to highlight best efforts/practices. A brainstorming session with regard to new technologies/ alternate treatment/solid waste management shall also be taken up by the Ministry.

The meeting ended with vote of thanks to the Chair.

Annexure-I

List of participants:

1. Ms. Debashree Mukherjee, Secretary, DoWR,RD&GR, Ministry of Jal Shakti – *in Chair*
2. Shri G Asok Kumar, Director General, NMCG cum Project Director, NRCD
3. Shri Pradeep Kumar Agrawal, Joint Secretary, NRCD
4. Shri Anup Kumar Srivastav, Executive Director (Technical), NMCG
5. Shri Raghav Langer, Director (Atal Bhu Jal), DoWR, RD&GR, MoJS
6. Shri Brijesh Sikka, Senior Consultant, NMCG
7. Shri P K Mishra, Scientist F, CPCB
8. Shri A K Vidyarathi, Scientist F, CPCB
9. Shri. Nelapatla Ashok Babu, Director, NRCD
10. Shri S.K. Srivastava, Director, NRCD
11. Shri A.P. Singh, Additional Director, NRCD
12. Dr. Sabita Madhvi Singh, Joint Director, NRCD
13. Dr. P.N.Rymbai, Scientist B, NRCD
14. Dr. Pravin Kumar, Director-Technical, NMCG
15. Shri Rajat Kumar, Senior Waste Management Specialist, NMCG
16. Shri Ishwer Singh, Consultant (Legal), NMCG
17. Shri Vijay Kumar, Assistant Civil Engineer, NMCG
18. Shri Mahender Singh, Monitoring Expert, NMCG
19. Shri N K Madan, Senior Monitoring Expert, NMCG
20. Shri Rachit Andley, Project Manager, NMCG
21. Mrs. Ruby Raju, Senior Project Engineer, NMCG
22. Ms. Preeti Sinha, Research Associate, NRCD
23. Shri Debarshi Ghosh, Research Associate, NRCD

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Annexure R-II

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 16 **Date: 16/08/2024**

Industry Registration ID: HP09413855 **Application No :** *13178292*

To,

Shimla Jal Prabandhan Nigam Ltd STP Dhalli
US Club, Shimla, 171001
Shimla
Shimla
171001

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/13178292*
Consent valid from:	*01/04/2024*
Consent valid upto:	*31/03/2029*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*SHIMLA JAL PRABANDHAN NIGAM LIMITED STP DHALLI, (Add General Manager SW)*
Address of Industrial premises	*Shimla Jal Prabandhan Nigam Ltd STP Dhalli, US Club, Shimla, 171001, Shimla,Shimla-171001*
Capital Investment of the Industry	*63.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Small*
Office District	*Shimla*
Capacity	*0.76 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Waste Water	**0.592**	**MLD**

Products (Name with quantity per day)

Environmental Engineer
HP State Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewage Treatment Plant (0.76 MLD)	Number/Year	1	--	Treatment of Waste Water

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
Sludge	Cubic Meter/Year	40000	40000 cum/Y

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	760 KLD	592.8 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	592.8 KLD	STP	Nallah

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	63 KVA	DG Set with Acoustic Enclosure	Diesel	8 to 10 Ltr./Hr.

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Exhaust Muffler	DG Sets	2016-04-01	100%	0.072 kg/day of PM 10 , 1.296 kg/day of NO X and 0.77 kg/day of CO.

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack	0.072 kg/day of PM 10 , 1.296 kg/day of NO X and 0.77 kg/day of CO.	0.072 kg/day of PM 10 , 1.296 kg/day of NO X and 0.77 kg/day of CO.	3 Mtr.

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, Shimla.

ANIL JOSHI
Digitally signed by ANIL JOSHI
Date: 2024.09.22 15:40:49 +05'30'

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

(1) The unit shall ensure that the final outlet of the STP shall be at a suitable distance away from the intake point of the drinking water scheme so that sufficient dilution is available throughout the year and particularly during the lean season so as to maintain the surface water quality of the adjoining stream.

(2) Alternately the final outlet may be placed at the downstream of the intake point for the drinking water supply.

(3) The unit shall cater to discharge standards at final outlet complying the discharge norms laid under EP Act, 1986.

(4) OCEMS shall be installed at final outlet of the STP.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 14 **Date: 16/08/2024**

Industry Registration ID: HP09715074 **Application No :** *12633007*

To,

SHIMLA JAL PRABANDHAN NIGAM LIMITED (STP LALPANI)
US CLUB, SHIMLA
SHIMLA
Shimla
171001

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/12633007*
Consent valid from:	*01/04/2024*
Consent valid upto:	*31/03/2029*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*SHIMLA JAL PRABANDHAN NIGAM LIMITED STP LALPANI, (Add General Manager Sewer)*
Address of Industrial premises	*SHIMLA JAL PRABANDHAN NIGAM LIMITED (STP LALPANI), US CLUB, SHIMLA, SHIMLA,Shimla-171001*
Capital Investment of the Industry	*950.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Medium*
Office District	*Shimla*
Capacity	*19.35 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Waste Water	15093	KL/Day

Products (Name with quantity per day)

Environmental Engineer
HP State Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewerage Treatment Plant	MLD	19.35	----------	Treatment of wastewater

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
Sludge	M.T./Month	38.8	35

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	19350 KLD	15093 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	15093	STP	Nallah

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	500 KVA	DG Set with Acoustic Enclosured	Diesel	15 to 20 Ltr./Hr.

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Exhaust Muffler	DG Sets	Mon Jan 01 00:04:00 IST 2018	100%	0.183 kg/day of PM 10 , 3.08 kg/day of NO X and 1.50 kg/day of CO

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack	0.183 kg/day of PM 10 , 3.08 kg/day of NO X and 1.50 kg/day of CO	0.183 kg/day of PM 10 , 3.08 kg/day of NO X and 1.50 kg/day of CO	3 Mtr.

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, Shimla.

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.08.22 15:39:32 +05'30'

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

(1) The unit shall ensure that the final outlet of the STP shall be at a suitable distance away from the intake point of the drinking water scheme so that sufficient dilution is available throughout the year and particularly during the lean season so as to maintain the surface water quality of the adjoining stream.

(2) Alternately the final outlet may be placed at the downstream of the intake point for the drinking water supply.

(3) The unit shall cater to discharge standards at final outlet complying the discharge norms laid under EP Act, 1986.

(4) OCEMS shall be installed at final outlet of the STP.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 19 **Date: 16/08/2024**

Industry Registration ID: HP09740326 **Application No :** *12631772*

To,

SJPNL STP Malyana
US Club, Shimla, 171001
Shimla
Shimla
171001

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/12631772*
Consent valid from:	*01/04/2024*
Consent valid upto:	*31/03/2029*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*SJPNL STP Malyana, (Add General Manager SW)*
Address of Industrial premises	*SJPNL STP Malyana, US Club, Shimla, 171001, Shimla,Shimla-171001*
Capital Investment of the Industry	*194.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Small*
Office District	*Shimla*
Capacity	*4.44 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Wastewater	117	MLD

Products (Name with quantity per day)

Environmental Engineer
HP State Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewerage Treatment Plant	MLD	4.44	-----	Treatment of wastewater

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
Sludge	M.T./Month	28.8	18

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	4400 KLD	3432 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	3432 KLD	STP	Nallah

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	250 KVA	DG Set with Acoustic Enclosure	Diesel	15 to 20 Ltr./Hr.

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Exhaust Muffler	DG Sets	Mon Jan 01 00:04:00 IST 2018	100%	0.183 kg/day of PM 10 , 3.08 kg/day of NO X and 1.50 kg/day of CO

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack	0.183 kg/day of PM 10 , 3.08 kg/day of NO X and 1.50 kg/day of CO	0.183 kg/day of PM 10 , 3.08 kg/day of NO X and 1.50 kg/day of CO	3 Mtr.

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, Shimla.

ANIL JOSHI

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).

4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).

5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).

6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).

7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.

8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.

9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.

10. Unit shall submit all the annual/quarterly returns, as per timeline.

11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.

12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.

13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

(1) The unit shall ensure that the final outlet of the STP shall be at a suitable distance away from the intake point of the drinking water scheme so that sufficient dilution is available throughout the year and particularly during the lean season so as to maintain the surface water quality of the adjoining stream.

(2) Alternately the final outlet may be placed at the downstream of the intake point for the drinking water supply.

(3) The unit shall cater to discharge standards at final outlet complying the discharge norms laid under EP Act, 1986.

(4) OCEMS shall be installed at final outlet of the STP.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 41 **Date: 24/05/2024**

Industry Registration ID: 12627 **Application No :** *12599236*

To,

Executive Engineer STP Rohru
O/o The Executive Engineer, STP Division Rohru, Teh. Rohru, Distt. Shimla (HP)
Rohru
Shimla
171207

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/12599236*
Consent valid from:	*01/04/2021*
Consent valid upto:	*31/03/2025*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Executive Engineer Jal Shakti Vibhag DivisionRohru, (Executive Engineer)*
Address of Industrial premises	*Executive Engineer STP Rohru, O/o The Executive Engineer, STP Division Rohru, Teh. Rohru, Distt. Shimla (HP), Rohru,Shimla-171207*
Capital Investment of the Industry	*43.45 lakhs*
Category of Industry	*Red*
Type of Industry	*Ind Type-1*
Scale of the Industry	*Small*
Office District	*Shimla*
Capacity	*1.015 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Waste water	**1.015**	**MLD**

Products (Name with quantity per day)

Environmental Engineer
HP State Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewage Treatment Plant	MLD	1.015	NA	Treatment of Waste Water

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
Sludge	M.T./Month	18	12MT/Month

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	1015 KLD	1015 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1015	STP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	62.5 KVA	DG Set with acoustic enclosure	HSD	10-12.5LPH

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
GI Stack	Others	Tue Jan 01 00:03:00 IST 2002	90-95%	Nox/HC <4.7, CO<3.0 g/kWH & S.D <0.7M-1
Acoustic Enclosure	DG Sets	Tue Jan 01 00:03:00 IST 2002	90-95%	Noise Level <75dB at 1 Mtr.

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Exhaust Muffler	Nox/HC <4.7, CO<3.0 g/kWH & S.D <0.7M-1	Nox/HC <4.7, CO<3.0 g/kWH & S.D <0.7M-1	3 Mtrs.

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, Shimla.

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.05.27 07:50:01 +05'30'

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

Unit to ensure effective operations and maintenance of STP to ensure compliance in future w.r.t. outlet norms laid under the Environment (Protection) Act, 1986.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 26 **Date: 24/05/2024**

Industry Registration ID: 18133 **Application No :** *12141850*

To,

Executive Engineer JSV Division Jubbal
O/o The Executive Engineer, Jal Shakti Vibhag, Jubbal, Distt. Shimla (HP)
Jubbal
Shimla
171205

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/12141850*
Consent valid from:	*01/04/2024*
Consent valid upto:	*31/03/2027*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Executive Engineer STP Jubbal, (Executive Engineer)*
Address of Industrial premises	*Executive Engineer JSV Division Jubbal , O/o The Executive Engineer, Jal Shakti Vibhag, Jubbal, Distt. Shimla (HP), Jubbal,Shimla-171205*
Capital Investment of the Industry	*252.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Micro*
Office District	*Shimla*
Capacity	*0.65 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Waste Water	**0.2**	**MLD**

Products (Name with quantity per day)

Environmental Engineer
HP State Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewage Treatment Plant	MLD	0.65	NA	Treatment of Waste Water

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
Sludge	K.G./Month	200-250	120-150KG/Month

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	650 KLD	200 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	200	STP	Nallah

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	30 kVA	DG Set with acoustic Enclosure	HSD	4-6 LPH

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
GI Stack	Others	Mon Jan 18 00:12:00 IST 2016	90-95%	Nox/HC<4.7, CO<3.0, g/KWH & S.D. < 0.7 M-1
Acoustic Enclosure	DG Sets	Mon Jan 18 00:12:00 IST 2016	90-95%	Noise level<75dB at 1m

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Exhaust Muffler	Nox/HC < 4.7, CO<3.0 g/KWH & S.D<0.7M-1	Nox/HC < 4.7, CO<3.0 g/KWH & S.D<0.7M-1	3 meters

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

ANIL JOSHI
Digitally signed by ANIL JOSHI
Date: 2024.05.27 07:47:21 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

Unit to ensure effective operations and maintenance of STP to ensure compliance in future w.r.t. outlet norms laid under the Environment (Protection) Act, 1986.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 79 **Date: 24/05/2024**

Industry Registration ID: HP11800786 **Application No :** *12624922*

To,

Executive Engineer Solan (STP Parwanoo 1 MLD)
Near HPMC, sECTOR-02, Parwanoo, Distt.- Solan H.P
Parwanoo
Solan Parwanoo
173220

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/12624922*
Consent valid from:	*01/04/2023*
Consent valid upto:	*31/03/2025*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Executive Engineer Solan, (Executive Engineer)*
Address of Industrial premises	*Executive Engineer Solan (STP Parwanoo 1 MLD), Near HPMC, sECTOR-02, Parwanoo, Distt.- Solan H.P, Parwanoo,Solan Parwanoo-173220*
Capital Investment of the Industry	*2141.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Large*
Office District	*Solan Parwanoo*
Capacity	*1 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Untreated sewage	1000	KL/Day

Products (Name with quantity per day)

Environmental Engineer
HP State Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewerage treatment plant of 1000 KLD	Number/Year	1	nil	Treatment of sewage

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	1000 KLD	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	300	STP	Nallah

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	125 KVA	Diesel Generator	Diesel oil	4.2 Ltrs/hrs

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
DG set with acoustic enclosures	DG Sets	Fri Jan 01 00:01:00 IST 2021	90 %	PM<0.037,Kg/Hr. HC<016 KG/Hr.Nox<1.15 KG/hr ,CO<0.43

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Chairman
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

Regional Officer, HPSPCB Regional Office Parwanoo.

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.05.27 07:44:26 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

Unit to ensure effective operations and maintenance of STP to ensure compliance in future w.r.t. outlet norms laid under the Environment (Protection) Act, 1986.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Chairman
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 67 **Date: 31/05/2024**

Industry Registration ID: HP011482654 **Application No :** *11559292*

To,

Executive Engineer IPH Nalagarh Distt Solan HP
IPH Nalagarh Distt Solan HP
Nalagarh
Solan Baddi
174101

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/11559292*
Consent valid from:	*01/04/2021*
Consent valid upto:	*31/03/2026*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Puneet Sharma, (Executive Engineer)*
Address of Industrial premises	*Executive Engineer IPH Nalagarh Distt Solan HP, IPH Nalagarh Distt Solan HP, Nalagarh,Solan Baddi-174101*
Capital Investment of the Industry	*1678.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Large*
Office District	*Solan Baddi*
Capacity	*3.62 MLD*

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
STP	MLD	3.62	NA	Sewage treatment

Details of the Effluent Treatment Plant

Environmental Engineer
HP State Pollution Control Board

Type of Effluent	Capacity	Quantity
STP	3.62 MLD	1 MLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	3620	STP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	250kva	DG	HSD	25Ltr/hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Accoustic encloser	Others	Tue Jan 03 00:11:00 IST 2023	75	Within limits

Approved By
Chairman
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

ANIL JOSHI
Digitally signed by ANIL JOSHI
Date: 2024.05.31 16:47:24 +05'30'

Environmental Engineer
HP State Pollution Control Board
Shimla.

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

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8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

Environmental Engineer
HP State Pollution Control Board
Shimla

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b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

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d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

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10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

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15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

Environmental Engineer
HP State Pollution Control Board
Shimla.

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Chairman
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 21 **Date: 22/05/2024**

Industry Registration ID: 13041 **Application No :** *12554409*

To,

Jal Shakti Vibhag Mandi (STP at Khaliar)
The Executive Engineer Jal Shakti Vibagh Division-I Mandi Distt. Mandi
Mandi
Mandi
175001

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RL/2024/12554409*
Consent valid from:	*01/04/2021*
Consent valid upto:	*31/03/2026*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*The Executive Engineer, (Executive Engineer)*
Address of Industrial premises	*Jal Shakti Vibhag Mandi (STP at Khaliar), The Executive Engineer Jal Shakti Vibagh Division-I Mandi Distt. Mandi, Mandi,Mandi-175001*
Capital Investment of the Industry	*120.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Micro*
Office District	*Mandi*
Capacity	*.47 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Domestic Effluent	**380**	**KL/Day**

Products (Name with quantity per day)

Member Secretary
HP State Pollution Control Board

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewage Treatment Plant	KL/Day	470	nil	For treatment of sewage

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	0.47	0.38

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	380	STP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	20 KVA	Acoustic Enclosure	HSD	4 Ltr/hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic enclosure with canopy	DG Sets	Sun Jan 01 00:01:00 IST 2017	Approximate Avg. 75-85%	Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kW-hr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack attached to DG Set	PM10=0.035g/s, NOx=0.572g/s, SOx=0.256g/s, CO=0.224g/s, HC=0.075g/s; Avg Cumulative=4.1832kg/hr	Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kW-hr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter	2.5 meter above the roof level

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, mandi.

ANIL JOSHI
Digitally signed by ANIL JOSHI
Date: 2024.05.22 14:46:53 +05'30'

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Engineer
Control Board

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. Unit shall ensure the effective operations and maintenance of the treatment plant in order to ensure that the analysis results for the treated effluent meets the prescribed norms.
2. Unit shall apply for the Authorization under HOWM Rules 2016 for Generation and storage of Used Spent oil from DG set.
3. Unit shall apply for CTE-Expand under both Water Act, 1974 and Air Act, 1981 for the ongoing capacity augmentation works along with change in treatment Technology.

Envir... HP State Poll... Sh...

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By Order
Member Secretary
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 25 **Date: 31/05/2024**

Industry Registration ID: 13047 **Application No :** *12343880*

To,

JSV Division Sarkaghat Zone B STP at Paplog
The Executive Engineer Jal Shakti Vibagh Division Sarkaghat Distt. Mandi

Mandi
175024

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RL/2024/12343880*
Consent valid from:	*01/04/2023*
Consent valid upto:	*31/03/2025*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Vivek Hazri, (Executive Engineer)*
Address of Industrial premises	*JSV Division Sarkaghat Zone B STP at Paplog,* *The Executive Engineer Jal Shakti Vibagh Division Sarkaghat Distt. Mandi,* *,Mandi-175024*
Capital Investment of the Industry	*44.21 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Small*
Office District	*Mandi*
Capacity	*0.70 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Raw Sewage	**0.350**	**MLD**

Products (Name with quantity per day)

onmental Engineer
Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewage Treatment Plant	MLD	0.70	nil	For Treatment of Sewage

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	0.70 MLD	0.70

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	350	STP	Nallah

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	62.5 KVA	Acoustic Enclosure	HSD	4 Ltr/hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic enclosure with canopy	DG Sets	Sun Jan 01 00:01:00 IST 2023	Approximate Avg. 75-85%	Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kW-hr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter

Environmental
HP State Pollution Control Board
Shimla

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
Regional Officer, Regional Office Mandi, HPSPCB

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.05.31 16:50:15 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. Unit shall install the Online Continuous Effluent Monitoring System.
2. Unit shall ensure the effective operations and maintenance of the treatment plant in order to ensure that the analysis results for the treated effluent meets the prescribed norms.
3. Unit shall apply for the Authorization under HOWM Rules 2016 for Generation and storage of Used Spent oil from DG set.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 5 **Date: 31/05/2024**

Industry Registration ID: 13110 **Application No :** *12243301*

To,

Jal Shakti Vibhag Division Sundernagar (STP at Sundernagar)
The Executive Engineer Jal Shakti Vibagh Division Sundernagar Distt. Mandi

Mandi
175018

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RL/2024/12243301*
Consent valid from:	*01/04/2024*
Consent valid upto:	*31/03/2027*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Rajat Kumar, (Executive Engineer)*
Address of Industrial premises	*Jal Shakti Vibhag Division Sundernagar (STP at Sundernagar), The Executive Engineer Jal Shakti Vibagh Division Sundernagar Distt. Mandi, ,Mandi-175018*
Capital Investment of the Industry	*633.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Micro*
Office District	*Mandi*
Capacity	*3.54 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Raw Sewage	4.1	MLD

Products (Name with quantity per day)

Executive Engineer
HP State Pollution Control Board
Shimla.

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Common Sewage Treatmnent	MLD	4.50	Nil	Sewage Tretament of the town

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	4500	4100

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	4100	STP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	125 KVA	Acoustic Enclosure	HSD	17 ltr/hrs

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic enclosure with canopy	DG Sets	Sun Jan 01 00:08:00 IST 2017	Approximate Avg. 75-85%	Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kW-hr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, Mandi.

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.05.31 16:52:53 +05'30'

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

   i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

   ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

   iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

   iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

Environmental Engineer
HP State Pollution Control Board
Shimla.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

   a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

   b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Environmental Engineer
HP State Pollution Control Board
Shimla

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. Unit shall install the Online Continuous Effluent Monitoring System at final outlet of SPT.
2. Unit shall ensure the effective operations and maintenance of the treatment plant in order to ensure that the analysis results for the treated effluent meets the prescribed norms.
3. Unit shall apply for the Authorization under HOWM Rules 2016 for Generation and storage of Used Spent oil from DG set.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 88 **Date: 21/03/2023**

Industry Registration ID: 13028 **Application No :** *7176360*

To,

Bhakhra Beas Management Board
BSL (P) BBMB Sunder Nagar
Sundernagar
Mandi
175019

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 granted to the industry

Consent No.	*CTO/WATER/RENEW/RL/2023/7176360*
Consent valid from:	*01/04/2016*
Consent valid upto:	*31/03/2026*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*Xen Township, (Executive Engineer)*
Address of Industrial premises	*Bhakhra Beas Management Board, BSL (P) BBMB Sunder Nagar , Sundernagar,Mandi-175019*
Capital Investment of the Industry	*22.59 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Micro*
Office District	*Mandi*
Capacity	*1 MLD*

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Comman Sewage	1000	KL/Day

Environmental Cell
HP State Pollution Control Board
Shimla.

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
STP	KL/Day	1000	2 No. 7.5 H.P. Motors/Pump	Treatment of Sewerage

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
STP	KL/Day	1000	0.80 MLD

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	1 MLD MLD	01 MLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	800	STP	Nallah

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, Mandi.

Lalit Jain
Digitally signed by Lalit Jain
Date: 2023.03.23 14:00:51 +05'30'

Lalit Jain, IAS

Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the HPSEB or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleasttwo months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of theindustry.
6. The industry shall ensure that the Hazardous and Other Wastes generated from the premises are handled as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended time to time, without any adverse effect on the environment, in any manner.
7. The industry shall ensure that the Plastic Wastes generated from the premises are handled as per the provisions of the Plastic Waste Management Rules, 2016 as amended time to time, without any adverse effect on the environment, in any manner.
8. The industry shall ensure that the Electronic Wastes generated from the premises are handled as per the provisions of the E-Waste (Management) Rules, 2016 as amended time to time, without any adverse effect on the environment, in any manner.
9. The industry shall ensure that the Solid Wastes generated from the premises are handled as per the provisions of the Solid Waste Management Rules, 2016 as amended time to time, without any adverse effect on the environment, in any manner.
10. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and whenrequired.
11. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
12. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
13. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall stop production and shall not discharge any effluent/emissiondischarge floating solids or visible foam.
14. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
15. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantityoftheeffluentsgeneratedwithoutthewrittenpermissionoftheBoard.
16. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the H.P. State Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions ofconsent.
17. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
18. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by H.P. State Pollution Control Board of the concerned Regional Office.

Environmental Engineer
HP State Pollution Control Board
Shimla.

19. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.

20. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed,if applicable.

21. The pollution control devices shall be interlocked with the manufacturing process of the industry.

22. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.

23. The industry shall comply with the conditions imposed by the DLEIAA/SEIAA / MOEF in the environmental clearancegrantedtoitasrequiredunderEIAnotificationdated14/9/06,ifapplicable.

24. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.

25. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

26. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.

(i) Once in Year for Small Scale Industries

(ii) Four in a Year for Large/Medium Scale Industries

(iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.

27. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time totime.

28. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

29. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.

30. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.

Environmental Engineer
HP State Pollution Control Board
Shimla-2

31. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure pollution control devices.

32. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrialpremises.

33. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industrieswherethesitingguidelines/codeofpracticehavebeennotified.

34. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into naturalwater

35. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.

36. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatmentplant.

37. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.

38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for theyear.

39. The industry shall ensure that the effluent discharged by it is toxicity free.

40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.

41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

(1) The unit shall ensure that the final outlet of the STP shall be at a suitable distance away from the intake point of the drinking water scheme so that sufficient dilution is available throughout the year and particularly during the lean season so as to maintain the surface water water quality of the adjoining stream.

(2) Alternately the final outlet may be placed at the downstream of the intake point for the drinking water supply.

(3) The unit shall provide power back up DG of suitable capacity to cater for power failure so as to maintain the biological activity to optimum for treatment in the STP.

(4) The unit shall cater to discharge standards at final outlet as proposed in the project report ie- pH b/w 6.5 to 9.0, 05 day BOD <= 10 mg/l, COD<=50 mg/l, Suspended Solids <= 20 mg/l, N total <=10 mg/l, FC(Fecal Coliforms, MPN/100 ml) < 100.

(5) And orders / decision of the Hon'ble High Court of HP in CWP No. 3013/2021 titled as Pawan Singh & Ors Vs State of HP and others pending before the Hon'ble court shall be binding as the case may be.

(6) This consent is valid only for operation of STP excluding the operation of hydro project and also subject to the final outcome of SLP No. 33418/2012 pending in Hon'ble Supreme Court of India. Now, option of preparing certificate is not available at this stage. Therefore, the condition may be inserted and the case of consent may be processed.

Environmental Engineer
HP State Pollution Control Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 21 **Date: 22/05/2024**

Industry Registration ID: 13041 **Application No :** *12554409*

To,

Jal Shakti Vibhag Mandi (STP at Khaliar)
The Executive Engineer Jal Shakti Vibagh Division-I Mandi Distt. Mandi
Mandi
Mandi
175001

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RL/2024/12554409*
Consent valid from:	*01/04/2021*
Consent valid upto:	*31/03/2026*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*The Executive Engineer, (Executive Engineer)*
Address of Industrial premises	*Jal Shakti Vibhag Mandi (STP at Khaliar), The Executive Engineer Jal Shakti Vibagh Division-I Mandi Distt. Mandi, Mandi,Mandi-175001*
Capital Investment of the Industry	*120.0 lakhs*
Category of Industry	*Red*
Type of Industry	*1081-Sewage Treatment Plant*
Scale of the Industry	*Micro*
Office District	*Mandi*
Capacity	*.47 MLD*

Environmental Engineer
HP State Pollution Control Board
Shimla.

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Domestic Effluent	**380**	**KL/Day**

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sewage Treatment Plant	KL/Day	470	nil	For treatment of sewage

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
STP	0.47	0.38

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	380	STP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	20 KVA	Acoustic Enclosure	HSD	4 Ltr/hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic enclosure with canopy	DG Sets	Sun Jan 01 00:01:00 IST 2017	Approximate Avg. 75-85%	Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kW-hr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack attached to DG Set	PM10=0.035g/s, NOx=0.572g/s, SOx=0.256g/s, CO=0.224g/s, HC=0.075g/s; Avg Cumulative=4.1832kg/hr	Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kW-hr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter	2.5 meter above the roof level

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, mandi.

ANIL JOSHI
Digitally signed by ANIL JOSHI
Date: 2024.05.22 14:46:50 +05'30'

Anil Joshi
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

   i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

   ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

   iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

   iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

   a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

   b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environment
HP State Pollution Control Board
Shimla.

c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

Environmental Engineer
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17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. Unit shall ensure the effective operations and maintenance of the treatment plant in order to ensure that the analysis results for the treated effluent meets the prescribed norms.
2. Unit shall apply for the Authorization under HOWM Rules 2016 for Generation and storage of Used Spent oil from DG set.
3. Unit shall apply for CTE-Expand under both Water Act, 1974 and Air Act, 1981 for the ongoing capacity augmentation works along with change in treatment Technology.

Environmental E...
HP State Pollution Contro... Board
Shimla.

By Order
Member Secretary
(H. P. State Pollution Control Board)

H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1454 **Date: 25/05/2024**

Industry Registration ID: 21291 **Application No :** *11996770*

To,

Baddi Infrastructures (CETP)
Kenduwal, Baddi-Kenduwal
BADDI
Solan Baddi
1732405

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	*CTO/BOTH/RENEW/RO/2024/11996770*
Consent valid from:	*01/04/2020*
Consent valid upto:	*31/03/2025*
Certificate Type :	*RENEW*
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	*VIJAY KR ARORA, (DIRECTOR cum CEO)*
Address of Industrial premises	*Baddi Infrastructures (CETP), Kenduwal, Baddi-Kenduwal, BADDI,Solan Baddi-1732405*
Capital Investment of the Industry	*6378.0 lakhs*
Category of Industry	*Red*
Type of Industry	*Common Effluent, Treatment plant*
Scale of the Industry	*Large*
Office District	*Solan Baddi*
Capacity	

Raw Materials (Name with quantity per day)

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Raw Materials	Quantiry	Unit
poly CATIONIC, POLY ANIONIC,H3PO4,PAC LIQUID, PAC POWDER,LIME, JAGGERY,ECOMASTER,,CAUSTIC ,NUTRAIENT BROTH	118250, 291835, 1680, 5805, 18195, 873, 8689, 18025 27966, 18195,	K.G./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
CETP	MLD	25	NA	NA

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
CETP	25 MLD	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	21000	CETP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	3	625KVA	DG	DIESEL	4KL/HRS

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
ACOUSTIC ENCLOSURE and Canopy	DG Sets	Fri Jan 15 00:11:00 IST 2016	95 %	PARTICULATE MATTER=0.015, NITROGEN OXIDE(NO2)=0.005, SULPHUR DIOXIDE(SO2)=ND, CARBON MONOXIDE=0.758, HYDROCARBON=0.03, OXYGEN=17.7

Environmental Engineer
HP State Pollution Control Board
Shimla.

Approved By
Chairman
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Baddi for information and shall ensure to operate the unit as per consent condition with adequate PCDs.

ANIL JOSHI Digitally signed by ANIL JOSHI Date: 2024.05.27 07:34:31 +05'30'

Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
Shimla.

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.

2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.

3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.

4. i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).

   ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.

5. This 'Renewal of Consent to Operate' is for:-

i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.

ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.

iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.

iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).

6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.

7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.

8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**

a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.

b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

Environmental Engineer
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c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.

d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.

c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.

d) Unit shall ensure Stack height for diesel generating sets as per specification.

e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.

f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.

g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.

10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).

11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).

12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.

14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.

15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).

16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.

17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

Environmental Engineer
HP State Pollution Control Board
Shimla.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1) The unit shall comply w.r.t norms under EP (Rules) 1986 including Bio-Assay test.
2) The outcome of S.L.P pending at Hon'ble Supreme court of India shall be complied with including EC imposition (if applicable).
3) The unit shall not receive any additional concentrated high TDS/FDC effluent from any industry unless second stage advance treatment is commissioned.
4) RO shall identify the pollution load being discharged by CETP Baddi including its impact on upstream and D/S of River Sirsa including self-purification capacity of River during lean period in order to meet the NGT Prescribed mandate of meeting norms of water quality of criteria for bathing along with the structure of River.
5) Operator of CETP shall submit calibration report of online equipment of monitoring with 3 months
6) CETP must have holding capacity for wastewater in event of any operation failure.

Environmental Engineer
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By Order
Chairman
(H. P. State Pollution Control Board)

Environmental Engineer
HP State Pollution Control Board
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STPs in the catchment area of Sukhana Khad in Parwanoo

STP	Capacity	Sampling	pH	TSS (Mg/l)	BOD (mg/l)	FC (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
STP Parwanoo	1 MLD	31.10.2023	7.62	32	**15**	1600	**Non complying**	**Non complying**
		30.11.2023	7.47	30	**10**	-	Compliant	**Non complying**
		29.12.2023	7.35	71	**14**	1600	**Non complying**	**Non complying**
		24.01.2024	7.67	32	**18**	1600	**Non complying**	**Non complying**
		09.04.2024	7.46	46	**14**	920	Complying	**Non complying**
		08.05.2024	7.41	19	**7.6**	920	Complying	**Non complying**
		15.07.2024	7.15	36	**14**	>1600	**Non complying**	**Non complying**
		08.08.2024	9.96	310	**90**	>1600	**Non complying**	**Non complying**
		17.09.2024	7.62	26	**10**	>1600	**Non complying**	**Non complying**
		10.10.2024	7	11	**12**	>1600	**Non complying**	**Non complying**

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STP Malyana							
Sr. No.	Sample colletion Date	pH	Suspended Solids mg/ Litre	BOD mg /Litre	Fecal Coliform (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
1	08-04-2024	7.75	28	7.6	12	Within Limit	**Above Limit**
2	25-04-2024	7.57	9	6.4	12000	**Above Limit**	**Above Limit**
3	15-05-2024	7.45	17	9.6	21	Within Limit	Within Limit
4	29-05-2024	7.54	18	10.2	220	Within Limit	**Above Limit**
5	15-06-2024	7.48	17	9.4	4000	**Above Limit**	**Above Limit**
6	26-06-2024	7.63	23	14.75	350	Within Limit	**Above Limit**
7	15-07-2024	7.82	38	10.5	<1.8	Within Limit	Within Limit
8	26-07-2024	7.76	35	3.8	12	Within Limit	Within Limit
9	13-08-2024	7.17	10	2.5	<1.8	Within Limit	Within Limit
10	27-08-2024	7.07	6	4.8	<1.8	Within Limit	Within Limit
11	17-09-2024	6.95	9	5	<1.8	Within Limit	Within Limit
12	27-09-2024	7.86	10	4.3	<1.8	Within Limit	Within Limit
13	14-10-2024	7.49	10	4.2	7.8	Within Limit	Within Limit
14	25-10-2024	7.96	9	5	540	Within Limit	**Above Limit**

Final Outlet of STP Dhalli							
Sr. No.	Sample colletion Date	pH	Suspended Solids mg/ Litre	BOD mg /Litre	Fecal Coliform (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
1	08-04-2024	7.46	8.5	6.5	4.5	Within Limit	Within Limit
2	25-04-2024	7.46	2	5.6	9300	**Above Limit**	**Above Limit**
3	15-05-2024	8.25	27	17.5	920	Within Limit	**Above Limit**
4	29-05-2024	7.76	22	43	280	**Above Limit**	**Above Limit**
5	15-06-2024	7.66	4	4.6	<1.8	Within Limit	Within Limit
6	26-06-2024	7.68	27	11.6	1600	**Above Limit**	**Above Limit**
7	15-07-2024	7.22	14	1.1	<1.8	Within Limit	Within Limit
8	26-07-2024	7.56	34	1.2	14	Within Limit	**Above Limit**
9	14-08-2024	6.64	31	4.4	<1.8	Within Limit	**Above Limit**
10	27-08-2024	7.24	176	30	540	**Above Limit**	**Above Limit**
11	16-09-2024	6.79	5	3.3	540	Within Limit	**Above Limit**
12	21-09-2024	7.03	557	195	33	**Above Limit**	**Above Limit**

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13	14-10-2024	7.23	8	2.8	220	Within Limit	Within Limit
14	26-10-2024	7.35	9	3.2	540	Within Limit	**Above Limit**

Final Outlet of STP Lalpani							
Sr. No.	**Sample colletion Date**	**pH**	**Suspended Solids mg/ Litre**	**BOD mg /Litre**	**Fecal Coliform (MPN/100 ml)**	**Compliance as per MoEF & CC norms**	**Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019**
1	08-04-2024	7.7	218	250	4	**Above Limit**	**Above Limit**
2	26-04-2024	7.26	448	330	920	**Above Limit**	**Above Limit**
3	16-05-2024	7.77	20	17.8	170	Within Limit	**Above Limit**
4	29-05-2024	7.77	14	10.5	1600	**Above Limit**	**Above Limit**
5	15-06-2024	7.8	65	60	12000	**Above Limit**	**Above Limit**
6	26-06-2024	7.84	152	60	12000	**Above Limit**	**Above Limit**
7	15-07-2024	7.51	8	16	33	Within Limit	**Above Limit**
8	30-07-2024	8.14	16	1.3	<1.8	Within Limit	Within Limit
9	14-08-2024	7.46	48	4	14	Within Limit	**Above Limit**
10	28-08-2024	7.32	95	14	<1.8	Within Limit	**Above Limit**
11	12-09-2024	7.35	40	13	1600	**Above Limit**	**Above Limit**
12	27-09-2024	7.53	7	4	540	Within Limit	**Above Limit**
13	14-10-2024	7.37	BDL	1.4	1.8	Within Limit	**Above Limit**
14	24-10-2024	7.2	BDL	2.9	<1.8	Within Limit	**Above Limit**

Environmental Engineer
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STP Rohru							
Sr. No.	Sample colletion Date	pH	Suspended Solids mg/ Litre	BOD mg /Litre	Fecal Coliform (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
1	09-04-2024	8.15	235	92	17	Above Limit	Above Limit
2	04-05-2024	7.27	170	147.5	540	Above Limit	Above Limit
3	14-06-2024	7.8	27	10.2	6100	Above Limit	Above Limit
4	16-07-2024	7.83	166	180	4000	Above Limit	Above Limit
5	09-08-2024	7.28	210	115	540	Above Limit	Above Limit
6	17-09-2024	7.49	165	162.5	220	Above Limit	Above Limit
7	19-10-2024	7.05	308	125	920	Above Limit	Above Limit
STP Jubbal							
Sr. No.	Sample colletion Date	pH	Suspended Solids mg/ Litre	BOD mg /Litre	Fecal Coliform (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
1	09-04-2024	7.91	90	65	<1.8	Above Limit	Above Limit
2	04-05-2024	7.6	73	28	<1.8	Within Limit	Above Limit
3	14-06-2024	9.04	338	Interference	<1.8	Above Limit	Above Limit
4	16-07-2024	7.47	48	22.5	6800	Above Limit	Above Limit
5	09-08-2024	6.88	91	24	1600	Above Limit	Above Limit
6	17-09-2024	7.57	152	197.5	110	Above Limit	Above Limit

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STPs in the catchment area of River Beas of Mandi								
STP	**Capacity**	**Sampling**	**pH**	**TSS (Mg/l)**	**BOD (mg/l)**	**FC (MPN/100 ml)**	**Compliance as per MoEF & CC norms**	**Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019**
Raghunath Ka Padhar	3.83	**26.10.2023**	7.82	6	1.6	< 1.8	Compliant	Compliant
		25.11.2023	7.27	17	4.5	<1.8	Compliant	Compliant
		05.12.2023	7.63	25	8	23	Compliant	**Non-compliant**
		30.01.2024	7.35	48	10.3	< 1.8	Compliant	**Non-compliant**
		11.03.2024	6.65	21	8	540	Compliant	**Non-compliant**
		09.04.2024	6.96	49	9	< 1.8	compliant	**Non-compliant**
		31.05.2024	6.92	46	7	350	compliant	**Non-compliant**
		28.06.2024	7.57	21	5	4	compliant	**Non-compliant**
		29.07.2024	8.41	2000	5	150	compliant	**Non-compliant**
		31.08.2024	7.65	24	0.8	1.8	compliant	**Non-compliant**
		25.09.2024	7.28	66	2	250	compliant	**Non-compliant**
STP	**Capacity**	**Sampling**	**pH**	**TSS (Mg/l)**	**BOD (mg/l)**	**FC (MPN/100 ml)**	**Compliance as per MoEF & CC norms**	**Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019**
Khaliar	0.47	**26.10.2023**	7.32	46	9	920	Compliant	**Non-compliant**
		25.11.2023	7.05	128	40	540	**Non-Compliant**	**Non-compliant**
		05.12.2023	6.72	66	14	920	Compliant	**Non-compliant**
		30.01.2024	7.58	21	0.6	110	Compliant	**Non-compliant**
		15.02.2024	7.61	14	0.5	70	Compliant	Compliant
		11.03.2024	6.68	15	7	920	Compliant	**Non-compliant**
		09.04.2024	7.74	61	34	< 1.8	**Non-Compliant**	**Non-compliant**
		31.05.2024	7.09	286	58	1600	Non-Compliant	**Non-compliant**
		28.06.2024	7.09	174	46	1600	Non-Compliant	**Non-compliant**
		29.07.2024	6.94	33	10	350	compliant	**Non-compliant**
		31.08.2024	7.41	16	1.6	1.8	Compiant	Compliant
		25.09.2024	7.19	240	15	4.5	Non-Compliant	**Non-compliant**
STP	**Capacity**	**Sampling**	**pH**	**TSS (Mg/l)**	**BOD (mg/l)**	**FC (MPN/100 ml)**	**Compliance as per MoEF & CC norms**	**Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019**
Sarkaghat Zone B	0.7	**26.10.2023**	7.68	5	3.6	79	Compliant	Compliant
		25.11.2023	6.74	11	2.4	920	Compliant	**Non-compliant**
		29.12.2023	7.78	15	2.4	<1.8	Compliant	**Non-compliant**
		18.01.2024	7.3	192	7	<1.8	**Non-Compliant**	**Non-compliant**
		21.02.2024	7.98	20	2.3	120	Compliant	Compliant
		08.04.2024	7.82	17	5.2	< 1.8	Compliant	Compliant
		18.05.2024	7.4	14	2.8	110	Compliant	Compliant
		29.06.2024	7.97	2	2	140	Non-Compliant	Compliant
		23.07.2024	7.4	14	4	140	Compliant	Compliant
		29.08.2024	7.54	8	2.2	280	Compliant	**Non-compliant**
		28.09.2024	8.36	14	2.2	280	Compliant	**Non-compliant**

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STP	Capacity	Sampling	pH	TSS (Mg/l)	BOD (mg/l)	FC (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
STP Joginder Nagar	1.74	**30.12.2023**	8.9	64	4	<1.8	Compliant	**Non-compliant**
		30.01.2024	7.05	26	15.5	140	Compliant	**Non-compliant**
		01.03.2024	11.73	290	0.8	<1.8	**Non-Compliant**	**Non-compliant**
		08.04.2024	7.02	89	24	150	Compliant	**Non-compliant**
		27.05.2024	8.03	63	6	7	Compliant	**Non-compliant**
		10.06.2024	6.9	134	40	NA	Non-Compliant	**Non-compliant**
		01.07.2024	6.54	210	37.5	1600	Non-Compliant	**Non-compliant**
		01.08.2024	7.05	3	9	7.8	Compliant	Compliant
		30.09.2024	7.02	20	5	920	Compliant	**Non-compliant**

STP	Capacity	Sampling	pH	TSS (Mg/l)	BOD (mg/l)	FC (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
STP Sunderna gar	3.55	**27.10.2023**	8.8	90	0.6	<1.8	Compliant	**Non-compliant**
		15.11.2023	11.4	634	0.5	<1.8	**Non-Compliant**	**Non-compliant**
		05.12.2023	7.21	13	1.4	<1.8	Compliant	Compliant
		03.01.2024	7.79	12	0.9	<1.8	Compliant	Compliant
		02.02.2024	7.82	3	0.2	<1.8	Compliant	Compliant
		12.03.2024	7.85	2	0.2	<1.8	Compliant	Compliant
		09.04.2024	7.28	35	42	1600	**Non Compliant**	**Non-compliant**
		28.05.2024	7.37	15	8	540	Compliant	Compliant
		29.06.2024	7.23	6	3	150	Compliant	Compliant
		23.07.2024	7.19	93	6	280	Compliant	**Non-compliant**
		30.09.20214	7.43	3	1.4	28	Compliant	Compliant

STP	Capacity	Sampling	pH	TSS (Mg/l)	BOD (mg/l)	FC (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
BBMB, BSL, Sunderna gar	1.0 MLD	**27.10.2023**	7.40	11	2.2	920	Compliant	**Non-compliant**
		15.11.2023	7.48	11	1.4	94	Compliant	Compliant
		05.12.2023	6.89	20	3.2	210	Compliant	Compliant
		03.01.2024	7.19	35	1	110	Compliant	**Non-compliant**
		02.02.2024	7.02	83	47	1600	**Non-Compliant**	**Non-compliant**
		12.03.2024	7.26	78	1.4	540	Compliant	**Non-compliant**
		09.04.2024	8	58	11	<1.8	Compliant	**Non-compliant**
		28.05.2024	7.38	21	9	920	Compliant	**Non-compliant**

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	29.06.2024	7.17	10	1.3	540	Compliant	**Non-compliant**
	23.07.2024	7.5	9	2	170	Compliant	Compliant
	29.08.2024	7.56	11	2	350	Compliant	**Non-compliant**
	30.09.2024	7.4	7	1.6	430	Compliant	**Non-compliant**

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STP in the catchment of River Sirsa & River Ratta in Nalagarh and River Bald in Baddi

STP	Capacity MLD	Sampling	pH	TSS (Mg/l)	BOD (mg/l)	FC (MPN/100 ml)	Compliance as per MoEF & CC norms	Compliance as per norms of Hon'ble NGT vide order dated 30.04.2019
STP Nalagarh	3.62	25.11.2023	8.18	9	5.2	920	Compliant	Non-Compliant
		22.12.2023	8.37	16	1.8	6.8	Compliant	Compliant
		30.01.2024	7.68	14	9.2	920	Compliant	Non-Compliant
		22.02.2024	8.23	46	14	1600	Non-Compliant	Non-Compliant
		30.03.2024	7.48	28	9	1600	Non-Compliant	Non-Compliant
		09.04.2024	7.52	34	9	920	Compliant	Non-Compliant
		30.4.24	7.49	18	2.2	170	Compliant	Compliant
		27.5.24	7.57	4	10	1600	Non-Compliant	Non-Compliant
		29.6.24	6.86	27	13	540	Compliant	Non-Compliant
		31.7.24	7.91	19	7.6	>1600	Non-Compliant	Non-Compliant
		30.8.24	7.68	5	3.2		Compliant	Compliant
		30.9.24	7.63	15	19	1600	Non-Compliant	Non-Compliant

CETP cum STP	Capacity MLD	Sampling	pH	TSS (Mg/l)	BOD (mg/l)	FC (MPN/100 ml)	Compliance Status
Baddi Infrastructure, (CETP), Village Kenduwal (Baddi) Tehsil Baddi Distt Solan H.P.	And 25 MLD CETP (including 5.5 MLD STP)	14.09.2023	7.72	18	16	148	Compliant
		20.10.2023	7.49	48	19	172	Compliant
		6.11.2023	7.5	20	20	184	Compliant
		5.12.2023	7.53	37	16	132	Compliant
		23.1.2024	7.71	54	19	144	Compliant
		26.02.2024	7.53	20	22	184	Compliant
		3.04.2024	7.65	47	27	224	Compliant
		4.04.2024	7.48	19	10	64	Compliant
		28.6.24	8.4	28	16	110	Compliant
		31.7.24	7.75	27	16	112	Compliant
		31.8.24	7.91	50	14	120	Compliant
		30.9.24	7.3	92	42	272	Non compliant

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Real Time Data Acquisition And Monitoring

Site Name: SJPNL Sewage Division

Report: Average Report

From Date: 01-06-2024T15:54:59Z To Date: 31-10-2024T15:55:15Z

Description	STP_OUTLET-BOD(mg/l)	STP_OUTLET-COD(mg/l)	STP_OUTLET-TSS(mg/l)	STP_OUTLET-pH(pH)
Prescribed Standards	0 -	0 -	0 -	-
Maximum Data	12.37	92.39	288.82	7.66
Minimum Data	0.07	0.53	0.03	7.08
Geometric Mean	3.67	26.11	21.73	7.38
Median	3.76	26.82	1.38	7.43
Standard Deviation	1.44	10.27	61.59	0.18
Maximum Value At Time	2024-10-22 00:00:00	2024-10-22 00:00:00	2024-09-24 00:00:00	2024-10-02 00:00:00
Minimum Value At Time	2024-07-17 00:00:00	2024-07-17 00:00:00	2024-07-15 00:00:00	2024-07-15 00:00:00
Valid Data Points	109	109	109	109
Total Data Points	152	152	152	152
Data Availability %	71.71%	71.71%	71.71%	71.71%

Sl No.	Time	STP_OUTLET-BOD(mg/l)	STP_OUTLET-COD(mg/l)	STP_OUTLET-TSS(mg/l)	STP_OUTLET-pH(pH)
1	2024-06-01 00:00:00	2.32	16.68	8.23	7.13
2	2024-06-02 00:00:00	3.25	23.32	5.08	7.24
3	2024-06-03 00:00:00	3.86	27.73	4.70	7.27
4	2024-06-04 00:00:00	4.15	29.88	3.66	7.25
5	2024-06-05 00:00:00	2.11	15.17	8.79	7.23
6	2024-06-06 00:00:00	3.98	28.58	2.01	7.24
7	2024-06-07 00:00:00	3.51	25.26	4.03	7.24
8	2024-06-08 00:00:00	4.27	30.68	2.41	7.21
9	2024-06-09 00:00:00	4.55	32.69	2.34	7.18
10	2024-06-10 00:00:00	4.74	34.07	2.10	7.16
11	2024-06-11 00:00:00	4.77	34.30	1.10	7.15
12	2024-06-12 00:00:00	4.86	34.93	4.90	7.14

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Sl No.	Time	STP_OUTLET-BOD(mg/l)	STP_OUTLET-COD(mg/l)	STP_OUTLET-TSS(mg/l)	STP_OUTLET-pH(pH)
13	2024-06-13 00:00:00	4.00	28.73	12.36	7.12
14	2024-06-14 00:00:00	5.07	36.44	9.99	7.11
15	2024-06-15 00:00:00	4.38	31.48	3.39	7.10
16	2024-06-16 00:00:00	4.42	31.76	2.84	7.10
17	2024-06-17 00:00:00	4.22	30.34	2.93	7.10
18	2024-06-18 00:00:00	NA	NA	NA	NA
19	2024-06-19 00:00:00	NA	NA	NA	NA
20	2024-06-20 00:00:00	NA	NA	NA	NA
21	2024-06-21 00:00:00	NA	NA	NA	NA
22	2024-06-22 00:00:00	NA	NA	NA	NA
23	2024-06-23 00:00:00	NA	NA	NA	NA
24	2024-06-24 00:00:00	NA	NA	NA	NA
25	2024-06-25 00:00:00	NA	NA	NA	NA
26	2024-06-26 00:00:00	NA	NA	NA	NA
27	2024-06-27 00:00:00	NA	NA	NA	NA
28	2024-06-28 00:00:00	NA	NA	NA	NA
29	2024-06-29 00:00:00	NA	NA	NA	NA
30	2024-06-30 00:00:00	NA	NA	NA	NA
31	2024-07-01 00:00:00	NA	NA	NA	NA
32	2024-07-02 00:00:00	NA	NA	NA	NA
33	2024-07-03 00:00:00	2.39	20.26	0.76	7.10
34	2024-07-04 00:00:00	2.53	18.22	1.02	7.10
35	2024-07-05 00:00:00	1.73	12.44	0.80	7.09
36	2024-07-06 00:00:00	1.88	13.51	0.55	7.09

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Sl No.	Time	STP_OUTLET-BOD(mg/l)	STP_OUTLET-COD(mg/l)	STP_OUTLET-TSS(mg/l)	STP_OUTLET-pH(pH)
37	2024-07-07 00:00:00	3.51	25.18	0.05	7.09
38	2024-07-08 00:00:00	2.11	15.20	0.26	7.18
39	2024-07-09 00:00:00	2.34	16.80	0.21	7.32
40	2024-07-10 00:00:00	3.36	24.12	0.24	7.26
41	2024-07-11 00:00:00	3.21	23.03	0.11	7.15
42	2024-07-12 00:00:00	3.09	22.21	0.15	7.13
43	2024-07-13 00:00:00	3.06	22.03	0.11	7.12
44	2024-07-14 00:00:00	2.65	19.51	0.05	7.09
45	2024-07-15 00:00:00	2.47	22.71	0.03	7.08
46	2024-07-16 00:00:00	1.37	11.87	0.78	7.25
47	2024-07-17 00:00:00	0.07	0.53	2.79	7.36
48	2024-07-18 00:00:00	2.05	14.78	0.70	7.25
49	2024-07-19 00:00:00	0.51	3.65	0.63	7.20
50	2024-07-20 00:00:00	0.54	3.87	5.88	7.27
51	2024-07-21 00:00:00	2.47	17.73	28.56	7.56
52	2024-07-22 00:00:00	4.08	29.36	12.61	7.57
53	2024-07-23 00:00:00	3.80	27.31	9.38	7.49
54	2024-07-24 00:00:00	3.62	26.00	14.30	7.52
55	2024-07-25 00:00:00	4.00	28.75	10.52	7.43
56	2024-07-26 00:00:00	3.65	26.24	19.37	7.43
57	2024-07-27 00:00:00	4.06	29.17	16.96	7.47
58	2024-07-28 00:00:00	4.49	32.27	6.18	7.42
59	2024-07-29 00:00:00	3.77	27.09	4.69	7.31
60	2024-07-30 00:00:00	3.44	24.74	3.70	7.26

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61	2024-07-31 00:00:00	3.88	27.88	3.49	7.23
62	2024-08-01 00:00:00	4.10	29.06	6.48	7.21
63	2024-08-02 00:00:00	3.84	27.63	10.62	7.22
64	2024-08-03 00:00:00	4.73	33.89	1.16	7.20
65	2024-08-04 00:00:00	4.61	33.14	0.43	7.20
66	2024-08-05 00:00:00	3.51	24.38	1.39	7.25
67	2024-08-06 00:00:00	3.01	21.67	1.98	7.35
68	2024-08-07 00:00:00	3.85	27.67	0.60	7.39
69	2024-08-08 00:00:00	3.66	26.30	0.39	7.38
70	2024-08-09 00:00:00	3.51	25.25	0.11	7.36
71	2024-08-10 00:00:00	3.60	26.35	0.25	7.48
72	2024-08-11 00:00:00	3.28	23.56	0.31	7.25
73	2024-08-12 00:00:00	4.54	32.66	0.97	7.43
74	2024-08-13 00:00:00	4.06	29.18	0.51	7.46
75	2024-08-14 00:00:00	3.80	27.28	0.40	7.48
76	2024-08-15 00:00:00	3.83	27.49	0.24	7.46
77	2024-08-16 00:00:00	4.38	31.46	0.97	7.52
78	2024-08-17 00:00:00	4.17	29.96	1.25	7.47
79	2024-08-18 00:00:00	5.83	17.55	2.44	7.55
80	2024-08-19 00:00:00	5.83	33.74	11.03	7.59
81	2024-08-20 00:00:00	5.39	37.17	6.31	7.55
82	2024-08-21 00:00:00	6.63	47.64	0.46	7.53

Sl No.	Time	STP_OUTLET-BOD(mg/l)	STP_OUTLET-COD(mg/l)	STP_OUTLET-TSS(mg/l)	STP_OUTLET-pH(pH)
83	2024-08-22 00:00:00	6.00	43.10	0.43	7.55
84	2024-08-23 00:00:00	4.83	34.73	0.46	7.56
85	2024-08-24 00:00:00	4.13	29.68	0.37	7.53
86	2024-08-25 00:00:00	3.85	27.67	0.28	7.54
87	2024-08-26 00:00:00	3.98	28.61	0.39	7.53
88	2024-08-27 00:00:00	1.63	11.77	1.35	7.55
89	2024-08-28 00:00:00	2.64	18.99	0.72	7.49
90	2024-08-29 00:00:00	3.11	22.38	0.40	7.41
91	2024-08-30 00:00:00	3.76	26.99	0.85	7.40
92	2024-08-31 00:00:00	3.74	26.82	0.32	7.47
93	2024-09-01 00:00:00	3.69	26.36	0.04	7.49
94	2024-09-02 00:00:00	3.42	23.46	1.98	7.47
95	2024-09-03 00:00:00	NA	NA	NA	NA
96	2024-09-04 00:00:00	NA	NA	NA	NA
97	2024-09-05 00:00:00	NA	NA	NA	NA
98	2024-09-06 00:00:00	NA	NA	NA	NA
99	2024-09-07 00:00:00	NA	NA	NA	NA
100	2024-09-08 00:00:00	3.40	24.41	0.22	7.43
101	2024-09-09 00:00:00	3.23	23.23	1.36	7.47
102	2024-09-10 00:00:00	3.92	28.16	0.44	7.52
103	2024-09-11 00:00:00	3.30	23.72	1.10	7.53
104	2024-09-12 00:00:00	3.52	25.26	5.28	7.55
105	2024-09-13 00:00:00	2.64	18.95	0.98	7.56
106	2024-09-14 00:00:00	2.69	19.35	0.24	7.53

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Sl No.	Time	STP_OUTLET-BOD(mg/l)	STP_OUTLET-COD(mg/l)	STP_OUTLET-TSS(mg/l)	STP_OUTLET-pH(pH)
107	2024-09-15 00:00:00	1.97	14.20	0.19	7.45
108	2024-09-16 00:00:00	2.60	18.66	0.16	7.48
109	2024-09-17 00:00:00	2.31	16.62	1.67	7.44
110	2024-09-18 00:00:00	2.16	15.54	0.48	7.48
111	2024-09-19 00:00:00	1.10	7.90	1.38	7.51
112	2024-09-20 00:00:00	2.37	16.95	0.93	7.54
113	2024-09-21 00:00:00	4.50	32.32	0.64	7.55
114	2024-09-22 00:00:00	3.69	26.54	0.60	7.56
115	2024-09-23 00:00:00	6.26	45.01	122.25	7.56
116	2024-09-24 00:00:00	4.40	31.05	288.82	7.55
117	2024-09-25 00:00:00	4.82	33.98	280.93	7.64
118	2024-09-26 00:00:00	4.66	29.93	281.43	7.62
119	2024-09-27 00:00:00	4.40	29.39	246.40	7.63
120	2024-09-28 00:00:00	3.68	25.98	186.30	7.59
121	2024-09-29 00:00:00	3.47	22.70	131.16	7.56
122	2024-09-30 00:00:00	2.79	20.66	130.34	7.55
123	2024-10-01 00:00:00	4.01	28.24	132.24	7.60
124	2024-10-02 00:00:00	5.11	36.41	12.12	7.66
125	2024-10-03 00:00:00	NA	NA	NA	NA
126	2024-10-04 00:00:00	NA	NA	NA	NA
127	2024-10-05 00:00:00	NA	NA	NA	NA
128	2024-10-06 00:00:00	NA	NA	NA	NA
129	2024-10-07 00:00:00	NA	NA	NA	NA
130	2024-10-08 00:00:00	NA	NA	NA	NA

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Sl No.	Time	STP_OUTLET-BOD(mg/l)	STP_OUTLET-COD(mg/l)	STP_OUTLET-TSS(mg/l)	STP_OUTLET-pH(pH)
131	2024-10-09 00:00:00	NA	NA	NA	NA
132	2024-10-10 00:00:00	NA	NA	NA	NA
133	2024-10-11 00:00:00	NA	NA	NA	NA
134	2024-10-12 00:00:00	NA	NA	NA	NA
135	2024-10-13 00:00:00	NA	NA	NA	NA
136	2024-10-14 00:00:00	NA	NA	NA	NA
137	2024-10-15 00:00:00	NA	NA	NA	NA
138	2024-10-16 00:00:00	NA	NA	NA	NA
139	2024-10-17 00:00:00	NA	NA	NA	NA
140	2024-10-18 00:00:00	4.39	31.57	6.38	7.59
141	2024-10-19 00:00:00	3.96	28.44	6.07	7.57
142	2024-10-20 00:00:00	3.82	27.41	7.06	7.58
143	2024-10-21 00:00:00	5.38	38.66	7.50	7.61
144	2024-10-22 00:00:00	12.37	92.39	232.80	7.66
145	2024-10-23 00:00:00	NA	NA	NA	NA
146	2024-10-24 00:00:00	NA	NA	NA	NA
147	2024-10-25 00:00:00	NA	NA	NA	NA
148	2024-10-26 00:00:00	NA	NA	NA	NA
149	2024-10-27 00:00:00	NA	NA	NA	NA
150	2024-10-28 00:00:00	NA	NA	NA	NA
151	2024-10-29 00:00:00	NA	NA	NA	NA
152	2024-10-30 00:00:00	NA	NA	NA	NA

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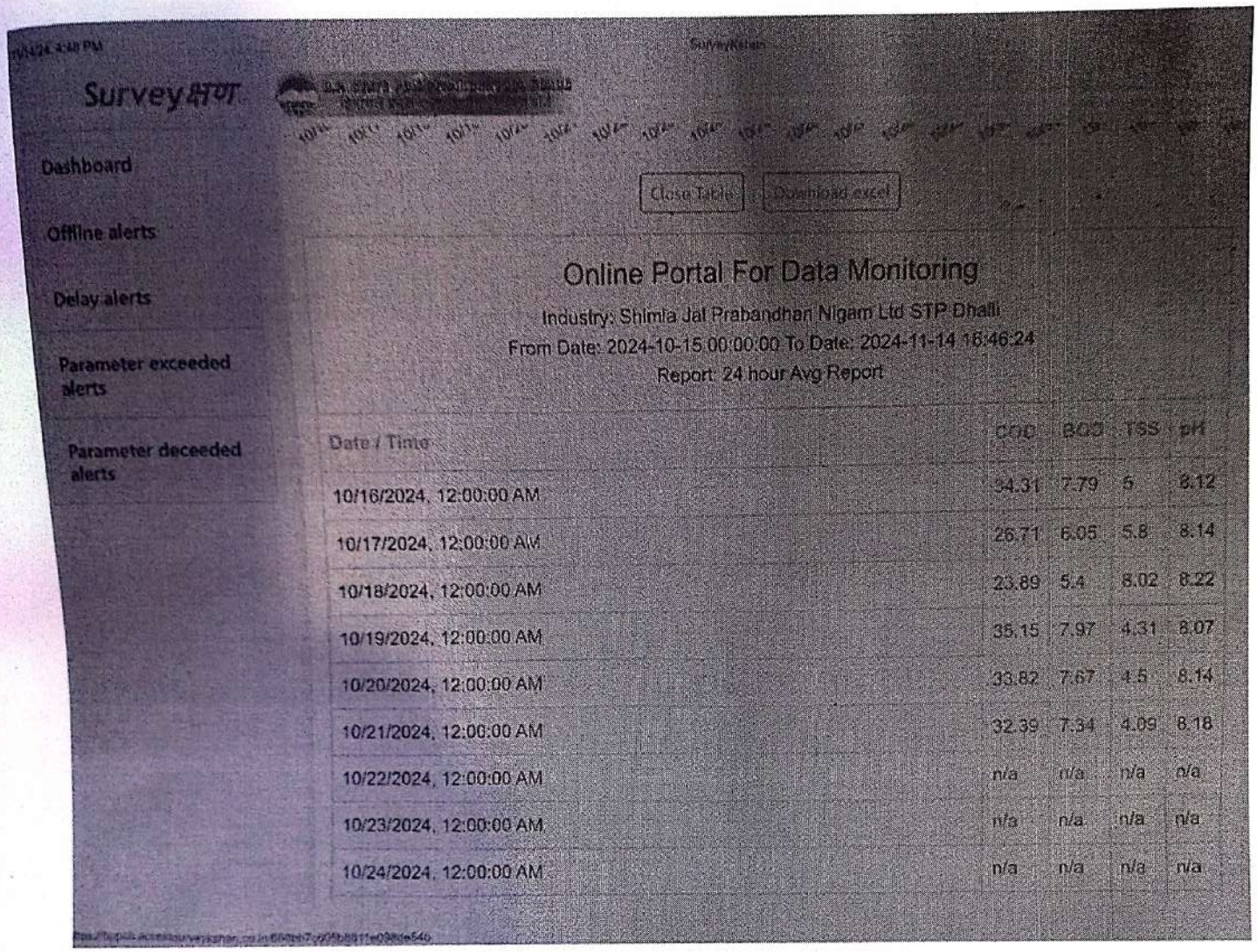

Survey4GPCB

Dashboard

Offline alerts

Delay alerts

Parameter exceeded alerts

Parameter deceeded alerts

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Online Portal For Data Monitoring

Industry: Shimla Jal Prabandhan Nigam Ltd STP Dhalli

From Date: 2024-10-15 00:00:00 To Date: 2024-11-14 16:46:24

Report: 24 hour Avg Report

Date / Time	COD	BOD	TSS	pH
10/16/2024, 12:00:00 AM	34.31	7.79	5	8.12
10/17/2024, 12:00:00 AM	26.71	6.05	5.8	8.14
10/18/2024, 12:00:00 AM	23.89	5.4	8.02	8.22
10/19/2024, 12:00:00 AM	35.15	7.97	4.31	8.07
10/20/2024, 12:00:00 AM	33.82	7.67	4.5	8.14
10/21/2024, 12:00:00 AM	32.39	7.34	4.09	8.18
10/22/2024, 12:00:00 AM	n/a	n/a	n/a	n/a
10/23/2024, 12:00:00 AM	n/a	n/a	n/a	n/a
10/24/2024, 12:00:00 AM	n/a	n/a	n/a	n/a

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Annexure R-V

Annexure-V

Sludge Mangement at STP Dhalli

Sludge Generation Record

May 2024	Name of Machinery's	Starting Hours	Closing Hours	Total Hours	Total Sludge Generation in Liters
1/05/24	Centrifuge No 1	138 Hours	150 Hours	12 Hours	32964 ltr
2/05/24	Centrifuge No 1	150 Hours	163 Hours	13 Hours	35953 ltr
3/05/24	Centrifuge No 1	163 Hours	179 Hours	16 Hours	39170 ltr
4/05/24	Centrifuge No 1	179 Hours	193 Hours	14 Hours	34690 ltr
5/05/24	Centrifuge No 1	193 Hours	205 Hours	12 Hours	30330 ltr
6/05/24	Centrifuge No 1	205 Hours	219 Hours	14 Hours	35460 ltr
7/05/24	Centrifuge No 1	219 Hours	234 Hours	15 Hours	37664 ltr
8/05/24	Centrifuge No 1	234 Hours	248 Hours	14 Hours	36781 ltr
9/05/24	Centrifuge No 1	248 Hours	260 Hours	12 Hours	32954 ltr
10/05/24	Centrifuge No 1	260 Hours	276 Hours	16 Hours	33679 ltr
11/05/24	Centrifuge No 1	276 Hours	290 Hours	14 Hours	35462 ltr
12/05/24	Centrifuge No 1	290 Hours	302 Hours	12 Hours	30169 ltr
13/05/24	Centrifuge No 1	302 Hours	315 Hours	13 Hours	32980 ltr
14/05/24	Centrifuge No 1	315 Hours	329 Hours	14 Hours	35780 ltr
15/05/24	Centrifuge No 1	329 Hours	345 Hours	16 Hours	39800 ltr
16/05/24	Centrifuge No 1	345 Hours	357 Hours	12 Hours	31600 ltr
13/05/24	Centrifuge No 1	357 Hours	371 Hours	14 Hours	35160 ltr
18/05/24	Centrifuge No 1	371 Hours	384 Hours	13 Hours	33270 ltr
19/05/24	Centrifuge No 1	384 Hours	395 Hours	11 Hours	31260 ltr
20/05/24	Centrifuge No 1	395 Hours	409 Hours	14 Hours	34960 ltr
21/05/24	Centrifuge No 1	409 Hours	422 Hours	13 Hours	32160 ltr
22/05/24	Centrifuge No 1	422 Hours	436 Hours	14 Hours	33540 ltr
23/05/24	Centrifuge No 1	436 Hours	452 Hours	16 Hours	36960 ltr
24/05/24	Centrifuge No 1	452 Hours	469 Hours	17 Hours	37680 ltr
25/05/24	Centrifuge No 1	469 Hours	488 Hours	19 Hours	40163 ltr
26/05/24	Centrifuge No 1	488 Hours	504 Hours	16 Hours	36819 ltr
27/05/24	Centrifuge No 1	504 Hours	522 Hours	18 Hours	39780 ltr
28/05/24	Centrifuge No 1	522 Hours	538 Hours	16 Hours	36609 ltr
29/05/24	CENTRIFUGE NO 1	538 hours	555 hours	17 Hours	38218 ltr
31/05/24	Centrifuge No. 1	555 hours	562 hours	7 Hours	12600 ltr
31/05/24	Centrifuge No. 1	562 hours	570 hours	8 Hours	10900 ltr

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2024	NAME OF MACHINERY'S	Starting Hours	Closing Hours	TOTAL Hours	TOTAL Sludge Consumption Liquid form
1/07/24	CNF No.1	509.9	521.4	12 hrs	25400 Ltrs
2/07/24	CNF No.2	846.7	852.8	12 hrs	25900 Ltrs
3/07/24	CNF No.1	521.4	531.7	10 hrs	14760 Ltrs
4/07/24	CNF No.1	531.7	544.7	13 hrs	27800 Ltrs
4/07/24	CNF No.2	852.8	864.7	12 hrs	25700 Ltrs
5/07/24	CNF No.2	864.7	875.8	11 hrs	23800 Ltrs
6/07/24	CNF No.2	875.8	890.4	15 hrs	37600 Ltrs
7/07/24	CNF No.2	890.4	906.5	16 hrs	29200 Ltrs
8/07/24	CNF No.2	906.5	918	12 hr's	34910 Ltr's
9/07/24	CNF No.2	918	933	15 hr's	26700 Ltr's
10/07/24	CNF No.2	933	952	19 hr's	37400 Ltr's
11/07/24	CNF No.2	952	962	10 hr's	25500 Ltr's
12/07/24	CNF No.2	962	982	20 hr's	47940 Ltr's
13/07/24	CNF No.2	982	996	14 hr's	33755 Ltr's
14/07/24	CNF No.2	996	1007	11 hr's	25479 Ltr's
15/07/24	CNF No.2	1007	1020	13 hr's	25500 Ltr's
16/07/24	CNF No.2	1020	1032	12 hr's	27230 Ltr's
17/07/24	CNF No.2	1032	1044	12 hrs	24334 Ltrs
18/07/24	CNF No.2	1044	1056	12 hrs	25900 Ltrs
19/07/24	CNF No.2	1056	1068	12 hrs	25500 Ltrs
20/07/24	CNF No.2	1068	1073	5 hrs	10300 Ltrs
21/07/24	CNF No.2	1073	1078	5 hrs	10200 Ltrs
22/07/24	CNF No.2	1078	1082	4 hrs	8020 Ltrs
23/07/24	CNF No.2	1082	1087	5 hrs	10300 Ltrs
24/07/24	CNF No.2	1087	1091	4 hrs	8500 Ltrs
25/07/24	CNF No.2	1091	1096	5 hrs	10500 Ltrs
26/07/24	CNF No.2	1096	1101	5 hrs	10800 Ltrs
27/07/24	CNF No.2	1101	1109	8 hrs	17400 Ltrs
28/07/24	CNF No.2	1109	1118	9 hrs	18500 Ltrs
29/07/24	CNF No.2	1118	1126	8 hrs	17500 Ltrs
30/07/24	CNF No.2	1126	1132	6 hrs	14600 Ltrs
31/07/24	CNF No.2	1132	1137	5 hrs	12700 Ltrs

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AUG 2024	NAME OF MACHINERY	STARTING HOURS	CLOSING HOURS	TOTAL HOURS	TOTAL SLUDGE CONSUMPTION Date / Page: IN Ltrs/d.
17/08/24	CNC No.2	1137	1144	7 hrs	31400 ltrs
18/08/24	CNC No.2	1144	1151	7 hrs	32500 ltrs

Jun 2024	NAME of MACHINERYS	Starting Hours	Closing Hours	Total Hours	Consumption Diesel Ltr	JUL 202
1/06/2024	Centrifuge-1	570 Hours	577 Hours	7 Hours	11600 Ltr	1/07
2/06/2024	Centrifuge No1	577 Hours	586 Hours	9 Hours	13200 Ltr	2/0
3/06/2024	Centrifuge No1	586 Hours	595 Hours	9 Hours	12400 Ltr	3/0
4/06/2024	Centrifuge No 1	595 Hours	603 Hours	8 Hours	11200 Ltr	4/0
5/06/2024	Centrifuge No1	603 Hours	610 Hours	7 Hours	10300 Ltr	5/0
6/06/2024	Centrifuge No1	610 Hours	618 Hours	8 Hours	12300 Ltr	6/0
7/06/2024	Centrifuge No1	618 Hours	625 Hours	7 Hours	11000 Ltr	7/0
8/06/2024	Centrifuge No1	625 Hours	632 Hours	7 Hours	10800 Ltr	8/0
9/06/2024	Centrifuge No1	632 Hours	640 Hours	8 Hours	12300 Ltr	9/0
10/06/2024	Centrifuge No1	640 Hours	649 Hours	9 Hours	13600 Ltr	10/
11/06/2024	Centrifuge No1	649 Hours	657 Hours	8 Hours	13100 Ltr	11/
12/06/2024	Centrifuge No1	657 Hours	659 Hours	2 Hours	3000 Ltr	12/
13/06/24	Centrifuge No1	659 Hours	669 Hours	10 hour	14500 Ltr	13/
14/06/24	CNF No. 2	669.0	681.0	12 hour	16000 Ltr	14/
15/06/24	CNF No. 2	681.0	695.0	14 hour	18000 Ltr	15/
16/06/24	CNF No 2	695.0	711.0	16 hour	22000 Ltr	16/
17/06/24	CNF No 2	711.0	727.0	16 hour	22000 Ltr	17/
18/06/24	CNF No 2	727.0	735.0	08 hour	12500 Ltr	18/
19/06/24	CNF No 2	735.0	744.0	09 hour	13400 Ltr	19/
20/06/24	CNF No 2	744.0	754.0	10 hour	14400 Ltr	20/
21/06/24	CNF No 2	754.0	770.0	16 hour	22300 Ltr	21/
25/06/24	CNF No 2	770.0	780.0	10 hour	14400 Ltr	25/
26/06/24	CNF No 2	780.0	792.0	12 hour	15800 Ltr	26/
27/06/24	CNF No 2	792.0	807.4	15 Hours	19750 Ltr	27/
28/06/24	CNF No 2	807.4	818.6	11 hrs	13800 Ltr	28/
29/06/24	CNF No 1	492.0	501.7	9 hrs	17800 Ltr	29/
29/06/24	CNF No 2	888.6	898.6	10 hrs	14200 Ltr	29/
30/06/24	CNF No 1	501.7	509.9	8 hrs	13400 Ltr	30/
30/06/24	CNF No 2	898.6	910.7	12 hrs	15000 Ltr	30/

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Sept 2024

Dated	Name of Machinery	Starting Hour's	Closing Hour's	Total Hour's	Total Hour's Consumption
2/09/2024	CNF2	1151	1159	8 hr's	25200 ltr's
3/09/2024	CNF2.	1159	1165	6 hr's	20190 ltr's
16/09/2024	CNF2.	1165	1174	9 hr's	28980 ltr's
17/09/2024	CNF2.	1174	1183	9 hr's	31480 ltr's
18/09/2024	CNF2.	1183	1192	9 hr's	32250 ltr's
19/09/24	CNF2.	1192	1198	6 hr's	23498 ltr's
20/09/24	CNF2.	1198	1203	5 hr's	18650 ltr's
21/09/24	CNF2	1203	1209	6 hr's	21950 ltr's
22/09/24	CNF2.	1209	1216	7 hr's	25235 ltr's
29/09/24	CNF2.	1216	1222	6 hr's	20940 ltr's
					END OF MONTH

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Sludge Disposal record

Total no of Sludge bags Consumed in October Month	204 bags
	Total bags = 820 — = 250 balance = 570
→ 250 bags Received Dated on 13/10/17 by Vehicle No HP 06 A 6440 Driver Sandeep Kumar at 4.00 pm	

	Sludge Consumed from Bed No 5	40
24/12/17	Sludge Consumed from Bed No 8	30
25/12/17	Sludge Consumed from Bed No 10	20
27/12/17	Sludge Consumed from Bed No 7	25
28/12/17	Sludge Consumed from Bed No 13	30
29/12/17	Sludge Consumed from Bed No 11	20
30/12/17	Sludge Consumed from Bed No 8	40
	Sludge Consumed in December month	73
	400 bags Received dated on 15-01-2018 by Vehicle No- HP 62 D/0646 Drivers Name Prem Dutt at Village Reogharti (Kufri) for agricultural use.	

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19/01/18	Sludge Consumed from Bed No 6	20 bags
20/01/18	Sludge Consumed from Bed No 7	26 bags
21/01/18	Sludge Consumed from Bed No 10	24 bags
22/01/18	Sludge Consumed from Bed No 12	20 bags
24/01/18	Sludge Consumed from Bed No 9	18 bags
	Total No of Sludge bags Consumed in January	414 bags

Received dated On 1-2-2018 by Vehicle No. HP52C/9936, Driver Name Omprakash at Village Ratnari (Teh. Kotkhai) for agriculture use

Omprakash

3/3/24	Sludge consumed from bed no 6	6
8/3/24	Sludge Consumed from bed no 5	7
12/3/24	Sludge Consumed from bed no 3	6
17/3/24	Sludge consumed from bed no 7	5
22/3/24	Sludge consumed from bed no 1	6
26/3/24	Sludge Consumed from bed no 4	4
30/3/24	Sludge consumed from bed no 2	4
		38

200 bags issued dated on 7/03/24 by Vehicle No HP52C9936 at village Kyan P.O Mashobra Shimla (H.P.)

Additional General Manager, Sewerage SJPNL US Club Shimla-171001

1	6 bags	31/01/2024	Sludge consumed from bed no 6 — 7 bags
2	4 bags	7/2/2024	Sludge Consumed from bed no 3 — 5 bags
3	6 bags	11/2/2024	Sludge Consumed from bed no 1 — 6 bags
4	5 bags	15/2/2024	Sludge Consumed from bed no 5 — 4 bags
6	7 bags	19/2/2024	Sludge Consumed from bed no 4 — 5 bags
	7 bags	23/2/2024	Sludge Consumed from bed no 2 — 4 bags
7	6 bags	27/2/2024	Sludge Consumed from bed no 7 — 6 bags
	41 bags		37 bags

150 bag's issued dated on 11/02/24 by Vehicle No HP63 1261 at village Bah post office Dhalli Shimla-2

2	1/1/2024	Sludge consumed from bed no 4	4 bags 3/02
11	5/1/2024	Sludge Consumed from bed no 3	6 bags 7/2
21	9/1/2024	Sludge Consumed from bed no 7	5 bags 11/2
31	13/1/2024	Sludge Consumed from bed no 1	7 bags 15/2
41	21/1/2024	Sludge Consumed from bed no 6	7 bags 19/2
51	25/1/2024	Sludge Consumed from bed no 2	7 bags 23/2
	29/1/2024	Sludge Consumed from bed no 5	6 bags 27/2
8			41 bags
9			
10			
11			
12			
13			
14			
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29			
30			

200 bag's issued dated on 21/01/24 by Vehicle No HP63 D 8137 Village Bhadal Rohru 88443-80916

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5 bags	11/12/23	Sludge Consumed from bed no. 3
5 bags	16/12/23	Sludge Consumed from bed no. 2
5 bags	20/12/23	Sludge Consumed from bed no. 1
5 bags	25/12/23	Sludge Consumed from bed no. 6
5 bags	29/12/23	Sludge Consumed from bed no. 5
25 bags		

250 bag's issued dated on 16/12/23 by vehicle No HP 63-C 2450 at Village Ghadhman for agriculture use.

Deepak

4	21/11/23	Sludge Consumed from bed
5	28/11/23	Sludge Consumed from bed
6	30/11/23	Sludge Consumed from bed
7		
8		
9		
10		
11		
12		
13		
14		
15		
16		
17		
18		
19		
20		
21		

300 bag's issued dated on 1/12/23 by vehicle No HP 16 B 8137 Vill Shilla post office Dhalli Shimla 12 H.P. Phone ⇒ 85447/46060

By

Additional General Manager,
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11/09/23	Sludge consumed from bed no. 2	5 bags
17/09/23	Sludge Consumed from bed no. 6	6 bags
21/09/23	Sludge consumed from bed no. 1	8 bags
25/09/23	Sludge Consumed from bed no. 3	6 bags
29/09/23	Sludge Consumed from bed no. 5	5 bags

100 bags Smuid dated on 11/09/23 by Vehicle No HP52C-9936 at Teh Rampur for agriculture use

03/10/23	Sludge consumed from bed no. 4	5 bags
7/10/23	Sludge consumed from bed no. 6	6 bags
11/10/23	Sludge consumed from bed no. 3	8 bags
15/10/23	Sludge Consumed from bed no. 1	6 bags
21/10/23	Sludge Consumed from bed no. 7	5 bags
24/10/23	Sludge consumed from bed no. 5	6 bags
28/10/23	Sludge consumed from bed no. 2	6 bags
		41 bags

200 bags Smuid dated on 31/10/23 by Vehicle No HP63-0174 Vill Nanhon P/o Nankanda Shimla Mob No 8627099526

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4 bag's		from Bed No 6	6 bag's
4 bag's	23/08/23	Sludge Consumed from Bed No 13	7 bag's
4 bag's	27/08/23	Sludge Consumed from Bed No 1	5 bag's
4 bag's	30/08/23	Sludge Consumed from Bed No 2	5 bag's
			36 bag's

150 bag's issued dated on 12/08/23 by Vehicle No HR63 1781 Vidl Haryali Post office Mundaghat for agriculture use

Mahar

1	5/07/23	Sludge Consumed from Bed No 7	
2	11/07/23	Sludge Consumed from Bed No 4	
3	19/07/23	Sludge Consumed from Bed No 3	
4	22/07/23	Sludge Consumed from Bed No 2	
5	25/07/23	Sludge Consumed from Bed No 1	
6	30/07/23		
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22			

300 bag's issued dated on 11/07/23 by Vehicle HP10 7721 Vidl Hatkoti for agriculture use

Rahul

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Sewerage SJPNL US Club
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16/02/23	Sludge	
21/02/23	Sludge Consumed from Bed No 3	6 bag's
24/02/23	Sludge Consumed from Bed No 2	8 bag's
28/02/23	Sludge Consumed from Bed No 1	5 bag's
		19 bag's

20 bag's issued to Vehicle No HP 95-1281 for agriculture use by Nitesh thakur 8574974606 0

13/12/22	Sludge Consumed from Bed No	
20/12/22	Sludge Consumed from Bed No 4	7 ba
23/12/22	Sludge Consumed from Bed No 8	6 ba
26/12/22	Sludge Consumed from Bed No 2	5 ba
30/12/22	Sludge Consumed from Bed No 1	6 b
		37

10 bag's issued to Vehicle No HP 62-8863 for agriculture use by Dharam Singh Vill Kanyali P/o Dhalli

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4	25/05/22	Sludge Consumed from Bed NO. 2
6	29/05/22	Sludge Consumed from Bed NO. 1.
7		
8		
9		150 bag's issued to Vehicle No HP 63-
10		8088 for agriculture use by naresh
11		Verma Village gawai 98160-51434

	20/06/22	Sludge Consumed from Bed NO 1
	23/06/22	Sludge Consumed from Bed NO 4
	27/06/22	Sludge Consumed from Bed NO 3
	30/06/22	Sludge Consumed from Bed NO 2
		180 bag's issued to Vehicle No HP 63-
		9560 for agriculture use by naresh
		Verma Village gawai 98160 51434

8 bag's
8 bag's
7 bag's
6 bag's
45 bag's

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21/12/21	Sludge Consumed from Bed No 7	4 bags
23/12/21	Sludge Consumed from Bed No 6	5 bags
27/12/21	Sludge Consumed from Bed NO 2	5 bags
31/12/21	Sludge Consumed from Bed no 1	6 bags
		33 bags

200 bags issued to ghassi village
P/o kotkhai for agriculture use by
Bavicon ghalta

17/10/21	Sludge Consumed from Bed NO 5	5 bags
21/10/21	Sludge Consumed from Bed NO 3	4 bags
25/10/21	Sludge Consumed from Bed NO 2	4 bags
29/10/21	Sludge Consumed from Bed No 1	3 bags
		27 bags

250 bags issued to Vehicle No HP-
95-1281 for agriculture use at vill
Kanyali P/o Mundaghat by Dharam
singh

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	Sludge Consumed from Bed No 8	8 bags
28/08/21	Sludge Consumed from bed No 5	3 bags
	Sludge Consumed from Bed No 16	4 bags
	Sludge Consumed from Bed No 14	5 bags
29/08/21	Sludge Consumed from Bed No 12	6 bags
	Sludge Consumed from Bed No 13	4 bags
30/08/21	Sludge Consumed from Bed No 4	4 bags
	Sludge Consumed from Bed No 3	5 bags
		139 bags

200 bags issued to Vehicle No HP63D 8137 for agriculture use at Vill Sharag P/o Madrod ghat by Het Ram 94592 39085

28/8/21

7 bags	29/08/21	Sludge Consumed from Bed No 4	5 bags
8 bags		Sludge Consumed from Bed No 3	3 bags
7 bags	30/08/21	Sludge Consumed from Bed No 1	4 bags
5 bags			112 bags
132 bags			

150 bags issued to Vehicle No HP63-D8137 for agriculture use at village Sharag P/o Basant pur by Surya

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20/07/-	Sludge Consumed from Bed No 4	5bags
	Total	70bags
	150 bag's issued to Vehicle No HP91-1261 for agriculture used at vill Kothisher P/o basantpur by Mechchand	
	Mcalam	

5/03/21	Sludge Consumed from Bed No 2	4bags
16/3/21	Sludge Consumed from Bed No 4	4bags
	Total	58bags
	200 bag's issued to Vehicle No HP63-0799 for agriculture used at vill shanan by Rakesh 9816718884	
	Rakesh	

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Received 100 bags dated on 7/05/20 by HP-63-2450 Vill Kanyali P/o Dhalli

200 bags Received dated on 9/06/20 by Vehi No HP63-6280 Vill Tiyali Tirog for agriculture use

16/04/20	Sludge Consumed from Bed No 13	14 bags
17/04/20	Sludge Consumed from bed No 6	12 bags
20/04/20	Sludge Consumed from Bed No 7	13 bags
21/04/20	Sludge Consumed from bed No 10	14 bags
22/04/20	Sludge Consumed from Bed No 8	7 bags
23/04/20	Sludge Consumed from Bed No 3	9 bags
24/04/20	Sludge Consumed from Bed No 4	8 bags
25/04/20	Sludge Consumed from Bed No 2	14 bags
26/04/20	Sludge Consumed from Bed No 1	12 bags
28/04/20	Sludge Consumed from Bed No 9	10 bags
29/04/20	Sludge Consumed from Bed No 12	7 bags
30/04/20	Sludge Consumed from Bed No 11	9 bags
	Total	274 bags

24 bags Received by Vehicle No HP 52 B 6111 SJPNL M.C Vehicle

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	Sludge Consumed from Bed No 10	9 bags
21/02/20	Sludge Consumed from Bed No 16	10 bags
22/02/20	Sludge Consumed from Bed No 4	12 bags
23/02/20	Sludge Consumed from Bed No 2	8 bags
	Sludge Consumed from Bed No 1	9 bags
24/02/20	Sludge Consumed from Bed No 10	13 bags
25/02/20	Sludge Consumed from Bed No 14	7 bags
	Sludge Consumed from Bed No 9	12 bags
26/02/20	Sludge Consumed from Bed No 3	10 bags
	Total	268 bags

170 bags Received dated on 28/02/20 by Vehicle No HP 63 6280 at Village Tehtheog H/o Tegali for agriculture use

19	18/01/20	Sludge Consumed from Bed No 16	15 bags
20	19/01/20	Sludge Consumed from Bed No 10	10 bags
21	20/01/20	Sludge Consumed from Bed No 15	10 bags
23	21/01/20	Sludge Consumed from Bed No 14	8 bags
24	23/01/20	Sludge Consumed from Bed No 9	7 bags
26	24/01/20	Sludge Consumed from Bed No 5	6 bags
26	25/01/20	Sludge Consumed from Bed No 3	17 bags
2	26/01/20	Sludge Consumed from Bed No 6	10 bags
	28/01/20	Sludge Consumed from Bed No 2	8 bags
2		Sludge Consumed from Bed No 1	9 bags
3	30/01/20	Total	325 bags

300 bags Received dated on 1/01/20 by Vehicle No HP 63 C2450 at Village Mukoti H/o Meshobra for agriculture use.

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	Sewage consumed from Bed No 1	4 bags
	Sludge Consumed from Bed No 12	7 bags
28/12/19	Sludge Consumed from Bed No 9	16 bags
	Sludge Consumed from Bed No 11	9 bags
	Sludge Consumed from Bed No 7	5 bags
29/12/19	Sludge Consumed from Bed No 8	10 bags
	Sludge Consumed from Bed No 5	4 bags
30/12/19	Sludge Consumed from Bed No 4	8 bags
31/12/19	Sludge Consumed from Bed No 7	12 bags
	Total	219 bags

200 bags Received dated on 23/12/19 by Vehicl No HP62-C068 Driver name Nitin at Vill baag Khatnol for agriculture use.

20/10/19	Sludge Consumed from Bed No 14	6 bags
21/10/19	Sludge Consumed from Bed No 7	5 bags
22/10/19	Sludge Consumed from Bed No 8	8 bags
	Sludge Consumed from Bed No 5	10 bags
24/10/19	Sludge Consumed from Bed No 4	10 bags
25/10/19	Sludge Consumed from Bed No 2	8 bags
26/10/19	Sludge Consumed from Bed No 3	7 bags
28/10/19	Sludge Consumed from Bed No 1	16 bags
29/10/19	Sludge Consumed from Bed No 12	9 bags
30/10/19	Sludge Consumed from Bed No 9	17 bags
	Sludge Consumed from Bed No 11	19 bags
	Total	219 bags

180 bags Received dated on 10/10/19 by HP63-0176 at Vill Ayog Distt Sunni for agriculture use.

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	Sludge Consumed from Bed No 16	11 bags
18/08/19	Sludge Consumed from bed No 9	9 bags
21/08/19	Sludge Consumed from Bed No 8	10 bags
22/08/19	Sludge Consumed from bed No 7	12 bags
23/08/19	Sludge Consumed from Bed No 5	13 bags
24/08/19	Sludge Consumed from Bed No 6	9 bags
26/08/19	Sludge Consumed from Bed No 10	8 bags
27/08/19	Sludge Consumed from Bed No 12	10 bags
29/08/19	Sludge Consumed from Bed No 2	12 bags
30/08/19	Sludge Consumed from Bed No 1	7 bags
	Total	268 bags

250 bags Received dated on 8/08/19 by Vehicle No HP62D0646 at vill bag Teh Sunni for agriculture use

16		Sludge Consumed from Bed No 4	10 bags
17	18/09/19	Sludge Consumed from Bed No 2	9 bags
19	19/09/19	Sludge Consumed from Bed No 1	7 bags
20	19/09/19	Sludge Consumed from Bed No 15	14 bags
21	21/09/19	Sludge Consumed from Bed No 13	13 bags
23	22/09/19	Sludge Consumed from Bed No 10	10 bags
24	23/09/19	Sludge Consumed from Bed No 12	12 bags
25	25/09/19	Sludge Consumed from Bed No 11	14 bags
26		Sludge Consumed from Bed No 16	8 bags
27	27/09/19	Sludge Consumed from Bed No 8	7 bags
28	28/09/19	Sludge Consumed from Bed No 9	9 bags
29	29/09/19	Total	274 bags

200 bags Received dated on 22/09/19 by HP62D0646 at Vill Tipra P/O Dhelli for agriculture use

Additional General Manager,
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19/07/19	Sludge Consumed from Bed No 4	11 bags
20/07/19	Sludge Consumed from Bed No 5	7 bags
21/07/19	Sludge Consumed from Bed No 6	8 bags
23/07/19	Sludge Consumed from Bed No 2	12 bags
24/07/19	Sludge Consumed from Bed No 3	10 bags
26/07/19	Sludge Consumed from Bed No 7	15 bags
26/07/19	Sludge Consumed from Bed No 9	8 bags
27/07/19	Sludge Consumed from Bed No 11	9 bags
	Sludge Consumed from Bed No 14	11 bags
28/07/19	Sludge Consumed from Bed No 15	12 bags
30/07/19	Sludge Consumed from Bed No 12	10 bags
	Total	264 bags

300 bags Received dated on 3/07/19 by Vehicle No HP52 C 9936 at VIP Ratnari Kotkhai for agriculture use

20/06/19	Sludge Consumed from Bed No 13	15 bags
21/06/19	Sludge Consumed from Bed No 15	10 bags
22/06/19	Sludge Consumed from Bed No 14	8 bags
24/06/19	Sludge Consumed from Bed No 11	7 bags
25/06/19	Sludge Consumed from Bed No 12	16 bags
26/06/19	Sludge Consumed from Bed No 10	17 bags
27/06/19	Sludge Consumed from Bed No 9	6 bags
28/06/19	Sludge Consumed from Bed No 7	16 bags
29/06/19	Sludge Consumed from Bed No 6	9 bags
30/06/19	Sludge Consumed from Bed No 4	8 bags
	Total =	325 bags

250 bags Received dated on 3/06/19 by Vehicle No HP63 C-2450 at Vill Chad Kahan for agriculture use

Additional General Manager,
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15/05/19	Sludge Consumed from	..bags	.....
12/05/19	Sludge Consumed from Bed No 10	22bags	16/06/19
	Sludge Consumed from Bed No 12	20bags	17/06/19
19/05/19	Sludge Consumed from Bed No 14	18bags	18/06/19
20/05/19	Sludge Consumed from Bed No 16	24bags	19/06/19
21/05/19	Sludge Consumed from Bed No 15	20bags	20/06/19
22/05/19	Sludge Consumed from Bed No 2	17 bags	21/06/19
23/05/19	Sludge Consumed from Bed No 3	24 bags	22/06/19
24/05/19	Sludge Consumed from Bed No 7	20bags	24/06/19
25/05/19	Sludge Consumed from Bed No 5	23bags	25/06/19
27/05/19	Sludge Consumed from Bed No 4	18bags	26/06/19
28/05/19	Sludge Consumed from Bed No 1	20bags	27/06/19
29/05/19	Sludge Consumed from Bed No 10	16bags	28/06/19
30/05/19	Sludge Consumed from Bed No 11	22bags	29/06/19
	Total =	527bags	

500bags Recived dated on 25/05/19 by Vehicle No HP 52 C9936 at Tch Rampur by Cont Santosh for agriculture use

18/11/19	Sludge Consumed from Bed No 9	70bags	20/12/19
			22/12/19
	Total No of Sludge bags Consumed in November Month	650bags	24/12/19
		+ 570 bags	25/12/19
		1220bags	26/12/19
		− 600 bags	27/12/19
	(Remaining Sludge bags in S.T.P) =	620bags	

→ 600 bag Recived dated on 29/11/19 by Vehicle No HP-63/4631 Driver name Ajay Verma at Vill Beathal Tch Rampur for agriculture use

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

19/04/19	Sludge Consumed from Bed NO 15	23 bags
21/04/19	Sludge Consumed from Bed NO 4	20 bags
22/04/19	Sludge Consumed from Bed NO 2	18 bags
23/04/19	Sludge Consumed from Bed NO 1	19 bags
24/04/19	Sludge Consumed from Bed NO 3	24 bags
25/04/19	Sludge Consumed from Bed NO 5	21 bags
25/04/19	Sludge Consumed from Bed NO 7	18 bags
26/04/19	Sludge Consumed from Bed NO 8	22 bags
27/04/19	Sludge Consumed from Bed NO 6	25 bags
28/04/19	Sludge Consumed from Bed NO 10	18 bags
30/04/19	Sludge Consumed from Bed NO 11	20 bags
	Total =	491 bags

400 bags Received dated on 5/04/19 by Vehicle No HP63 4719 at D/Htt Rampur for agriculture use

14/03/19	Sludge Consumed from Bed [illegible]	10 bags
15/03/19	Sludge Consumed from Bed NO 8	1C bags
16/03/19	Sludge Consumed from Bed NO 10	8 bags
17/03/19	Sludge Consumed from Bed NO 12	12 bags
18/03/19	Sludge Consumed from Bed NO 14	12 bags
19/03/19	Sludge Consumed from Bed NO 15	15 bags
20/03/19	Sludge Consumed from Bed NO 13	13 bags
21/03/19	Sludge Consumed from Bed NO 16	10 bags
22/03/19	Sludge Consumed from Bed NO 6	11 bags
23/03/19	Sludge Consumed from Bed NO 1	7 bags
24/03/19	Sludge Consumed from Bed NO 3	20 bags
25/03/19	Sludge Consumed from Bed NO 5	17 bags
26/03/19	Sludge Consumed from Bed NO 2	15 bags
27/03/19	Sludge Consumed from Bed NO 4	12 bags
29/03/19	Total =	365 bags

450 bags Received dated on 5/03/19 by Vehicle No HP63-4631 at Bethal Rampur by Contr Santosh for agriculture use

Additional General Manager,
Sewerage SJPNL US Club
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21/02/19	Sludge Consumed from Bed No 1	25 bags
22/02/19	Sludge Consumed from Bed No 4	18 bags
23/02/19	Sludge Consumed from Bed No 7	16 bags
24/02/19	Sludge Consumed from Bed No 5	9 bags
25/02/19	Sludge Consumed from Bed No 8	10 bags
27/02/19	Sludge Consumed from Bed No 10	17 bags
	Total =	363 bags

350 bags Received dated on 20/02/19 by Vehicle No HP63-C-2450 at Ghanati for agriculture use

24/01/19	Sludge Consumed from Bed No 9	15 bags
25/01/19	Sludge Consumed from Bed No 8	9 bags
26/01/19	Sludge Consumed from Bed No 12	16 bags
27/01/19	Sludge Consumed from Bed No 14	14 bags
28/01/19	Sludge Consumed from Bed No 15	11 bags
30/01/19	Sludge Consumed from Bed No 11	8 bags
31/01/19	Sludge Consumed from Bed No 13	19 bags
	Total =	379 bags

400 bags Received dated on 14/01/19 by Vehicle No HP62C0681 at Vill Kanyali for agriculture use from SJPNL

Additional General Manager,
Sewerage SJPNL US Club
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23/12/18	Sludge Consumed from Bed NO 7	6 bags
24/12/18	Sludge Consumed from Bed NO 5	4 bags
	Sludge Consumed from Bed NO 6	5 bags
25/12/18	Sludge Consumed from Bed NO 9	4 bags
26/12/18	Sludge Consumed from Bed NO 10	6 bags
	Total	127 bags
(1)	Recived dated on 9/12/18 by vehicle NO HP62D0646 driver name hem sharma at vill Kot Khai for agriculture use 300 bags	
(2)	Recived dated on 13/12/18 by Vehicle NO HP62D0646 driver name hem sharma at vill Kot Khai for agriculture use 300 bags (Challan NO1)	

	Sludge Consumed from Bed NO 9	7 bags
20/10/18	Sludge Consumed from Bed NO 7	5 bags
21/10/18	Sludge Consumed from Bed NO 11	5 bags
23/10/18	Sludge Consumed from Bed NO 11	7 bags
25/10/18	Sludge Consumed from Bed NO 6	7 bags
26/10/18	Sludge Consumed from Bed NO 7	9 bags
27/10/18	Sludge Consumed from Bed NO 4	10 bags
28/10/18	Sludge Consumed from Bed NO 8	5 bags
29/10/18	Sludge Consumed from Bed NO 5	10 bags
	Sludge Consumed from Bed NO 2	5 bags
	Sludge Consumed from Bed NO 11	10 bags
30/10/18	Sludge Consumed from Bed NO 10	7 bags
	Total =	181 bags
	300 bags Recived dated on 23/10/18 driver name nitin at vill	

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Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

	Sludge Consumed from	5 bags	16/10/18
17/09/18	Sludge Consumed from Bed No 13	5 bags	17/10/18
18/09/18	Sludge Consumed from Bed No 2	8 bags	18/10/18
19/09/18	Sludge Consumed from Bed No 8	7 bags	19/10/18
20/09/18	Sludge Consumed from Bed No 3	5 bags	20/10/18
21/09/18	Sludge Consumed from Bed No 1	5 bags	21/10/18
22/09/18	Sludge Consumed from Bed No 7	7 bags	22/10/18
23/09/18	Sludge Consumed from Bed No 8	10 bags	
24/09/18	Sludge Consumed from Bed No 13	9 bags	
26/09/18	Sludge Consumed from Bed No 15	5 bags	
28/09/18	Sludge Consumed from Bed No 16	10 bags	
29/09/18	Sludge Consumed from Bed No 9	7 bags	
30/09/18	Sludge Consumed from Bed No 4	10 bags	
	Total	180 bags	

400 bags Received dated on 19/09/18 by vehicle No HP 52 C 9936 Driver name Om prakash at Village Rathnai Kotkhai for agriculture use

	Sludge Consumed from Bed No 3	4 bags
12/08/18	Sludge Consumed from Bed No 5	10 bags
19/08/18	Sludge Consumed from Bed No 1	10 bags
20/08/18	Sludge Consumed from Bed No 4	8 bags
21/08/18	Sludge Consumed from Bed No 6	5 bags
22/08/18	Sludge Consumed from Bed No 16	9 bags
24/08/18	Sludge Consumed from Bed No 9	16 bags
25/08/18	Sludge Consumed from Bed No 8	7 bags
26/08/18	Sludge Consumed from Bed No 7	8 bags
28/08/18	Sludge Consumed from Bed No 5	14 bags
29/08/18	Sludge Consumed from Bed No 11	10 bags
30/08/18	Sludge Consumed from Bed No 13	12 bags
	Total	219 bags

200 Bags Received dated on 31/08/18 by vehicle No HP 52 C 0681 at Vill Tikra P/o Mundaghat for agriculture use

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

13/07/18		
14/07/18	Sludge Consumed from Bed No 8	9 bags
15/07/18	Sludge Consumed from Bed No 11	14 bags
16/07/18	Sludge Consumed from Bed No 16	20 bags
17/07/18	Sludge Consumed from Bed No 3	8 bags
19/07/18	Sludge Consumed from Bed No 7	10 bags
20/07/18	Sludge Consumed from Bed No 1	15 bags
21/07/18	Sludge Consumed from Bed No 4	16 bags
22/07/18	Sludge Consumed from Bed No 12	9 bags
23/07/18	Sludge Consumed from Bed No 15	17 bags
24/07/18	Sludge Consumed from Bed No 14	18 bags
25/07/18	Sludge Consumed from Bed No 9	24 bags
28/07/18	Sludge Consumed from Bed No 7	12 bags
29/07/18	Sludge Consumed from Bed No 6	10 bags
	Total	319 bags

350 bags Received dated on 24/07/18 by Vehicle No HP 62 C 0581 at Vill. Mundaghat for agriculture use

22/08/18	Sludge Consumed from Bed No 14	17 bags
23/08/18	Sludge Consumed from Bed No 16	25 bags
4/08/18	Sludge Consumed from Bed No 6	18 bags
5/08/18	Sludge Consumed from Bed No 5	23 bags
6/08/18	Sludge Consumed from Bed No 1	13 bags
7/08/18	Sludge Consumed from Bed No 7	17 bags
10/08/18	Sludge Consumed from Bed No 4	10 bags
16/08/18	Sludge Consumed from Bed No 8	19 bags
06/18	Sludge Consumed from Bed No 11	15 bags
	Total	17 bags
		210 bags

520 bags Received dated on 29/08/18 by Vehicle No HP 63 4631 Driver name Ajay at Beathal Teh Rampur for agriculture use

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

18/05/18	Sludge Consumed from Bed No 4	18 bags
21/05/18	Sludge Consumed from Bed No 1	17 bags
22/05/18	Sludge Consumed from Bed No 3	10 bags
23/05/18	Sludge Consumed from Bed No 9	12 bags
25/05/18	Sludge Consumed from Bed No 8	17 bags
26/05/18	Sludge Consumed from Bed No 7	18 bags
28/05/18	Sludge Consumed from Bed No 11	10 bags
29/05/18	Sludge Consumed from Bed No 6	11 bags
30/05/18	Sludge Consumed from Bed No 12	8 bags
	Total	13 bags
		425 bags

400 bags Recived dated on 23/05/18 by Vehicle No HP62D0646 at Kotkhai Vill for agricalture use

	Consumed from Bed No 9	10 bags
16/4/18	Sludge Consumed from Bed No 5	8 bags
16/4/18	Sludge Consumed from Bed No 10	16 bags
04/18	Sludge Consumed from Bed No 3	5 bags
04/18	Sludge Consumed from Bed No 2	6 bags
4/18	Sludge Consumed from Bed No 13	16 bags
	Sludge Consumed from Bed No 14	3 bags
1/18	Sludge Consumed from Bed No 15	8 bags
	Sludge Consumed from bed No 16	5 bags
	Total	8 bags
		315 bags

300 bags Recived dated on 21/04/18 by Vehicle No HP62D0646 at Vill bag Tech Sus for agriculture use

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

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	Sludge Consumed from Bed No 8	15 bags
22/03/18	Sludge Consumed from Bed No 6	1 bags
22/03/18	Sludge Consumed from Bed No 3	16 bags
24/03/18	Sludge Consumed from Bed No 11	9 bags
25/03/18	Sludge Consumed from Bed No 2	6 bags
26/03/18	Sludge Consumed from Bed No 3	5 bags
27/03/18	Sludge Consumed from Bed No 6	8 bags
28/03/18	Sludge Consumed from Bed No 9	8 bags
29/03/18	Sludge Consumed from Bed No 14	3 bags
30/03/18	Sludge Consumed from Bed No 11	5 bags
	Total	318 bags

400 bags Recived dated on 17/03/18 by Vehicle No HP 52 C 9936 at Tech Kamplus by Cont Santosh for agriculture use

	Sludge Consumed from Bed No 3	5 bags
26/03/18	Sludge Consumed from Bed No 1	3 bags
27/03/18	Sludge Consumed from Bed No 12	4 bags
	Total	214 bags

310 bags Recived dated On 3/01/18 by Vehicle No HP 62 C 0681 Driver name Rakesh at Village Baag Khathal for agriculture use

Signature

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

August 2024

Sludge Consumption & Disposal Record of S.T.P Dhalli

DATE

PAGE

B/F = 38 bags

1/08/24	Sludge Consumed from Bed No 2	10 bag's
3/08/24	Sludge Consumed from Bed No 4	15 bag's
4/08/24	Sludge Consumed from Bed No 1	20 bag's
8/08/24	Sludge Consumed from Bed No 5	18 bag's
9/08/24	Sludge Consumed from Bed No 3	15 bag's
11/08/24	Sludge Consumed from Bed No 2	18 bag's
13/08/24	Sludge Consumed from Bed No 3	16 bag's
15/08/24	Sludge Consumed from Bed No 1	15 bag's
17/08/24	Sludge Consumed from Bed No 4	20 bag's
18/08/24	Sludge Consumed from Bed No 5	12 bag's
20/08/24	Sludge Consumed from Bed No 3	10 bag's
22/08/24	Sludge Consumed from Bed No 4	14 bag's
25/08/24	Sludge Consumed from Bed No 2	16 bag's
26/08/24	Sludge Consumed from Bed No 1	18 bag's
27/08/24	Sludge Consumed from Bed No 5	16 bag's
28/08/24	Sludge Consumed from Bed No 3	14 bag's
30/08/24	Sludge Consumed from Bed No 4	19 bag's
	Total	266 bag's
	B/F	38 bag's
	Total S/bags in Aug month	304 bag's
	balance	4 bag's

300 dry Sludge bag's issued for agriculture used to Mr Maidram Village Koh P/o Dhalli Shimla – 12

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

Sept 2024

Sludge Consumption & Disposal Record of S.T.P Dhalli

DATE
PAGE 51

B/F = 4 bags

2/09/24	Sludge Consumed from Bed NO 2	9 bags
4/09/24	Sludge Consumed from Bed NO 5	8 bags
6/09/24	Sludge Consumed from Bed No 4	15 bags
9/09/24	Sludge Consumed from Bed NO 3	18 bags
12/09/24	Sludge Consumed from Bed NO 2	20 bags
11/09/24	Sludge Consumed from Bed NO 1	16 bags
13/09/24	Sludge Consumed from Bed NO 5	13 bags
15/09/24	Sludge Consumed from Bed No 4	19 bags
16/09/24	Sludge Consumed from Bed NO 3	18 bags
19/09/24	Sludge Consumed from Bed NO 1	16 bags
21/09/24	Sludge Consumed from Bed NO 2	15 bags
23/09/24	Sludge Consumed from Bed NO 5	12 bags
24/09/24	Sludge Consumed from Bed No 3	17 bags
27/09/24	Sludge Consumed from Bed NO 2	18 bags
28/09/24	Sludge Consumed from Bed NO 4	16 bags
29/09/24	Sludge Consumed from Bed NO 1	15 bags
30/09/24	Sludge Consumed from Bed NO 3	19 bags
	Total	264 bags
	B/F	4 bags
	Total Sl bags in September month	268 bags
	balance	88 bags

180 dry sludge bags issued for agri-culture used to Mr Netram Village Shog P/o Thachi

Additional General Manager,
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Shimla-171001

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OCT 2024

Sludge Consumption & Disposal Record of S.T.P Dhalli

DATE		
	B/f = 88 Bags	
1/10/24	Sludge Consumed from bed No 5	12 bags
3/10/24	Sludge Consumed from bed No 3	16 bags
6/10/24	Sludge Consumed from Bed No 2	18 bags
8/10/24	Sludge Consumed from Bed No 4	16 bags
11/10/24	Sludge Consumed from Bed No 1	12 bags
13/10/24	Sludge Consumed from Bed No 3	17 bags
15/10/24	Sludge Consumed from Bed No 5	15 bags
16/10/24	Sludge Consumed from Bed No 4	19 bags
18/10/24	Sludge Consumed from Bed No 2	17 bags
20/10/24	Sludge Consumed from Bed No 1	19 bags
21/10/24	Sludge Consumed from Bed No 5	20 bags
22/10/24	Sludge Consumed from Bed No 3	17 bags
23/10/24	Sludge Consumed from Bed No 4	18 bags
26/10/24	Sludge Consumed from Bed No 2	15 bags
27/10/24	Sludge Consumed from Bed No 1	17 bags
29/10/24	Sludge Consumed from Bed No 5	15 bags
	Total	256 bags
	B/f	88 bags
	Total S/bags in Oct month	344 bags
	balance	194 bags

150 dry Sludge bags issued for agriculture used to Mr Maidram village boh P/o Dhalli Shimla-12

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

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Sludge Generation record for STP Lalpani

AUGUST-24

DATE	GRIT GENERATED	SLUDGE GENERATED	POLY DOSING
1-8-24	350 kg.	500 kg.	1.7 kg
2-8-24	330 kg.		
3-8-24	370 kg.		
4-8-24	360 kg.		
5-8-24	380 kg.	585 kg.	1.7 kg
6-8-24	370 kg.		
7-8-24	300 kg.		
8-8-24	320 kg.	500 kg	1.5 kg
9-8-24	310 kg.		
10-8-24	320 kg.		
11-8-24	310 kg.		
12-8-24	330 kg.	600 kg	2.0 kg
13-8-24	320 kg.		
14-8-24	310 kg.		
15-8-24	335 kg.		
16-8-24	380 kg.	580 kg	2.0 kg
17-8-24	370 kg.		
18-8-24	340 kg.		
19-8-24	325 kg.	550 kg	1.5 kg
20-8-24	320 kg.		
21-8-24	360 kg.		
22-8-24	340 kg.	570 kg	1.7 kg
23-8-24	380 kg.		
24-8-24	390 kg.		
25-8-24	310 kg.		
26-8-24	240 kg.	620 kg	2.0 kg
27-8-24	205 kg.		
28-8-24	289 kg.		
29-8-24	289 kg.		
30-8-24	210 kg.	600 kg	2.0 kg
	9113	5055	

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

SEPTEMBER, 2024

DATE	GRIT GENERATED	SLUDGE GENERATED	POLY DOSING
1-9-24	230 Kg.		
2-9-24	230 Kg	540 Kg	1.5 Kg
3-9-24	240 Kg		
4-9-24	300 Kg		
5-9-24	310 Kg		
6-9-24	320 Kg	580 Kg	1.7 Kg
7-9-24	270 Kg		
8-9-24	290 Kg		
10-9-24	230 Kg		
10-9-24	250 Kg	610 Kg	2.0 Kg
12-9-24	280 Kg		
12-9-24	250 Kg		
13-9-24	320 Kg		
15-9-24	340 Kg	600 Kg	2.0 Kg
15-9-24	310 Kg		
16-9-24	330 Kg		
18-9-24	320 Kg	450 Kg	1.4 Kg
18-9-24	350 Kg		
19-9-24	360 Kg	615 Kg	2.0 Kg
20-9-24	320 Kg		
21-9-24	350 Kg		
22-9-24	300 Kg	540 Kg	1.5 Kg
23-9-24	270 Kg		
24-9-24	290 Kg		
25-9-24	260 Kg	500 Kg	1.5 Kg
26-9-24	230 Kg		
27-9-24	270 Kg		
28-9-24	290 Kg		
29-9-24	270 Kg		
30-9-24	320 Kg	650 Kg	2.0 Kg
31-9-24	230 Kg		
	8730	5085	

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

991

October - 2024

DATE	GRIT GENERATED	SLUDGE GENERATED	POLY DOSING
1-10-24	320 kg		
2-10-24	270 kg		
3-10-24	290 kg	590 Kg	1.8 kg
4-10-24	270 kg		
5-10-24	230 kg		
6-10-24	260 kg		
7-10-24	290 kg	600 Kg	2.0 kg
8-10-24	270 kg		
9-10-24	300 kg		
10-10-24	350 kg	500 Kg	1.5 kg
11-10-24	320 kg		
12-10-24	360 kg		
13-10-24	350 kg		
14-10-24	320 kg	620 Kg	2.0 kg
15-10-24	330 kg		
16-10-24	310 kg		
17-10-24	340 kg	520 kg	1.5 kg
18-10-24	320 kg		
19-10-24	250 kg		
20-10-24	280 kg		
21-10-24	260 kg	600 kg	2.0 kg
22-10-24	230 kg		
23-10-24	290 kg		
24-10-24	270 kg		
25-10-24	320 kg	630 kg	2.0 kg
26-10-24	310 kg		
27-10-24	300 kg		
28-10-24	240 kg	500 Kg	1.4 kg
29-10-24	230 kg		
30-10-24	290 kg		
31-10-24	450 kg	500 Kg	1.8 kg
	9310	5110	

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

992

2024

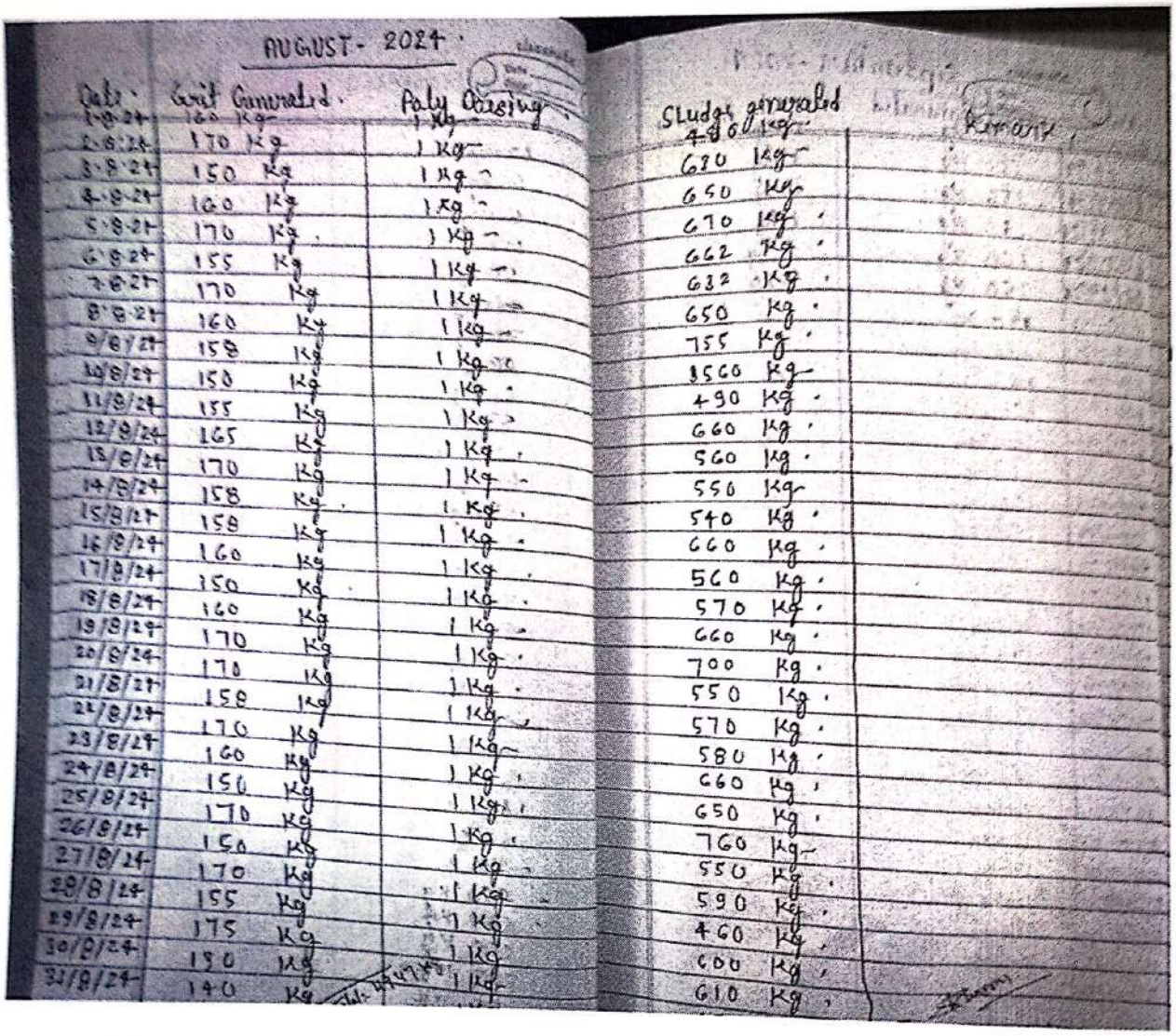
(Saathi)

Date ___/___/___

Date	Name	मोबाइल नं.	वाहन नं.	Volume approx	Sign
23/08/24	Anil Thakur	9736220411	दत्त ऑल सिस्टम्स साथी नं. 16 HP63B 1026	450 kg	Anil Deepak 23/8/24
10/10/24	Dhanraj Sharma	9123210001	दत्त ऑल सिस्टम्स साथी नं. HP63C 7363	380 kg	Dhanraj Deepak 10/10/24

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

Sludge Generation record for STP Malyana

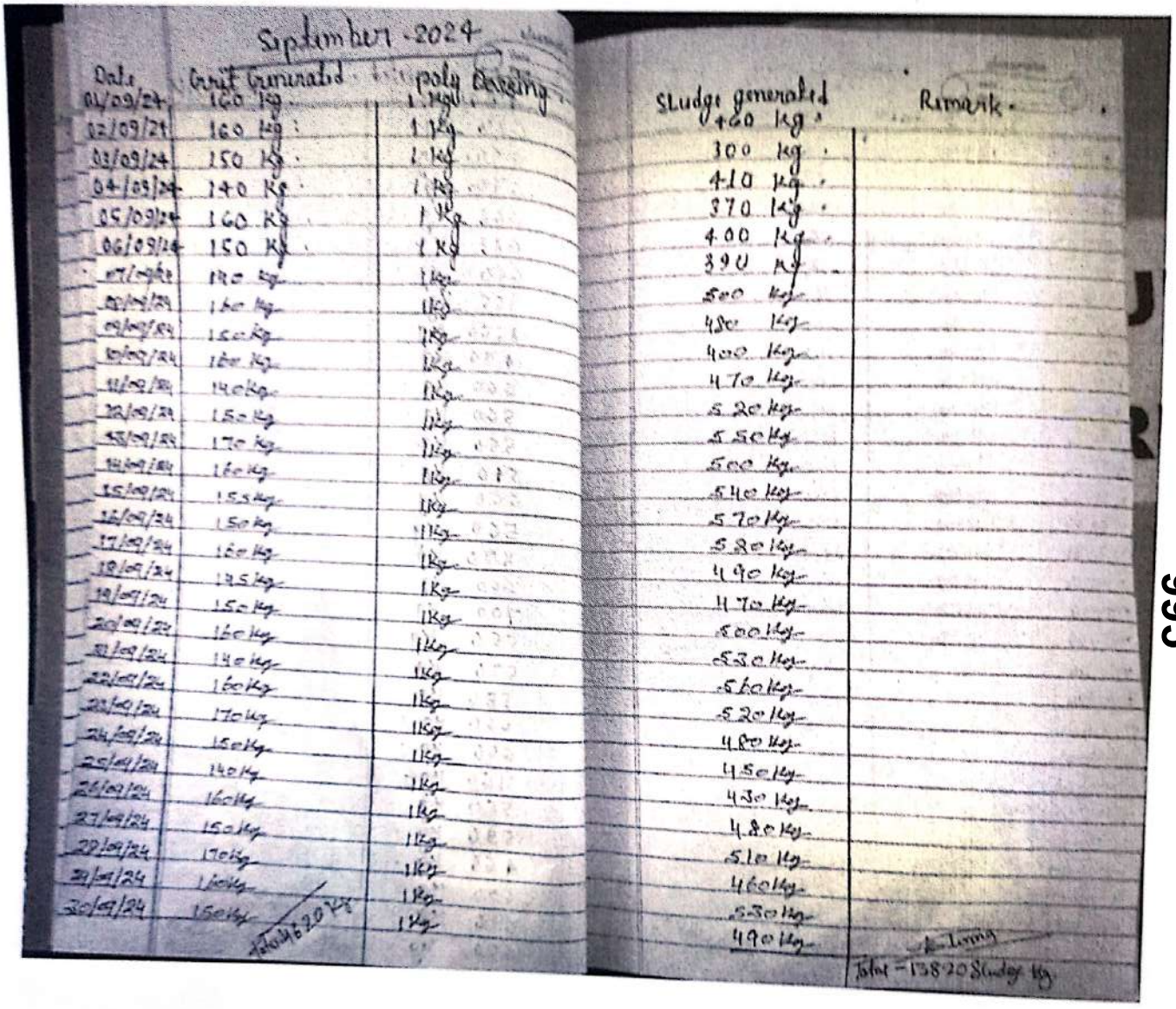


AUGUST - 2024

Date	Cent Generated	Poly Dosing	Sludge generated	Remarks
1-8-24	160 Kg	1 Kg	480 Kg	
2-8-24	170 Kg	1 Kg	630 Kg	
3-8-24	150 Kg	1 Kg	650 Kg	
4-8-24	160 Kg	1 Kg	670 Kg	
5-8-24	170 Kg	1 Kg	662 Kg	
6-8-24	155 Kg	1 Kg	632 Kg	
7-8-24	170 Kg	1 Kg	650 Kg	
8-8-24	160 Kg	1 Kg	755 Kg	
9/8/24	158 Kg	1 Kg	1560 Kg	
10/8/24	150 Kg	1 Kg	490 Kg	
11/8/24	155 Kg	1 Kg	660 Kg	
12/8/24	165 Kg	1 Kg	560 Kg	
13/8/24	170 Kg	1 Kg	550 Kg	
14/8/24	158 Kg	1 Kg	540 Kg	
15/8/24	158 Kg	1 Kg	660 Kg	
16/8/24	160 Kg	1 Kg	560 Kg	
17/8/24	150 Kg	1 Kg	570 Kg	
18/8/24	160 Kg	1 Kg	660 Kg	
19/8/24	170 Kg	1 Kg	700 Kg	
20/8/24	170 Kg	1 Kg	550 Kg	
21/8/24	158 Kg	1 Kg	570 Kg	
22/8/24	170 Kg	1 Kg	580 Kg	
23/8/24	160 Kg	1 Kg	660 Kg	
24/8/24	150 Kg	1 Kg	650 Kg	
25/8/24	170 Kg	1 Kg	760 Kg	
26/8/24	150 Kg	1 Kg	550 Kg	
27/8/24	170 Kg	1 Kg	590 Kg	
28/8/24	155 Kg	1 Kg	460 Kg	
29/8/24	175 Kg	1 Kg	600 Kg	
30/8/24	150 Kg	1 Kg	610 Kg	
31/8/24	140 Kg	1 Kg		

994

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001



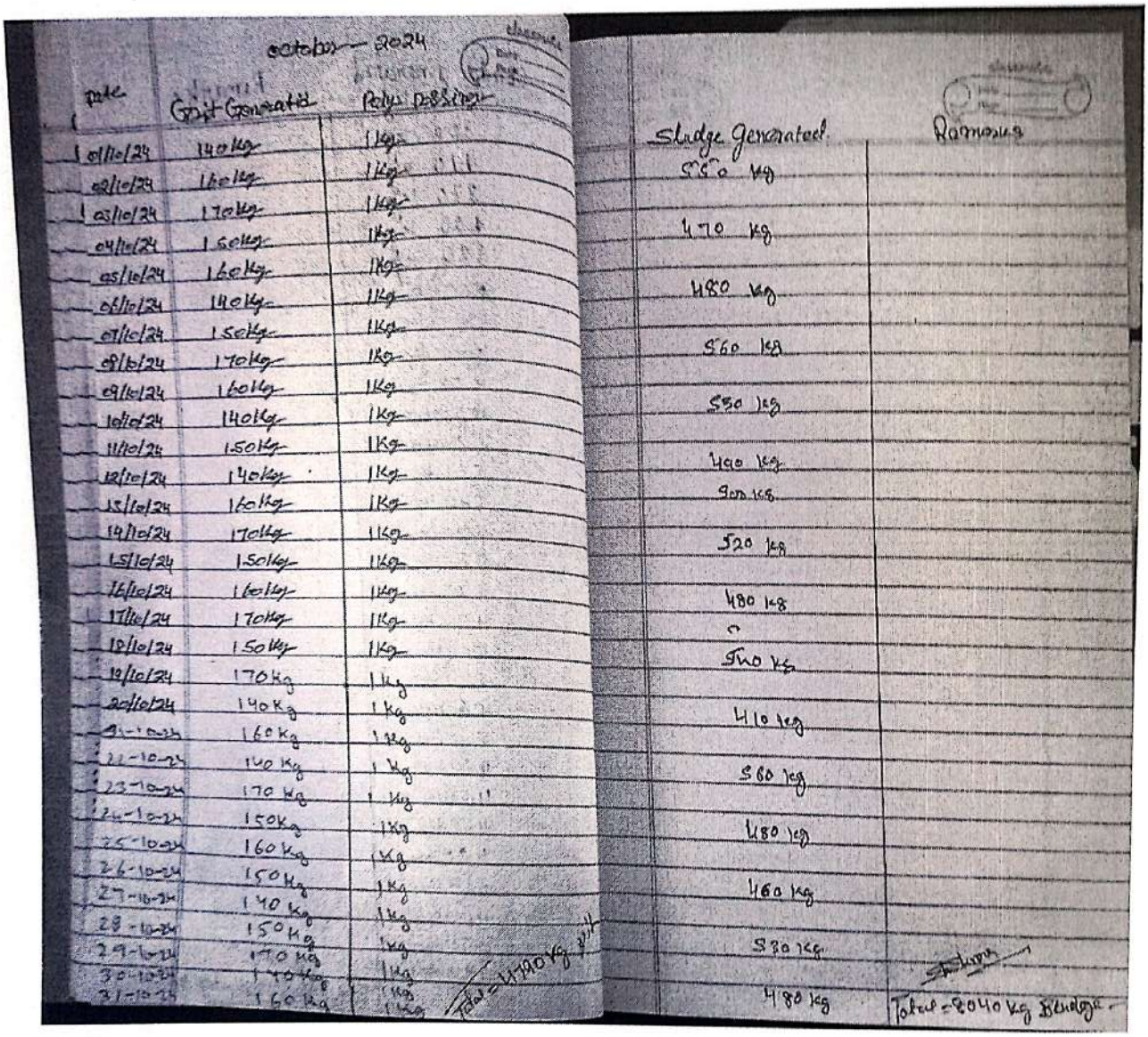
September - 2024

Date	Grit Generated	poly Dosing	Sludge generated	Remark
01/09/24	160 kg	1 kg	420 kg	
02/09/24	160 kg	1 kg	300 kg	
03/09/24	150 kg	1 kg	410 kg	
04/09/24	140 kg	1 kg	370 kg	
05/09/24	160 kg	1 kg	400 kg	
06/09/24	150 kg	1 kg	390 kg	
07/09/24	180 kg	1 kg	500 kg	
08/09/24	160 kg	1 kg	450 kg	
09/09/24	150 kg	1 kg	400 kg	
10/09/24	160 kg	1 kg	470 kg	
11/09/24	140 kg	1 kg	520 kg	
12/09/24	150 kg	1 kg	550 kg	
13/09/24	170 kg	1 kg	500 kg	
14/09/24	160 kg	1 kg	540 kg	
15/09/24	155 kg	1 kg	570 kg	
16/09/24	150 kg	1 kg	520 kg	
17/09/24	160 kg	1 kg	490 kg	
18/09/24	145 kg	1 kg	470 kg	
19/09/24	150 kg	1 kg	500 kg	
20/09/24	160 kg	1 kg	530 kg	
21/09/24	140 kg	1 kg	560 kg	
22/09/24	160 kg	1 kg	520 kg	
23/09/24	170 kg	1 kg	480 kg	
24/09/24	150 kg	1 kg	450 kg	
25/09/24	140 kg	1 kg	430 kg	
26/09/24	160 kg	1 kg	480 kg	
27/09/24	150 kg	1 kg	510 kg	
28/09/24	170 kg	1 kg	460 kg	
29/09/24	160 kg	1 kg	530 kg	
30/09/24	150 kg	1 kg	490 kg	
Total = 4620 kg			Total = 13820 Sludge kg	

995

By

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001



October — 2024

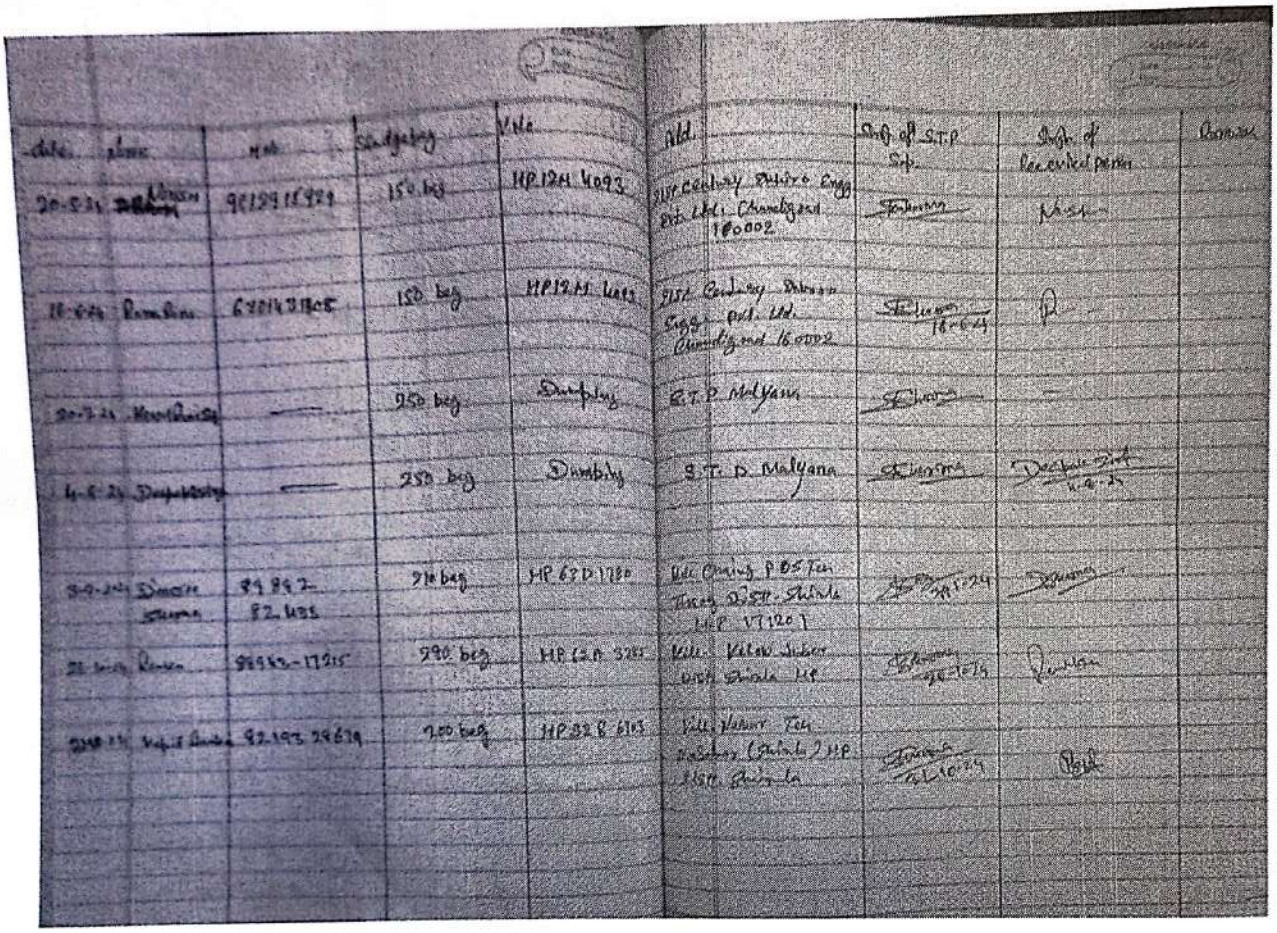
Date	Grit Generated	Poly Dosing	Sludge Generated	Remarks
01/10/24	140 kg	1 kg	550 kg	
02/10/24	160 kg	1 kg	470 kg	
03/10/24	170 kg	1 kg	480 kg	
04/10/24	150 kg	1 kg	560 kg	
05/10/24	160 kg	1 kg	530 kg	
06/10/24	140 kg	1 kg	490 kg	
07/10/24	150 kg	1 kg	500 kg	
08/10/24	170 kg	1 kg	520 kg	
09/10/24	160 kg	1 kg	480 kg	
10/10/24	140 kg	1 kg	540 kg	
11/10/24	150 kg	1 kg	410 kg	
12/10/24	140 kg	1 kg	560 kg	
13/10/24	160 kg	1 kg	480 kg	
14/10/24	170 kg	1 kg	460 kg	
15/10/24	150 kg	1 kg	530 kg	
16/10/24	160 kg	1 kg	480 kg	
17/10/24	170 kg	1 kg		
18/10/24	150 kg	1 kg		
19/10/24	170 kg	1 kg		
20/10/24	140 kg	1 kg		
21-10-24	160 kg	1 kg		
22-10-24	140 kg	1 kg		
23-10-24	170 kg	1 kg		
24-10-24	150 kg	1 kg		
25-10-24	160 kg	1 kg		
26-10-24	150 kg	1 kg		
27-10-24	140 kg	1 kg		
28-10-24	150 kg	1 kg		
29-10-24	170 kg	1 kg		
30-10-24	140 kg	1 kg		
31-10-24	160 kg	1 kg		

Total = 4720 kg grit

Total = 8040 kg Sludge

966

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001



date	phone	mob	Sandybag	Vehicle	Addl.	Sign of S.T.P Sup.	Sign of Received person	Remark
20-8-21	[illegible]	9812916929	150 bag	HP 12H 4093	Superintendent Shimla Engg. Pvt. Ltd. Chandigarh 160002	[signature]	[signature]	
18-8-21	Rambir	6280438805	150 bag	HP 12 H 4093	Supdt. Engineer Shimla Engg. pvt. Ltd. Chandigarh 160002	[signature] 18-8-21	[signature]	
20-7-21	[illegible]	—	950 bag	Dumpling	S.T.P. Mehyana	[signature]	—	
4-8-21	[illegible]	—	250 bag	Dumpling	S.T.P. Mehyana	[signature]	[signature] 4.8.21	
5-8-21	Dinesh Sharma	94 894 72 82 435	210 bag	HP 63 D 1780	Addl. Chairman P.D.S. Tech Timber Distt. Shimla H.P. 171201	[signature] 5.8.21	[signature]	
21-8-21	Rohan	98933-17215	990 bag	HP 63 A 3283	Addl. Valley Jubber Work Shimla H.P.	[signature] 21-8-21	[signature]	
23-8-21	Rajesh Sharma	92 193 29639	700 bag	HP 52 B 6103	Addl. Valley Tech Solan (Shimla) H.P. Distt. Shimla	[signature] 23.8.21	[signature]	

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[signature]

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

MALYANA

AUGUST - 2024

Date	Grit Generated	Poly Dosing	Sludge generated	Remark
1.8.24	160 Kg	1 Kg	480 Kg	
2.8.24	170 Kg	1 Kg	630 Kg	
3.8.24	150 Kg	1 Kg	650 Kg	
4.8.24	160 Kg	1 Kg	670 Kg	
5.8.24	170 Kg	1 Kg	662 Kg	
6.8.24	155 Kg	1 Kg	632 Kg	
7.8.24	170 Kg	1 Kg	650 Kg	
8.8.24	160 Kg	1 Kg	755 Kg	
9/8/24	158 Kg	1 Kg	1560 Kg	
10/8/24	150 Kg	1 Kg	490 Kg	
11/8/24	155 Kg	1 Kg	660 Kg	
12/8/24	165 Kg	1 Kg	560 Kg	
13/8/24	170 Kg	1 Kg	550 Kg	
14/8/24	158 Kg	1 Kg	540 Kg	
15/8/24	158 Kg	1 Kg	660 Kg	
16/8/24	160 Kg	1 Kg	560 Kg	
17/8/24	150 Kg	1 Kg	570 Kg	
18/8/24	160 Kg	1 Kg	660 Kg	
19/8/24	170 Kg	1 Kg	700 Kg	
20/8/24	170 Kg	1 Kg	550 Kg	
21/8/24	158 Kg	1 Kg	570 Kg	
22/8/24	170 Kg	1 Kg	580 Kg	
23/8/24	160 Kg	1 Kg	660 Kg	
24/8/24	150 Kg	1 Kg	650 Kg	
25/8/24	170 Kg	1 Kg	760 Kg	
26/8/24	150 Kg	1 Kg	550 Kg	
27/8/24	170 Kg	1 Kg	590 Kg	
28/8/24	155 Kg	1 Kg	460 Kg	
29/8/24	175 Kg	1 Kg	600 Kg	
30/8/24	130 Kg	1 Kg	610 Kg	
31/8/24	140 Kg	1 Kg		

998

Additional General Manager,
Sewerage SJPNL US Club
Shimla-171001

September - 2024

Date	Grit Generated	poly Dosing	Sludge generated	Remark
01/09/24	160 kg	1 kg	420 kg	
02/09/24	160 kg	1 kg	300 kg	
03/09/24	150 kg	1 kg	410 kg	
04/09/24	140 kg	1 kg	370 kg	
05/09/24	160 kg	1 kg	400 kg	
06/09/24	150 kg	1 kg	390 kg	
07/09/24	140 kg	1 kg	500 kg	
08/09/24	160 kg	1 kg	480 kg	
09/09/24	150 kg	1 kg	400 kg	
10/09/24	160 kg	1 kg	470 kg	
11/09/24	140 kg	1 kg	520 kg	
12/09/24	150 kg	1 kg	550 kg	
13/09/24	170 kg	1 kg	500 kg	
14/09/24	160 kg	1 kg	540 kg	
15/09/24	155 kg	1 kg	570 kg	
16/09/24	150 kg	1 kg	520 kg	
17/09/24	160 kg	1 kg	490 kg	
18/09/24	145 kg	1 kg	470 kg	
19/09/24	150 kg	1 kg	500 kg	
20/09/24	160 kg	1 kg	530 kg	
21/09/24	140 kg	1 kg	560 kg	
22/09/24	160 kg	1 kg	520 kg	
23/09/24	170 kg	1 kg	480 kg	
24/09/24	150 kg	1 kg	450 kg	
25/09/24	140 kg	1 kg	430 kg	
26/09/24	160 kg	1 kg	480 kg	
27/09/24	150 kg	1 kg	510 kg	
28/09/24	170 kg	1 kg	460 kg	
29/09/24	160 kg	1 kg	530 kg	
30/09/24	150 kg	1 kg	490 kg	
Total =	4620 kg		Total =	13820 Sludge kg.

999

October — 2024

Date	Grit Generated	Poly Dosage	Sludge generated	Remarks
01/10/24	140 kg	1 kg	550 kg	
02/10/24	160 kg	1 kg	470 kg	
03/10/24	170 kg	1 kg	480 kg	
04/10/24	150 kg	1 kg	560 kg	
05/10/24	160 kg	1 kg	550 kg	
06/10/24	140 kg	1 kg	440 kg	
07/10/24	150 kg	1 kg	500 kg	
08/10/24	170 kg	1 kg	520 kg	
09/10/24	160 kg	1 kg	480 kg	
10/10/24	140 kg	1 kg	540 kg	
11/10/24	150 kg	1 kg	410 kg	
12/10/24	140 kg	1 kg	560 kg	
13/10/24	160 kg	1 kg	480 kg	
14/10/24	170 kg	1 kg	460 kg	
15/10/24	150 kg	1 kg	530 kg	
16/10/24	160 kg	1 kg	480 kg	
17/10/24	170 kg	1 kg		
18/10/24	150 kg	1 kg		
19/10/24	170 kg	1 kg		
20/10/24	140 kg	1 kg		
21-10-24	160 kg	1 kg		
22-10-24	140 kg	1 kg		
23-10-24	170 kg	1 kg		
24-10-24	150 kg	1 kg		
25-10-24	160 kg	1 kg		
26-10-24	150 kg	1 kg		
27-10-24	140 kg	1 kg		
28-10-24	150 kg	1 kg		
29-10-24	170 kg	1 kg		
30-10-24	140 kg	1 kg		
31-10-24	160 kg	1 kg		

Total = 14790 kg grit

Total = 8040 kg Sludge

1000

Date	Name	Mob	Strength/qty	Vehicle	Add.	Sign of S.T.P Sup.	Sign of Receiver person	Remarks
20-5-24	[illegible]	98189 [illegible]	150 bag	HP 12H 4093	21st Century Poultry Engg Pvt. Ltd. Chandigarh 160002	[signature]	[signature]	
11-6-24	Ramban	62881 [illegible]	150 bag	HP12M 4093	21st Century Poultry Engg Pvt. Ltd. Chandigarh 160002	[signature] 16-6-24	[signature]	
20-7-24	Kandhwala	——	250 bag	Dumping	S.T.P. Mohyana	[signature]		
4-8-24	Dagarkhera	——	250 bag	Dumping	S.T.P. Mohyana	[signature]	Dumping done 4-8-24	
29-8-24	Dimoh Sharma	99882 82685	210 bag	HP 67 D 7756	Vet Clinic & DS Tea Prop. Dilip Sharma V.P.O. Vijrao	[signature] 29-8-24	[signature]	
28-10-24	Rama	98463-17215	230 bag	HP 67 A 3577	Vill. Vetow Solan Distt. Shimla HP	[signature] 28-10-24	[signature]	
30-10-24	Raj Kumar	82192 29674	250 bag	HP 52 B 6703	Village Nawar Tehsil Nalagarh Distt. Solan HP	[signature] 30-10-24	[signature]	

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Page No:

Date: / /

Certified that this register contains 1 to 66 pages. Issued to STP Rohru C Sludge disposal record).

(Visited JE(R))

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

S No	Date	Source Drying Bed No.	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
1	01-04-2024	1	140	140	0	140		
2	02-04-2024	2	120	260	0	260		
3	03-04-2024	3	100	360	0	360		
4	04-04-2024	4	140	500	0	500		
5	05-04-2024	5	100	600	0	600		
6	06-04-2024	6	120	720	0	720		
7	07-04-2024	7	80	800	0	800		
8	08-04-2024	1	60	860	0	860		
9	09-04-2024	2	140	1000	0	1000		
10	10-04-2024	3	100	1100	0	1100		
11	11-04-2024	4	80	1180	0	1180		
12	12-04-2024	5	120	1300	0	1300		
13	13-04-2024	6	80	1380	0	1380		
14	14-04-2024	7	100	1480	0	1480		
15	15-04-2024	1	120	1600	0	1600		
16	16-04-2024	2	140	1740	0	1740		
17	17-04-2024	3	60	1800	0	1800		
18	18-04-2024	4	100	1900	0	1900		
19	19-04-2024	5	80	1980	0	1980		
20	20-04-2024	6	120	2100	0	2100		
21	21-04-2024	7	140	2240	0	2240		
22	22-04-2024	1	80	2320	0	2320		
23	23-04-2024	2	100	2420	0	2420		
24	24-04-2024	3	60	2480	0	2480		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1003

S No	Date	Source Drying Bed No.	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
25	25-04-2024	4	120	2600	0	2600		
26	26-04-2024	5	140	2740	0	2740		
27	27-04-2024	6	100	2840	0	2840		
28	28-04-2024	7	100	2940	0	2940		
29	29-04-2024	1	120	3060	0	3060		
30	30-04-2024	2	140	3200	2250	950	Balak Ram Village Sidhroti Teh Rohru Distt. Shimla (HP).	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

S No	Date	Source Desing Bed No	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
1	01-05-2024	3	140	140	0	140		
2	02-05-2024	4	120	260	0	260		
3	03-05-2024	5	100	360	0	360		
4	04-05-2024	6	140	500	0	500		
5	05-05-2024	7	100	600	0	600		
6	06-05-2024	1	120	720	0	720		
7	07-05-2024	2	80	800	0	800		
8	08-05-2024	3	60	860	0	860		
9	09-05-2024	4	140	1000	0	1000		
10	10-05-2024	5	100	1100	0	1100		
11	11-05-2024	6	80	1180	0	1180		
12	12-05-2024	7	120	1300	0	1300		
13	13-05-2024	1	80	1380	0	1380		
14	14-05-2024	2	100	1480	0	1480		
15	15-05-2024	3	120	1600	0	1600		
16	16-05-2024	4	140	1740	0	1740		
17	17-05-2024	5	60	1800	0	1800		
18	18-05-2024	6	100	1900	0	1900		
19	19-05-2024	7	80	1980	0	1980		
20	20-05-2024	1	120	2100	0	2100		
21	21-05-2024	2	140	2240	0	2240		
22	22-05-2024	3	80	2320	0	2320		
23	23-05-2024	4	100	2420	0	2420		
24	24-05-2024	5	60	2480	0	2480		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

Page No:
Date:

S No	Date	Source Drying Bed/ANN	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
								(4)
25	25-05-2024	6	120	2600	0	2600		
26	26-05-2024	7	140	2740	0	2740		
27	27-05-2024	1	100	2840	0	2840		
28	28-05-2024	2	100	2940	0	2940		
29	29-05-2024	3	120	3060	0	3060		
30	30-05-2024	4	140	3200	0	3200		
31	31-05-2024	5	40	3240	3000	940	Bobby Chauhan Vill Khilangi Po Jagoli teh Rohru Dist-Shimla HP And Sludge disposed on Pit near STP i.e. 240+950-250 = 940 Kg	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1006

S No	Date	Source Dejing Zone	Dried Sludge collected in KG	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
1	01-06-2024	6	140	140	0	140		
2	02-06-2024	7	120	260	0	260		
3	03-06-2024	1	100	360	0	360		
4	04-06-2024	2	140	500	0	500		
5	05-06-2024	3	100	600	0	600		
6	06-06-2024	4	120	720	0	720		
7	07-06-2024	5	80	800	0	800		
8	08-06-2024	6	60	860	0	860		
9	09-06-2024	7	140	1000	0	1000		
10	10-06-2024	1	100	1100	0	1100		
11	11-06-2024	2	80	1180	0	1180		
12	12-06-2024	3	120	1300	0	1300		
13	13-06-2024	4	80	1380	0	1380		
14	14-06-2024	5	100	1480	0	1480		
15	15-06-2024	6	120	1600	0	1600		
16	16-06-2024	7	140	1740	0	1740		
17	17-06-2024	1	60	1800	0	1800		
18	18-06-2024	2	100	1900	0	1900		
19	19-06-2024	3	80	1980	0	1980		
20	20-06-2024	4	120	2100	0	2100		
21	21-06-2024	5	140	2240	0	2240		
22	22-06-2024	6	80	2320	0	2320		
23	23-06-2024	7	100	2420	0	2420		
24	24-06-2024	1	60	2480	0	2480		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

S No	Date	Source Desing	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
								(6)
25	25-06-2024	2	120	2600	0	2600		
26	26-06-2024	3	140	2740	0	2740		
27	27-06-2024	4	100	2840	0	2840		
28	28-06-2024	5	100	2940	0	2940		
29	29-06-2024	6	120	3060	0	3060		
30	30-06-2024	7	40	3100	1875	1965	Raman Chauhan Vill Paopa Teh Rohru Distt Shimla (HP) And sludge disposed in pit near STP i.e. 1225+940-200 = 1965Kg	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

S.No.	Date	Source Desing	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
1	1-07-2024	1	60	60	0	60		
2	2-07-2024	2	120	180	0	180		
3	3-07-2024	3	100	280	0	280		
4	4-07-2024	4	40	320	0	320		
5	5-07-2024	5	100	420	0	420		
6	6-07-2024	6	40	460	0	460		
7	7-07-2024	7	80	540	0	540		
8	8-07-2024	1	60	600	0	600		
9	9-07-2024	2	140	740	0	740		
10	10-07-2024	3	100	840	0	840		
11	11-07-2024	4	80	920	0	920		
12	12-07-2024	5	120	1040	0	1040		
13	13-07-2024	6	80	1120	0	1120		
14	14-07-2024	7	100	1220	0	1220		
15	15-07-2024	1	40	1260	0	1260		
16	16-07-2024	2	140	1400	0	1400		
17	17-07-2024	3	60	1460	0	1460		
18	18-07-2024	4	100	1560	0	1560		
19	19-07-2024	5	80	1640	0	1640		
20	20-07-2024	6	120	1760	0	1760		
21	21-07-2024	7	60	1820	0	1820		
22	22-07-2024	1	80	1900	0	1900		
23	23-07-2024	2	100	2000	0	2000		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1009

S No	Date	Source Desing	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
								(8)
24	24-07-2024	3	60	2060	0	2060		
25	25-07-2024	4	120	2180	0	2180		
26	26-07-2024	5	60	2240	0	2240		
27	27-07-2024	6	100	2340	0	2340		
28	28-07-2024	7	100	2440	0	2440		
29	29-07-2024	1	120	2560	0	2560		
30	30-07-2024	2	60	2620	0	2620		
31	31-07-2024	3	40	2660	2250	2225	Chandan Chauhan Vill. Sidhrati Teh. Rohru Distt Shimla H.P. & Sludge disposed in pit near STP. 10 410 + 1965-150 = 2225kg	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

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S No	Date	Source Dieging	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
								(9)
1	01-08-2024	4	80	80	0	80		
2	02-08-2024	5	100	180	0	180		
3	03-08-2024	6	120	300	0	300		
4	04-08-2024	7	80	380	0	380		
5	05-08-2024	1	60	440	0	440		
6	06-08-2024	2	100	540	0	540		
7	07-08-2024	3	120	660	0	660		
8	08-08-2024	4	100	760	0	760		
9	09-08-2024	5	60	820	0	820		
10	10-08-2024	6	80	900	0	900		
11	11-08-2024	7	60	960	0	960		
12	12-08-2024	1	100	1060	0	1060		
13	13-08-2024	2	120	1180	0	1180		
14	14-08-2024	3	140	1320	0	1320		
15	15-08-2024	4	140	1460	0	1460		
16	16-08-2024	5	100	1560	0	1560		
17	17-08-2024	6	100	1660	0	1660		
18	18-08-2024	7	140	1800	0	1800		
19	19-08-2024	1	100	1900	0	1900		
20	20-08-2024	2	140	2040	0	2040		
21	21-08-2024	3	100	2140	0	2140		
22	22-08-2024	4	100	2240	0	2240		
23	23-08-2024	5	120	2360	0	2360		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1011

S No	Date	Source Desing	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
								(10)
24	24-08-2024	B	1000	2360	0	2360		
25	25-08-2024	7	140	2460	0	2460		
26	26-08-2024	1	80	2680	0	2680		
27	27-08-2024	2	120	2800	0	2800		
28	28-08-2024	3	100	2900	0	2900		
29	29-08-2024	4	120	3020	0	3020		
30	30-08-2024	5	60	3080	0	3080		
31	31-08-2024	6	100	3120	2250	2845	Krishna Chand, Village- Chirgaon Teh Chirgaon Distt. Shimla (HP) and Sludge disposed Pit near STP i.e. 870+2225-250 = 2845 kg	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1012

S No	Date	Source Drying	Dried Sludge Collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
1	01-09-2024	7	80	80	-	80		
2	02-09-2024	1	100	180	-	180		
3	03-09-2024	2	120	300	-	300		
4	04-09-2024	3	80	380	-	380		
5	05-09-2024	4	60	440	-	440		
6	06-09-2024	5	100	540	-	540		
7	07-09-2024	6	120	660	-	660		
8	08-09-2024	7	100	760	-	760		
9	09-09-2024	1	60	820	-	820		
10	10-09-2024	2	80	900	-	900		
11	11-09-2024	3	60	960	-	960		
12	12-09-2024	4	100	1060	-	1060		
13	13-09-2024	5	120	1180	-	1180		
14	14-09-2024	6	140	1320	-	1320		
15	15-09-2024	7	140	1460	-	1460		
16	16-09-2024	1	100	1560	-	1560		
17	17-09-2024	2	100	1660	-	1660		
18	18-09-2024	3	140	1800	-	1800		
19	19-09-2024	4	100	1900	-	1900		
20	20-09-2024	5	140	2040	-	2040		
21	21-09-2024	6	100	2140	-	2140		
22	22-09-2024	7	100	2240	-	2240		
23	23-09-2024	1	120	2360	-	2360		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1013

S No	Date	Source Desing	Dried Sludge Collected in Kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
24	24-09-2024	2	100	2460	0	2460		
25	25-09-2024	3	60	2520	0	2520		
26	26-09-2024	4	80	2600	0	2600		
27	27-09-2024	5	120	2720	0	2720		
28	28-09-2024	6	100	2820	0	2820		
29	29-09-2024	7	60	2880	0	2880		
30	30-09-2024	1	100	2980	2250	3425	Kalgi ram Village Kandlash PO Rohru Teh Rohru Distt Shimla (HP) and Sludge disposed in Pit near S.T.P i.e. 730+2845-150 = 3425 Kg	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

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S No	Date	Source Deging	Dried Sludge Collected in Kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
1	1-10-2024	2	80	80	0	80		
2	2-10-2024	3	100	180	-	180		
3	3-10-2024	4	120	300	-	300		
4	4-10-2024	5	80	380	-	380		
5	5-10-2024	6	60	440	-	440		
6	6-10-2024	7	100	540	-	540		
7	7-10-2024	1	120	660	-	660		
8	8-10-2024	2	100	760	-	760		
9	9-10-2024	3	60	820	-	820		
10	10-10-2024	4	80	900	-	900		
11	11-10-2024	5	60	960	-	960		
12	12-10-2024	6	100	1060	-	1060		
13	13-10-2024	7	120	1180	-	1180		
14	14-10-2024	1	140	1320	-	1320		
15	15-10-2024	2	140	1460	-	1460		
16	16-10-2024	3	100	1560	-	1560		
17	17-10-2024	4	100	1660	-	1660		
18	18-10-2024	5	140	1800	-	1800		
19	19-10-2024	6	100	1900	-	1900		
20	20-10-2024	7	140	2040	-	2040		
21	21-10-2024	1	100	2140	-	2140		
22	22-10-2024	2	100	2240	-	2240		
23	23-10-2024	3	120	2360	-	2360		
24	24-10-2024	4	100	2460	-	2460		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1015

S No	Date	Source Dejing C.I.P.P.	Dried Sludge collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
								(4)
25	25-10-2024	5	60	2520	-	2520		
26	26-10-2024	6	80	2600	-	2600		
27	27-10-2024	7	120	2720	-	2720		
28	28-10-2024	1	100	2820	-	2820		
29	29-10-2024	2	60	2880	-	2880		
30	30-10-2024	3	60	2940	-	2940		
31	31-10-2024	4	60	3000	2250	3975	Krishan chand Vill Chidgaon. Teh. Chidgaon Distt Shimla (H.P.) & Sludge disposed in pit near STP is 750+3425-200 = 3975 kg	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1016

S.No.	Date	Source Drying Bed	Dried Sludge collected in kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
1	01-11-2024	5	80	80	0	80		
2	02-11-2024	6	100	180	-	180		
3	03-11-2024	7	120	300	-	300		
4	04-11-2024	1	80	380	-	380		
5	05-11-2024	2	60	440	-	440		
6	06-11-2024	3	100	540	-	540		
7	07-11-2024	4	120	660	-	660		
8	08-11-2024	5	100	760	-	760		
9	09-11-2024	6	60	820	-	820		
10	10-11-2024	7	80	900	-	900		
11	11-11-2024	1	60	960	-	960		
12	12-11-2024	2	100	1060	-	1060		
13	13-11-2024	3	120	1180	-	1180		
14	14-11-2024	4	140	1320	-	1320		
15	15-11-2024	5	140	1460	-	1460		
16	16-11-2024	6	100	1560	-	1560		
17	17-11-2024	7	100	1660	-	1660		
18	18-11-2024	1	140	1800	-	1800		
19	19-11-2024	2	100	1900	-	1900		
20	20-11-2024	3	140	2040	-	2040		
21	21-11-2024	4	100	2140	-	2140		
22	22-11-2024	5	100	2240	-	2240		
23	23-11-2024	6	120	2360	-	2360		

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

S No	Date	Source Drying Q.....M	Dried Sludge Collected in Kg	Total Cummulative Sludge at STP	Sludge Disposed	Balance at STP	To whome Disposed	Remarks
24	24-11-2024	7	100	2460	0	2460		
25	25-11-2024	1	60	2520	-	2520		
26	26-11-2024	2	60	2580	2250	4105	Happy Sharma Village Todisa Tehsil Kingoan Distt-Shimla HP. and Sludge disposed in pit near STP i.e. 330+3975-200 = 4105 kg	

Executive Engineer
Jal Shakti Vibhag Division
Rohru

Superintending Engineer
Jal Shakti Vibhag Circle
Rohru-171207

1019

हिमाचल प्रदेश सरकार

2023-24

''भ्रष्टाचार मुक्त भारत, विकसित भारत''

SLUDGE DISPOSAL REGISTER

w.e.f. 09-04-2024

to

नाम.....

विषय.....

Certified that the register contains 93 pages & issued on dt. 09-04-2024 to STP Jubbal for Sludge disposal.

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

SLUDGE DISPOSAL RECORD

S.No	Date of Sludge wasting to drying bed through centrifuge / Period	Centrifuge Pumping time (minutes)	Date of sludge removal from drying bed	Dried Sludge Collected from drying bed (kg)	Remark	Total Cummulative Sludge at STP (kg)	Sludge Disposed (kg)	Balance	To whom Disposed. (Name of farmer and Address)
1.	16-04-2024 Bed1 (10-4-2024 to 16-4-2024)	90	23-04-2024	28.60	Collected in Bag	28.60	—	28.60	—
2.	20-04-2024 Bed2 (17-04-2024 to 20-04-2024)	12	27-04-2024	17.50	Collected in Bag	46.10	—	46.10	—
3.	23-04-2024 Bed1 (21-04-2024 to 23-04-2024)	10	30-04-2024	12.20	Collected in Bag	58.30	—	58.30	—
4	26-04-2024 Bed2 (24-04-2024 to 26-04-2024)	11	2-05-2024	12.00	Collected in Bag	70.30	—	70.30	—
5.	30-04-2024 Bed1 (27-04-2024 to 30-04-2024)	15	7-05-2024	17.00	Collected in Bag	87.30	—	87.30	—
6.	4-5-2024 Bed 2 (1-05-2024 to 4-05-2024)	14	11-05-2024	17.10	Collected in Bag	100.40	100.40 kg (4 Bags)	0	Sh. Naresh Kumar Aukta V.P.O Old Jubbal Tehsil Jubbal Distt Shimla H.P.
7.	7-5-2024 bed-1 (5-5-2024 to 7-5-2024)	10	14-5-2024	12.40	Collected in bag	12.40	—	12.40	—
8.	11-5-2024 bed-2 (8-5-2024 to 11-5-2024)	15	18-5-2024	17.30 (Costs Chemist)	Collected in bag	29.70	—	29.70	—

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

Executive Engineer
J.S.V. Division Jubbal

1021

S.No	Date of sludge waste to laying bed through Centrifuge/ Period	Centrifuge pumping time (Min)	Date of Sludge Removal from drying bed	Dried Sludge Collected from drying bed (kg)	Remarks	Total Commulative Sludge at STP (kg)	Sludge Disposed (kg)	Balance	To Whome Disposed. (Name of farmer & address)
9.	14.05.2024 bed-1 (12.05.24 – 14.05.2024)	12	21.05.2024	12.60	Collected in bag.	42.30	—	42.30	—
10.	18-5-2024 bed-2 (15-5-2024 to 18-5-2024)	15	25-5-2024	18.00	Collected in bag	60.30	—	60.30	—
11.	21.5.2024 bed-1 (19-5-2024 to 21-5-2024)	12	28-5-2024	12.10	Collected in bag.	72.40	—	72.40	—
12.	25-5-2024 bed-2 (22-5-2024 to 25-5-2024)	15	1-6-2024	18.30	Collected in bag	90.70	—	90.70	—
13.	28-5-2024 bed-1 (26-5-2024 to 28-5-2024)	12	4-6-2024	12	Collected in bag.	102.70	—	102.70	—
14.	31.5.2024 bed-2 (29-5-2024 to 31-5-2024)	10	7-6-2024	12.20	Collected in bag.	114.90	—	114.90	—
15.	4-6-2024 bed-1 (1-6-2024 to 4-6-2024)	15	11-6-2024	17.10	Collected in bag.	132.0	—	132	—

Asstt. Chemist

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

Executive Engineer
J.S.V. Division Jubbal

1022

SNo.	Date of sludge wasting to drying bed through centrifuge / Period	Centrifuge pumping time in (minutes)	Date of sludge removal from drying bed	Dried sludge collected from drying bed (Kg)	Remarks	Total Cummulative sludge at STP	Sludge disposal (kg)	Balance	To whom disposed Name & address of farmer
16.	8-6-2024 bed-2 (5-6-2024 to 8-6-2024)	15	15-6-2024	17.50	Collecting in beg.	149.50	1 oday (4 Bags)	49.50	Chatan Sastg Vill. old Jnd. Teh Jubbal, Distl. Shimla. H.P.
17.	11-6-2024 bed-1 (9-6-2024 to 11-6-2024)	12	18-6-2024	12.	Collected in bag.	61.50	—	61.50	98054-82513.
18.	15-6-2024 bed-2 (12-6-2024 to 15-6-2024)	16	22-6-2024	17.20	Collected in bag.	78.70	—	78.70	—
19.	18-6-2024 bed-1 (16-6-2024 to 18-6-2024)	14	25-6-2024	12.30	Collected in bag.	91	—	91	—
20.	22-6-2024 bed-2 (19-6-2024 to 22-6-2024)	20	29-6-2024	17.	do	108	—	108	—
21.	25-6-2024 - bed-1 (23-6-2024 to 25-6-2024)	10	2-7-2024	13	do	121	—	121	—
22.	29-6-2024 bed-2 (26-6-2024 to 29-6-2024)	18	6-7-2024	17.40	do	138.40	—	138.40	—

Sastg Chemist

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

Executive Engineer
J.S.V., Division Jubbal

1023

S.No.	Date of Sludge wasting to drying bed through centrifuge / Period	Centrifuge Pumping time (in minutes)	Date of Sludge removal from drying bed	Dried Sludge collected from drying bed (kg)	Remarks	Total cummulative sludge at STP	Sludge disposal (kg)	Balance	To whom disposed Name and address
23.	2-7-2024 bed-1 (30-6-2024 to 2-7-2024)	12	9-7-2024	12.10	Collected in Bag	150.50	—	150.50	———
24.	6-7-2024 bed-2 (3-7-2024 to 6-7-2024)	15	13-7-2024	17.20	do	167.70	150kg (6Bags)	17.70	Sh. Anil Sharma Village Sharhana P.O. Dochi Tehsil Jubbal Distt: Shimla H.P.
25.	9-7-2024 bed-1 (7-7-2024 to 9-7-2024)	11	16-7-2024	12	do	29.70	—	29.70	———
26.	13-7-2024 bed-2 (10-7-2024 to 13-7-2024)	16	20-7-2024	17.50	do	47.20	—	47.20	———
27.	16-7-2024 bed-1 (14-7-2024 to 16-7-2024)	12	23-7-2024	12.30	do	59.50	—	59.50	———
28.	20-7-2024 bed-2 (17-7-2024 to 20-7-2024)	16	27-7-2024	17.10	do	76.60	—	76.60	———
29.	23-7-2024 bed-1 (21-7-2024 to 23-7-2024)	12	30-7-2024	12.40	do	89	—	89	———

Chemist

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

Executive Engineer
J.S.V., Division Jubbal

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S.No.	Date of sludge wasting to drying bed through Centrifuge/ Period	Centrifuge pumping time (in minutes)	Date of sludge removal from drying bed	Dried sludge collected from drying bed (kg)	Remarks	Total cummulative sludge at STP	sludge disposal (kg)	Balance	To whom disposed Name and address
30.	27.7.2024 bed-2 (24.7.2024 to 27.7.2024)	15	3-8-2024	17.60	Collected in bag	106.60	—	106.60	—
31.	30-7-2024 bed-1 (28.7.2024 to 30-7-2024)	12	6-8-2024	12.40	do	119.	—	119	—
32.	3-8-2024 bed-2 (31-7-2024 to 3-8-2024)	15	10-8-2024	17.40	do	136.40	125kg (5 bags)	11.40	Sh Tushar Gupta Vill. Bhaggal P.O. Parwanhi Teh. Jubbal, Distt. Shimla H.P.
33.	6-8-2024 bed-1 (4-8-2024 to 6-8-2024)	12	13-8-2024	13.20	do	24.60	—	24.60	—
34.	10-8-2024 bed-2 (7.8.2024 to 10-8-2024)	16	17-8-2024	19	do	43.60	—	43.60	—
35.	13.8.24 bed-1 (11-8-24 - 13-8-24)	10	20.8.24	13.10	—do—	56.70	—	56.70	—
36.	17.8.24 bed-2 (14-8-24 - 17-8-24)	16	24.8.24	16.80	—do—	73.50	—	73.50	—
37	20.8.24 bed-1 (18.8.24 - 20.8.24)	12	27.8.24	12.90	—do—	86.40	—	86.40	—
38.	24.8.24 bed-2 (21.8.2024 to 24.8.2024)	15	31.8.2024	17.70 (Wasts Chemist)	—do—	104.10	—	104.10	—

Assistant Engineer
J.S.V. Sub Divn. No-1

Executive Engineer
J.S.V., Division Jubbal

1025

SNo	Date of sludge wasting to drying bed through centrifuge/ period	Centrifuge pumping time (in minutes)	Date of sludge removal from drying bed	Dried sludge collected from drying bed (kg)	Remarks	Total Cummulative sludge at STP	Sludge disposal (kg)	Balance	To whom disposed Name & Address of Farmer
39.	27-8-2024 bed-1 (25-8-2024 to 27-8-2024)	10	3-9-2024	12.40	Collected in bag.	116.50	—	116.50	
40.	31-8-2024 bed-2 (28-8-2024 to 31-8-2024)	15	7-9-2024	19.	do	135.50	125kg (5 Bags)	10.50	Sh. Beli Ram Village Sundli P.O. Jubbal Tehsil Jubbal Distt. Shimla HP.
41.	3-9-2024 bed-1 (1-9-2024 to 3-9-2024)	12	10-9-2024	12.60	do	23.10	—	23.10	—
42.	7-9-2024 bed-2 (4-9-2024 to 7-9-2024)	16	14-9-2024	17.40	do	40.50	—	40.50	—
43.	10-9-2024 bed-1 (8-9-2024 to 10-9-2024)	12	17-9-2024	12.10	do	52.60	—	52.60	—
44.	14-9-2024 bed-2 (11-9-2024 to 14-9-2024)	15	21-9-2024	19	do	71.60	—	71.60	—
45.	17-9-2024 bed-1 (15-9-2024 to 17-9-2024)	10	24-9-2024	12.40 (Spoils Chemist)	do	84	—	84	—

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

Executive Engineer
J.S.V., Division Jubbal

1026

Sl No.	Date of sludge wasting to drying bed through Centrifuge /period	Centrifuge pumping time (in minutes)	Date of sludge removal from drying bed	Dried Sludge collected from drying bed (kg)	Remarks	Total Cummulative sludge at STP.	Sludge disposed (kg)	Balance	To whom disposed Name & address
46.	21-9-2024 bed-2 (18-9-2024 to 21-9-2024)	16	28-9-2024	17.40	Collected in bagg.	101.40	—	101.40	—
47.	24-9-2024 bed-1 (22-9-2024 to 24-9-2024)	12	1-10-2024	11.90	do	113.30	—	113.30	—
48.	28-9-2024 bed-2 (25-9-2024 to 28-9-2024)	15	5-10-2024	12.10	do	125.30	—	125.30	—
49	1-10-2024 bed-1 (29-9-2024 to 1-10-2024)	12	8-10-2024	12.40	do	137.70	125kg (5 bag	12.70	Sh. Bahadur Singh Vill Dadot P.O. Barthata Teh Jubbal.
50	5-10-2024 bed 2 (2-10-2024 to 5-10-2024)	16.	12-10-2024	17.60	do	20.30	—	20.30	—
51.	8-10-2024 bed-1 (6-10-2024 to 8-6-2024)	10	15-10-2024	12.40	do	32.70	—	32.70	—
52.	12-10-2024 bed-2 (9-10-2024 to 12-10-2024)	17	19-10-2024	19 (Sats Chemist	do	51.70	—	51.70	—

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

Executive Engineer
J.S.V. Division Jubbal

1027

SNo	Date of sludge waiting to drying bed through centrifuge / period	Centrifuge pumping time (in minutes)	Date of sludge removal from drying bed	Dried sludge Collected from drying bed (kg)	Remarks	Total cummulative sludge at STP	Sludge disposal (kg)	Balance	To whom disposed Name & Address
53	15-10-2024 bed-1 (13-10-2024 to 15-10-2024)	12	22-10-2024	13.10	Collected in bag.	64.80	—	64.80	—
54.	19-10-2024 bed-2 (16-10-2024 to 19-10-2024)	15	26-10-2024	18.40	do	83.20	—	83.20	—
55.	22-10-2024 bed-1 (20-10-2024 to 22-10-2024)	13	29-10-2024	14.10	do	97.30	—	97.30	—
56.	26-10-2024 bed-2 (23-10-2024 to 26-10-2024)	17	2-11-2024	17.60	do	114.90	—	114.90	—
57.	29-10-2024 bed-1 (27-10-2024 to 29-10-2024)	12	5-11-2024	12.80	do	127.70	—	127.70	—
58.	2-11-2024 bed-2 (30-10-2024 to 2-11-2024)	16	9-11-2024	17.40	do	145.10	—	145.10	—
59.	5-11-2024 bed-1 (3-11-2024 to 5-11-2024)	12	12-11-2024	12.60	do	157.70	—	157.70	—

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal Distt. Shimla

Assistant Engineer

Executive Engineer
J.S.V., Division Jubbal

1028

S.No.	Date of Sludge wasting to drying bed through centrifuge /period	Centrifuge pumping time (in minutes)	Date of sludge removal from drying bed	Dried sludge collected from drying bed (kg)	Remarks	Total cummulative Sludge at S.T.P.	Sludge Disposal (kg)	Balance	To whom disposed Name & Address.
60	9-11-2024 bed-2 (6-11-2024 to 9-11-2024)	15	16-11-2024	17.90	Collected in bag.	175.50	—	175.50	—
61.	12-11-2024 bed-1 (10-11-2024 to 12-11-2024)	12	19-11-2024	11.80	do	187.30	—	187.30	—
62.	16-11-2024 bed-2 (13-11-2024 to 16-11-2024)	16	23-11-2024	18.30	do	205.60	—	205.60	—
63.	19-11-2024 bed-1 (17-11-2024 to 19-11-2024)	10	26-11-2024.	11	do	216.60	200 kg (8 Bag)	16.60	Chetan Sarda Vill. Old Jubbal P.O. Jubbal Teh - Jubbal
64.	23-11-2024 bed-2 (20-11-2024 to 23-11-2024)	15							
65.	26-11-2024 bed-1 (24-11-2024 to 26-11-2024)	10							

It is certified that the dried sludge is being taken away by the local farmers for its use for Aggriculture as well as horticulture purpose.

Sarda Chemist

Assistant Engineer
J.S.V. Sub Divn. No-1
Jubbal (H.P.)

Executive Engineer
J.S.V., Division Jubbal

1029

STP Jogindi Nagar

Month

Sl.No.	Date	Sludge produced	Sludge Disposable	Name of Farmer	Date	Address
	23/4/2024	2.5 Kg.	2 Bags = 40kg	Surinder	23/4/2024	V.P.O Dathi, Tehsil Jogindar Nagar.
2.			8 Bags = 160kg	Sumita Devi	01/05/2024	V.P.O Dathi. Tehsil Jogindar Nagar
	20/05/2024	80 kg.	4 Bag. 80kg	Pawan	23/05/2024	Vill. Ichuber Teh Jogindarnagar
	30/05/2024	13 kg.	3 Bag. 60kg	Dushyant	5/06/2024	Vill. Shamnan P/o Lamu Teh Jogi
	26/06/2024	70 kg	3 Bag. 30kg.			
	30/06/2024	13.6 kg.				
			10 Bag = 100kg	Ramlal	04/07/24	Vill Majharan, Teh. Jogindar Nagar
	28/07/24.	62 kg.	4 Bag = 40kg	Pratap Kumar	30/8/24.	Village Makrana. Teh. Jogindar Nagar
	14/08/24	40 kg.				
	30/08/24	14.4 kg. ~ 55 kg.	6 Bag = 60kg.	Chaman Lal		V P O Dahag Tehsil Jogindar Nagar
	10/09/24	11.5 kg.	3 Bags	Rajinder kumar	21/9/24	V.P.O Dahag Tehsil Jogindar Nagar Distt Mandi

Junior Engineer
Jal Shakti Section

Assistant Engineer
Jal Shakti Sub-Divisi
Joginder Nagar (H.P.)

Executive Engineer
Jal Shakti Divisio
Chamba

Sign

STP Register

This register has been issued vide No. 03/2024-25 of Register of Registers of this sub-division.

Certified that this register contains 1 to 68 pages issued to STP Majhaun (Sludge disposal records).

Assistant Engineer
Jal Shakti Sub-Divisi
Joginder Nagar (H.P.)

1032

STP Joginder Nagar

Month - November

Date :

Sr. No.	Date	Waste sludge Pump Time	Sludge out from clarifier	out in kg.	After process
01	11/11/24	0.5 min	87 Lt.	86	
02	25/11/24	1 min	174 Lt	172.	

Junior Engineer
Jal Shakti Section Nagar

Assistant Engineer
Jal Shakti Sub-Divisio
Joginder Nagar (H.P.)

Executive Engineer
Jal Shakti Division
Chauntra (H.P.)

Sign.

1033 STP Joginder Nagar

Month - October:

Date : _____

Sl. No.	Date	Waste Sludge Pump Time	Sludge out from clarifier	Sludge out in Kg.
01	15/10/24	1 min	174 Lt	171
02	20/10/24	0.5 min	87 Lt	86
03	28/10/24	1 min	174 Lt	172
				After processing
				Still in process.

Junior Engineer
Jal Shakti Section Joginder Nagar

Assistant Engineer
Jal Shakti Sub-Divi
Joginder Nagar (H.P.

Executive Engineer
Jal Shakti Division
Chauntra (H.P.)

1034

Month- September STP Tegra Nagar

Date :

Sr. No.	Date	Waste Sludge Pump Time	Sludge out from Clarifier	Sludge out in Kg
01	12/09/24	0.5 min	87 L	86.4
02	21/09/24	0.5 min	87 L	86.2
03	30/09/24	0.5 min	87 L	86.0

After processing Still in process.

Junior Engineer
Jal Shakti Section Nagar

Assistant Engineer
Jal Shakti Sub-Division
Joginder Nagar (H.P.)

Executive Engineer
Jal Shakti Division
Chauntra (H.P.)

Sign.

STP Joginder Nagar

Month - August

Date :

Sr No.	Date	Waste Sludge Pump Time	Sludge out from Clarifier	Sludge out in Kg.
01	12/08/24	2.5 min	435 Lt	430 kg.
02	24/08/24	.5 min	870 Lt	868 kg.
03	28/08/24	5 min	870 Lt	868 kg
04	30/08/24	1 min	174 Lt	172.0 kg
05	31/08/24	2 min	348 Lt	346 kg
				After processing
				85 kg

Junior Engineer
Jal Shakti Section Nagar

Assistant Engineer
Jal Shakti Sub-Divisio.
Joginder Nagar (H.P.)

Executive Engineer
Jal Shakti Division
Chauntra (H.P.)
Sign

Month – July. STP Joginagar

Date :

Sr. No.	Date	Waste Sludge Pump Time	Sludge out from Clarifier	Sludge out in kg.
01	01/07/24	1.5 min	261 Lt.	268.1 kg.
02	08/07/24	4 min.	696 Lt.	692 kg
03	11/07/24	0.5 min.	87 Lt	84 kg
04	28/07/24	0.5 min	87 Lt	86.5 kg.
05	30/07/24	2.5 min	435 Lt	432 kg.
				After process = 82 kg.

Junior Engineer
Jal Shakti Section

Assistant Engineer
Jal Shakti Sub-Division
Joginder Nagar (H.P.)

Executive Engineer
Jal Shakti Division
Chauntra (H.P.)

Sign.

Month - June.

STP Joginder Nagar

Date:

Sr. No.	Date	Waste Sludge Pump Time	Sludge out from clarifier	Sludge after processing time in kg.
01	12/06/24	4 min	696 Lt	692. kg
02.	22/06/24	0.5 min	87 Lt	82.1
03	26/06/24	0.5 min	87 Lt	84.1
04	28/06/24	1 min.	174 Lt	170
05	29/06/24	2.5 min	435 Lt	430
06	30/06/24	1 min	174 Lt	171

d/w processing

83 kg

Junior Engineer
Jal Shakti Section-I/Nagar

Assistant Engineer
Jal Shakti Sub-Division
Joginder Nagar (H.P.)

Signature.

Executive Engineer
Jal Shakti Division
Chauntra (H.P.)

1038

Month- May. STP Joginder Nagar

Sr. No.	Date	Waste Sludge Pump Time Start	Sludge out from clarifier	Sludge after process in kg
01	05/05/24	4 min.	696 Lt	697
02.	15/05/24	3 min	522 Lt	695
03	24/05/24	4 min.	696 Lt	692
04	30/05/24	2 min	348 Lt	345
				After process
				93.16 kg

Junior Engineer
Jal Shakti Section

Assistant Engineer
Jal Shakti Sub-Division
Joginder Nagar (H.P.)

Executive Engineer
Jal Shakti Division
Chauntra (H.P.)

Signature

1039

STP Joginder Nagar

Date :

Month- April.

Sr. No.	Date	Waste sludge Pump	Sludge out from Clarifier.	Sludge out in kg.
5	15/04/24.	5 min.	870 Lt	866
	18/04/24.	5 min	870 Lt	868.5
10				
	24/04/24	5 min.	870 Lt	860.
				After processing
15				2[illegible] kg.
				Junior Engineer Jal Shakti Section-I Nagar
20				Assistant Engineer Jal Shakti Sub-Division Joginder Nagar (H.P.)
				Signature.
				Executive Engineer Jal Shakti Division Chauntra (H.P.)
25				

Certificate

Name of Scheme : Providing permanent Sewerage Scheme to Sarkaghat Town in Tehsil Sarkaghat, Distt. Mandi (HP)

It is certified that the Sludge Generation & Sludge Disposal record is being maintained continuously w.e.f. 01/06/2023 on daily basis by Jal Shakti Division Sarkaghat for STP Sarkaghat. The Verified record is enclosed herewith please.

Executive Engineer
JSV Division Sarkaghat

1041

classmate
Date
Page 1

SLUDGE PUMPING LOG BOOK

Certified that this log book contains 68 NOS. (Sixty eight only) leaves and all the leaves are in one contact.

Junior Engineer
Jal Shakti Section
Sarkaghat

Assistant Engineer
Jal Shakti Sub-Division
Sarkaghat

MONTH - JUNE 2023

CLASSMATE
Date
Page (2)

Date	PUMPING TIME	Quantity of Sludge	Sludge out in kg	Remarks
1-6-23	3 MIN.	510 Lts.	25.50 kg.	
2-6-23	3 MIN.	510 Lts	25.50 kg	
3-6-23	3 MIN.	510 Lts.	25.50 kg	
4-6-23	3 MIN.	510 Lts	25.50 kg	
5-6-23	3 MIN.	510 Lts.	25.50 kg	
6-6-23	3 MIN.	510 Lts.	25.50 kg	
7-6-23	3 MIN.	510 Lts	25.50 kg	
8-6-23	3 MIN.	510 Lts	25.50 kg	
9-6-23	3 MIN	510 Lts	25.50 kg	
10-6-23	3 MIN	510 Lts	25.50 kg	
11-6-23	3 MIN	510 Lts.	25.50 kg	
12-6-23	3 MIN	510 Lts	25.50 kg	
13-6-23	3 MIN	510 Lts	25.50 kg	
14-6-23	3 MIN	510 Lts	25.50 kg	
15-6-23	3 MIN	510 Lts.	25.50 kg	
16-6-23	2 MIN	510 Lts	25.50 kg	
17-6-23	3 MIN.	510 Lts	25.50 kg	
18-6-23	3 MIN.	510 Lts	25.50 kg	
19-6-23	3 MIN.	510 Lts	25.50 kg	
20-6-23	3 MIN	510 Lts	25.50 kg	
21-6-23	3 MIN	510 Lts	25.50 kg	
22-6-23	3 MIN	510 Lts	25.50 kg	
23-6-23	3 MIN.	510 Lts	25.50 kg	
24-6-23	3 MIN.	510 Lts	25.50 kg	
25-6-23	3 MIN.	510 Lts	25.50 kg	
26-6-23	3 MIN	510 Lts	25.50 kg	
27-6-23	3 MIN.	510 Lts	25.50 kg	
28-6-23	3 MIN	510 Lts	25.50 kg	
29-6-23	3 MIN.	510 Lts	25.50 kg	
30-6-23	3 MIN.	510 Lts	25.50 kg	

JE

Assistant Engineer
Jal Shakti Sub Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
30-6-2023

MONTH JULY - 2023

1043

Date	Pumping Time	Quantity of Slurry out in kg	Remarks
1-7-23	3 MIN.	510 Kg	25.50 kg
2-7-23	3 MIN.	510	25.50
3-7-23	3 MIN.	510	25.50
4-7-23	3 MIN.	510	25.50
5-7-23	3 MIN.	510	25.50
6-7-23	3 MIN.	510	25.50
7-7-23	3 MIN.	510	25.50
8-7-23	3 MIN.	510	25.50
9-7-23	3 MIN.	510	25.50
10-7-23	3 MIN.	510	25.50
11-7-23	3 MIN.	510	25.50
12-7-23	3 MIN.	510	25.50
13-7-23	3 MIN.	510	25.50
14-7-23	3 MIN.	510	25.50
15-7-23	3 MIN.	510	25.50
16-7-23	3 MIN.	510	25.50
17-7-23	3 MIN.	510	25.50
18-7-23	3 MIN.	510	25.50
19-7-23	3 MIN.	510	25.50
20-7-23	3 MIN.	510	25.50
21-7-23	3 MIN.	510	25.50
22-7-23	3 MIN.	510	25.50
23-7-23	3 MIN.	510	25.50
24-7-23	3 MIN.	510	25.50
25-7-23	3 MIN.	510	25.50
26-7-23	3 MIN.	510	25.50
27-7-23	3 MIN.	510	25.50
28-7-23	3 MIN.	510	25.50
29-7-23	3 MIN.	510	25.50
30-7-23	3 MIN.	510	25.50
31-7-23	3 MIN.	510	25.50

Assistant Engineer
Jal Shakti Sub-Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
31-7-2023

MONTH AUGUST - 2023

1044

classmate Date Page (-3)

Date	Pumping Time.	Quantity of sludge	Sludge dry Mkg	Remarks
1-8-23	3 MIN	510 Lts	25.50 kg	
2-8-23	3 MIN	510	25.50	
3-8-23	3 MIN.	510	25.50	
4-8-23	3 MIN.	510	25.50	
5-8-23	3 MIN.	510	25.50	
6-8-23	3 MIN.	510	25.50	
7-8-23	3 MIN.	510	25.50	
8-8-23	3 MIN.	510	25.50	
9-8-23	3 MIN.	510	25.50	
10-8-23	3 MIN.	510	25.50	
11-8-23	3 MIN.	510	25.50	
12-8-23	3 MIN.	510	25.50	
13-8-23	3 MIN.	510	25.50	
14-8-23	3 MIN	510	25.50	
15-8-23	3 MIN.	510	25.50	
16-8-23	3 MIN	510	25.50	
17-8-23	3 MIN	510	25.50	
18-8-23	3 MIN.	510	25.50	
19-8-23	3 MIN.	510	25.50	
20-8-23	3 MIN	510	25.50	
21-8-23	3 MIN	510	25.50	
22-8-23	3 MIN	510	25.50	
23-8-23	3 MIN	510	25.50	
24-8-23	3 MIN.	510	25.50	
25-8-23	3 MIN	510	25.50	
26-8-23	3 MIN.	510	25.50	
27-8-23	3 MIN	510	25.50	
28-8-23	3 MIN.	510	25.50	
29-8-23	3 MIN	510	25.50	
30-8-23	3 MIN	510	25.50	
31-8-23		510	25.50	

JE

Assistant Engineer
Jal Shakti Sub Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
31-8-2023

MONTH SEP-2023

1045

Date	PUMPING-TIME	Quantity of Sludge	Sludge at in kg.	Remarks
1-9-23	3 MIN.	510 Lts.	25.50 kg	Nil
2-9-23	3 MIN.	510	25.50	Nil
3-9-23	3 MIN.	510	25.50	Nil
4-9-23	3 MIN.	510	25.50	Nil
5-9-23	3 MIN.	510	25.50	Nil
6-9-23	3 MIN.	510	25.50	Nil
7-9-23	3 MIN.	510	25.50	Nil
8-9-23	3 MIN.	510	25.50	Nil
9-9-23	3 MIN.	510	25.50	Nil
10-9-23	3 MIN.	510	25.50	Nil
11-9-23	3 MIN.	510	25.50	Nil
12-9-23	3 MIN.	510	25.50	Nil
13-9-23	3 MIN.	510	25.50	Nil
14-9-23	3 MIN.	510	25.50	Nil
15-9-23	3 MIN.	510	25.50	Nil
16-9-23	3 MIN.	510	25.50	Nil
17-9-23	3 MIN.	510	25.50	Nil
18-9-23	3 MIN.	510	25.50	Nil
19-9-23	3 MIN.	510	25.50	Nil
20-9-23	3 MIN.	510	25.50	Nil
21-9-23	3 MIN.	510	25.50	Nil
22-9-23	3 MIN.	510	25.50	Nil
23-9-23	3 MIN.	510	25.50	Nil
24-9-23	3 MIN.	510	25.50	Nil
25-9-23	3 MIN.	510	25.50	Nil
26-9-23	3 MIN.	510	25.50	Nil
27-9-23	3 MIN.	510	25.50	Nil
28-9-23	3 MIN.	510	25.50	Nil
29-9-23	3 MIN.	510	25.50	Nil
30-9-23	3 MIN.	510	25.50	Nil

JE
Assistant Engineer
Jal Shakti Sub-Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
30-09-2023

MONTH OCT. 2023

1046

Date	PUMPING	TIME	Quantity of Sludge	Sludge out in kg	Remarks
1-10-23		3 MIN.	510 Lts.	25.50 Kg	
2-10-23		3 MIN.	510	25.50	
3-10-23		3 MIN.	510	25.50	
4-10-23		3 MIN.	510	25.50	
5-10-23		3 MIN.	510	25.50	
6-10-23		3 MIN.	510	25.50	
7-10-23		3 MIN.	510	25.50	
8-10-23		3 MIN.	510	25.50	
9-10-23		3 MIN.	510	25.50	
10-10-23		3 MIN.	510	25.50	
11-10-23		3 MIN.	510	25.50	
12-10-23		3 MIN.	510	25.50	
13-10-23		3 MIN.	510	25.50	
14-10-23		3 MIN.	510	25.50	
15-10-23		3 MIN.	510	25.50	
16-10-23		3 MIN.	510	25.50	
17-10-23		3 MIN.	510	25.50	
18-10-23		3 MIN.	510	25.50	
19-10-23		3 MIN.	510	25.50	
20-10-23		2 MIN.	510	25.50	
21-10-23		3 MIN.	510	25.50	
22-10-23		3 MIN.	510	25.50	
23-10-23		3 MIN.	510	25.50	
24-10-23		3 MIN.	510	25.50	
25-10-23		3 MIN.	510	25.50	
26-10-23		3 MIN.	510	25.50	
27-10-23		3 MIN.	510	25.50	
28-10-23		3 MIN.	510	25.50	
29-10-23		3 MIN.	510	25.50	
30-10-23		3 MIN.	510	25.50	
31-10-23		3 MIN.	510	25.50	

Executive Engineer / JE
Jal Shakti Sub-Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
31-10-2023

MONTH NOV - 2023

1047

Date	PUMPING TIME	Quantity of sludge	Sludge at M/S	Remarks
1-11-23	3 MIN.	510 Lts	25.50 Lts	
2-11-23	3 MIN.	510 Lts	25.50 Lts	
3-11-23	3 MIN.	510	25.50	
4-11-23	3 MIN.	510	25.50	
5-11-23	3 MIN.	510	25.50	
6-11-23	3 MIN.	510	25.50	
7-11-23	3 MIN.	510	25.50	
8-11-23	3 MIN.	510	25.50	
9-11-23	3 MIN.	510	25.50	
10-11-23	3 MIN.	510	25.50	
11-11-23	3 MIN.	510	25.50	
12-11-23	3 MIN.	510	25.50	
13-11-23	3 MIN.	510	25.50	
14-11-23	3 MIN.	510	25.50	
15-11-23	3 MIN.	510	25.50	
16-11-23	3 MIN.	510	25.50	
17-11-23	3 MIN.	510	25.50	
18-11-23	3 MIN.	510	25.50	
19-11-23	3 MIN.	510	25.50	
20-11-23	3 MIN.	510	25.50	
21-11-23	3 MIN.	510	25.50	
22-11-23	3 MIN.	510	25.50	
23-11-23	3 MIN.	510	25.50	
24-11-23	3 MIN.	510	25.50	
25-11-23	3 MIN.	510	25.50	
26-11-23	3 MIN.	510	25.50	
27-11-23	3 MIN.	510	25.50	
28-11-23	3 MIN.	510	25.50	
29-11-23	3 MIN.	510	25.50	
30-11-23	3 MIN.	510	25.50	

Assistant Engineer
Jal Shakti Sub Division
Sarkaghat

JE

Executive Engineer
Jal Shakti Division
Sarkaghat
30-11-2023

S/S

MONTH DEC-2023

classmate
Date
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Date	PUMPING TIME	Quantity of Sludge	Sludge in kg	Remarks
1-12-23	4 MIN.	680 Lit	34 kg	✓
2-12-23	4 MIN.	680 Lit	34 kg	✓
3-12-23	4 MIN.	680	34	✓
4-12-23	4 MIN.	680	34	✓
5-12-23	4 MIN.	680	34	✓
6-12-23	4 MIN	680	34	✓
7-12-23	4 MIN.	680	34	✓
8-12-23	4 MIN	680	34	✓
9-12-23	4 MIN.	680	34	✓
10-12-23	4 MIN.	680	34	✓
11-12-23	4 MIN.	680	34	✓
12-12-23	4 MIN.	680	34	✓
13-12-23	4 MIN.	680	34	Holiday
14-12-23	4 MIN	680	34	Holiday
15-12-23	4 MIN.	680	34	Holiday
16-12-23	4 MIN	680	34	Holiday
17-12-23	4 MIN.	680	34	Holiday
18-12-23	4 MIN.	680	34	Holiday
19-12-23	4 MIN.	680	34	✓
20-12-23	4 MIN.	680	34	✓
21-12-23	4 MIN	680	34	✓
22-12-23	4 MIN	680	34	✓
23-12-23	4 MIN.	680	34	✓
24-12-23	4 MIN.	680	34	✓
25-12-23	4 MIN.	680	34	✓
26-12-23	4 MIN.	680	34	✓
27-12-23	4 MIN.	680	34	✓
28-12-23	4 MIN.	680	34	✓
29-12-23	4 MIN	680	34	✓
30-12-23	4 MIN	680	34	✓
31-12-23	4 MIN	680	34	✓

JE

Assistant Engineer
Jal Shakti Sub Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
31-12-2023

MONTH: - JAN - 2024

1049

Date	PUMPING TIME	Quantity of Sludge	Sludge out in kg	Remark
1-1-24	4 MIN.	680 Lts.	34 kg	Pradeep
2-1-24	4 MIN.	680 Lts	34 kg	Pradeep
3-1-24	4 MIN.	680 Lts.	34 kg	Pradeep
4-1-24	4 MIN.	680 Lts	34 kg	Pradeep
5-1-24	4 MIN	680 Lts	34 kg	Pradeep
6-1-24	4 MIN.	680 Lts	34 kg	Pradeep
7-1-24	4 MIN.	680 Lts	34 kg	Pradeep
8-1-24	4 MIN.	680 Lts	34 kg	Pradeep
9-1-24	4 MIN.	680 Lts.	34 kg	Pradeep
10-1-24	4 MIN.	680 Lts	34 kg	Pradeep
11-1-24	4 MIN.	680 Lts	34 kg	Pradeep
12-1-24	4 MIN.	680 Lts	34 kg	Pradeep
13-1-24	4 MIN.	680 Lts	34 kg	Pradeep
14-1-24	4 MIN.	680 Lts	34 kg	Pradeep
15-1-24	4 MIN.	680 Lts.	34 kg	Pradeep
16-1-24	4 MIN.	680 Lts	34 kg	Pradeep
17-1-24	4 MIN.	680 Lts	34 kg	Pradeep
18-1-24	4 MIN.	680 Lts	34 kg	Pradeep
19-1-24	4 MIN.	680 Lts	34 kg	Pradeep
20-1-24	4 MIN.	680 Lts	34 kg	Pradeep
21-1-24	4 MIN.	680 Lts	34 kg	Pradeep
22-1-24	4 MIN.	680 Lts	34 kg	Pradeep
23-1-24	4 MIN.	680 Lts	34 kg	Pradeep
24-1-24	4 MIN.	680 Lts	34 kg	Pradeep
25-1-24	4 MIN.	680 Lts	34 kg	Pradeep
26-1-24	4 MIN.	680 Lts	34 kg	Pradeep
27-1-24	4 MIN.	680 Lts	34 kg	Pradeep
28-1-24	4 MIN.	680 Lts	34 kg	Pradeep
29-1-24	4 MIN.	680 Lts	34 kg	Pradeep
30-1-24	4 MIN.	680 Lts	34 kg	Pradeep
31-1-24	4 MIN.	680 Lts	34 kg	Pradeep

Received
Executive Engineer
Jal Shakti Division
Sarkaghat
31-1-2024

Executive Engineer
Jal Shakti Division
Sarkaghat

MONTH – FEB – 2024

1050

Date	PUMPING TIME	Quantity of Sludge	Sludge dewatered in kg	Remarks
1-2-24	4 MIN.	680 Lts	34 kg	✓
2-2-24	4 MIN.	680 Lts	34 kg	✓
3-2-24	4 MIN.	680 Lts	34 kg	✓
4-2-24	4 MIN	680 Lts	34 kg	✓
5-2-24	4 MIN	680 Lts	34 kg	✓
6-2-24	4 MIN.	680 Lts	34 kg	✓
7-2-24	4 MIN	680 Lts	34 kg	Nil
8-2-24	4 MIN.	680 Lts	34 kg	Nil
9-2-24	4 MIN	680 Lts	34 kg	Nil
10-2-24	4 MIN.	680 Lts	34 kg	Nil
11-2-24	4 MIN.	680 Lts	34 kg	Nil
12-2-24	4 MIN.	680 Lts	34 kg	Nil
13-2-24	4 MIN.	680 Lts	34 kg	✗
14-2-24	4 MIN.	680 Lts	34 kg	✗
15-2-24	4 MIN.	680 Lts	34 kg	✗
16-2-24	4 MIN	680 Lts	34 kg	✗
17-2-24	4 MIN.	680 Lts	34 kg	✗
18-2-24	4 MIN.	680 Lts	34 kg	✗
19-2-24	4 MIN.	680 Lts	34 kg	✓
20-2-24	4 MIN.	680 Lts	34 kg	✓
21-2-24	4 MIN	680 Lts	34 kg	✓
22-2-24	4 MIN	680 Lts	34 kg	✓
23-2-24	4 MIN.	680 Lts	34 kg	✓
24-2-24	4 MIN	680 Lts	34 kg	✓
25-2-24	4 MIN.	680 Lts	34 kg	Nil
26-2-24	4 MIN.	680 Lts	34 kg	Nil
27-2-24	4 MIN	680 Lts	34 kg	Nil
28-2-24	4 MIN.	680 Lts	34 kg	Nil
29-2-24	4 MIN	680 Lts	34 kg	Nil

Executive Engineer
Jal Shakti Sub Division
Sarkaghat

C/S Executive Engineer
Jal Shakti Division
Sarkaghat
29-02-2024

MONTH :- MARCH-2024

1051

Date	PUMPING TIME	Quantity of Sludge	Sludge out in kg	Remarks
1-3-24	5 MIN.	850 Lts	42.50 kg	✓
2-3-24	5 MIN.	850 Lts	42.50 kg	✓
3-3-24	5 MIN.	850 Lts.	42.50 kg	✓
4-3-24	5 MIN	850 Lts	42.50 kg	✓
5-3-24	5 MIN.	850 Lts	42.50 kg	✓
6-3-24	5 MIN.	850 Lts	42.50 kg	✓
7-3-24	5 MIN.	850 Lts	42.50 kg	✓
8-3-24	5 MIN.	850 Lts.	42.50 kg	✓
9-3-24	5 MIN.	850 Lts	42.50 kg	✓
10-3-24	5 MIN	850 Lts	42.50 kg	✓
11-3-24	5 MIN	850 Lts	42.50 kg	✓
12-3-24	5 MIN	850 Lts	42.50 kg	✓
13-3-24	5 MIN	850 Lts	42.50 kg	✓
14-3-24	5 MIN.	850 Lts	42.50 kg	Holiday
15-3-24	5 MIN.	850 Lts	42.50 kg	Holiday
16-3-24	5 MIN.	850 Lts	42.50 kg	Holiday
17-3-24	5 MIN	850 Lts	42.50 kg	Holiday
18-3-24	5 MIN.	850 Lts	42.50 kg	Holiday
19-3-24	5 MIN.	850 Lts	42.50 kg	Holiday
20-3-24	5 MIN.	850 Lts	42.50 kg	Holiday
21-3-24	5 MIN.	850 Lts	42.50 kg	✓
22-3-24	5 MIN.	850 Lts	42.50 kg	✓
23-3-24	5 MIN.	850 Lts	42.50 kg	✓
24-3-24	5 MIN.	850 Lts	42.50 kg	✓
25-3-24	5 MIN.	850 Lts	42.50 kg	✓
26-3-24	5 MIN	850 Lts	42.50 kg	✓
27-3-24	5 MIN	850 Lts	42.50 kg	✓
28-3-24	5 MIN	850 Lts	42.50 kg	✓
29-3-24	5 MIN	850 Lts	42.50 kg	✓
30-3-24	5 MIN	850 Lts	42.50 kg	✓
31-3-24	5 MIN	850 Lts	42.50 kg	✓

Assistant Engineer
JE Jal Shakti Sub-Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
31-03-2024

MONTH – APRIL 2024.

classmate
Date
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Date	PUMPING TIME		Quantity of Sludge	Sludge out in kg	Remarks
1-4-24		5 MIN.	850 Lts	42.50 kg	
2-4-24		5 MIN.	850 Lts	42.50 kg	
3-4-24		5 MIN.	850 Lts	42.50 kg	
4-4-24		5 MIN.	850 Lts	42.50 kg	
5-4-24		5 MIN.	850 Lts	42.50 kg	
6-4-24		5 MIN.	850 Lts	42.50 kg	
7-4-24		5 MIN.	850 Lts	42.50 kg	
8-4-24		5 MIN.	850 Lts	42.50 kg	
9-4-24		5 MIN.	850 Lts	42.50 kg	
10-4-24		5 MIN.	850 Ltr	42.50 kg	
11-4-24		5 MIN	850 Ltr	42.50 kg	
12-4-24		5 MIN	850 Ltr	42.50 kg	
13-4-24		5 MIN	850 Ltr	42.50 kg	
14-4-24		5 MIN.	850 Ltr	42.50 kg	
15-4-24		5 MIN.	850 Ltr	42.50 kg	
16-4-24		5 MIN.	850 Ltr	42.50 kg	
17-4-24		5 MIN	850 Ltr	42.50 kg	
18-4-24		5 MIN	850 Ltr	42.50 kg	
19-4-24		5 MIN	850 Ltr	42.50 kg	
20-4-24		5 MIN	850 Ltr	42.50 kg	
21-4-24		5 MIN	850 Ltr	42.50 kg	
22-4-24		5 MIN	850 Ltr	42.50 kg	
23-4-24		5 MIN	850 Ltr	42.50 kg	
24-4-24		5 MIN	850	42.50 kg	
25-4-24		5 MIN	850 Ltr	42.50 kg	
26-4-24		5 MIN	850 Ltr	42.50 kg	
27-4-24		5 MIN	850 Ltr	42.50 kg	
28-4-24		5 MIN	850 Ltr	42.50 kg	
29-4-24		5 MIN	850 Ltr	42.50 kg	
30-4-24		5 MIN	850 Ltr	42.50 kg	

Assistant Engineer
Jal Shakti Sub-Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
30-04-2024

MONTH MAY-2024

1053

Date	PUMPING TIME	Quantity of Sludge	Sludge dried in kg	Remarks
01/05/24	5MIN.	850Ltrs	42.50Kg	
2.5.24	5 MIN	850 Ltr	42.5Kg	
3.5.24	5 Min	850 Ltr	42.5Kg	
4.5.24	5 Mim	850 Ltr	42.5Kg	
5/05/24	5MIN	850Ltr	42.5Kg	
6/05/24	5MIN	850Ltr	42.5Kg	
7/05/24	5MIN	850Ltr	42.5Kg	
08/05/24	5MIN	850Ltr	42.5Kg	
09/05/24	5MIN	850Ltr	42.5Kg	
10/05/24	5MIN	850Ltr	42.5Kg	
11/05/24	5MIN	850Ltr	42.5Kg	
12.5.24	5 MIN	850 Ltr	42.5Kg	
13.5.24	5 MIN	850 Ltr	42.5Kg	
14.5.24	5 MIN	850 Ltr	42.5 Kg	
15.5.24	5 MIN	850 Ltr	42.5Kg	
16/05/24	5MIN	850Ltr	42.5Kg	
17/05/24	5MIN	850Ltr	42.5Kg	
18.5.24	5 MIN	850 Ltr	42.5Kg	
19.5.24	5 MIN	850 Ltr	42.5Kg	
20.5.24	5 MIN	850Ltr	42.5Kg	
21/05/24	5MIN	850Ltr	42.5Kg	
22.5.24	5 MIN	850Ltr	42.5Kg	
23.5.24	5 MIN	850Ltr	42.5Kg	
24.5.24	5 MIN	850 Ltr	42.5Kg	
25/05/24	5MIN	850Ltr	42.5Kg	
26.5.24	5 MIN	850Ltr	42.5Kg	
27.5.24	5MIN	850Ltr	42.5Kg	
28/05/24	5MIN	850Ltr	42.5Kg	
29/05/24	5MIN	850Ltr	42.5Kg	
30/05/24	5MIN	850Ltr	42.5Kg	

J.E
Assistant Engineer
Jal Shakti Sub-Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
31-05-2024

MONTH - JUNE - 2024

Date	Pumping TIME	Quantity of sludge	Sludge out in kg	Remarks
01/06/24	5MIN	850Ltr	42.5kg	
02/06/24	5MIN	850Ltr	42.5kg	
03/06/24	5MIN	850Ltr	42.5kg	
04/06/24	5MIN	850Ltr	42.5kg	
5.6.24	5 MIN.	850 Ltr	42.5kg	
26.24	5 MIN.	850 Ltr	42.5 kg	
8 6.24	5 MIN	850 Ltr	42.5kg	
10.624	5 MIN	850 Ltr	42.5kg	
11/06/24	5MIN	850Ltr	42.5kg	
12/06/24	5MIN	850Ltr	42.5kg	
13/06/24	5MIN	850Ltr	42.5kg	
14/06/24	5MIN	850Ltr	42.5kg	
15.6.24	5 MIN JE	850kg	42.50kg	
11.6.24	5 MIN	850kg	42.5K.	
12.6.24	5 MIN	850kg	42kg	
18/06/24	5MIN	850kg	42.5kg	
19/06/24	5MIN	850kg	42.5kg	
20/06/24	5MIN	850kg	42.5kg	
21.06.24	5 MIN	850kg	42.5kg	
22.6.24	5 MIN	850kg	42.5kg	
23.6.24	5 MIN	850kg	42.5kg	
24.6.24	5 MIN	850kg	42.5kg	
25.6.24	5 MIN	850kg	42.5kg	
26.6.24	5 MIN	850kg	42.5kg	
27.6.24	5 MIN	850kg	42kg	
28.6.24	5 MIN	850kg	42.5kg	
29.6.24	5 MIN	850kg	42.5k	
30.6.24	5 MIN	850kg	42.5k	

Assistant Engineer
Jal Shakti Sub Division
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
30-06-2024

Date	Pumping Time	Quantity of Sh.		Sig
1.7.24	5 MIN	8.5 kg	42.5 kg	
2.7.24	5 MIN	850 kg	42.5 kg	
3.7.24	5 MIN	850 kg	42.5 kg	
4.7.24	5 MIN	850 kg	42. kg	
5.7.24	5 MIN	850 kg	42.5 kg	
6.7.24	5 MIN	850 kg	42.5 kg	
7.7.24	5 MIN	850 kg	42.5 kg	
8.7.24	5 MIN	850 kg	42.5 kg	
9.7.24	5 MIN	850 kg	42.5 kg	
10.7.24	5 MIN	850 kg	42.5 kg	
11.7.24	5 MIN	850 kg	42.5 kg	
12.7.24	5 MIN	850 kg	42.5 kg	
13.7.24	5 MIN	850 kg	42.5 kg	
14.7.24	5 MIN	850 kg	42.5 kg	
15.7.24	5 MIN	850 kg	42.5 kg	
16.7.24	5 MIN	850 kg	42 kg	
17.7.24	5 MIN	850 kg	42.5 kg	
18/07/24	5 MIN	850 kg	42.5 kg	
19/07/24	5 MIN	850 kg	42.5 kg	
20/07/24	5 MIN	850 kg	42.5 kg	
21/07/24	5 MIN	850 kg	42.5 kg	
22.7.24	5 MIN	850 kg	42.5 kg	
23.7.24	5 MIN	850 kg	42.5 kg	
24.7.24	5 MIN	850 kg	42.5 kg	
25.7.24	5 MIN	850 kg	42.5 kg	
26.7.24	5 MIN	850 kg	42.5 kg	
27.7.24	5 MIN	850 kg	42.5 kg	
28.7.24	5 MIN	850 kg	42.5 kg	

Executive Engineer
Jal Shakti Division
Sasaghat
28-07-2024

classmate
Date
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Date	Pumping time	Qty Sal	Qty kg	Sign	Remarks
29.7.24	5 MIN	850 kg	42.5kg		
30.7.24	5 MIN	850kg	42.5kg		
31.7.24	5 MIN	850kg	42.5kg		
1.8.24	5 MIN	850kg	42.5kg		
2.8.24	5 MIN	850kg	42.5kg		
3.8.24	5 MIN	850kg	42.5kg		
4.8.24	5 MIN	850kg	42.5kg		
5.8.24	5 MIN	850kg	42.5kg		
6.8.24	5 MIN	850 kg	42.5kg		
7.8.24	5 MIN	850kg	42.5kg		
8.8.24	5 MIN	850kg	42.5kg		
9.8.24	5 MIN	850kg	42.5kg		
10.8.24	5 MIN	850kg	42.5kg		
11.8.24	5 MIN	850kg	42.5kg		
12.8.24	5 MIN	850kg	42.5kg		
14.8.24	5 MIN	850kg	42.5kg		
15.8.24	5 MIN	850kg	42.5kg		
16.8.24	5 MIN	850kg	42.5kg		
17.8.24	5 MIN	850kg	42.5kg		
18.8.24	5 MIN	850kg	42.5kg		
19.8.24	5 MIN	850kg	42.5kg		
20.8.24	5 MIN	850kg	42.5kg		
21.8.24	5 MIN	850kg	42.5kg		
22.8.24	5 MIN	850kg	42.5kg		
23.8.24	5 MIN	850kg	42.5kg		
24.8.24	5 MIN	850kg	42.5kg		
25.8.24	5 MIN	850kg	42.5kg		
26.8.24	5 MIN	850kg	42.5kg		

Executive Engineer
Jal Shakti Division
Sarkaghat
26-08-2024

Assistant Engineer
Jal Shakti Sub-Di
Sarkaghat

Date	Pumping Time	Qty of Sev	Qty of Kg	Sig	Remarks
27.8.24	5 MIN	85 Kg	42.5 Kg		
28.8.24	5 MIN	850 Kg	42.5 Kg		
29.8.24	5 MIN	850 Kg	42.5 Kg		
30.8.24	5 MIN	850 Kg	42.5 Kg		
31.8.24	5 MIN	850 Kg	42.5 Kg		
1.8.24	5 MIN	850 Kg	42.5 Kg		
2.8.24	5 MIN	850 Kg	42.5 Kg		
3.8.24	5 MIN	850 Kg	42.5 Kg		
4.8.24	5 MIN	850 Kg	42.5 Kg		
5.8.24	5 MIN	850 Kg	42.5 Kg		
6.8.24	5 MIN	850 Kg	42.5 Kg		
7.8.24	5 MIN	850 Kg	42.5 Kg		
8.9.24	5 MIN	850 Kg	42.5 Kg		
9.9.24	5 MIN	850 Kg	42.5 Kg		
10/09/24	5 MIN	850 Kg	42.5 Kg		
11/09/24	5 MIN	850 Kg	42.5 Kg		
12/09/24	5 MIN	850 Kg	42.5 Kg		
13/09/24	5 MIN	850 Kg	42.5 Kg		
14/09/24	5 MIN	850 Kg	42.5 Kg		
15/09/24	5 MIN	850 Kg	42.5 Kg		
16/09/24	5 MIN	850 Kg	42.5 Kg		
17/09/24	5 MIN	850 Kg	42.5 Kg		
18/09/24	5 MIN	850 Kg	42.5 Kg		
19/09/24	5 MIN	850 Kg	42.5 Kg		
20/09/24	5 MIN	850 Kg	42.5 Kg		
21/09/24	5 MIN	850 Kg	42.5 Kg		
22.9.24	5 MIN	850 Kg	42.5 Kg		

Executive Engineer
Jal Shakti Division
Sarkaghat
22-09-2024

classmate
Date
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Date	Pumping Time	Qty of Sal	Qty of Kg	Sing	Remarks
23/09/24	5MIN	850Ltrs	42.5Kg		
24/09/24	5MIN	850Ltrs	42.5Kg		
25/09/24	5MIN	850Ltrs	42.5Kg		
26/09/24	5MIN	850Ltrs	42.5Kg		
27/09/24	5MIN	850Ltrs	42.5Kg		
28/09/24	5 MIN	850 Ltrs	42.5 Kg		
29/09/24	5 MIN	850Ltrs	42.5Kg		
30/09/24	5MIN	850Ltrs	42.5Kg		
01/10/24	5MIN	850Ltrs	42.5Kg		
02/10/24	5MIN	850Ltrs	42.5Kg		
03/10/24	5MIN	850Ltrs	42.5Kg		
04/10/24	5MIN	850Ltrs	42.5Kg		
05/10/24	5MIN	850Ltrs	42.5Kg		
06/10/24	5MIN	850Ltrs	42.5Kg		
07/10/24	5MIN	850Ltrs	42.5Kg		
08/10/24	5MIN	850Ltrs	42.5Kg		
9/10/24	5MIN	850Ltrs	42.5Kg		
10/10/24	5MIN	850Ltrs	42.5Kg		
11/10/24	5MIN	850Ltrs	42.5Kg		
12/10/24	5MIN	850Ltrs	42.5Kg		
13/10/24	5MIN	850Ltrs	42.5Kg		
14/10/24	5MIN	850Ltrs	42.5Kg		
15/10/24	5MIN	850Ltrs	42.5Kg		
16/10/24	5MIN	850Ltrs	42.5Kg		
17.10.24	5 MIN	850Ltr	42.5kg		
18.10.24	5 MIN	850Ltr	42.5kg		
19/10/24	5MIN	850Ltr	42.5Kg		

Assistant Engr
Jal Shakti Sub
Sarkaghat

Executive Engineer
Jal Shakti Division
Sarkaghat
19-10-2024

DATE	PUMPING TIME	QUANTITY OF SLUDGE	SLUDGE OUT IN KG	SIGN	REMARKS
20.10.24	5 MIN	850 LTR	42.5 KG		
21/10/24	5 MIN	850 LTRS	42.5 KG		
22/10/24	5 MIN	850 LTRS	42.5 KG		
23/10/24	5 MIN	850 LTRS	42.5 KG		
24/10/24	5 MIN	850 LTRS	42.5 KG		
25.10.24	5 MIN	850 LTR	42.5 KG		
26.10.24	5 MIN	850 LTR	42.5 KG		
27/10/24	5 MIN	850 LTR	42.5 KG		
28.10.24	5 MIN	850 LTR	42.5 KG		
29.10.24	5 MIN	850 LTR	42.5 KG		
30.10.24	5 MIN	850 KG	42.5 KG		
1.11.24	5 MIN	850 KG	42.5 KG		
2.11.24	5 MIN	850 KG	42.5 KG		
3.11.24	5 MIN	850 KG	42.5 KG		
4.11.24	5 MIN	850 KG	42.5 KG		
5/11/24	5 MIN	850 LTRS	42.5 KG		
6/11/24	5 MIN	850 LTRS	42.5 KG		
7/11/24	5 MIN	850 LTRS	42.5 KG		
8.11.24	5 MIN	850 LTR	42.5 KG		
9.11.24	5 MIN	850 LTR	42.5 KG		
10.11.24	5 MIN	850 LTR	42.5 KG		
11.11.24	5 MIN	850 LTR	42.5 KG		
12.11.24	5 MIN	850 LTR	42.5 KG		
13.11.24	5 MIN	850 LTR	42.5 KG		
14.11.24	5 MIN	850 LTR	42.5 KG		
15.11.24	5 MIN	850 LTR	42.5 KG		
16.11.24	5 MIN	850 LTR	42.5 KG		
17.11.24	5 MIN	850 LTR	42.5 KG		

Executive Engineer
Jal Shakti Division
Sarkaghat
17-11-2024

classmate
Date
Page

SLUDGE DISPOSAL & STOCK

	No. of Bags	TONNES	GIVEN TO FARMERS	STOCK
JUNE, 23	25	0.632 MT.	—	Nil
JULY, 23	25	0.632	—	25 Bags
AUG, 23	25	0.632	—	50 Bags
SEP, 23	25	0.632	100 Bags	75 Bags
OCT, 23	25	0.632	—	Nil
NOV, 23	25	0632	—	25 Bags
DEC, 23	33	0.843	—	50 Bags
JAN, 24	33	0.843	—	83 Bags
FEB, 24	31	0.789	—	116 Bags
MAR, 24			—	147 Bags
APR, 24			—	

Executive Engineer
Jal Shakti Division
Sarkaghat
Feb-2024

Assistant Engineer
Jal Shakti Sub-Di
Sarkaghat

This Register has been serialized Code No. 03/Revd-25
of Register of registers of this Sub-Division

Certified that the register contains 1 to 22 Pages
Issued to STP RH (Sludge disposal records)

Assistant Engineer
Jal Shakti Sub-DIV-I
Mandi (H.P.)

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

JUNE

Sr.No.	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT FROM CLARIFIER	SLUDGE OUT (KG)	SLUDGE AFTER PROCESSING	Remarks
1.	03/06/2024	2 min	960 Ltr.	96kg	Drip point	
2.	07/06/2024	5 min	2400 Ltr.	240kg	Pr. Pit	
3.	08/06/2024	3 min	1440 Ltr.	144kg	Near S.T.P.	
4.	10/06/2024	1.5 min	720 Ltr.	72kg	do	
5.	12/06/2024	4 min	1920 Ltr.	192kg	do	
6.	15/06/2024	5 min	2400 Ltr.	240kg	do	
7.	17/06/2024	3 min	1440 Ltr.	144kg	do	
8.	19/06/2024	2.5 min	1200 Ltr.	120kg	do	
9.	20/06/2024	1.5 min	720 Ltr.	72kg	do	
10.	25/06/2024	3 min	1440 Ltr.	144kg	do	
11.	24/06/2024	2 min	960 Ltr.	96kg	do	
12.	29/06/2024	5 min	2400 Ltr.	240kg	do	
13.	29/06/2024	3 min	1440 Ltr.	144kg	do	
14.	30/06/2024	1.5 min	720 Ltr.	72kg	do	
15.						
16.						
17.						
18.						
19.						
20.						
21.						
22.						
23.						
24.						
25.						

It is certified that the plant is under operation hence no problem/faulty for collection/disposal of sludge has been reported. The work is under progress.

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer
Jal Shakti Division Mandi.

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

Sl.No.	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT FROM CLARIFIER	SLUDGE OUT IN (KG)	SLUDGE METER READING	Remarks
1.	01/07/2024	1 min	480 Ltr.	48 kg	Working	
2.	03/07/2024	3 min	1440 Ltr.	144 kg	O.K.	
3.	16/07/2024	5 min	2400 Ltr.	240 kg	Working	
4.	19/07/2024	5 min	2400 Ltr.	240 kg	do	
5.	22/07/2024	3.5 min	1680 Ltr.	168 kg	do	
6.	23/07/2024	2 min	960 Ltr.	96 kg	do	
7.	25/07/2024	1 min	480 Ltr.	48 kg	do	
8.	26/07/2024	3 min	1440 Ltr.	144 kg	do	
9.	27/07/2024	2 min	960 Ltr.	96 kg	do	
10.	29/07/2024	4 min	1920 Ltr.	192 kg	do	
11.	31/07/2024	5 min	2400 Ltr.	240 kg	do	
12.						
13.						
14.						
15.						
16.			It is certified that the plant is			
17.			under operation hence no proper			
18.			facility for collection/drying of sludge			
19.			has been created. The work is under			
20.			Progress.			
21.						
22.		Assistant Engineer Jal Shakti Sub-Div.-I Mandi (H.P.)		Executive Engineer, Jal Shakti Division Mandi		
23.						
24.						
25.						
26.						
27.				Superintending Engineer Jal Shakti Circle Sundernagar		
28.						
29.				Chief Engineer Jal Shakti Vibhag (HP) Mandi (H.P.) 175001		

August

Sr.No.	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT IN (KGS)	SLUDGE OUT FROM CLARIFIER	SLUDGE AFTER PROCESSING	Remarks
1.	01/08/2024	2min.	96Kg	960 Ltr.	DRS feeded in	
2.	03/08/2024	4min.	192 Kg	1920 Ltr.	in P.H	
3.	05/08/2024	2min.	96 Kg	960 Ltr.	Near STP	
4.	08/08/2024	5min	240 Kg	2400 Ltr.	do	
5.	10/08/2024	3min	144 Kg	1440 Ltr.	do	
6.	12/08/2024	5min.	240Kg	2400 Ltr.	do	
7.	15/08/2024	5min	240Kg	2400 Ltr.	do	
8.	17/08/2024	2min	96Kg	960 Ltr.	do	
9.	19/08/2024	4min.	192Kg	1920 Ltr.	do	
10.	21/08/2024	2min.	96Kg	960 Ltr.	do	
11.	23/08/2024	1.5min.	72Kg	720 Ltr.	do	
12.	26/08/2024	5min.	240Kg	2400 Ltr.	do	
13.	28/08/2024	3min.	144Kg	1440 Ltr.	do	
14.	29/08/2024	1min.	48Kg	480 Ltr.	do	
15.	30/08/2024	1.5min.	72Kg	720 Ltr.	do	
16.	31/08/2024	2min.	96Kg	960 Ltr.	do	
17.						
18.			It is certified that the plant is			
19.			under operation hence no proper			
20.			facility for utilizing/disposal of sludge			
21.			has been created. The work is			
22.			under progress.			
23.						
24.						
25.						
26.						
27.						
28.						
29.						
30.						

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer,
Jal Shakti Division Mandi

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag
Mandi (H.P.) 175001

Sr.No.	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT FROM CARRIER	SLUDGE OUT IN (KG)	SLUDGE After Processing Remarks
1.	03/09/2024	1 min	480 Ltr.	48 kg	Dried Cake
2.	05/09/2024	3 min	1440 Ltr.	144 kg	do
3.	07/09/2024	4 min.	1920 Ltr.	192 kg	do
4.	09/09/2024	1.5 min	720 Ltr.	72 kg	do
5.	11/09/2024	3 min	1440 Ltr.	144 kg	do
6.	13/09/2024	1 min	480 Ltr.	48 kg	do
7.	15/09/2024	2 min	960 Ltr.	96 kg	do
8.	18/09/2024	3 min	1440 Ltr.	144 kg	do
9.	20/09/2024	5 min	2400 Ltr.	240 kg	do
10.	25/09/2024	4 min	1920 Ltr.	192 kg	do
11.	25/09/2024	2 min	960 Ltr	96 kg	do
12.	27/09/2024	4 min	1920 Ltr.	192 kg	do
13.	28/09/2024	1.5 min	720 Ltr.	72 kg	do
14.	30/09/2024	3.5 min	1680 Ltr.	168 kg	do
15.					
16.					
17.		It is certified that the Plant Manager			
18.		Infrastructure here in proper quality			
19.		for collection/drying of sludge has			
20.		been created. The work is under			
21.		Progress.			
22.					
23.					
24.					
25					
26.					
27.					

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer
Jal Shakti Division Mandi.

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

F.

OCTOBER

Sr. No.	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT FROM CHAMBER	SLUDGE OUT IN (KG)	DISPOSAL PROCESS	Remarks
1.	01/10/2024	3 min.	1440 ltr	144 KG	DISPOSED	
2.	04/10/2024	5 min.	2400 ltr	240 kg	in Pit	
3.	07/10/2024	2 min.	960 ltr.	96 kg	New STP	
4.	09/10/2024	4 min.	1920 ltr	192 kg	do	
5.	14/10/2024	5 min.	2400 ltr.	240 kg	do	
6.	15/10/2024	5 min.	2400 ltr.	240 kg	do	
7.	17/10/2024	2 min.	960 ltr.	96 kg	do	
8.	19/10/2024	4 min.	1920 ltr	192 kg	do	
9.	21/10/2024	2.5 min	1200 ltr.	120 kg	do	
10.	23/10/2024	1 min.	480 ltr.	48 kg	do	
11.	25/10/2024	3 min.	1440 ltr.	144 kg	do	
12.	28/10/2024	4 min.	1920 ltr	192 kg	do	
13.	30/10/2024	2 min.	960 ltr.	96 kg	do	
14.	30/10/2024	1 min.	480 ltr.	48 kg	do	
15.	31/10/2024	3 min.	1440 ltr.	144 kg	do	
16.						
17.			It is useful that the plant is			
18.			under operation hence no proper			
19.			facility for collection / laying of			
20.			sludge has been created the work			
21.			is not begun.			
22.						
23.						
24.						
25.						
26.						
27.						
28.						
29.						
30.						

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer,
Jal Shakti Division Mandi.

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

November

Sr.No.	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT FROM CHAMBER	SLUDGE OUT IN (KG)	SLUDGE AFTER PROCESSING	Remarks
1	01/11/2024	1min	480 Ltr.	48Kg	Dispersed	
2	03/11/2024	3min	1440 Ltr.	144Kg	Dispersed	
3.	05/11/2024	2min	960 Ltr.	96Kg	Dispersed	
4.	07/11/2024	5min	2400 Ltr.	240Kg	do	
5.	09/11/2024	4min	1920 Ltr.	192Kg	do	
6	11/11/2024	2min	960 Ltr.	96Kg	do	
7.	13/11/2024	3min	1440 Ltr.	144Kg	do	
8.	15/11/2024	5min	2400 Ltr.	240Kg	do	
9.	17/11/2024	2min	960 Ltr.	96Kg	do	
10.	19/11/2024	5min	2400 Ltr.	240Kg	do	
11.	21/11/2024	3.5min	1680 Ltr.	168Kg	do	
12.	24/11/2024	1.5min	720 Ltr.	72Kg	do	
13.	26/11/2024	4min	1920 Ltr.	192Kg	do	
14						
15.						
16.						
17.			It is certified that the plant is			
18.			under supervision hence no proper			
19.			quality for collection/ disposal of sludge			
20.			has been created. The work is under			
21.			Progress.			
22.						
23.						
24.						
25.						
26.						
27.						

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Sub Divisional Executive Engineer
Jal Shakti Sub-Division-I Mandi

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)

This Register has been issued vide Endst No. 6/Estt-AE
Of Register of register of this Sub-division

Certified that this register Containing 1 to 27 Pages
Issued to STP Kiratpur (Sludge disposal point)

Assistant Engineer
Jal Shakti Sub-Div-I
Mandi (H.P.)

Superintending Engineer
Jal Shakti Circle Sundernagar

Assistant Engineer
Jal Shakti Sub-Div-I
Mandi (H.P.)

Assistant Engineer
Jal Shakti Sub-Div-I
Mandi (H.P.)

Sr.No	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT FROM CLARIFIER	SLUDGE OUT IN (KGS)	SLUDGE AFTER PROCESSING	Remarks
1.	01-04-2024	2 min	960 ltr	96 kg	Disposed off in pits Near STP	
2.	02-04-2024	4 min	1920 ltr.	192 kg		
3.	04-04-24	3 min	1440 ltr	144 kg	Plants.	
4.	06-04-24	2 min	960 ltr	96 kg		
5.	08-04-24	2.5 min	1200 ltr	120 kg	-do-	
6.	09-04-24	2 min	960 ltr	96 kg		
7.	10-04-24	4 min	1920 ltr	192 kg		
8.	12-04-24	2.5 min	1200 ltr	120 kg	-do-	
9.	13-04-24	1 min	480 ltr.	480 kg		
10.	15-04-24	2 min	960 ltr	96 kg		
11.	16-04-24	4.5 min	2160 ltr.	216 kg	-do-	
12.	18-04-24	2 min	960 ltr	96 kg		
13.	19-04-24	1 min	480 ltr	48 kg		
14.	20-04-24	3.5 min	1680 ltr.	168 kg	-do-	
15.	22-04-24	2 min	960 ltr	96 kg		
16.	23-04-24	5 min	2400 ltr	240 kg		
17.	25-04-24	2 min	960 ltr	96 kg	-do-	
18.	26-04-24	2.5 min	1200 ltr	120 kg		
19.	27-04-24	1 min	480 ltr	48 kg	-do-	
20.	29-04-24	3.5 min	1680 ltr.	168 kg		
21.	30-04-24	2 min	960 ltr.	96 kg	-do-	
22.						
23.						
24.						
25.						
26.						
27.						
28.						
29.						
30.						

It is certified that the plant is under upgradation hence no proper facility for collection/disposal of sludge has been created. The work is in progress.

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer
Jal Shakti Division Mandi

Superintending Engineer
Jal Shakti Circle Sundernagar

cls

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

Sr. No.	Date	WASTE SLUDGE PUMPING TIME	SLUDGE OUT FROM FILTER	SLUDGE OUT IN (KG)	SLUDGE AFTER PROCESSING	Remarks
1.	01-05-24	3 min	1440 ltr	144 kg	Disposal in pits	
2.	03-05-24	2.5 min	1200 ltr	120 kg	Near STP	
3.	04-05-24	2 min	960 ltr	96 kg	Plant	
4.	06-05-24	3.5 min	1680 ltr	168 kg		
5.	07-05-24	2 min	960 ltr	96 kg	-do-	
6.	08-05-24	4 min	1920 ltr	192 kg		
7.	10-05-24	2.5 min	1200 ltr	120 kg		
8.	11-05-24	2 min	960 ltr	96 kg	-do-	
9.	13-05-24	3 min	1440 ltr	144 kg		
10.	14-05-24	5 min	2400 ltr	240 kg		
11.	16-05-24	2.5 min	1200 ltr	120 kg	-do-	
12.	17-05-24	3 min	1440 ltr	144 kg		
13.	18-05-24	4.5 min	2160 ltr	216 kg		
14.	20-05-24	2 min	960 ltr	96 kg	-do-	
15.	21-05-24	2.5 min	1200 ltr	120 kg		
16.	22-05-24	3.5 min	1680 ltr	168 kg		
17.	24-05-24	2 min	960 ltr	96 kg	-do-	
18.	25-05-24	2.5 min	1200 ltr	120 kg		
19.	27-05-24	3 min	1440 ltr	144 kg		
20.	28-05-24	3.5 min	1680 ltr	168 kg	-do-	
21.	30-05-24	4.5 min	2160 ltr	216 kg		
22.	31-05-24	2 min	960 ltr	96 kg	-do-	
23.						
24.		It is certified that the Public is				
25.		under litigation have no further				
26.		for Collection / disposal of sludge has been				
27.		Checked. The work is under progress				
28.						
29.						
30.						

Assistant Engineer
Jal Shakti Sub Div.
Mandi (H.P.)

Executive Engineer
Jal Shakti Division Mandi

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

Sr.No	Date	WASTE SLUDGE PUMP START Time	SLUDGE OUT FROM CLARIFIER	SLUDGE OUT Quantity	SLUDGE AFTER Processing	Remarks
1	01-06-24	4 min	1920 Ltr	192 kg	Disposed in pit near STP Plant.	
2	03-06-24	2.5 min	1200 Ltr	120 kg		
3	04-06-24	2 min	960 Ltr	96 kg		
4	06-06-24	3.5 min	1680 Ltr	168 kg		
5	07-06-24	2 min	960 Ltr	96 kg	-do-	
6	08-06-24	4.5 min	2160 Ltr	216 kg		
7	10-06-24	2.5 min	1200 Ltr	120 kg		
8	11-06-24	3 min	1440 Ltr	144 kg	-do-	
9	13-06-24	2 min	960 Ltr	96 kg		
10	14-06-24	1 min	480 Ltr	48 kg	-do-	
11	15-06-24	2.5 min	1200 Ltr	120 kg		
12	17-06-24	2 min	960 Ltr	96 kg		
13	18-06-24	2.5 min	1200 Ltr	120 kg	-do-	
14	20-06-24	5 min	2400 Ltr	240 kg		
15	21-06-24	2.5 min	1200 Ltr	120 kg		
16	22-06-24	2 min	960 Ltr	96 kg	-do-	
17	24-06-24	3.5 min	1680 Ltr	168 kg		
18	25-06-24	1.5 min	720 Ltr	72 kg	-do-	
19	27-06-24	4.5 min	2160 Ltr	216 kg		
20	29-06-24	2.5 min	1200 Ltr	120 kg		
21	30-06-24	3 min	1440 Ltr	144 kg	-do-	
22						
23						
24	Nil	It is Certified that the Plant is under operation have no sludge facility for collection/disposing of sludge has been created. The work is under progress				
25						
26						
27						
28						
29						
30						

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer,
Jal Shakti Division Mandi.

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

Sr. No.	Date	Pump Start Time	Chlorine	Alum	Remarks
1.	01-07-24	3 min	1440 Ltr	144 kg	Disposed
2.	02-07-24	2.5 min	1200 Ltr	120 kg	in pit
3.	04-07-24	4.5 min	2160 Ltr	216 kg	Near
4.	05-07-24	2 min	960 Ltr	96 kg	STP Plant
5.	06-07-24	3.5 min	1680 Ltr	168 kg	
6.	08-07-24	2.5 min	1200 Ltr	120 kg	-do-
7.	09-07-24	3 min	1440 Ltr	144 kg	
8.	11-07-24	4.5 min	2160 Ltr	216 kg	
9.	12-07-24	2.5 min	1200 Ltr	120 kg	-do-
10.	13-07-24	3 min	1440 Ltr	144 kg	
11.	15-07-24	2.5 min	1200 Ltr	120 kg	-do-
12.	16-07-24	1.5 min	720 Ltr	72 kg	
13.	18-07-24	4.5 min	2160 Ltr	216 kg	
14.	20-07-24	5 min	2400 Ltr	240 kg	-do-
15.	22-07-24	3.5 min	1680 Ltr	168 kg	
16.	23-07-24	1.5 min	720 Ltr	72 kg	-do-
17.	24-07-24	2 min	960 Ltr	96 kg	
18.	26-07-24	3.5 min	1680 Ltr	168 kg	-do-
19.	27-07-24	2 min	960 Ltr	96 kg	
20.	29-07-24	4.5 min	2160 Ltr	216 kg	-do-
21.	30-07-24	2.5 min	1200 Ltr	120 kg	
22.					
23.	Nil	It is Clarified that the Plant is			
24.		under Upgradation. Hence no Proper Facility			
25.		for Collection/Disposing of Sludge has			
26.		been Created. The water is under Process			
27.					
28.	Nil				
29.					
30.					

Assistant Engineer
Jal Shakti Sub-Div-I
Mandi (H.P.)

Executive Engineer
Jal Shakti Division Mandi

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

Annexure

Sl. No.	Date	WASTE SLUDGE PUMP START TIME	SLUDGE OUT FROM CLARIFIER	SLUDGE OUT IN (KGs)	SLUDGE AFTER PROCESSING	Remarks
1.	01-08-24	3.5 min	1680 Ltr.	168 kg	Disposed	
2.	02-08-24	1.5 min	720 Ltr.	72 kg	in P.t	
3.	03-08-24	2.5 min	1200 Ltr.	12 kg	Near S.T.P.	
4.	05-08-24	4.5 min	2160 Ltr.	216 kg		
5.	06-08-24	2 min	960 Ltr.	96 kg	-do-	
6.	09-08-24	4 min	1920 Ltr.	192 kg		
7.	09-08-24	3.5 min	1680 Ltr.	168 kg		
8.	10-08-24	3.5 min	1680 Ltr.	168 kg	-do-	
9.	12-08-24	5 min	2400 Ltr.	240 kg		
10.	13-08-24	2.5 min	1200 Ltr.	120 kg		
11.	15-08-24	3 min	1440 Ltr.	144 kg	-do-	
12.	16-08-24	2.5 min	1200 Ltr.	120 kg		
13.	17-08-24	2 min	960 Ltr.	96 kg		
14.	19-08-24	4.5 min	2160 Ltr.	216 kg	-do-	
15.	20-08-24	2.5 min	1200 Ltr.	120 kg		
16.	22-08-24	5 min	2400 Ltr.	240 kg	-do-	
17.	23-08-24	2.5 min	1200 Ltr.	120 kg		
18.	24-08-24	4.5 min	2160 Ltr.	216 kg	-do-	
19.	26-08-24	3 min	1440 Ltr.	144 kg		
20.	27-08-24	3.5 min	1680 Ltr.	168 kg	-do-	
21.	29-08-24	4 min	1920 Ltr.	192 kg		
22.	30-08-24	2.5 min	1200 Ltr.	120 kg	-do-	
23.	31-08-24	2 min	960 Ltr.	96 kg		
24.	Jal	It is Certified that the Plant is				
25.		under operations have no proper facility				
26.		for Collection/Disposal of Sludge has				
27.		been Created. The work is under progress				
28.						
29.						
30.						

Assistant Engineer
Jal Shakti Sub-Div.-I

Executive Engineer
Jal Shakti Division Mandi

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

S.No.	Date	INASE SLUDGE PUMP START TIME	SLUDGE OUT FROM CLARIFIER	SLUDGE OUT IN KGS	SLUDGE AFTER PROCESSING	Remarks
1.	02-09-24	5 min	2400 Ltr.	240 kg	Disposed	
2.	03-09-24	3.5 min	1680 Ltr.	168 kg	in pit	
3.	05-09-24	3.5 min	1680 Ltr.	168 kg	Near STP	
4.	06-09-24	2.5 min	1200 Ltr.	120 kg		
5.	07-09-24	1.5 min	720 Ltr.	72 kg	-do-	
6.	09-09-24	4.5 min	2160 Ltr.	216 kg		
7.	11-09-24	5 min	2400 Ltr.	240 kg	-do-	
8.	12-09-24	3.5 min	1680 Ltr.	168 kg		
9.	14-09-24	4.5 min	2160 Ltr.	216 kg		
10.	16-09-24	3.5 min	1680 Ltr.	168 kg	-do-	
11.	17-09-24	2.5 min	1200 Ltr.	120 kg		
12.	18-09-24	4.5 min	2160 Ltr.	216 kg		
13.	20-09-24	5 min	2400 Ltr.	240 kg	-do-	
14.	21-09-24	2.5 min	1200 Ltr.	120 kg		
15.	23-09-24	4.5 min	2160 Ltr.	216 kg		
16.	24-09-24	3 min	1440 Ltr.	144 kg	-do-	
17.	25-09-24	2.5 min	1200 Ltr.	120 kg		
18.	27-09-24	3.5 min	1680 Ltr.	168 kg		
19.	28-09-24	2.5 min	1200 Ltr.	120 kg	-do-	
20.	30-09-24	4.5 min	2160 Ltr.	216 kg		
21.						
22.	Nil	It is to Clarified that the plant is under				
23.		upgradation hence no proper facility				
24.		for collection/disposal of Sludge has				
25.		been Created. The work is under progress				
26.						
27.						
28.						
29.						
30.						

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer,
Jal Shakti Division Mandi.

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (NZ)
Mandi (H.P.) 175001

Schedule

Sr. No.	Date	WASTE SLUDGE PUMP START Time	SLUDGE OUT FROM CLARIFIER	SLUDGE OUT IN (KG)	SLUDGE AFTER PROCESSING	Remarks
1.	01-10-24	2 mnt	960 Ltr.	96 kg	Disposed	
2.	02-10-24	2.5 mnt	1200 Ltr.	120 kg	In Pit	
3.	04-10-24	4.5 mnt	2160 Ltr.	216 kg	Near STP.	
4.	05-10-24	3 mnt	1440 Ltr.	144 kg		
5.	07-10-24	4.5 mnt	2160 Ltr.	216 kg	- do -	
6.	08-10-24	2.5 mnt	1200 Ltr.	120 kg		
7.	10-10-24	5 mnt	2400 Ltr.	240 kg	- do -	
8.	11-10-24	3.5 mnt	1680 Ltr.	168 kg		
9.	12-10-24	2 mnt	960 Ltr.	960 kg	- do -	
10.	14-10-24	4.5 mnt	2160 Ltr.	216 kg		
11.	15-10-24	2.5 mnt	1200 Ltr.	120 kg	- do -	
12.	17-10-24	5 mnt	2400 Ltr.	240 kg		
13.	18-10-24	2.5 mnt	1200 Ltr.	120 kg	- do -	
14.	19-10-24	1.5 mnt	720 Ltr.	72 kg		
15.	21-10-24	4.5 mnt	2160 Ltr.	216 kg	- do -	
16.	23-10-24	3.5 mnt	1680 Ltr.	168 kg		
17.	24-10-24	4.5 mnt	2160 Ltr.	216 kg		
18.	26-10-24	4.5 mnt	2160 Ltr.	216 kg	- do -	
19.	27-10-24	2.5 mnt	1200 Ltr.	120 kg		
20.	29-10-24	3.5 mnt	1680 Ltr.	168 kg	- do -	
21.	31-10-24	4.5 mnt	2160 Ltr.	216 kg		
22.						
23.	Jal	It is certified that the plant is under				
24.		upgradation hence no proper facility				
25.		for collection/drawing of sludge has				
26.		been created in the work is under				
27.		progress				
28.						
29.	J.E.					

Assistant Engineer
Jal Shakti Sub-Div.-I

Executive Engineer
Jal Shakti Division Mandi.

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

Sr.No.	Date	WAST SLUDGE from Start Time	SLUDGE OUT from CLARIFIER	SLUDGE OUT (SS)	SLUDGE AFTER PROCESSING	Remarks
1.	01-11-24	3.5 mld	1680 ltr.	168 kg	Disposal	
2.	02-11-24	2.5 mld	1200 ltr.	120 kg	in pit	
3.	04-11-24	4.5 mld	2160 ltr.	216 kg	Near	
4.	05-11-24	3.5 mld	1680 ltr.	168 kg	STP.	
5.	06-11-24	1.5 mld	720 ltr.	72 kg	-do-	
6.	08-11-24	2.5 mld	1200 ltr.	120 kg		
7.	09-11-24	3.5 mld	1680 ltr.	168 kg	-do-	
8.	11-11-24	2.5 mld	1200 ltr.	120 kg		
9.	13-11-24	4.5 mld	2160 ltr.	216 kg	-do-	
10.	14-11-24	2.5 mld	1200 ltr.	120 kg		
11.	16-11-24	3 mld	1440 ltr	144 kg	-do-	
12.	18-11-24	4 mld	1920 ltr	192 kg		
13.	19-11-24	3.5 mld	1680 ltr.	168 kg	-do-	
14.	21-11-24	4.5 mld	2160 ltr	216 kg		
15.	22-11-24	3 mld	1440 ltr.	144 kg	-do-	
16.	23-11-24	2.5 mld	1200 ltr.	120 kg		
17.	25-11-24	4 mld	1920 ltr.	192 kg		
18.	26-11-24	2.5 mld	1200 ltr	120 kg	-do-	
19.						
20.	Sd	14 18	Clarifier Unit the plant is			
21.		under operation hence no problem				
22.		facility for collection/storing of sludge				
23.		has been created. The work is under progress				
24.						
25.						
26.						
27.						
28.						
29.						
30.						

Assistant Engineer
Jal Shakti Sub-Div.-I
Mandi (H.P.)

Executive Engineer
Jal Shakti Division Mandi

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (M.)
Mandi (H.P.) 175001

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Date:

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admission 123

STP

SUNDER NAGAR

SLUDGE DISPOSAL REGISTER

Certified that this Register contains
101 Pages
Issued on 06.1.2022

Assistant Engineer
Jal Shakti Sub Division
Sundar Nagar District Mandi (H.P.)
e-mail : aejdsnr@yahoo.in
Contact : 01907-262729

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (N.Z.)
Mandi (H.P.) 175001

SLUDGE DISPOSAL REGISTER
STP SUNDERNAGAR.

Page No. 1
Date

Page No. 2
Date

Sl. no.	DATE	DISPOSED FOR	SENT TO AUTHORISED PERSON	QUANTITY DISPOSED	ADDRESS OF DISPOSAL	SIGN SENDER	SIGN RECEIVER
1.	6/01/2022	Agriculture purpose	Kishan Chand	2 Trolley (4.5m³)	Bilo - Jhandi		
2.	7/01/2022	Agriculture purpose	Kishan chand	2 Trolley (4.5m³)	Bilo - Jhandi		
3.	15/01/2022	Agriculture purpose	Dalip	80 Bags (1.68m³)	Vill - Dagi PO Kanol		
4.	26/01/2022	Agriculture purpose	Nagru chauhan	3 Tractor (6.75m³)	Vill - Kanol		
5.	6/01/2022	Agriculture purpose	Tanuj Sharma	80 Bags (1.68m³)	Vill - Vinayak		
6.	7/01/2022	Agriculture purpose	Tanuj Sharma	40 Bags (1.132m³)	Vill - Vinayak		
7.	20/02/2022	Agriculture purpose	Iftiyar Khan	8 Tippar (31.6m³)	Vill - Kanol		
8.	15/03/2022	" " "	Kishan	4 Trolley (9.0m³)	Bilo - Jhandi		
9.	28/03/2022	" " "	Tanuj Sharma	50 Bags (1.475m³)	Vill - Jhandi		
10.	12/04/2022	" " "	Nagru Kishan	100 Bags (2.82m³)	Vill - Kanol		
11.	12/05/2022	" " "	Kishan	5 Trolley (11.3m³)	Bilo - Jhandi		
12.	5/07/2022	" " "	Iftiyar Khan	14 Tippar (55.8m³)	Vill - Kanol		
13.	21/07/2022	Agriculture purpose	Vikas Thakur	5 Trolley (11.3m³)	Vill - Kanol		
14.	10/09/2022	" " "	OM Chand	10 Trolley (22.6m³)	Vill - Kanol		
15.	20/12/2022	" " "	Kuldeep Chand	9 Tippar (355.5m³)	Vill - Kanol		
16.	27/1/2023	" " "	Bhupen Thakur	4 Tippar (158m³)	Vill - Kanol		

Executive Engineer
HP Power Transmission Corporation Ltd.
Distribution Division (ULP)
Email: ...
Contact: ...

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SLUDGE DISPOSAL REGISTER
STP S/NAGAR.

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Sr. No.	Date	Disposed for	Sold to	Quantity Disposed	Address of Party	Qty (m^3)	Signature of Driver	Remarks
17	17/1/2023	Agriculture Purpose	Nilesh Kumar	10 Tipper	Mehrajpur P.O Mehrauli Delhi	39.5 m^3		
18	4/8/2023	"	Tejpal Jain	3rd Tipper	Vill Dhirak P.O Tehsil Gurgaon	11.86 m^3		
19	9/8/2023	"	Suresh Kumar	8 Trolley	Mehrajpur P.O Chhatarpur Tehsil Delhi	18.08 m^3		
20	[illegible]	"	Kamal Kishore	12 Trolley	Mehrauli Farm Vill	36.18 m^3		
21	8/5/2023	Agriculture purpose	Nikku Ram	11 Trolley	Mehrauli Farm Vill	34.86 m^3		
22	21/5/2023	Kisan Roop Agriculture	Kisan Roop	2 Tipper	Vill Rakhi Jeetkhurd Tehsil Kalka Distt Mandi	7.9 m^3		
23	4-8-2023	Agriculture Seedling Pharma	Seedling Pharma	7 Tipper	Mehrauli-Gurgaon Rd Tehsil Delhi Distt Mandi	27.65 m^3		
24	4-8-2023	Agriculture	Chand Ram	6th Trolley	Vill Rangala P.O Bhojpur Tehsil Delhi	13.56 m^3		
25	11-8-2023	"	"	10th Trolley	Vill Dhirak P.O Mehrauli Tehsil Delhi Distt Mandi	23.6 m^3		
26	16-11-2023	Roop Agriculture Seeds Industry	Roop Singh Thakur	5th Trolley	Distt Mandi	11.3 m^3		
27	6-12-2023	Kisan Agriculture	Jeet Ram	10th Tipper	Vill Mehrauli P.O Mehrauli Tehsil Delhi	39.5 m^3		
28	13-12-2023	Agriculture	Jeet Ram	6 No. Trolley	Vill Jeetal P.O Tehsil Delhi	13.56 m^3		
29	8-1-2024	Agriculture	Jeet Ram	8th Tipper	Vill Dhirak P.O Bhojpur Tehsil Delhi	31.6 m^3		
30	26-1-2024	Agriculture	Karam Singh Chauhan	19 No. Tipper	Vill Dhirak-Rangala Rd Mehrauli Tehsil Delhi	74.97 m^3		
31	19-2-2024	Agriculture	Karam Singh Chauhan	8th Tipper	—do—	31.6 m^3		
		Agriculture	S/N Farmers	19 No Trolley	Vill Dhirak Mehrauli Tehsil Delhi	31.6 m^3		

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STP SUNDER NAGAR

Sno.	Date	Employed for	Contact Person
32	14-5-24	Agriculture	Vikash Thakur
33	20-6-24	Agriculture	Nikhil Sharma
34	9-6-24	Agriculture	Dutt Ram
35	12-6-24	Agriculture	Rup Dass
36	2-7-24	Agriculture	Pankaj Sharma
37	5-7-24	Agriculture	Amit Chauhan
38	8-7-24	Agriculture	Nikka Ram
40	21-9-24	Agriculture	Dhir Singh

Quantity Disposed	Mode of disposal	Cost
6 Tipper	Soil Bowl Backfilling 45 m^3	Nil
10 Tipper	Soil Backfilling 39.5 m^3	
10 Tipper	Soil backfilling 39.5 m^3	Nil
10 Tractor	Soil Backfilling 39.5 m^3	Nil
8 Tractor	Soil Backfilling 32 m^3	Nil
5 Tipper	Soil Backfilling 19.75 m^3	
10 Tipper	Soil Backfilling 39.5 m^3	Nil
5 Tractor	Soil Backfilling 19.7 m^3	Nil

Executive Engineer
Jal Shakti Division
Sunder Nagar

Executive Engineer
Jal Shakti Division
Sunder Nagar

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Date

SLUDGE DISPOSAL REGISTER

Page No. 8
Date

Sr.	Date	Disposal For	Name & Add. of the Farmer	Quantity Disposed	Addr. of disposal	Quantity (in m^3)	Sign
42	4-10-24	Agriculture	Dilli Ram	8 Tractor	Village Kandi Po. Bhojpur Tehsil Vill. Jamna Devi Tel. Jatli Distt. Mandi	40 m^3	7/10/24
43	22-10-24	Agriculture	Tractor Owner	6 Tipper	Vill. Tagoh P.O. Sukhji Teh. Balh Distt. Mandi	45.5 m^3	
43	24.11.24	Agriculture	Ram Lal	4 Tipper		197 mt	(RAM LAL)

Executive Engineer
Jal Shakti Division,
Sunder Nagar

Executive Engineer
Jal shakti Division,
Sunder Nagar

Superintending Engineer
Jal Shakti Circle Sundernagar

Chief Engineer
Jal Shakti Vibhag (MZ)
Mandi (H.P.) 175001

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It is certified that, the digestor tank at STP Bhrajwanu BBMB Sundernagar having diameter 15.80 m and depth 6 m have sufficient capacity to accommodate sludge and the overflow of sludge from tank enter through pipes into the sludge drying beds.Thereafter the sludge in drying beds as manure is sold to local farmers as well as utilized in nursery BBMB Colony Sundernagar.

Dated:- 28-11-2024.

Sub Divisional Officer,
Water Supply & Sani. Sub Division
BBMB, Sundernagar.